BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
Original Application No. 888/2024

IN THE MATTER OF:

Vijendra Yadav …Appellant

Versus

State of NCT of Delhi & Ors. …Respondent(s)

N.D.O.H. – 01.08.2025

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THROUGH

SUHASINI SEN
(COUNSEL FOR MOEF&CC)
R289B, LGF, GREATER KAILASH I NEW DELHI- 110048
TEL: +91-96500 96066, +91-9953049776,
suhasini@rschambers.net,
office@rschambers.net

New Delhi
Date: 30.07.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 888/2024

NOTARIAL NOTARIAL NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW Rs.10 INDIA TEN RUPEES

IN THE MATTER OF:

Vijendra Yadav **...Appellant**

Versus

Govt. of NCT of Delhi & Ors. **....Respondent(s)**

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6 [THE MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE]

I, .Dr. R. B. Lal S/o Shri Jhamman Lal, aged about 49 years, presently working as Scientist 'F' in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC"), Government of India, Regional Office, Lucknow, do hereby, in my official capacity, solemnly affirm and state on oath as under:

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

1. That, I am acquainted with the facts and circumstances of the instant Original Application and duly competent to swear the present reply affidavit on behalf of the Ministry of Environment, Forest Climate Change based on the official records maintained therein.

2. It is humbly submitted at the very outset that the contents of the Original Application unless specifically admitted, are denied to the extent that they are inconsistent with the submissions made hereinafter.

3. It is humbly submitted that the present Original Application has been registered by this Hon'ble Tribunal pursuant to a letter petition alleging that Respondent No. 4 is illegally constructing warehouses and commercial godowns on land classified as agricultural (R-Zone) in Chhajju Ram Bagh, Jindpur, by cutting down a substantial number of trees. This Hon'ble tribunal impleaded the Answering Respondent as Respondent no. 6 vide order dated 09.12.2024 and vide same order the Answering Respondent was directed to file a reply by way of affidavit covering the issue concerning the tree counting and illegal felling of trees and action, if any, proposed for violating the EC conditions. Accordingly, in compliance with the directions of this Hon'ble tribunal, the present affidavit is being filed.

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A.K. MAURYA
Advocate
7, Model House, Lko.
Reg. No- 31(34)2000
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4. It is humbly submitted that the Environmental Clearance (hereinafter referred to as "EC") for the project titled *"Construction of Warehouse' at Khasra No. 38/1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,28, Village Jindpur, Tehsil Narela, District North-West Delhi'*, was granted to M/s Anant Raj Limited by the Answering Respondent vide Letter No. 21-30/2020-IA-III dated 14.07.2020. Subsequently, State Level Environment Impact Assessment Authority (hereinafter referred to as "SEIAA") Delhi vide F. No. DPCC/SEIAA-IV/C-385/DL/2022/3937-3949 dated 08.07.2022, transferred the said EC from M/s Anant Raj Limited to M/s Anant Raj Hotels Private Limited. Copies of the EC dated 14.07.2020 and transfer EC dated 08.07.2022 are annexed herewith as **Annexure-R6/1** and **Annexure-R6/2**, respectively.

5. It is humbly submitted that the Answering Respondent has established a Standard Operating Procedure (hereinafter referred to as "SoP") for Post Environmental Clearance Monitoring and compliance of the projects vide Office Memorandum dated 25.11.2022. A copy of the Office Memorandum dated 25.11.2022 is annexed herewith as **Annexure-R6/3.**

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6. It is humbly submitted that in accordance with the SoP dated 25.11.2022, the Answering Respondent vide letter no. IA-L-11011/2/2025/IA-I dated 05.03.2025 requested the Regional Office (hereinafter referred to as "RO") of the Ministry at Lucknow to furnish a factual status report along with EC condition-wise compliance report(s) for all ECs granted to the project A copy of the letter dated 05.03.2025 has been annexed herewith as **Annexure-R6/4.**

7. It is humbly submitted that pursuant to the abovementioned letter dated 05.03.2025, the RO Lucknow conducted a site inspection on 17.03.2025, in the presence of officials from the Forest Department (Government of NCT of Delhi), the Project Proponent (hereinafter "PP"), and the Consultant Organisation. Subsequently, the RO submitted a factual status report and condition-wise EC compliance report vide letter No. 1-09/2025/NGT/Env/eFile dated 24.03.2025. A copy of the site inspection report dated 24.03.2025 has been annexed herewith as**Annexure-R6/5**.

8. It is humbly submitted that, in the factual status report, the RO Lucknow has made observations regarding tree counting and illegal felling of trees in relation to specific condition no. A (viii) of the EC dated 14.07.2020, which explicitly prohibits the cutting/transplantation of existing trees and mandates

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

afforestation measures. The observations of the Regional Office are submitted below:

i. It is noted that the EC dated 14.07.2020 (refer Annexure-R6/1), inter-alia, mentioned the Specific Condition No. A (viii), that *"No tree cutting/transplantation of existing trees has been proposed in the instant project. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantations of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 26,823 sqm (10.1% of total area) area shall be provided for green area development."*

ii. The PP has informed that after securing various approvals/NOC (such as EC, Consent to Establish, Fire NOC & DDA sanction etc.), the PP has appointed Contractor to carry out specific civil works related to the construction. During the execution of these works, which involved the placement of footings and foundations, the contractor unintentionally and mistakenly caused damage to 15 trees. Immediately upon the

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occurrence of this incident, all relevant authorities, were promptly informed.

iii. With respect to the matter of tree cutting, the representative of North Forest Division (GNCTD), Delhi, has informed that the DCF & Tree Officer, vide letter dated 25.06.2024, has issued a Notice under the Delhi Preservation of Trees Act, 1994. Further, the Forest Department, vide letter dated 10.07.2024, inter-alia, has imposed Rs. 9,00,000/- (Rupees Nine Lakhs only) for illegal cutting of 15 Nos of trees. In accordance with the order, the contractor has deposited Rs. 9,00,000/- through DD No. 652299 and has also planted 26 trees, in line with the prescribed compensation measures, as reported by PP vide letter dated 20.08.2024.

iv. As per the EC Specific Condition No. A (viii), w.r.t. counting of existing trees, the PP reported that they had conducted the Horticulture and Tree Survey Study through M/s Land Scape Development Report in 2021. The Report dated 25.08.2021, inter- alia, mentioned that total **428** Trees were identified on the site.

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v. During the visit of the day the Inspection team has counted **499** number of Trees in the project area (i.e. **473 Old Trees + 26 New Planted Trees**). The Team has also advised the PP to plant the remaining Trees immediately in the project area as per the EC dated 14.07.2020, as mentioned in its Specific Condition No. A (viii).

vi. In view of the foregoing, based on facts submitted by the Regional Office of MoEF&CC at Lucknow, The EC for the project, issued on 14.07.2020, explicitly prohibited tree cutting or transplantation and mandated afforestation measures. However, during construction, 15 trees were mistakenly damaged, **prompting immediate reporting to authorities. The Forest Department imposed a penalty of ₹9,00,000 for illegal tree felling, which was paid by the contractor, along with compensatory plantation of 26 trees**. A Horticulture and Tree Survey conducted in 2021 identified 428 trees on-site, including invasive species like Subabul, Keekar, and Eucalyptus. During an inspection on 17.03.2025, a joint team from the North Forest Division (GNCTD), the Project Proponent, and MoEF&CC recorded **473** existing trees, with an additional **26** newly planted trees, bringing the total to **499**. The

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inspection team directed the PP to ensure full compliance with the EC conditions by planting the remaining required trees.

9. It is humbly submitted that with regard to the compliance status of other EC conditions, the RO Lucknow observed that the project is at an advanced stage of completion of the 'Warehouse project'. The Project Authorities (PAs) are complying with most of the applicable EC conditions at this stage of the implementation of the project. However, in respect of those EC conditions that the RO observed to be partially or non-complied with, the Answering Respondent vide letter dated 04.04.2025 directed the PP to submit a Clarification/Action Taken Report (hereinafter referred to as "ATR") for the observed non-compliance. In response, the PP submitted his ATR vide letter dated 29.04.2025. Copies of the letter dated 04.04.2025 and ATR dated 29.04.2025 have been annexed herewith as **Annexure-R6/6** and **Annexure-R6/7**, respectively.

10. It is humbly submitted that as per the SoP dated 25.11.20225, the Answering Respondent vide letter dated 22.07.2025 forwarded the PP's ATR to RO Lucknow to verify the inputs submitted by the PP in reference to the observations of the RO and submit and ATR Review report to the Ministry

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Reg. No- 31(34)2000
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which is currently awaited. A copy of the letter dated 22.07.2025 has been annexed herewith as **Annexure-R6/8.**

11. In light of the above-stated facts and circumstances, it is most humbly prayed that the Hon'ble Tribunal may kindly be pleased to take the present Reply Affidavit on record and may pass appropriate Order(s). direction(s) as deemed fit and proper under the facts and circumstances of the present case.

12. It is most humbly submitted that the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.

DEPONENT

VERIFICATION

I Dr. R. B. Lal, the above-named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the Answering

NOTARY A.K. MAURYA Advocate Model House, Lko. Regd. No- 31(34)2009 GOVT. OF U.P. LUCKNOW

Respondent. No part of it is false and nothing material has been concealed there from.

Verified at Lucknow on 30 July.2025.

DEPONENT

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

EXECUTION ADMITTED BEFORE ME
30.7.25
A.K. Maurya
Advocate Notary
7, Model House, Lucknow

I identify the deponent/executant who has signed/put his before me

ANNEXURE R6/1

F.No. 21-30/2020-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date:14th July, 2020

To,

M/s Anant Raj Limited
H-65, Connaught Circus,
New Delhi -110001
E-Mail: asheramotel2020@gmail.com

Subject: 'Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi by M/s Anant Raj Limited - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/DL/NCP/146151/2020 dated 29.02.2020, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi by M/s Anant Raj Limited, was considered by the Expert Appraisal Committee (Infra-2) in its 50th meeting held during 22-24 April, 2020. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

(i) The project is located at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi. Latitude 28°47'17.83"N and Longitude 77° 8'23.31"E.

(ii) The project is Construction of Warehouse. The total plot area is 57,222.077 sqm, FAR area will be 43,677.638 sqm and Non-FAR area will be 3,092.213 sqm. Total construction (built-up) area of the project will be 46,769.85 sqm. Maximum height of the building will be 19.4 m.

(iii) During the construction phase, total water requirement is expected to be 15 KLD out of which 8 KLD water will be required for construction purpose which will be taken from nearby STP treated water by tanker suppliers. Fresh water of 7 KLD will be arranged from nearby tanker suppliers. Soak pits and septic tanks will be provided for disposal of waste water of 6 KLD. Temporary sanitary toilets will be provided during peak labor force.

(iv) During operational phase, total water requirement of the project is expected to be 53 KLD out of which 19.5 KLD of fresh water will be arranged from Delhi Jal Board and 33.5 KLD will be Recycled Water. Wastewater generated (36 KLD) will be treated in STP of total 50 KLD capacity. 33.5 KLD of treated wastewater will be recycled and reused (18.5 KLD for flushing, 13 KLD for gardening and 2 KLD for other misc. purposes). It will be zero liquid discharge.

(v) About 0.181 TPD solid wastes will be generated in the project. The biodegradable waste (0.072 TPD) will be processed in OWC and the non-biodegradable waste generated (0.109 TPD) will be handed over to authorized recycler.

NOTARY A.K. MAURYA Advocate 7, Bharat House, Lko. Regd. No- 31034/2000 GOVT. OF U.P. LUCKNOW

(vi) The total power requirement during the construction phase will be met from D.G set of 1 x 125 kVA and total power requirement during the operation phase is 2 x 250 KVA and will be met from TATA Power Delhi Distribution Limited (TATA Power DDL)

(vii) Rainwater from the warehouse will be collected in 10 RWH pits of total 1197 m^3 capacity for harvesting after filtration.

(viii) Parking facility for 1328 ECS four wheelers is proposed to be provided against the requirement of 1310 ECS (according to local norms).

(ix) Proposed energy saving measures would save about 8-10% of the power load.

(x) It is not located within 10 km of the Eco Sensitive Zone. Hence, NBWL Clearance is not required.

(xi) Forest Clearance is not required.

(xii) No Court case is pending against the project.

(xiii) Investment/Cost of the project is Rs. 50 Crore.

(xiv) Employment potential: In construction phase 150 persons and 666 persons at the time of Operation Phase.

(xv) Benefits of the project: The basic requirement of the community will be strengthened by extending healthcare facilities to the community, building/strengthening of existing welfare & infrastructure development and waste management facility in the area will help in uplifting the living standards of local communities through the proposed CER activities. About 150 people will be deployed temporarily during construction of the project and about 666 people will be employed during operational stage of the project (direct or indirect). Warehousing ensures a regular supply of goods into the marketplace by being able to store goods when supply exceeds demand and then releasing them when demand exceeds just-in-time production. Maintaining consistent stock levels helps prices to stay stable, making it easier for businesses to forecast production, profit and loss. Besides, serving the storage purpose, warehousing facilitates preservation facility against water, fire, theft and climatic changes. Due to technological advancements, safety measures and computerization, warehouses minimize spoilage, errors, accidents, omissions, breakage, deterioration in quality etc.

3. The project/activity is covered under category 'B' of item 8(a) 'Building and Construction projects' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at State level. However, due to absence of SEIAA/SEAC in Delhi, the proposal has been appraised at Central level by sectoral EAC.

4. During deliberation the EAC noted that proposed project is for Construction of Warehouse at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26 Village Jindpur, Tehsil Narela, District North West Delhi, Delhi. At present the project site is a vacant land, which will be developed as per Master Plan of Delhi. However, a temporary shed is present at the site which will be removed at the time of construction. The plot area of the proposed project is 57,222.077 sqm (14.14 Acres) and the construction (built-up) area of the warehouse will be 46,769.85 sqm.

5. The EAC in its 50th meeting held during 22-24 April, 2020, based on the information provided by the project proponent and detailed discussions held on all the issues, recommended the project for grant of environmental clearance with stipulated specific conditions along with other Standard EC Conditions as specified by the Ministry vide OM dated 04.01.2019 for the said project/activity, while considering for accord of environmental clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi by M/s Anant Raj Limited, under the provisions

of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and standard conditions as under:-

A. Specific Conditions:

(i) The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006.It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.

(ii) The project proponent shall abide by all the commitments and recommendations made in the Form-I, IA and Conceptual Plan and commitment made during their presentation to the Expert Appraisal Committee.

(iii) As proposed, fresh water requirement from DJB Supply System shall not exceed 19.5 KLD.

(iv) Sewage shall be treated in onsite STP and treated effluent from STP shall be recycled/re-used for flushing, gardening and other misc. purposes. As proposed, no treated water shall be discharged to municipal drain.

(v) The project proponents would commission a third party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.

(vi) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed 10 nos. of rain water harvesting recharge pits shall be provided for rain water harvesting after filtration as per CGWB guidelines.

(vii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. As proposed, 20 sqm area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from project will be sent to authorized/designated landfill sites.

(viii) No tree cutting/transplantation has been proposed in the instant project. A minimum of one tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 26,823 sqm (10.1% of total area) area shall be provided for green area development.

(ix) The strength and design of the roads within the project shall be as per the applicable norms/ specification so as to accommodate loads of heavy-duty vehicles and also to facilitate their smooth movement/ turning during the operational phase.

(x) Resting rooms for truckers should be arranged within the project site.

(xi) The company shall draw up and implement corporate social Responsibility plan as per the Company's Act of 2013.

(xii) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 01.05.2018, and proposed by the project proponent, an amount of Rs. 1.0 Crores (@ 2% of project Cost) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as Welfare and infrastructure development in Government School and

NOTARY A.K. TIWARI Advocate 7, Market House, Lko. Reg. No- 31(3)2020 GOVT. OF U.P. LUCKNOW

Waste management. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office of the MoEFCC as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

B. Standard Conditions:

I. Statutory compliance:

i. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

ii. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.

iii. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.

iv. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

v. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

vi. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.

vii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.

viii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.

ix. The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.

x. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

II. Air quality monitoring and preservation:

i. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.

ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$) covering upwind and downwind directions during the construction period.

iv. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

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v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

vi. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.

vii. Wet jet shall be provided for grinding and stone cutting.

viii. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.

x. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to rules made under the Environment (Protection) Act, 1986.

xi. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

xii. For indoor air quality the ventilation provisions as per National Building Code of India.

III. Water quality monitoring and preservation:

i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.

ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

iii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

iv. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

v. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

vi. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

NOTARY A.K. MAURYA Advocate GOVT. OF INDIA

vii. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

viii. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.

ix. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

x. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.

xi. All recharge should be limited to shallow aquifer.

xii. No ground water shall be used during construction phase of the project.

xiii. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.

xiv. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

xv. No sewage or untreated effluent water would be discharged through storm water drains.

xvi. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.

xvii. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.

xviii. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

IV. Noise monitoring and prevention:

i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

NOTARY A.K. MAURYA Advocate 7, Mayfair House, Lko. Regd. No- 31(34)2010 GOVT. OF U.P. LUCKNOW

iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Energy Conservation measures:

i. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.

ii. Outdoor and common area lighting shall be LED.

iii. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

iv. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.

v. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.

vi. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

VI. Waste Management:

i. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

ii. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

iii. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.

iv. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.

v. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

vi. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.

vii. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27.08.2003 and 25.01.2016. Ready mixed concrete must be used in building construction.

NOTARY A.K. MAURYA Advocate 7, Shastri House, Lko. Regd. No- 31(3412)11 GOVT. OF U.P. LUCKNOW

viii. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.

ix. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

VII. Green Cover:

i. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

VIII. Transport

i. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.

   a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
   b. Traffic calming measures.
   c. Proper design of entry and exit points.
   d. Parking norms as per local regulation.

ii. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

iii. Traffic Management Plan as submitted shall be implemented in letter and spirit. Further, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within 5 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time. Traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

IX. Human health issues:

i. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

ii. For indoor air quality the ventilation provisions as per National Building Code of India.

iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

v. Occupational health surveillance of the workers shall be done on a regular basis.

vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)20 GOVT. OF U.P. LUCKNOW

X. Corporate Environment Responsibility:

i. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

ii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization

iii. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

XI. Miscellaneous:

i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.

ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).

ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

NOTARY A.K. MAURYA Advocate 2, Kutchi House, Lko. Regd. No- 31(34)2020 GOVT. OF U.P. LUCKNOW

xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

6. This issues with the approval of the Competent Authority.

(Dr. Vinod K. Singh)
Scientist E

Copy to:

1) The Secretary, Department of Environment, Government of Delhi, New Delhi.

2) The Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow - 226024.

3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.

4) The Member Secretary, Delhi Pollution Control Committee, Department of Environment, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi.

5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.

6) Guard File/ Record File/ Notice Board.

7) MoEFCC website.

(Dr. Vinod K. Singh)
Scientist E

NOTARY A.K. MAURYA Advocate 7, Swimming House, Exe. Regd. No. 3934/2000 GOVT. OF U.P. LUCKNOW

ANNEXURE R6/2

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA)-DELHI
OFFICE OF DELHI POLLUTION CONTROL COMMITTEE
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006

F.No. DPCC/SEIAA-IV/C-385/DL/2022/3937-3949 Dated: 08/07/2022

To,

M/s Anant Raj Hotels Private Limited
E-4, Defence Colony,
New Delhi-110024
Email: tarc@tarc.in

Sub: Transfer of Environment Clearance granted by MoEF&CC, GoI to M/s Anant Raj Limited, at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi" vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020.

Ref:

1. Environment Clearance vide Letter No. F. No. F. No. 21-30/2020-IA-III dated 14.07.2020.
2. Online application vide no. SIA/DL/MIS/72050/2022 dated 25.01.2022.

This is in continuation to the Environment Clearance accorded by MoEF&CC, GoI vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020 to **M/s Anant Raj Limited** for the Project namely "Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delh in absence of SEIAA, Delhi under the provisions of the EIA Notification, 2006.

SEIAA Delhi has received online proposal from **M/s Anant Raj Hotels Private Limited** vide no. SIA/DL/MIS/72050/2022 dated 25.01.2022 seeking transfer of Environmental Clearance to M/s Anant Raj Hotels Private Limited.

The proposal was considered by SEIAA in its 60th Meeting held on 19.04.2022 and the SEIAA decided to transfer Environmental Clearance (EC) obtained by M/s Anant Raj Limited from MoEF&CC vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020 to **M/s Anant Raj Hotels Private Limited** with the same terms and conditions.

In the view of the above Environmental Clearance (EC) obtained by M/s Anant Raj Limited from MoEF&CC vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020 is hereby transferred to M/s Anant Raj Hotels Private Limited. Rest of the condition of Environment

1/2

NOTARY J.K. MAURYA GOVT. OF U.P. LUCKNOW

Clearance accorded by MoEF&CC to M/s Anant Raj Limited for the Project namely"Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delh vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020 will remain unchanged.

(Dr. K.S. Jayachandran)
Member Secretary, SEIAA- Delhi

Copy to:

1. M/s Anant Raj Limited, H-65, Connaught Circus,New Delhi-110001
2. Sh. Sarvagya Kumar Srivastava (Chairman, SEIAA), 370, Asiad Village Complex, Sirifort, New Delhi-110049
3. The Secretary(Environment)-cum-Chairman(DPCC), Department of Environment, Govt. of NCT Delhi, Secretariat Building, 6th Level, C-Wing, I.P. Estate, New Delhi-02.
4. The Vice Chairman, DDA, Vikas Sadan, INA, New Delhi.
5. The Commissioner (Planning), DDA, Vikas Minar, IP Estate, New Delhi-110002.
6. The Chief Executive Officer (CEO), Delhi Jal Board, Varunalaya, Jhandewalan, New Delhi.
7. The Commissioner, Delhi Municipal Corporation, Dr. S.P.M. Civic Centre, JLN Marg, New Delhi-110002.
8. The Deputy Commissioner of Police, Outer District, Guru Harkishan Marg, Maulana Azad Society, Bhagwan Buddha Housing Corporation Society, Pitampura, Delhi, 110034.
9. The Director, Fire Services, 101, Kashmire Market, Connaught Place, New Delhi, Delhi 110001
10. Deputy Director General of Forests (C),Ministry of Env., Forest and Climate Change, Integrated Regional Office, Jaipur , A-209&218, Aranya Bhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur – 304002, Rajasthan
11. The Director, Impact Assessment Division, Monitoring Cell, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jorbagh, New Delhi-110003.
12. The Member Secretary, Central Ground Water Authority,18/11,Jamnagar House, Mansingh Road, New Delhi-110011

(Dr. K.S. Jayachandran)

Member Secretary, SEIAA- Delhi

NOTARY
A.K. MAURYA
Advocate
7, Motel House, Lko.
Regd. No- 31(34)2009
GOVT. OF U.P. LUCKNOW

ANNEXURE R6/3

IA-J-11014/112/2022-IA-I
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division
***

Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110 003
Dated: 25th November, 2022

Office Memorandum

Sub:- Standard Operating Procedure (SOP) for Post Environmental Clearance Monitoring and Compliance of the project -reg.

Background

The Ministry has established 19 Integrated Regional Office (IROs) vide Notification No. 1-5/2013-ROHQ dated 13th August, 2020 with a view to achieving mandated outcomes related to Monitoring and Compliance of the project in an improved, timely and effective manner.

2. As far as monitoring and compliance of EC conditions are concerned, as per para 10 of the EIA Notification, 2006, it is mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated EC conditions to the Ministry and its Integrated Regional Offices (IROs).

The prescribed SOP wrt the Monitoring & Compliance is as given below:

1. **IROs undertake inspection of the unit, with respect to the following scenarios:**

i. IRO identifies ambiguity in half-yearly compliance reports with respect to the stipulated EC conditions submitted by Project Proponent (PP).
ii. PP request IRO for issuance of Certified Compliance Report (CCR) in order to apply for expansion of the project under EIA, Notification 2006.
iii. Complaint received against the project.
iv. Direction from the Ministry based on PMO/VIP/PG/RTI etc. references.
v. Random Inspection of projects.
vi. Direction from Hon'ble court in various Court Matter.

2. Based on the observations during Monitoring IRO seeks Clarification/Action Taken Report (ATR) to the PP and submit Monitoring Report along with the clarification letter to the Ministry.

3. If PP fails to respond to it a reminder letter is sent by IA-Monitoring Cell allowing PP to submit ATR in 15 days.

4. **Action on the Monitoring Report by the Monitoring Cell:** Monitoring Cell of Ministry analyse the monitoring report submitted by IRO. Based on the observed Major and Minor partial/non-compliances clarification/ATR, if necessary, is sought from Project Proponent with direction to submit the response within a period of Thirty (30) days. If PP fails to submit the response of clarification/ATR letter within the time line period, a reminder letter as warning issued to the PP.

NOTARY
A.K. MAURYA
Advocate
GOVT. OF U.P. LUCKNOW

5. The response submitted by PP is examined in the Ministry and the Action taken report submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:

i. If no satisfactory action has been taken by the PP and EC conditions are yet to be complied Ministry may issue Show-Cause Notice under the Section 5 and other provisions which may include Section 15 and 19 of the Environment (protection) Act, 1986.

ii. If it is observed that the non-compliances are not rectified, Ministry provides an opportunity to PP for clarification in personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.

iii. If it is observed that PP has taken credible action to comply with the condition and the action is expected to be completed with some additional time, Ministry grant additional time in which actions are expected to be completed by PP to fully comply with the conditions mentioned in the EC and submit the compliance report duly verified by concerned IRO to the Ministry.

iv. If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues Action Closure Letter (ACL) to the PP with direction to continuously submit six monthly compliance report on time.

v. If it is observed that PP has violated the provisions of EIA Notification, 2006 and attracts the provisions of SOP dated 07.07.2022, Monitoring Cell intimates the concerned sector for taking appropriate action as deem fit.

6. **Action after issuance of Show Cause Notice:**

i. Monitoring Cell of the Ministry prescribes a time line of Fifteen (15) days or Thirty (30) days for submission of reply of SCN based on the gravity of non-compliances. If PP fails to submit the response of SCN within the prescribed time period, if necessary, a warning letter may be issued.

ii. The response to SCN submitted by PP is examined in the Ministry and if found necessary the reply submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:

a) If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues ACL to the PP with direction to continuously submit six monthly compliance report on time.

b) If it is observed that the non-compliances are not rectifiable, Ministry provides an opportunity to PP for clarification during personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.

7. **Action in other scenarios:**

i. If it is observed that there is imminent risk to the environment and health due to noncompliance by the PP, SCN with time line of Fifteen (15) days is issued to PP. If PP fails to submit the response of SCN within the prescribed time period, if necessary

A.K. MAURYA Advocate

a warning letter may be issued otherwise after Fifteen (15) days personal hearing may be conducted under the chairmanship of officer not below the rank of Joint Secretary.

ii. Based on the outcome of the personal hearing if necessary, direction for Suspension of EC or other prescribed action under EPA may be issued.

iii. If it is observed that due to non-compliance, accident has already been taken place, Ministry may immediately suspend the EC of the project till all the conditions are complied and duly verified by concerned IRO.

(Dr. Shruti Rai Bhardwaj)
Addl. Director/Scientist 'E'

Encl.: As above

To,
All Concerned

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS (TK)/PPS to JS(SKB)
6. Guard File/Spare Copies
7. US(IT)/Consultant(IT)

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANNEXURE R6/4

URGENT

Speed Post/Online

File no. IA-L-11011/2/2025-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)
*****

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Dated: 05th March, 2025

To,

Deputy Director General of Forests (C),
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office, Kendriye Bhawan
5th Floor, Sector 'H', Aliganj, Lucknow – 226020

Sub: Original Application No. 888/2024 titled *'Vijendra Yadav v. Govt. of NGT Delhi and Ors.'* pending before the NGT (PB), New Delhi - reg.
Ref:

i. **A copy of letter petition in OA no. 888/2024 titled *'Vijendra Yadav v. Govt. of NGT Delhi and Ors.'***
ii. **Ministry's EC letter no. J-21-30/2020-IA-III dated 14.07.2020.**
iii. **NGT (PB) order dated 09.12.2024.**

Sir,

This is in reference to the above-cited Original Application registered by the NGT (PB) based on a letter petition alleging that Anantraj Limited is illegally constructing warehouses and commercial godowns on *R-Zone agricultural land* in Chhajju Ram Bagh, Jindpur, by cutting thousands of trees.

2. In this regard, the Regional Office (RO) of the Ministry at Lucknow is requested to furnish a (i) factual status report concerning the issues raised in the application, along with (ii) condition-wise compliance status report for the EC (s) associated with the project.

3. Being a Court Matter, the reports may be furnished to the Ministry at the earliest.

This issues with the approval of the competent Authority.

Enclosed: as above.

Yours faithfully,
Pankaj Verma
(Pankaj Verma)
Scientist 'F'
Email: Pankaj.verma@nic.in
Tel: 011-20819270 (O)

Copy to:
1. Inspector General of Forest, Forest Conservation Division, MoEF&CC -*Request to provide comments.*
2. Inspector General of Forest, Forest Protection Division, MoEF&CC -*Request to provide comments.*

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANNEXURE R6/5

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow

केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ–226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : rocz.lko-mef@nic.in, goimoefrolko@gmail.com

File No. XXI/ENV/NGT/CC/189/2025/1119 Dated: 24.03.2025

COURT MATTER/URGENT

To

Shri Pankaj Verma,
Scientist 'F',
I.A. Division
MoEF&CC, New Delhi
Email: pankaj.verma@nic.in

Subject: In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. 888 of 2024, Vijendra Yadav Vs Government of NCT of Delhi & Ors - reg:

Ref: Your Letter No. IA-L-11011/2/2025-IA-I dated 05.03.2025

Sir,

Kindly refer to the above cited subject matter and referred letter. That vide referred letter Ministry has requested to furnish a

(i) Factual Status Report concerning the issues raise in the application, along with
(ii) Condition-wise compliance status report for the EC (s) associated with the project.

Accordingly, two separate reports along with annexures are enclosed with this letter for your perusal & further necessary action. The matter is listed on 01.04.2025.

Encl: As above

Yours's Sincerely

(Dr. R.B. Lal)
Director/Scientist 'F'

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

REPORT OF MOEF&CC
IN THE MATTER OF
Original Application No. 888/2024 Titled as
Vijendra Yadav Vs Govt. of NCT of Delhi & Ors.

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Dated: 24.03.2025

MoEF&CC, RO
Lucknow

NOTARY
A.K. MAURYA
Advocate
Govt. of U.P. Lucknow

REPORT OF MOEF&CC
IN THE MATTER OF
Original Application No. 888/2024 Titled as
Vijendra Yadav Vs Govt. of NCT of Delhi & Ors.

Background:

Hon'ble NGT, Principal Bench, New Delhi was pleased to pass the order dated 09.12.2024 in the matter Original Application No. 888/2024 titled as Vijendra Yadav Vs Govt. of NCT of Delhi & Ors. and direct to file the reply by way of affidavit especially covering the issue concerning the tree counting and illegal felling of trees and action, if any, proposed for violating the EC conditions. Relevant para of the Hon'ble NGT order is as below: -

".....9. It is reflected in the above condition that counting of existing trees was to be done.

10. Learned Counsel for DDA has submitted that some representative of MoEF&CC must have done tree counting.

11. Hence, we implead the following as additional respondent. Respondent no.6- MoEF&CC, through Secretary.

12. Let notice be issued to above respondent no.6 for filing the reply by way of affidavit especially covering the issue concerning the tree counting and illegal felling of trees and action, if any, proposed for violating the EC conditions.

13. It will be open to all other respondents also to file their response within four weeks.

14. DPCC is also directed to file further response on the issue of imposition of Environmental Compensation within four weeks.

15. List on 01.04.2025. "

(A copy of the order of Hon'ble NGT is annexed as Annexure No. 1)

2. Follow-up Action:

(i) In compliance with said order, the MoEFCC, Delhi, vide letter No. IA-L-11011/2/2025-IA-1, dated 5th March 2025, has requested the RO Lucknow for factual status of the project concerning the issues raised in the matter in Original Application No. 888/2024 -Vijendra Yadav Vs. Govt. of NCT Delhi and Ors.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

(A Copy of letter dated 05.03.2025 is annexed as Annexure No. 2)

(ii) The matter is related to counting of trees and accordingly, RO, MoEFCC, vide letter dated 10.03.2025, inter-alia, requested Delhi Forest Department to participate in site visit held on 17.03.2025. In this regard, DCF (North), Forest Department, GNCTD, vide office order dated 11.03.2025, has deputed the officials of North Forest Division (GNCTD) to assist in the exercise of site Inspection w.r.t. counting of trees.

(Copy of letter dated 10.03.2025 & office order dated 11.03.2025 are annexed as Annexure No. 3 & 4 respectively)

(iii) The site visit of the Warehouse project has been conducted on 17.03.2025 wherein the following officials were present:

a. Dr. R. B. Lal, Scientist F, RO MoEFCC, Lucknow
b. Shri Ravinder Kumar, D.R.O., North Forest Division (GNCTD), Delhi
c. Shri. Dharmendra Kumar Meena, Forester, North Forest Division (GNCTD), Delhi
d. Shri Ashok, Forester, North Forest Division (GNCTD), Delhi
e. Shri Sher Singh, Forest Guard, North Forest Division (GNCTD), Delhi
f. Shri Nitin, Forest Guard, North Forest Division (GNCTD), Delhi
g. Shri Hardik Jain, Representative of Project Proponent
h. Shri Sujoy Kumar Das, Representative of Project Proponent
i. Shri Dinesh Bhardwaj, Representative of Project Proponent
j. Ms. Deepika Arora, Representative of Consultant Organization

3. Observation of the Inspection:

(i) The Environmental clearance has been granted by the Ministry of Environment, Forest and Climate Change, New Delhi, vide F. No. 21-30/2020-IA-III, dated 14.07.2020 for the 'Construction of Warehouse project' in favour of M/s Anant Raj Limited. The project site is located at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39/3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West, Delhi.

(ii) Further, the SEIAA Delhi, vide F. no. DPCC/SEIAA-IV/C-385/DL/2022/3937-3949, dated 08.07.2022, has transferred the Environmental clearance from "M/s Anant Raj Limited" to "M/s Anant Raj Hotels Private Limited".

NOTARY
A.K. MAURYA
Advocate
Regd. No. 31134/2008
GOVT. OF U.P. LUCKNOW

(iii) Project Proponent (PP) has obtained the Consent to Establish (CTE) from Delhi Pollution Control Committee (DPCC), vide Consent Order No. DPCC/CMC/2022/7302257, dated 09.05.2022 which was valid from 05.02.2022 to 04.02.2025. During the visit, PP has reported that they have applied for Consent to Operate (CTO) to DPCC, vide Application No. 11992591 and submitted the Fees on 30.01.2025. The application of CTO is under consideration with DPCC.

(iv) The PP has obtained Conditional NOC on Sanction plan from the Delhi Fire Service, vide letter No. F.6/DFS/MS/BP/2020/43, dated 05.02.2020.

(v) Building Plans for Standalone Godown on Khasra No. 38//1,2,3,7,8,9, l0,11,12,26 39//3,4,5,6,7,8,26 at Village Jindpur, New Delhi for area measuring 5.72 ha. (14.14 acres) was sanctioned by Building Section, DDA, vide File no- NAR0090/20-21, dated 12.12.2020.

(vi) The PP has obtained Electricity permission from the Tata Power Delhi Distribution Limited (Tata Power-DDL).

(vii) During the visit of the day, the project related to 'Construction of Warehouse' is at advance stage of completion and accordingly the PP has submitted the application for Occupancy Certificate and Consent to Operate.

Issues related to tree cutting:

(viii) It is noted that the Environmental clearance, dated 14.07.2020, inter-alia, mentioned the Specific Condition No. A (viii), that "*No tree cutting/transplantation of existing trees has been proposed in the instant project. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantations of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 26,823 sqm (10.1% of total area) area shall be provided for green area development.*"

(ix) The Project Proponent has informed that after securing various approvals/NOC (such as Environmental clearance, Consent to Establish, Fire NOC & DDA sanction etc.), the PP has appointed Contractor to carry out specific civil works related to the construction. During the execution of these works, which involved the placement of footings and foundations, the

A.K. MAURYA
Advocate

contractor unintentionally and mistakenly caused damage to 15 trees. Immediately upon the occurrence of this incident, all relevant authorities, were promptly informed.
(Copy of letter of PP is annexed as Annexure No. 5)

(x) With respect to the matter of tree cutting, the representative of North Forest Division (GNCTD), Delhi, has informed that the DCF & Tree Officer, vide letter dated 25.06.2024, has issued a Notice under the Delhi Preservation of Trees Act, 1994. Further, the Forest Department, vide letter dated 10.07.2024, inter-alia, has imposed Rs. 9,00,000/- (Rupees Nine Lakhs only) for illegal cutting of 15 Nos of trees. In accordance with the order, the contractor has deposited Rs. 9,00,000/- through DD No. 652299 and has also planted 26 trees, in line with the prescribed compensation measures, as reported by PP vide letter dated 20.08.2024. **(Copy of Notice dated 25.06.2024, order dated 10.07.2024 and letter dated 20.08.2024 are annexed as Annexure No. 6 (Colly).**

(xi) As per the EC Specific Condition No. A (viii), w.r.t. counting of existing trees, the Project Proponent reported that they had conducted the Horticulture and Tree Survey Study through M/s Land Scape Development Report in 2021. The Report dated 25.08.2021, inter-alia, mentioned that total 428 Trees were identified on the site. The details of Trees reported in the Report is as below:

Table 1: Existing Trees as per Report dated 25.08.2021

S. No.	Tree ID Species	Common Name	Numbers
1	*Eucalyptus*	Safeda	39
2	*Ziziphus mauritiana*	Beri	9
3	*Psidium guajava*	Guava	6
4	*Dalbergia sissoo*	Shisham	2
5	*Ficus religiosa*	Peepal	2
6	*Azadirachta indica*	Neem	17
7	*Saraca asoca*	Ashoka	3
8	*Morus alba*	Shehtoot	11

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

9	*Prosopis juliflora*	Kabuli Keekar	9
10	*Phyllanthus emblica*	Amla	3
11	*Cordia myxa*	Lassoda	4
12	*Leucaena leucocephala*	Subabul	323
Total			**428**
Note: The existing species table that Subabul, Keekar and Eucalyptus are the invasive species.			

(Copy of Horticulture and Tree Survey Study Report dated 25.08.2021 are annexed at Annexure 7).

(xii) During the visit, a Team comprising of representative of North Forest Division (GNCTD), Project Proponent and MoEFCC have counted the number of trees and noted that there are 473 number of Trees are found during the visit of the day in the project area. Further, the PP has planted 26 number of Trees recently. The details of Trees with species are summarized herewith:

Table 2: Number of Trees in the project area during the day of visit on 17.03.2025

S. No.	Botanical Name	Common Name	Total Nos.
1	*Leucaena leucocephala*	Subabul	315
2	*Eucalyptus*	Safeda	39
3	*Ziziphus mauritiana*	Beri	19
4	*Azadirachta indica*	Neem	17
5	*Saraca asoca*	Ashoka	3
6	*Morus alba*	Shehtoot	36
7	*Prosopis juliflora*	Kabuli Keekar	2
8	*Dalbergia sissoo*	Shisham	2

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

9	*Phyllanthus emblica*	Amla	3
10	*Ficus religiosa*	Peepal	2
11	*Cordia myxa*	Lassoda	4
12	*Psidium guajava*	Guava	31
Total			**473**

Table 3: New Planted Trees observed in the project area during the day of visit on 17.03.2025

S. No.	Botanical Name	Common Name	Total Nos.
1	*Syzygium cumini*	Jamun	10
2	*Azadirachta indica*	Neem	8
3	*Bauhinia variegata*	Kachnar	3
4	*Mimusops elengi*	Maulsary	5
Total			**26**

(Copy of Report on Counting of Trees is annexed at Annexure 8).

(xiii) During the visit of the day the Inspection team has counted 499 number of Trees in the project area (i.e. 473 Old Trees + 26 New Planted Trees). The Team has also advised the Project Proponent to plant the remaining Trees immediately in the project area as per the EC dated 14.07.2020, as mentioned in its Specific Condition No. A (viii).

NOTARY A.K. MAURYA Advocate Model House, Lko. Fee 31(34)2000 GOVT. OF U.P. LUCKNOW

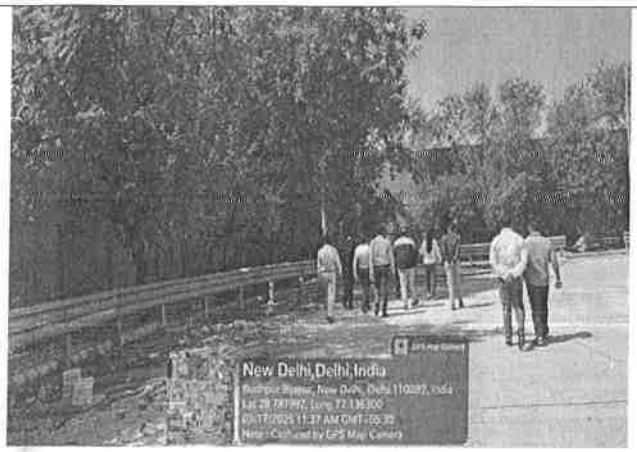
Dated24 .03.2025

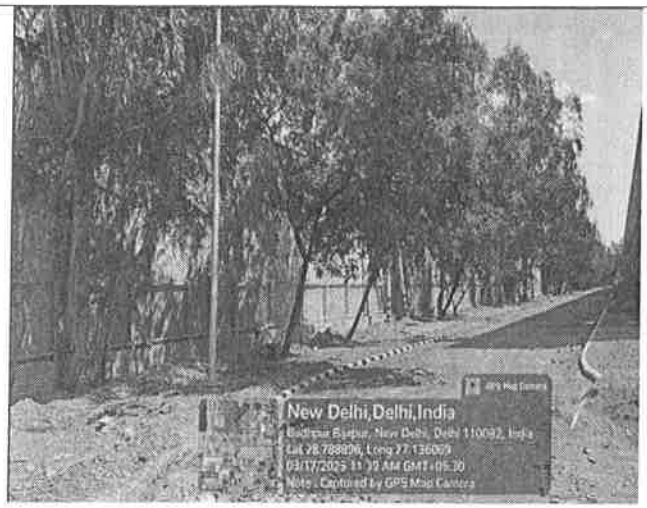
(Dr. R. B. Lal)
Scientist F,
Regional Office of
MoEFCC, Lucknow

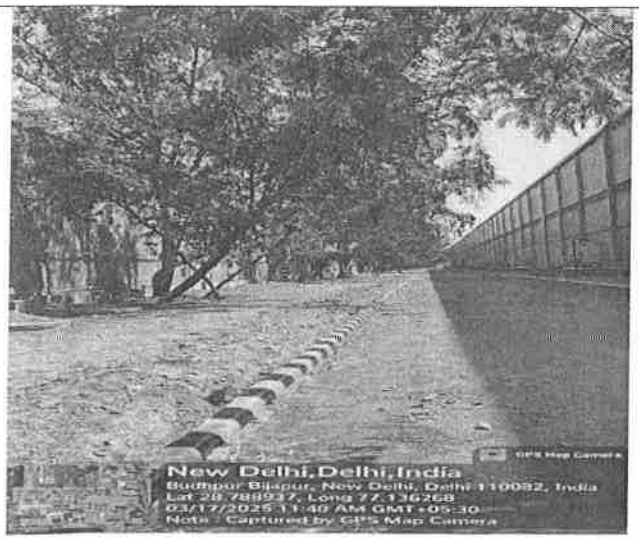
Photos Taken during site visit [Existing Trees in and around boundary of Project]

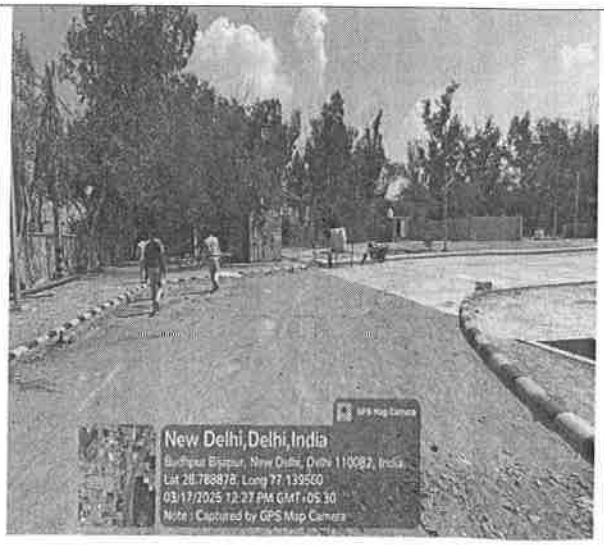
NOTARY
A.K. MAURYA
Advocate
GOVT. OF U.P. LUCKNOW

Photos Taken during site visit [Existing Trees in and around boundary of Project]



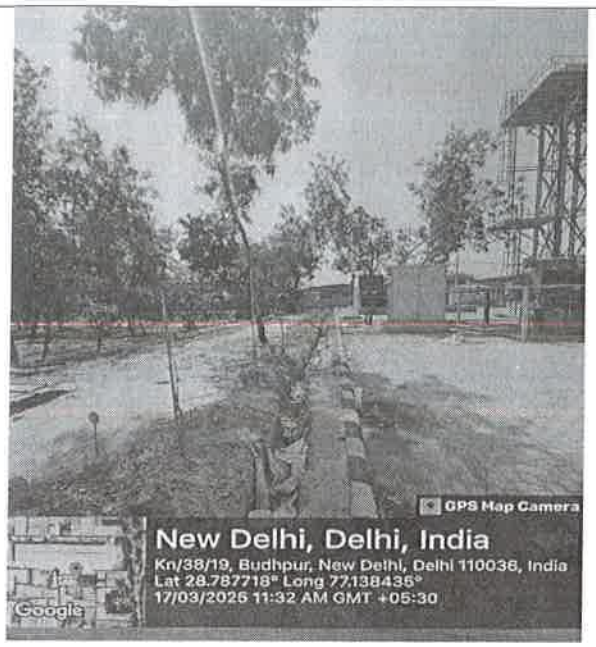


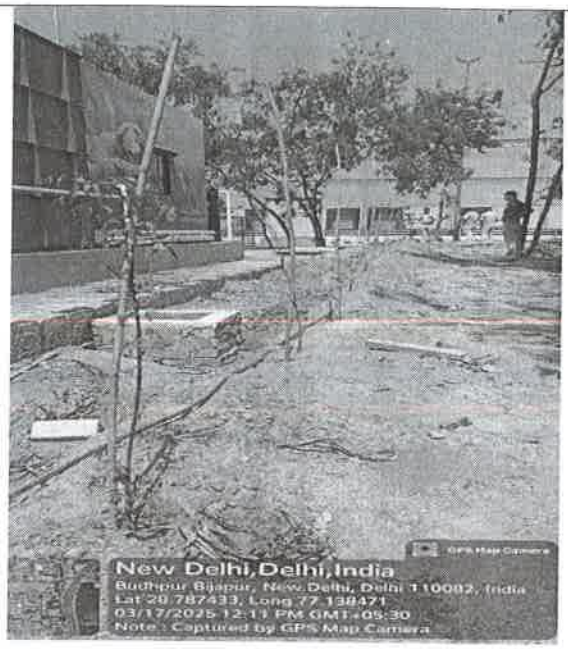




NOTARY
A.K. MAURYA
Advocate
Legal House, Lko
Ph. 9121613997
HIGH COURT OF U.P. LUCKNOW

Photos Taken during site visit [New Plantation]





Site Visit Team [Officials from MoEFCC, Delhi Forest Dept. and PP]

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

Item No. 16 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 888/2024

Vijendra Yadav Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

Date of hearing: 09.12.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant : None

Respondents: Ms. Garima Prashad, Senior Advocate with Ms. Kritika Guta, Advs. for DDA
Ms. Jyoti Mendiratta & Ms. Ananya Basudha, Advs. for R - 1 & 2 with Ms. Chestha Singh, DCF, North (Through VC)
Mr. Sahil Aggarwal, Adv. for R - 4
Mr. Kush Sharma & Ms. Vagmi Singh, Advs. for DPCC (Through VC)
Mr. Saurabh Srivastav, ASO, Office of DM, North Alipur

ORDER

1. This original application, registered on the basis of the letter petition, Tribunal is examining the allegation of illegal felling of thousands of trees at Chajju Ram Bagh, Jindpur, Delhi by respondent no.4—Anantraj Limited c/o Chajju Ram Bagh, Jindpur, Delhi.

2. Tribunal by order dated 29.08.2024 had impleaded the respondents and had issued notice to them.

3. Tribunal had also directed respondent no.3-District Magistrate, North Delhi to produce the relevant Khasra entries and revenue record of Chajju Ram Bagh of last 20 years to ascertain the correct position.

4. No reply on behalf of respondent no.3- District Magistrate, North Delhi has been filed.

1

NOTARY
A.K. MAURYA
Advocate
7, Mortal House, Lko.
Regd. No- 31(34)2010
GOVT. OF U.P. LUCKNOW

5. Sh. Saurabh Srivastav, ASO, Office of DM, North Alipur, on behalf of respondent no.3 present in person has sought time to file reply affidavit along with relevant documents.

6. Delhi Pollution Control Committee (DPCC) has filed the compliance report enclosing therewith the order dated 10.07.2024 passed by the Tree Officer and DCF, North Forest Division, imposing a compounding fee of Rs. 9 lakh for illegal felling of 15 trees. From that order, it cannot be ascertained under what circumstances compounding was permitted and what was the criteria adopted and facts considered while calculating the compounding fee.

7. Respondent no.2-District Forest Officer, NCT Delhi, present in person has sought time to place on record the relevant material.

8. Respondent no.5-Delhi Development Authority (DDA) has filed a reply dated 07.12.2024 enclosing therewith a copy of Environment Clearance (EC) dated 14.07.2020 issued by MoEF&CC disclosing that the total plot area is 57,222.077 sqm and stipulating that no tree cutting/transplantation was proposed in the instant project. Specific condition no. 8 of EC dated 14.07.2020 in clear terms mentions that:

> *"A....(viii) No tree cutting/transplantation has been proposed in the instant project. A minimum of one tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 26,823 sqm (10.1 % of total area) area shall be provided for green area development."*

9. It is reflected in the above condition that counting of existing trees was to be done.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(3412)04
GOVT. OF U.P. LUCKNOW

10. Learned Counsel for DDA has submitted that some representative of MoEF&CC must have done tree counting.

11. Hence, we implead the following as additional respondent.

Respondent no.6- MoEF&CC, through Secretary.

12. Let notice be issued to above respondent no.6 for filing the reply by way of affidavit especially covering the issue concerning the tree counting and illegal felling of trees and action, if any, proposed for violating the EC conditions.

13. It will be open to all other respondents also to file their response within four weeks.

14. DPCC is also directed to file further response on the issue of imposition of Environmental Compensation within four weeks.

15. List on 01.04.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 09, 2024
Original Application No. 888/2024
JG..

NOTARY
A.K. MAURYA
Advocate
GOVT. OF U.P. LUCKNOW

URGENT

Speed Post/Online

File no. IA-L-11011/2/2025-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)
*****

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Dated: 05th March, 2025

To,

Deputy Director General of Forests (C),
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office, Kendriye Bhawan
5th Floor, Sector 'H', Aliganj, Lucknow – 226020

Sub: Original Application No. 888/2024 titled *'Vijendra Yadav v. Govt. of NGT Delhi and Ors.'* pending before the NGT (PB), New Delhi - reg.
Ref:

i. **A copy of letter petition in OA no. 888/2024 titled *'Vijendra Yadav v. Govt. of NGT Delhi and Ors.'***
ii. **Ministry's EC letter no. J-21-30/2020-IA-III dated 14.07.2020.**
iii. **NGT (PB) order dated 09.12.2024.**

Sir,

This is in reference to the above-cited Original Application registered by the NGT (PB) based on a letter petition alleging that Anantraj Limited is illegally constructing warehouses and commercial godowns on *R-Zone agricultural land* in Chhajju Ram Bagh, Jindpur, by cutting thousands of trees.

2. In this regard, the Regional Office (RO) of the Ministry at Lucknow is requested to furnish a (i) factual status report concerning the issues raised in the application, along with (ii) condition-wise compliance status report for the EC (s) associated with the project.

3. Being a Court Matter, the reports may be furnished to the Ministry at the earliest.

This issues with the approval of the competent Authority.

Enclosed: as above.

Yours faithfully,
Pankaj Verma
(Pankaj Verma)
Scientist 'F'
Email: Pankaj.verma@nic.in
Tel: 011-20819270 (O)

Copy to:
1. Inspector General of Forest, Forest Conservation Division, MoEF&CC -*Request to provide comments.*
2. Inspector General of Forest, Forest Protection Division, MoEF&CC -*Request to provide comments.*

NOTARY
A.K. MAURYA
Advocate
Hostel House, Lko.
No- 31(34)2000
GOVT. OF U.P. LUCKNOW

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow

केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ–226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : rocz.lko-mef@nic.in, goimocfrolko@gmail.com

File No. XXI/ENV/NGT/CC/189/2025/1095 Dated: 10.03.2025

COURT MATTER/URGENT

To

1. Addl. Pr. Chief Conservator of Forests
   Department of Forest & Wildlife
   Govt of NCT of Delhi.
   Email: pccf-gnctd@delhi.gov.in
2. Member Secretary
   Delhi Pollution Control Committee
   Delhi.
   Email: msdpcc@nic.in

Subject: **In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. 888 of 2024, Vijendra Yadav Vs Government of NVT of Delhi & Ors - reg:**

Sir,

Kindly refer to the above cited subject matter. The Hon'ble NGT was pleased to pass the order dated 09.12.2024. The relevant para read as:

"....8. Respondent no.5-Delhi Development Authority (DDA) has filed a reply dated 07.12.2024 enclosing therewith a copy of Environment Clearance (EC) dated 14.07.2020 issued by MoEF&CC disclosing that the total plot area is 57,222.077 sqm and stipulating that no tree cutting/transplantation was proposed in the instant project. Specific condition no. 8 of EC dated 14.07.2020 in clear terms mentions that:

"A....(viii) No tree cutting/transplantation has been proposed in the instant project. A minimum of one tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 26,823 sqm (10.1 % of total area) area shall be provided for green area development."

9. It is reflected in the above condition that counting of existing trees was to be done.

10. Learned Counsel for DDA has submitted that some representative of MoEF&CC must have done tree counting.

11. Hence, we implead the following as additional respondent. Respondent no.6- MoEF&CC, through Secretary.

1

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

12. Let notice be issued to above respondent no.6 for filing the reply by way of affidavit especially covering the issue concerning the tree counting and illegal felling of trees and action, if any, proposed for violating the EC conditions.

13. It will be open to all other respondents also to file their response within four weeks.

14. DPCC is also directed to file further response on the issue of imposition of Environmental Compensation within four weeks.

15. List on 01.04.2025."

That to comply the above order, undersigned has been nominated as representative of Ministry of Environment, Forest & Climate Change, further correspondence shall be made on the details given here: Email: rocz.lko-mef@gov.in / rb.lal@nic.in, and mobile No. 9891065577.

The Site inspection is schedule for 17th March, 2025 at 10.00 AM, you are requested to depute the officials from your concerned department to assist in the site inspection and provide the facts to enable the undersigned to comply the Hon'ble NGT order(s).

This issues with the approval of competent authority.

Your's Sincerely

(Dr. R.B. Lal)
Director/Scientist 'F'

Copy to:

1. **Chief Conservator of Forests, Department of Forest & Wildlife Govt of NCT of Delhi. Email: ccf-gnctd@delhi.gov.in**
2. **Deputy Conservator of Forest, North Division, Department of Forest & Wildlife Govt of NCT of Delhi. Email: dcfnorth.gnctd@gov.in**
3. **Sh P S Pankaj, Sr. Environmental Engineer, Delhi Pollution Control Committee. Email: pspankaj.dpcc@nic.in**
4. **Shri Pankaj Verma, Scientist 'E', MoEF&CC, New Delhi for information in reference of letter dated 05.03.2025.**

(Dr. R.B. Lal)
Director/Scientist 'F'

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31/341/2000
GOVT. OF U.P. LUCKNOW

GOVT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE DEPUTYCONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI – 110036

F.No.01/DCF(N)/Legal-Misc/2023-24/ 5645 Date:11.03.2025

OFFICE ORDER

This is in reference to order dated 09.12.2024 passed by the Hon'ble NGT, Principal Bench in OA No. 888/2024 Titled as "Vijender Yadav Vs Government of NCT of Delhi & ors." Regarding Inspection of Trees offence commited at Chhaju Ram bagh..

In view of the above a Site inspection of the offence site has been scheduled on 17.03.2025 at 10:00 AM by Ministry of Environment, Forest and Climate Change.

Hereby, the following officials on behalf of North Forest Division (GNCTD) are deputed to assist in the exercise of site inspection:-

1. Sh. Ravinder Kumar (D.R.O.)
2. Sh. Dharmendra Kumar Meena (Forester)
3. Sh. Ashok (Forester)
4. Sh. Sher Singh (Forest Guard)
5. Sh. Nitin (Forest Guard)

The Site inspection shall be carried out under the administration of Dr. R.B. Lal (Director/Scientist 'F') the nominated representative on behalf of Ministry of Environment, Forest and Climate Change. For any further assistance you can contact mobile no. 9891065577 & email id rocz.lko-mef@gov.in/rb.lal@nic.in

Dy. Conservator of Forests
(North Forest Division)

NOTARY A.K. MAURYA Advocate GOVT. OF U.P. LUCKNOW

JINDPUR INDUSTRIAL PARK PRIVATE LIMITED
(Formerly known as Anant Raj Hotels Private Limited)
Regd. Off: E-4, DEFENCE COLONY, NEW DELHI – 110024
CIN: U55101DL2005PTC141922
Phone: 022 4158 1000 | **E-mail Id:** compliance@hiparks.com

Note on Tree Felling

As requested during the site visit at the warehouse construction project located at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village Jindpuri in July 2024, we provide the following point-wise explanation:

- The ongoing warehouse construction project has been initiated after securing all necessary approvals from the Ministry of Environment, Forests & Climate Change (MOEF), Consent to Establish (CTE), Fire NOC, and the Delhi Development Authority (DDA).
- We have appointed Mr. Nitin Kumar as the contractor to carry out specific civil works related to the construction.
- During the execution of these works, which involved the placement of footings and foundations, the contractor unintentionally and mistakenly caused damage to 15 trees.
- Immediately upon the occurrence of this incident, all relevant authorities, including the police, Public Works Department (PWD), and the Forest Department, were promptly informed.
- Following this, we received a notice from the Forest Department, and in response, an order was issued with reference no. F.41/DCF(N)/Tree offence/2024-25/3635 dated 10/07/2024.
- In accordance with the order, the contractor has deposited Rs. 9,00,000/- through DD No. 652299 and has also planted 30 trees, in line with the prescribed compensation measures.
- We are fully committed to Environmental Compliance (EC) and have been regularly submitting our half-yearly compliance reports. Please be assured that we are dedicated to adhering to all applicable regulations moving forward. Furthermore, we are implementing additional precautions to prevent any further environmental damage during the ongoing construction process.

Should you require any further information or clarification, please feel free to contact us.

JINDPURI INDUSTRIAL PARK PRIVATE LIMITED

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

Annexure-2

Annexure No.6 18

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

No.F.41/DCF(N)/Tree Offence/2024-25/ 3439 Dated: 25/06/2024

NOTICE UNDER DPTA, 1994

Whereas, it has been alleged that a tree offence has been committed by illegal cutting of trees located at Khasra No. 38/1,2,3,4,5,6,7,8,9,10, Jindpur, Delhi without permission, which is violation of Delhi Preservation of Tree Act, 1994.

And whereas, the statement/presence of the person (s) this notice addressed to are required to find out the factual position and to determine the extent of offence according to its merit.

Now, therefore, I, DY. CONSERVATOR OF FORESTS (NORTH), Tree Officer, as empowered u/s 31 of Delhi Preservation of Trees Act, 1994 call upon you to appear before me on 28.6.24 at 11:45 A.M. in the office of Dy. Conservator of Forests cum Tree Officer, North Forest Division, MGICCC, Alipur, Bakthawarpur Road, Bakoli, Delhi-110036, in event of failure to appear, legal action will be initiated against concerned and the matter would be proceeded ex-parte. *As per section 136, CrPC, non-compliance of this notice will attract penal provisions u/s 188 of IPC.*

To,

1. Sh. Nitinkr Contractor Civil.Add: Khasra No. 38/1,2,3,4,5,6,7,8,9,10, Jindpur, Opp. SaiMandirAlipur, Delhi with direction to appear before undersigned.

Tree Officer & DCF
(North Forest Division)

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

Annexure-2

19

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

No.F.41/DCF(N)/Tree offence/2024-25/ 3635

Date: 10/07/2024

IN THE COURT OF TREE OFFICER/DY. CONSERVATOR OF FOREST,
NORTH FOREST DIVISION, NEW DELHI

ORDER

1. Sh. Sujoy and Sh. Nitin Kumar appeared before this Court in the hearing.

2. Whereas, in this case, the inspection has been carried out by the I.O. it has been found that a tree offence has been committed by Sh. Nitin Kumar, by illegally cutting of fifteen (15) nos. of trees located in Khasra No. 38/1, 38/2, 38/3 & 38/4, Jindpur, Alipur, Delhi-36 (Opposite Sai Mandir)without permission from the concerned department and the same has been accepted by Sh. Nitin Kumar before this Court.

3. Whereas on enquiry, it is found that in the above mentioned case, the trees have been cut/felled, which is violation of Delhi Preservation of Tree Act, 1994. And in the hearing held in the chamber of Tree Officer, North Forest Division on 03.07.2024, Sh. Nitin Kumar accepted that the trees located in Khasra No. 38/1, 38/2, 38/3 & 38/4, Jindpur, Alipur, have been illegally cut/felled by Sh. Nitin Kumar and stated that he is ready to compound the said offence and agreed to submit the compound affidavit.

4. Whereas Sh. Nitin Kumar has been directed to submit the compounding affidavit accepting the offence regarding illegally cutting oftrees as mentioned above and the same has been signed/submitted by Sh. Nitin Kumar on the same day.

5. Whereas, after going through the facts of case and as empowered under Section-21 of Delhi Preservation of Tree Act, 1994, I the Tree Officer/Dy. Conservator of Forests (North), agreed to compound the offence. A compounding fee of Rs. 9,00,000/- (Rupees NineLakh only) is hereby imposed on Sh. Nitin Kumar, for illegally cutting/felling of fifteen (15) nos. of tree, at the rate of Rs. 60,000/- (Rupees Sixty Thousand only) per tree for illegal cutting/felling.

6. Whereas, Sh. Nitin Kumar, is hereby directed to deposite the above-mentioned amount through DD in favour of Dy. Conservator of Forest (North), being the composition fees within 30 days of receipt of this order. In case of failure to deposit the same within prescribed period of 30 days, action shall be initiated in the court of Law, as per relevant provisions of Delhi Preservation of Tree Act, 1994.

7. Further, Sh. Nitin Kumar, is hereby also directed to plant fifteen (15) nos. of tree saplings with height not less than 6 feet around the same compound/plot and maintain the same for at least 5 years. The compliance report along with photographs shall be submitted in this office within 30 days of receipt of this order.

To,

1. Sh. Nitin Kumar (Ph. No. 9671890095), Khasra No. 38/1, 38/2, 38/3 & 38/4, Opposite Sai Mandir, Jindpur, Alipur, Delhi-110036.

10/7/24

Tree Officer & DCF
(North Forest Division)

NOTARY
A.K. MAURYA
Advocate
GOVT. OF U.P. LUCKNOW

Nitin Kumar
Ward No.3, Sita Ram Gate, Jhajjar, Haryana-124103
MOBILE NO-09671890095

Date: - 20-08-2024

To,

The DCF
North Forest Division
Alipur

Subject:

(1) Regarding submission of DD against Notice No.F.41/DCF(N)/Tree Offence/2024-25/3635 received on 10th July'24.
(2) Request for Extension of date for payment against Letter dated 12/08/24, acknowledgement no. T-910 dated 12/08/24

Dear Ma'm,

Apropos to the above subject, the Notice referred at (1) and our request letter referred at (2), We humbly submit that we have deposited a Demand Draft No. 652299 amounting to Rs. 9,00,000 to the department.

Request you to kindly make a Note of this and acknowledge the same.

Yours' sincerely,

Nitin Kumar.

Addl Dy. Conservator of Forest (North)
RECEIVED COPY
Date: 20/08/2024
MoEFCC, Alipur, Delhi-110036

20/08/2024

NOTARY
A.K. MAURYA
Advocate
GOVT. OF U.P. LUCKNOW

LAND SCAPE DEVELOPMENT
DESIGN • DEVELOPMENT • MAINTENANCE

99, Adchini, Sri Aurbindo Marg, New Delhi - 110 017
Mobile : 9811206050
E-mail : devgujral@landscapedevelopment.in
Website : www.landscapedevelopment.in

Horticulture Study Report

Title: Horticulture and Tree Survey Report for Anant Raj Hotels Pvt. Ltd.

Date: 25/08/2021

Prepared by:

Project/Location:

1. Introduction

This report presents the findings of the horticulture study conducted at the Anantraj Hotels Pvt Ltd, at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village-Jindpur to document the existing trees, their species, and the overall condition of the tree population within the site. The purpose of this study is to provide accurate and comprehensive data on the current state of the trees at site.

2. Objectives of the Study

- To identify and catalogue the existing tree species on the site.
- To assess the health and age of the trees.

3. Methodology

The following methods were used for the horticulture survey:

- **Site Inspection:** A physical survey of the entire project site was conducted on 25.8.2021.
- **Tree Identification:** Trees were identified by their species
- **Condition Assessment:** The health and age of the trees were assessed based on visual inspection, with notes on disease, damage, or other signs of distress.

4. Existing Tree Inventory

A total of *428 trees* were identified on the site. Below is a summary of the key findings:

Tree ID	Species	Common Name	Numbers
1	Eucalyptus	Safeda	39
2	Ziziphus mauritiana	Beri	9
3	Psidium guajava	Guava	6
4	Dalbergia sissoo	Shisham	2
5	Ficus religiosa	Peepal	2

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

Landscape Delhi

Classified as Business

LANDSCAPE DEVELOPMENT
DESIGN · DEVELOPMENT · MAINTENANCE
99, Adchini, Sri Aurbindo Marg, New Delhi - 110 017
Mobile : 9811206050
E-mail : devgujral@landscapedevelopment.in
Website : www.landscapedevelopment.in

Tree ID	Species	Common Name	Numbers
6	Azadirachta indica	Neem	17
7	Saraca asoca	Ashoka	3
8	Morus alba	Shehtoot	11
9	Prosopis juliflora	Kabuli Keekar	9
10	Phyllanthus emblica	Amla	3
11	Cordia myxa	Lassoda	4
12	Leucaena leucocephala	Subabul	323

Note: The existing species table that Subabul, Keekar and Eucalyptus are the invasive species.

5. Conclusion and Recommendations

- The site hosts a diverse range of trees, with a mix of species in varying health conditions.
- **Recommendations:**
  - Preserve the most significant trees, including any that are rare or have high ecological value.
  - Take necessary steps to manage the health of the existing trees, including pest control or pruning.

6. Appendices

- **A. Maps and Diagrams**: Site layout with marked locations of trees.
- **B. Photographs**: Images of the trees and any areas of concern.
- **C. Additional Survey Data**: Any additional data collected during the survey.

Landscape Development Delhi

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

Classified as Business

Date: 17-03-2025

Existing Trees at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village-Jindpur			
S No	**Species Name (Botanical Name)**	**Species Name (Local Name)**	**Total Numbers**
1	*Leucaena leucocephala*	Subabul	315
2	*Eucalyptus*	Safeda	39
3	*Ziziphus mauritiana*	Beri	19
4	*Azadirachta indica*	Neem	17
5	*Saraca asoca*	Ashoka	3
6	*Morus alba*	Shehtoot	36
7	*Prosopis juliflora*	Kabuli Keekar	2
8	*Dalbergia sissoo*	Shisham	2
9	*Phyllanthus emblica*	Amla	3
10	*Ficus religiosa*	Peepal	2
11	*Cordia myxa*	Lassoda	4
12	*Psidium guajava*	Guava	31
Total			**473**

New Plantation			
S No	**Botanical Name**	**Local Name**	**Total Numbers**
1	*Syzygium cumini*	Jamun	10
2	*Azadirachta indica*	Neem	8
3	*Bauhinia variegata*	Kachnar	3
4	*Mimusops elengi*	Maulsary	5
Total			**26**

NOTARY
A.K. MAURYA
Advocate
7, Mordel House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

17/03/25

17/3/25

17/3/25
Dharmendra Kumar
Forester, NFD

Ravinder Kumar (DRO)
North Forest

Nitin
17/03/25
Nitin
Forest Guard, NFD

[Dr. R.B. LAL]

17/3/25
ASHOK Forester

Attendance List - Visit of M/s Anant Raj Hotels Pvt. Ltd. Dt - 17/03/2025

S.No.	Name	Department	Designation	Signature
1	Dr. R.B. Lal	MoEFCC	Director/Sc'F'	
2	RAVINDER KUMAR	Forest Guard	Dy. Forest Ranger	
3	ASHOK	Forest	Forester	
4	SHER SINGH	"	Forest Guard	
5	Nitin	"	Forest Guard	Nitin
6	Dharmendra Kumar	"	forester	
7	Hardik Jain	HIPPL	LEAD CORPORATE AFFAIRS	
8.	SUJOY KUMAR DAS	HIPPL	Sr. Manager	
9	DINESH BHARDWAJ	HIPPL	LEAD (NORTH) CORPORATE AFFAIRS	

NOTARY A.K. MAURYA Advocate Chamber House, Lko. GOVT. OF U.P. LUCKNOW

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow

केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ–226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : rocz.lko-mef@nic.in

File No. XXI/ENV/NGT/CC/189/2025/1095 Dated: 24.03.2025

Monitoring the Implementation of Environmental Safeguards
Monitoring Report of M/s Anant Raj Hotels Private Limited
Part – I
A. DATA SHEET

S. No.	Items	Details
1.	Project Type: River-valley / Mining / Industry /Thermal / Nuclear / Other (Specify)	**Infra structure Project: Construction of Warehouse**
2.	Schedule and category of the Project as per EIA, 2006	8 (a)
3.	Category of the project as per CPCB Guidelines (Red, Orange, Green)	Red Category as per CTE issued by DPCC.
4.	Name of the project and project proponent	Name of Project: Construction of Warehouse" at Khasra No. 38/1,2,3,7,8,9,10,11,12,26,39/3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi Name of Project Proponent- M/s Anant Raj Hotels Private Limited
5.	Clearance Letter (s) / OM No. and date (Chronological Order)	• The EC has been granted by the Ministry of Environment, Forest and Climate Change,, vide F. No. 21-30/2020-IA-III, dated 14.07.2020 for the 'Construction of Warehouse project' in favour of M/s Anant Raj Limited. • Further, the SEIAA Delhi, vide F. no. DPCC/SEIAA-IV/C-385/DL/2022/3937-3949, dated 08.07.2022, has transferred the Environmental clearance from "M/s Anant Raj Limited" to "M/s Anant Raj Hotels Private Limited".

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

<table>
<tr><td>6.</td><td>Location

District (s)
State (s)
Latitude
Longitude</td><td>Khasra No. 38/1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi
District-North West Delhi
State- Delhi
Latitude- 28°47'17.83"N
Longitude- 77° 8'23.31"E.</td></tr>
<tr><td>7.</td><td>Address for correspondence

Address of concerned Project Chief Engineer (with Pin Code & Telephone/ Telex/ Fax Numbers and Email id) &

Address of Executive Project Engineer / Manager (with pin code/fax numbers and Email id)</td><td>Name – (i) Mr Hardik Jain, Lead Corporate Affairs
(ii) Mr Sujoy Kumar Das, Senior Manager
Address – E 4, Second Floor, Defence Colony, New Delhi-110024
Mobile No. 9819885602 / 9582383853
Email ID -sujoy.das@hiparks.com

Address - E4, Second Floor, Defence Colony, New Delhi-110024

Email ID -sujoy.das@hiparks.com</td></tr>
<tr><td>8.</td><td>Salient features
Of the Project

Of the Environmental Management Plan</td><td>The details of Environmental Management Plan at the time of EC proposed are as below:
<table>
<tr><th>Description</th><th>Total Cost on Capital Expenditure (Rs In Lacs) as per EMP prospoed</th><th>Total Cost on Recurring Expenditure (Rs In Lacs) as per EMP proposed</th></tr>
<tr><td>Landscaping</td><td>30</td><td>3.0</td></tr>
<tr><td>Waste-Water Management</td><td>10</td><td>1.0</td></tr>
<tr><td>Air Management</td><td>10</td><td>1.0</td></tr>
<tr><td>Solid Waste Management</td><td>20</td><td>2.5</td></tr>
<tr><td>Rain Water Harvesting</td><td>25</td><td>1.3</td></tr>
<tr><td>Environment Monitoring</td><td>-</td><td>1.5</td></tr>
<tr><td>Miscellaneous</td><td>5.0</td><td>0.5</td></tr>
<tr><td>Total</td><td>Rs.100 lacs</td><td>Rs 10.8 Lacs</td></tr>
</table></td></tr>
</table>

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31/341/2020 GOVT. OF U.P. LUCKNOW

		The PP has reported that an expenditure of Rs. 147 Lakhs (approx.) towards EMP has been made till date. The activity-wise details of EMP and its expenditure will be submitted to the Ministry.
9.	Break up of the Project area Submergence Area: Forest & Non Forest Others	No Submergence Area Total Plot Area - 57,222.077 sqm. Build-up Area - 46,769.85 sqm.
10.	Total Plot Area	57,222.077 sqm.
	Built – Up Area (Including Road)	46,769.85 sqm.
	Open Space available	As per lay out plan (adequate)
	Green belt area	Total Trees 715 (Existing-499 ; Proposed 216) during the day of visit
11.	Financial Details • Project costs as originally planned & subsequent revised estimates and the year of price reference.	Rs. 50 Crores (As per EC) Rs. 184 Crores (Expenditure till date as reported by PP)
	• Allocations made for Environmental Management Plan with item wise & year wise breakup.	Rs. 100 lakhs
	• Actual expenditure incurred on the Project so far	Rs. 184 Crores (Expenditure till date)
	• Actual expenditure incurred on the Environmental Management Plan so far	Rs. 147 Lakhs (approx.)
12.	Forest land requirement: The status of approval for diversion of Forestland for non-forestry use	As per the EC, No Forest land is involved
13.	Whether project located in Critically Polluted Area/Severely Polluted	No

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

14.	Status of construction • Date of commencement (Actual and/or planned) • Date of completion (Actual and/or planned)	2022 2025
15.	Production details as per EC & CTO	It is a Construction Project, PAs have obtained CTE from DPCC vide letter dated 09.05.2022. The PP has reported that the application for CTO has been submitted for obtaining CTO in January 2025 under the Air/water Act.
16.	Reasons for the delay if the project is yet to start	Project is under advance stage of completion
17.	KML file of the project	Uploaded on Portal
18.	Status of Public Hearing Commitments	Not Applicable.
19.	Status of R&R	Not Applicable, as reported by PP.
20.	Dates of site visits • The dates on which the Project was monitored by Regional Office on previous occasions, if any • Date of site visit for this monitoring Report	No Visit 17.03.2025
21.	Purpose of present Site visit: Suo moto/ Random Inspection of projects by RO/SRO CCR for expansion project's EC under EIA Notification 2006 Verification Report (VR) of Action Taken Report (ATR) or SCN response submitted by the PP Complaint received against the project Reference forwarded by the Ministry which inter-alia may include PMO, VIP, Public Grievance, Parliamentary, RTI references Direction by Hon'ble court or by the Ministry in various Court Matter Direction from the Ministry in any other matter	The MoEFCC, Delhi, vide letter No. IA-L-11011/2/2025-IA-1, dated 5th March 2025, directed for condition-wise compliance status report based on Original Application No. 888/2024 [Vijendra Yadav Vs. Govt. of NCT Delhi and Ors] filed before the Hon'ble NGT Delhi

NOTARY A.K. MAURYA Advocate 7, Motel House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

22.	Pending litigation if any or directions issued by any regulatory authority.	Original Application No. 888/2024 [Vijendra Yadav Vs. Govt. of NCT Delhi and Ors] filed before the Hon'ble NGT Delhi to this project.
23.	Recommendations Major Non-compliance Minor Non-Compliance Violation	Minor Non-Compliance

B. **Officials Present during the visit:** During monitoring of the project, Mr. Hardik Jain, Mr. Sujoy Das, and Mr. Dinesh Bhardwaj from Project Proponent and Representative from the Consultant were present at project site for discussions. It is also mentioned that the representatives of North Forest Division (GNCTD), Office of DCF, Govt. of NCT of Delhi were also present based on the request of MoEFCC for Tree counting in the premises.

C. **Details of implementation status of project and approvals/NOC:** The salient features of the project are described below based on the detailed deliberations with the Project Authority and EC:

(i) The Environmental clearance has been granted by the Ministry of Environment, Forest and Climate Change, New Delhi, vide F. No. 21-30/2020-IA-III, dated 14.07.2020 for the 'Construction of Warehouse project' in favour of M/s Anant Raj Limited. The project site is located at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39/3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West, Delhi.

(ii) Further, the SEIAA Delhi, vide F. no. DPCC/SEIAA-IV/C-385/DL/2022/3937-3949, dated 08.07.2022, has transferred the Environmental clearance from "M/s Anant Raj Limited" to "M/s Anant Raj Hotels Private Limited".

(iii) Project Proponent (PP) has obtained the Consent to Establish (CTE) from Delhi Pollution Control Committee (DPCC), vide Consent Order No. DPCC/CMC/2022/7302257, dated 09.05.2022 which was valid from 05.02.2022 to 04.02.2025. During the visit, PP has reported that they have applied for Consent to Operate (CTO) to DPCC, vide Application No. 11992591 and submitted the Fees on 30.01.2025. The application of CTO is under consideration with DPCC.

(iv) The PP has obtained Conditional NOC on Sanction plan from the Delhi Fire Service, vide letter No. F.6/DFS/MS/BP/2020/43, dated 05.02.2020.

(v) Building Plans for Standalone Godown on Khasra No. 38//1,2,3,7,8,9, 10,11,12,26 39//3,4,5,6,7,8,26 at Village Jindpur, New Delhi for area measuring 5.72 ha. (14.14 acres) was sanctioned by Building Section, DDA, vide File no- NAR0090/20-21, dated 12.12.2020.

(vi) The PP has obtained Electricity permission from the Tata Power Delhi Distribution Limited (Tata Power-DDL).

NOTARY A.K. MAURYA Advocate Regd. No- 31134/2000 GOVT. OF U.P. LUCKNOW

(vii) During the visit of the day, the project related to 'Construction of Warehouse' is at advance stage of completion and accordingly the PP has submitted the application for Occupancy Certificate and Consent to Operate.

(viii) Implementation status of the project is described based on the input from the PAs, as below:

Description	**Details as per EC dated 14.07.2020**	**Present Status (As reported by PAs)**
Total Plot Area	57,222.077 sqm.	57,222.077 sqm.
FAR Area	43,677.638 sqm.	43,677.638 sqm.
Non -FAR Area	3,092.213 sqm.	3,092.213 sqm.
Built-up Area	46,769.85 sqm.	46,769.85 sqm.
Water Requirement	53 KLD	33 KLD
Fresh Water Requirement	19.5 KLD (DJB)	12 KLD
Waste Water Generated	36 KLD	22.5 KLD
STP capacity	50 KLD	30 KLD
Treated Water	33.5 KLD reused in flushing, gardening, and other miscellaneous purposes.	21 KLD
DG Sets Capacity	For Construction -1x125 kVA For Operational-2 x 250 KVA	1x160 KVA (for operational phase)
Source of Power	TATA Power DDL	TATA Power DDL
Rainwater Harvesting Pits	10 nos. of total 1197m^3 capacity	14 nos.
Solid Waste Generation	0.181 TPD	108 kg/day (Estimated)
Cost of Project	Rs. 50 Crore	Rs. 184 Crore

D. Monitoring Report
Part – II

Compliance status of the project: During the day of visit, the project was found in advance stage of completion phase. The point-wise **compliance status of the EC** of 2020 is presented as below:

S. No.	EC Conditions of 2020	Compliance Status
i.	The Environmental Clearance of the project is primarily under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/ permissions etc. required to be obtained under any other Act/Rule/regulation The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.	As per the discussion held during the visit, it has been reported by the PAs that they have obtained Consent to Establish vide Consent Order No. DPCC/CMC/2022/7302257, dated 09.05.2022 which is valid from 05.02.2022 to 04.02.2025. PAs have applied for Consent to Operate to DPCC. PAs have obtained Conditional NOC on sanction plan from Delhi Fire Service, vide letter No. F.6/DFS/MS/BP/2020/43 dated 05.02.2020. Necessary clearances will be obtained in due course of time, as reported. **Being Complied at this advance stage of construction.**
ii.	The project proponent shall abide by all the commitments and recommendations made in the Form-I, IA, and Conceptual Plan and commitment made during their presentation to the Expert Appraisal Committee.	As per the discussion held during the visit, it has been reported by the PAs that they are bound to abide the commitments and recommendations made in Form-I, IA and conceptual plan given in the presentation to the Expert Appraisal Committee. **Agreed to comply with.**
iii.	As proposed, fresh water requirement from Delhi Jal Board shall not exceed 19.5 KLD	The project is in advance stage of the completion phase and PAs have reported that fresh water requirement during the operational phase will be not be more than from the approved quantity i.e. 19.5 KLD. **Agreed to comply with.**
iv.	Sewage shall be treated in onsite STP and treated effluent from STP shall be recycled/re-used for flushing, gardening and other misc. purposes. As proposed, no treated water shall be discharged to municipal drain.	As per the discussion held during the visit, it was observed that the Sewage Treatment Plant has been installed with capacity of 30 KLD and out of 21 KLD of treated water will be recycled and reused (11.5 KLD for flushing, 7.5 KLD for gardening and 2 KLD for other misc. purposes). PP has reported that no treated water shall be discharged to municipal drain. During the visit, the STP has installed but not in

NOTARY A.K. MAURYA Advocate GOVT. OF U.P.

		operation as there is no occupancy in the ware house and CTO is under approval with DPCC. **Being complied at present.**
v.	The project proponents would commission a third party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seat.	As per the discussion held during the visit, it is observed that the project is advance stage of completion phase. PAs have reported that the Audits will be conducted during the operational phase to verify the quality and quantity of recycling, reuse of treated water, and the efficiency of treatment systems. They assured that the quality of treated water will be regularly monitored once the project becomes operational. **Not applicable at present.**
vi.	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Bye Laws, 2016. As proposed 10 nos. of rain water harvesting recharge pits shall be provided for rain water harvesting after filtration as per CGWB guidelines.	The project is under construction phase. The PP stated that 14 rainwater harvesting pits are installed for harvesting after filtration. **Being complied at present.**
vii.	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. As proposed 20 sqm area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from project will be sent to authorized/designated landfill sites.	The project is found under the advance stage of the completion phase. It has been stated by PP that Solid waste generated within the warehouse will be kept separate in the different bins for segregation of waste during the operational phase. At present, Organic waste converter (OWC) has been installed with capacity of 100 Kg/day for treatment of biodegradable waste; the OWC was not in operation as the project is under construction phase. About 20 sqm. designated area has been provided for solid waste management within the premises including an area for segregation and composting. Non-biodegradable and plastic waste will be collected & disposed-off by giving it to the approved vendor. Inert waste will be sent to the dumping site if generated.

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		Being complied at present.
viii.	No tree cutting/transplantation of existing trees has been proposed in the instant project. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantations of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 26,823 sqm (10.1% of total area) area shall be provided for green area development.	**During the visit of the day the Inspection team has counted 499 number of Trees in the project area (i.e. 473 Old Trees + 26 New Planted Trees). The Team has also advised the Project Proponent to plant the remaining Trees immediately in the project area as per the EC dated 14.07.2020, as mentioned in its Specific condition No. A (viii).** **Partly complied at Present** **[Details are summarized at below]**

(i) The Project Proponent has informed that after securing various approvals/NOC (such as Environmental clearance, Consent to Establish, Fire NOC & DDA sanction etc.), the PP has appointed Contractor to carry out specific civil works related to the construction. During the execution of these works, which involved the placement of footings and foundations, the contractor unintentionally and mistakenly caused damage to 15 trees. Immediately upon the occurrence of this incident, all relevant authorities, were promptly informed.

(ii) With respect to the matter of tree cutting, the representative of North Forest Division (GNCTD), Delhi, has informed that the DCF & Tree Officer, vide letter dated 25.06.2024, has issued a Notice under the Delhi Preservation of Trees Act, 1994. Further, the Forest Department, vide letter dated 10.07.2024, inter-alia, has imposed Rs. 9,00,000/- (Rupees Nine Lakhs only) for illegal cutting of 15 Nos of trees. In accordance with the order, the contractor has deposited Rs. 9,00,000/- through DD No. 652299 and has also planted 26 trees, in line with the prescribed compensation measures, as reported by PP.

(iii) As per the EC Specific condition No. A (viii), w.r.t. counting of existing trees, the Project Proponent reported that they had conducted the Horticulture and Tree Survey Study through M/s Land Scape Development Report in 2021. The Report dated 25.08.2021, inter-alia, mentioned that total 428 Trees were identified on the site. The details of Trees reported in the Report is as below:

Table 1: Existing Trees as per Report dated 25.08.2021

S. No.	Tree ID Species	Common Name	Numbers
1	*Eucalyptus*	Safeda	39
2	*Ziziphus mauritiana*	Beri	9

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3	*Psidium guajava*	Guava	6
4	*Dalbergia sissoo*	Shisham	2
5	*Ficus religiosa*	Peepal	2
6	*Azadirachta indica*	Neem	17
7	*Saraca asoca*	Ashoka	3
8	*Morus alba*	Shehtoot	11
9	*Prosopis juliflora*	Kabuli Keekar	9
10	*Phyllanthus emblica*	Amla	3
11	*Cordia myxa*	Lassoda	4
12	*Leucaena leucocephala*	Subabul	323
Total			**428**
Note: The existing species table that Subabul, Keekar and Eucalyptus are the invasive species.			

(iv) During the visit, a Team comprising of representative of North Forest Division (GNCTD), Project Proponent and MoEFCC have counted the number of trees and noted that there are 473 number of Trees are found during the visit of the day in the project area. Further, the PP has planted 26 number of Trees recently. The details of Trees with species are summarized herewith:

Table 2: Number of Trees in the project area during the day of visit on 17.03.2025

S. No.	Botanical Name	Common Name	Total Nos.
1	*Leucaena leucocephala*	Subabul	315
2	*Eucalyptus*	Safeda	39
3	*Ziziphus mauritiana*	Beri	19
4	*Azadirachta indica*	Neem	17
5	*Saraca asoca*	Ashoka	3
6	*Morus alba*	Shehtoot	36
7	*Prosopis juliflora*	Kabuli Keekar	2
8	*Dalbergia sissoo*	Shisham	2

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9	*Phyllanthus emblica*	Amla	3
10	*Ficus religiosa*	Peepal	2
11	*Cordia myxa*	Lassoda	4
12	*Psidium guajava*	Guava	31
Total			**473**

Table 3: New Planted Trees observed in the project area during the day of visit on 17.03.2025

S. No.	Botanical Name	Common Name	Total Nos.
1	*Syzygium cumini*	Jamun	10
2	*Azadirachta indica*	Neem	8
3	*Bauhinia variegata*	Kachnar	3
4	*Mimusops elengi*	Maulsary	5
Total			**26**

(v) **During the visit of the day the Inspection team has counted 499 number of Trees in the project area (i.e. 473 Old Trees + 26 New Planted Trees). The Team has also advised the Project Proponent to plant the remaining Trees immediately in the project area as per the EC dated 14.07.2020, as mentioned in its Specific condition No. A (viii).**

Partly complied at Present

ix.	The strength and design of the roads within the project shall be as per the applicable norms/ specification so as to accommodate loads of heavy-duty vehicles and also to facilitate their smooth movement/ turning during the operational phase.	**Agreed to comply with this condition.**
x.	Resting rooms for truckers should be arranged within the project site.	**Agreed to comply with this condition.**
xi.	The company shall draw up and implement corporate social Responsibility plan as per the Company's Act of 2013.	As per discussion held during the visit it has been reported by the PAs that the Corporate Social Responsibility plan will be drawn after settling profit

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		and completion of the project as per the Company's Act of 2013. **Agreed to comply with this condition.**
xii.	As per the Ministry's Office Memorandum F. No 22-65/2017-1A.111 dated 01.05.2018, and proposed by the project proponent, an amount of Rs. 1.0 Crores (@ 2% of project Cost) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as Welfare and infrastructure development in Government School and Waste management. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office of the MoEFCC as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.	**As per discussion held during the visit it has been reported by the PAs that 2% of the project cost i.e. Rs. 1 crore will be spent on CER activities such as Welfare and infrastructure development in Government School and Waste management. At present, the PP has not made any expenditure in this regard, as reported.** **In this regard, it is observed that the EC was granted on 14th July 2020 and PP has obtained CTE on 9th May 2022 and started the construction activities and as per the EC conditions. PP needs to comply this CER condition.** **Not complied.**
B.	**Standard Conditions:**	
I.	**Statutory compliance:**	
i.	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws	As per the discussion held during the visit, it has been reported by the PAs that they have obtained Consent to Establish vide Consent Order No. DPCC/CMC/2022/7302257, dated 09.05.2022 which is valid from 05.02.2022 to 04.02.2025. PAs have applied for Consent to Operate to DPCC. PAs have obtained Conditional NOC on sanction plan from Delhi Fire Service, vide letter No. F.6/DFS/MS/BP/2020/43 dated 05.02.2020. Necessary clearances will be obtained in due course of time, as reported. **Being Complied at this advance stage of construction phase.**
ii.	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per	PAs have obtained Conditional NOC on sanction plan from Delhi Fire Service, vide letter No. F.6/DFS/MS/BP/2020/43 dated 05.02.2020. Further, PP has committed to ensure compliance with structural

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	National Building Code including protection measures from lightning etc.	safety and fire protection requirements. Necessary clearances will be obtained in due course of time, as reported. **Being Complied at this advance stage of construction phase.**
iii.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.	As per discussion held during the visit it has been reported by the PAs that there is no involvement of forest land in the said project; hence forest clearance is not required. **Not applicable.**
iv.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Project does not require NBWL approval. **Not applicable.**
v.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.	PAs have obtained Consent to Establish vide Consent Order No. DPCC/CMC/2022/7302257, dated 09.05.2022 which is valid from 05.02.2022 to 04.02.2025. PAs have applied for Consent to Operate to DPCC. A copy of Proof of the submission of CTO application has been shown by PP. **Being Complied.**
vi.	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.	As per discussion held during the visit it has been reported that the no Ground water extraction has been proposed in this project. PP has informed that STP treated water is being used for construction purposes. **Being Complied.**
vii.	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.	PAs have obtained the power connection from TPDL before the start of construction. **Being Complied.**
viii.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.	As per discussion held during the visit, it has been reported by the PAs that they have obtained the following approvals/NOC at this stage of the project: (i) Building plan from Delhi Development Authority, vide letter No. NAR/0090/20-21 dated 12.12.2020.

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		(ii) Conditional NOC on sanction plan from Delhi Fire Service, vide letter No. F.6/DFS/MS/BP/2020/43, dated 05.02.2020. (iii) Diesel storage permission is not required as the diesel storage tank is less than 1000 KL. (iv) AAI approval is not required as the building height is less than 15 meters. **Being Complied.**
ix.	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.	As per discussion held during the visit it has been reported by the PAs that the provisions of the Solid Waste Management) Rules 2016 Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 will be followed. **Agreed to comply with.**
x.	The project proponent shall strictly follow the ECBC/ECBC-R prescribed by the Bureau of Energy Efficiency, Ministry of Power.	As per the discussion held during the visit, it has been noted that the project is advance stage of the completion phase. PP has submitted that the following measures will/being be adopted as per ECBC Norms to conserve the energy, as below: • Provision of daylighting. • Use of LED light and LED flood lights • All cables will be insulated to avoid heating during use. This also indirectly reduces losses and imposes reliability. • All pumps and motors are energy efficient. • Consumption of non-renewable fuel will be minimized. • Solar PV panels of 7 KW capacity are proposed. It will save the energy from renewable resources. • Total Energy Saving will be 20% • Total 04 Solar lights have been installed at the site. • IGBC Certification will be obtained by the PAs. **Agreed to comply with.**
II. Air quality monitoring and preservation:		
i.	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation	As per discussion held during the visit it has been noted that on the day of site visit, 4 antismog guns were found at site. Adequate Barricading/Boundary wall has been

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	Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.	erected around the periphery of the project. PAs have reported that the camera and sensor were installed at site and the sensor of PM10, PM2.5 was also connected with the DPCC server. Now the project is advance stage of completion, the same is disconnected with DPCC server. PP has submitted the CTO application in January 2025. **Being complied.**
ii.	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.	As per discussion held during the visit it has been noted that a management plan has been drawn up to control the excess in ambient air quality by taking necessary measures to control dust emission at site. **Agreed to comply with.**
iii.	The project proponent shall install a system to carry out Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.	As per discussion held during the visit, it has been noted that the PP has carried out Ambient Air Quality monitoring. Copy of Test Report is attached herewith at Annexure. **Ambient Air Quality Monitoring Results (November 11-12, 2024)**

Parameter (s)	Unit	Result	Standard as per NAAQS
$PM_{2.5}$	$\mu g/m^3$	**124.5**	60
PM_{10}	µg/m	**192.6**	100
NO_2	µg/m	48.7	80
SO_2	µg/m	12.8	80

On perusal of the Report, PM10 and PM2.5 are higher as per prescribed limit because of high baseline concentration in Delhi and NCR. It is also mentioned that the during the visit of the day, the project was not in construction.

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		In view of the above, PAs have been advised to take all the mitigation measures to minimize these particulate matter concentrations. **Partly complied.**
iv.	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of the stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with the State Pollution Control Board.	As per discussion held during the visit it has been noted that no DG set had been installed at site for construction purposes. However, electricity connection has been taken from TPDL for construction purposes. It has been submitted by PP that now one D.G. Set of capacity 160 kVA has been provided for the proposed operation phase with acoustic enclosure. However, the DG set is not operated at present, as reported. The Adequate stack height (6 meter above the roof level) will be provided, as reported by PP. **Agreed to comply with.**
v.	The construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/wind-breaking walls all around the site (at least 3 meters height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.	As per discussion held during the visit it has been reported by the PP that the following dust control measures are being in practice: • Barricading of maximum height and boundary wall in periphery of the project had been provided. • 4 Anti-smog guns have been installed at the site for suppression of dust. • Construction material remains covered at the site to avoid any dust generation. • Covered transportation of vehicles carrying construction material had been practiced at the site. • Water sprinkling is done regularly at the site. **Being complied.**
vi.	Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.	The construction is in an advance stage and no construction material storage is taking place at site at present. **Being complied.**
vii.	Wet jet shall be provided for grinding and stone cutting.	As per discussion held during the visit it has been reported by the PAs that during grinding and stone cutting, the wet jet was provided, as stated by PP. **Complied**

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viii.	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.	The water sprinkling is being done using 4 nos. of Anti-Smog Guns and as well as manually for dust suppression, as reported. **Being complied.**
ix.	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed of. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.	As per discussion held during the visit it has been noted this is a warehouse project and sheds are developed and cement and concrete work is very limited and as per rule Construction debris is disposed of as per the guidelines of the Construction and Demolition Waste Rules, 2016. **Agreed to comply with.**
x.	The diesel generator sets to be used during the construction phase shall be low sulphur diesel type and shall conform to Environment (Protection) Act,1986.	The PP has reported that electricity connection has been taken from TPDL for construction purposes. **Not applicable at Present**
xi.	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.	The PP has reported that one D.G. Set of capacity 160 kVA [CPCB standard] with acoustic enclosure has been provided for the proposed operation phase. However, the DG set is not operated at present, as reported. The Adequate stack height (6 meters above the roof level) will be provided, as reported by PP. **Agreed to comply with.**
xii.	For indoor air quality ventilation provisions as per National Building Code of India.	The adequate provision of ventilation for indoor air quality will be provided as per National Building Code of India, as reported by PP. **Agreed to comply with.**
III. Water quality monitoring and preservation:		
i.	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bioswales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and harvesting rainwater.	The PP is reported that the natural drainage systems will be maintained. 14 Nos. of Rainwater harvesting pits with a capacity of 1197m^3 are proposed to recharge the rain water into the ground. **Agreed to comply with.**
ii.	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.	**Agreed to comply with.**

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iii.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.	The project is in advance stage of the completion phase. PAs have reported that Water permission has been obtained from Delhi Jal Board. Once the project in operation, the data will be recorded and submitted to the Ministry, as committed by PP. **Agreed to comply with.**
iv.	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balanced water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.	Total water demand of the complex will be 33 KLD out of fresh water demand will be 12 KLD which will be met by Delhi Jal Board and remaining demand will be met by recycled water. **Agreed to comply with.**
v.	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.	The project is in advance stage of the completion phase. **Agreed to comply with.**
vi.	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.	The project is in a advance stage of the completion phase. Dual plumbing for separate supply of fresh as well as treated water was developed within the project. It has been assured by PP that the treated water will be used for flushing, horticulture and other miscellaneous purpose. **Agreed to comply with.**
vii.	Use of water-saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) for water conservation shall be incorporated in the building plan.	It has been assured by PP that for conservation of water, water saving devices will be used and incorporated in the building plan. **Agreed to comply with.**
viii.	Separation of grey and black water should be done by the use of a dual plumbing system. In the case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.	As per discussion held during the visit it has been reported by the PAs that dual plumbing for separate supply of fresh as well as treated water was developed within the project. It has been assured by PP that the treated water will be used for flushing, horticulture and other miscellaneous purpose. **Agreed to comply with.**

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ix.	Water demand during construction should be reduced by the use of pre-mixed concrete, curing agents, and other best practices referred.	The PP has reported that the Ready-Mix Concrete (RMC) is being purchased and is being used along with other curing agents to minimize the water demand for construction purposes, where ever feasible, as it is ware house project. **Being complied.**
x.	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built-up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.	The project is advance stage of the completion phase. The PP stated that 14 rainwater harvesting pits are installed for harvesting after filtration. **Being complied at present.**
xi.	All recharge should be limited to shallow aquifers.	**Agreed to comply with.**
xii.	No ground water shall be used during the construction phase of the project.	PAs have reported that No ground water are being used during the construction phase of the project. **Being complied.**
xiii.	Any groundwater dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.	The PP reported that no ground water abstraction or dewatering is involved in this project. It has been assured that formal approval will be taken from the CGWA for any ground water extraction, if any. **Agreed to comply with.**
xiv.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.	The project is found under construction stage. Quality of fresh water usage, recycling water and rainwater harvesting will be recorded once the project is operational and records will be submitted to the MoEF&CC along with six monthly Monitoring reports, as reported. **Agreed to comply with.**
xv.	No sewage or untreated effluent water would be discharged through storm water drains.	**Agreed to comply with.**
xvi.	Onsite sewage treatment of capacity of treating 100% wastewater to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an	It was observed that the Sewage Treatment Plant has been installed with capacity of 30 KLD and out of 21 KLD of treated water will be recycled and reused (11.5 KLD for flushing, 7.5 KLD for gardening and

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	independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated wastewater shall be reused on-site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by the Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.	2 KLD for other misc. purposes). PP has reported that no treated water shall be discharged to municipal drain. During the visit, the STP has installed but not in operation as there is no occupancy in the warehouse and CTO is under approval with DPCC. **Being complied at present.**
xvii.	Periodic monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from the STP.	PAs have assured that the monitoring report of the STP treated water will be conducted and submitted with a Six-monthly compliance report. Necessary measures will be made to mitigate the odour problem from STP. **Agreed to comply with.**
xviii.	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed, and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.	
IV. Noise monitoring and prevention		
i.	Ambient noise levels shall conform to residential standards both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during the construction phase. Adequate measures shall be made to reduce ambient air and noise level during the construction phase, so as to conform to the stipulated standards by CPCB / SPCB.	PAs have provided barricades with adequate height at the site and the boundary wall in some part of the periphery of project boundary. The PP has conducted the ambient air and noise monitoring. The Test reports have been shown by the PP and attached herewith at Annexure. **Being complied.**
ii.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.	
iii.	Acoustic enclosures for DG Sets, noise barriers for ground-run bays, and ear plugs for operating personnel shall be	The PP has reported that one D.G. Set of capacity 160 kVA [CPCB standard] with acoustic enclosure has been provided for the proposed operation phase. However, the DG set is not operated at present, as

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	implemented as mitigation measures for noise impact due to ground sources.	reported. The Adequate stack height (6 meters above the roof level) will be provided, as reported by PP. It has been stated by PP that ear plugs will be provided for operating personnel. **Agreed to comply with.**
V. Energy Conservation Measures		
i.	Compliance with the Energy Conservation Building Code (ECBC) of the Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.	As per the discussion held during the visit, it has been noted that the project was advance stage of the completion phase. PP has submitted that the following measures will/being be adopted as per ECBC Norms to conserve the energy, as below: • Provision of daylighting. • Use of LED light and LED flood lights • All cables will be insulated to avoid heating during use. This also indirectly reduces losses and imposes reliability. • All pumps and motors are energy efficient. • Consumption of non-renewable fuel will be minimized. • Solar PV panels of 7 KW capacity are proposed. It will save the energy from renewable resources. • Total Energy Saving will be 20% • Total 04 Solar lights have been installed at the site. • IGBC Certification will be obtained by the PAs. **Agreed to comply with.**
ii.	Outdoor and common area lighting shall be LED.	
iii.	The concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof U-values shall be as per ECBC specifications.	
iv.	Energy conservation measures like the installation of CFLs/LEDs for lighting the area outside the building should be an integral part of the project design and should be in place before project commissioning.	PAs have assured that the LED lights will be provided for outdoor and common areas before commission of the project. **Agreed to comply with.**
v.	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-law's requirement, whichever is higher.	During the visit of the day, it has been observed that project is at advanced stage of completion of ware house project. PP is committed to comply with this condition. **Agreed to comply with.**
vi.	Solar power shall be used for lighting in the apartment to reduce the power load on the	As per discussion held during the visit it has been reported that as the Project is warehouse and does not

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	grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.	have high demand of solar water heater. However, PP is committed to use solar power in the project. **Agreed to comply with.**
VI. Waste Management		
i.	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project shall be obtained.	During the visit of the day, it has been observed that project is at advanced stage of completion of ware-house project. PP is reported that the biodegradable waste will be disposed in an Organic Waste Convertor and non-biodegradable waste will be disposed of by giving it to the authorized vendor. PP is committed to comply with this condition. **Agreed to comply with.**
ii.	Disposal of muck during the construction phase shall not create any adverse effect on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	As per discussion held during the visit it has been reported that Muck is being disposed and is not creating any adverse effect on the neighboring communities and is being disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites. **Agreed to comply with.**
iii.	Organic waste compost/vermicompost pit/organic waste convertor within the premises with a minimum capacity of 0.3 kg/person/day must be installed.	At present, Organic waste converter (OWC) has been installed with capacity of 100 Kg/day for treatment of biodegradable waste; the OWC was not in operation as the project is under construction phase. **Being complied at present.**
iv.	All non-biodegradable waste shall be handed over to the authorized recyclers for which a written tie-up must be done with the authorized recyclers.	During the visit of the day, it has been observed that project is at advanced stage of completion of ware house project. PP is committed to comply with this condition. **Agreed to comply with.**
v.	Any hazardous waste generated during the construction phase shall be disposed of as per applicable rules and norms with the necessary approvals of the State Pollution Control Board.	As per discussion held during the visit Used oil generated from the DG sets will be kept in leak-proof containers in an isolated area and will be sent to the registered recycler. **Agreed to comply with.**

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vi.	The use of environment-friendly materials in bricks, blocks, and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment-friendly materials.	The PP has reported that it is a ware house project and where feasible, the environmentally friendly materials have been used during construction phase. **Being complied.**
vii.	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September 1999 and amended as on 27th August 2003 and 25th January 2016. Ready-mixed concrete must be used in building construction.	
viii.	Any wastes from construction and demolition activities related thereto shall be managed to strictly conform to the Construction and Demolition Waste Management Rules, 2016.	PP reported that the construction debris generated from the project is disposed of as per the guidelines of the Construction and Demolition Waste Rules, 2016. **Being complied.**
ix.	Used CFLs/TFLs/LEDs should be properly collected and disposed of/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.	During the visit of the day, it has been observed that project is at advanced stage of completion of ware house project. PP is committed to comply with this condition. **Agreed to comply with.**
I.	**Green Cover**	
i.	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during the plantation of the proposed vegetation on site.	As per discussion held during the visit, it has been reported that Topsoil was stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It is stockpiled appropriately in designated areas and will be reapplied during plantation of the proposed vegetation on site. **Complied.**
VIII.	**Transport**	
i.	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment and safety of users. The road system can be designed with these basic criteria. (i) Hierarchy of roads with proper segregation of vehicular and pedestrian traffic, (ii) Traffic calming	As per discussion held during the visit it has been reported that the Traffic study has been conducted for a 2 km area and the same was already given in EMP and deliberated by the EAC. During the visit of the day, it has been observed that project is at advanced stage of completion of ware house project. PP is committed to comply with this condition.

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	measures,(iii) Proper design of entry and exit points, (iv) Parking norms as per local regulations.	**Being complied.**
ii.	Vehicles hired to bring construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.	As per discussion held during the visit it has been reported by PP that the Vehicles hired for bringing construction material to the site were found in a good condition and had a valid pollution check certificate. Vehicles are not allowed to enter during peak hours as reported by PP. **Being complied.**
iii.	Traffic Management Plan as submitted shall be implemented in letter and spirit. Further, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within 5 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on the cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time. Traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.	As per discussion held during the visit it has been reported that the Traffic study has been conducted for a 2 km area and the same was already given in EMP and deliberated by the EAC. During the visit of the day, it has been observed that project is at advanced stage of completion of ware house project. PP is committed to comply with this condition. **Being complied.**
IX. Human Health Issues		
i.	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris, or working in any area with dust pollution shall be provided with a dust mask.	As per discussion held during the visit it has been reported that the workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution is being provided with dust mask. During the visit of day, no construction activities have been observed. **Being complied.**
ii.	For indoor air quality the ventilation provisions as per National Building Code of India.	As per discussion held during the visit it has been reported that indoor air quality the ventilation

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		provisions will be as per National Building Code of India. **Agreed to comply with.**
iii.	Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.	**Agreed to comply with.**
iv.	Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	As per discussion held during the visit it has been noted that the necessary facilities have been provided to workers at the site during construction phase. During the visit of day, no construction activities have been observed, as the project is advance stage of construction and PP has submitted application to SPCB for obtaining CTO. **Agreed to comply with.**
v.	Occupational health surveillance of the workers shall be done on a regular basis.	As per discussion held during the visit it has been reported that the health surveillance of the workers is being carried out regularly. **Being complied.**
vi.	A First Aid Room shall be provided in the project both during construction and operations of the project.	PP reported that a First aid box has been maintained for the construction phase. PP is committed that a First Aid Room will be provided in the project during the operation phase also. **Agreed to comply with.**
X. Corporate Environment Responsibility		
i.	The company shall have a well-laid-down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/conditions/violations of the environmental/forest/wildlife norms/ conditions and/ or shareholders/stake holders. The copy of the board's resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.	As per discussion held during the visit **it has been reported that the company has a well-laid-down environmental policy. In this context, PP is requested to submit a copy of Environmental Policy in this regard to the Ministry.** **Agreed to comply with.**

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ii.	A separate Environmental Cell both at the project and company headquarters level, with qualified personnel shall be set up under the control of the senior Executive, who will directly to the head of the organization.	As per discussion held during the visit it has been noted that the Environmental Cell will be developed with qualified personnel. **Agreed to comply with.**
iii.	Action plan for implementing EMP and environmental conditions along its responsibility matrix of the company shall be prepared and shall be duly approved by Competent Authority. The year-wise funds earmarked for environmental protection measures shall be shall be kept in the separate account and not to be diverted for any other purpose. Year-wise progress of implementation of the action plan shall be reported to the Ministry/ Regional Office along with the Six-Monthly Compliance Report.	During the visit of the day, it has been observed that project is at advance stage of completion of ware house project. **PAs have reported that they are implementing all the mitigation measures based on the EMP. The PP has reported that an expenditure of Rs. 147 Lakhs (approx.) towards EMP has been made till date. The details of funds earmarked and its expenditure (FY wise) for implementing the EMP will be provided to the Ministry, as reported by PP. In this context, PP is requested to provide the details in this regard as per the EC condition.** **Partly complied.**
XI. Miscellaneous		
i.	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.	As per discussion held during the visit it has been reported by the PAs that PP had advertised the information of EC approval in local newspaper. **Complied.**
ii.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats, and Municipal Bodies in addition to the relevant offices of the Government who in turn have to display the same for 30 days from the date of receipt.	As per discussion held during the visit it has been reported by the PP that they have already submitted copies of the environmental clearance in Panchayats and Municipal Bodies and local bodies. **Complied.**
iii.	The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on a half-yearly basis.	The PP has submitted the six-monthly compliance report through Parivesh Portal. As per discussion held during the visit it has been noted that the PP will upload the half yearly compliance report along with a monitoring report on the company website on a half yearly basis from the upcoming submission. **In this regard, it is advised the PAs to upload the compliance report on PA's website.**

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		Partly complied.
iv.	The project proponent shall submit six-monthly reports on the status of the compliance of Environment, Forest, and Climate Change at the environment clearance portal.	As per discussion held during the visit it has been noted that as per record, last six-monthly compliance report has been submitted by PP on 17.10.2024. PP has also reported that they are submitting the six-monthly compliance report regularly on the PARIVESH Portal. **Complied.**
v.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the Company.	During the visit of the day, it has been observed that project is at advance stage of completion of ware house project. PP is committed to submit the Form V at the time of operational phase. **Agreed to comply with.**
vi.	The project proponent shall inform the Regional Office as well as the Ministry, of the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work, and the start of production operation by the project.	During the visit of the day, it has been observed that project is at advance stage of completion of ware house project. PP is committed to comply with this condition. **Agreed to comply with.**
vii.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	As per discussion held during the visit it has been reported that they have ensured to follow all guidelines made by DPCC and the State Government. **Agreed to comply with.**
viii.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).	PP has assured that they will take the necessary permission from the MoEFCC for further expansion and modification of the project if required. **Agreed to comply with.**
ix.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act,1986.	**Agreed to comply with.**
x.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	**Agreed to comply with.**
xi.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.	**Agreed to comply with.**

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xii.	The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data information/monitoring reports.	During the visit full cooperation has been provided by PAs. **Complied.**
xiii.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability (Insurance) Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/High Courts and any other Court of Law relating to the subject matter.	PAs have obtained Consent to Establish vide Consent Order No. DPCC/CMC/2022/7302257, dated 09.05.2022 which is valid from 05.02.2022 to 04.02.2025. PAs have applied for Consent to Operate to DPCC. PAs have obtained Conditional NOC on sanction plan from Delhi Fire Service, vide letter No. F.6/DFS/MS/BP/2020/43 dated 05.02.2020. Necessary clearances will be obtained in due course of time, as reported. PAs are in process of complying the stipulated legislative requirement as per the cited provisions of the Acts/Rules. **Agreed to comply with.**
xiv.	Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	**Agreed to comply with.**

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A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2010
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E. **Recommendations:** As per discussion held with PAs during the site visit, it has been observed that has been observed that **project is at advance stage of completion of 'Warehouse project". PAs are complying with most of the applicable EC conditions at this stage of the implementation of the project.** Following is the observation / recommendation for consideration:

(i) During the visit of the day the Inspection team has counted 499 number of Trees in the project area (i.e. 473 Old Trees + 26 New Planted Trees). The Team has also advised the Project Proponent to plant the remaining Trees immediately in the project area as per the EC dated 14.07.2020 **[Specific condition No. A (viii)]**

(ii) The EC was granted on 14th July 2020 and PP has obtained CTE and started the construction activities. As per the EC condition, PAs were supposed to complete the CER activities with budget provisions of Rs. 1.0 crore for such Welfare and infrastructure development in Government School and Waste management, as committed by PP. However, PP has reported that they have not made any expenditure in this regard. In this regard, PP needs to comply this CER condition. **[Specific condition No. A (xii)]**

(iii) PM10 and PM2.5 have been reported at higher side as per prescribed limit because of high baseline concentration in Delhi and NCR, as reported by PAs. In view of the above, PAs have been advised to take all the mitigation measures to minimize these particulate matter concentrations. **[Standard Condition B. II (iii)]**

(iv) PAs have reported that they are implementing all the mitigation measures based on the EMP. The PP has reported that an expenditure of Rs. 147 Lakhs (approx.) towards EMP has been made till date. The details of funds earmarked and its expenditure (FY wise) for implementing the EMP will be provided to the Ministry, as reported by PP. In this context, PP is requested to provide the details in this regard as per the EC condition. **[Standard Condition B. X (iii)]**

(v) PAs have reported that the company has a well-laid-down environmental policy. However, copy of environmental policy was not available during the visit. In this context, PP is requested to submit a copy of Environmental Policy. **[Standard Condition B. X (i)]**

(vi) PAs has submitted the last half yearly compliance report in October 2024 to the RO, MoEF&CC/Parivesh portal; However, it has not been uploaded on the PA's website as per prescribed EC condition. In this regard, the PAs to upload the compliance report on PA's website immediately. . **[Standard Condition B. XII (iii)]**

Dated: 24.03.2025

[डॉ.आर.बी.लाल / Dr. R. B. Lal]
वैज्ञानिक एफ./ Scientist 'F

Enclosure as above: List of documents and photos are attached herewith

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
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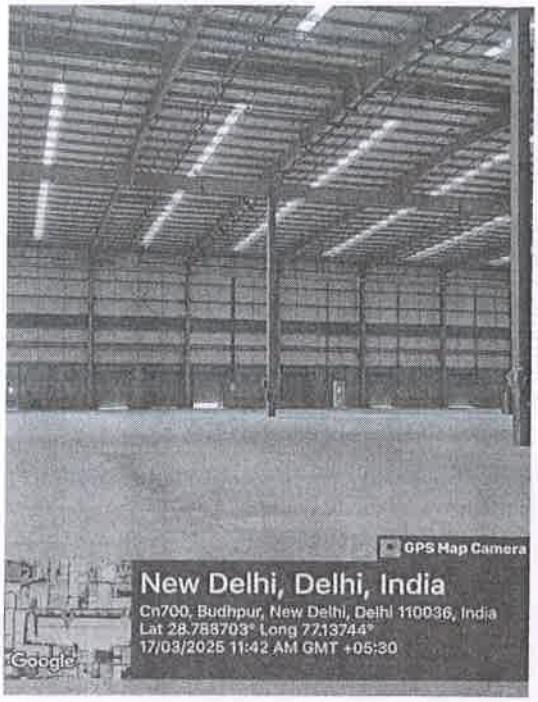
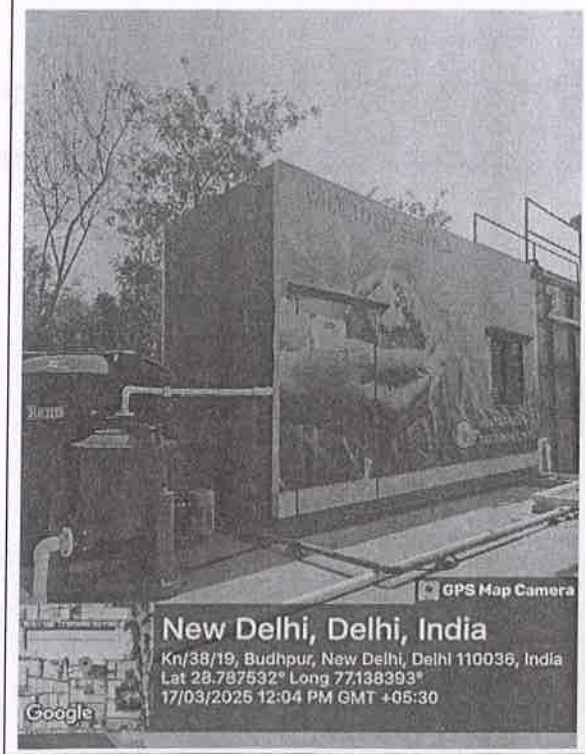
	
Photo of warehouse	Interior Photo of the Site Warehouse
	
STP Area	Trees Planted on the site

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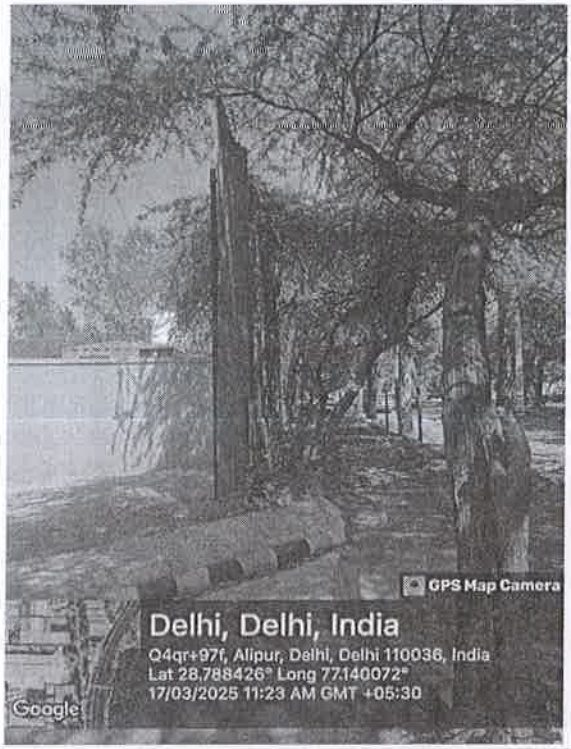
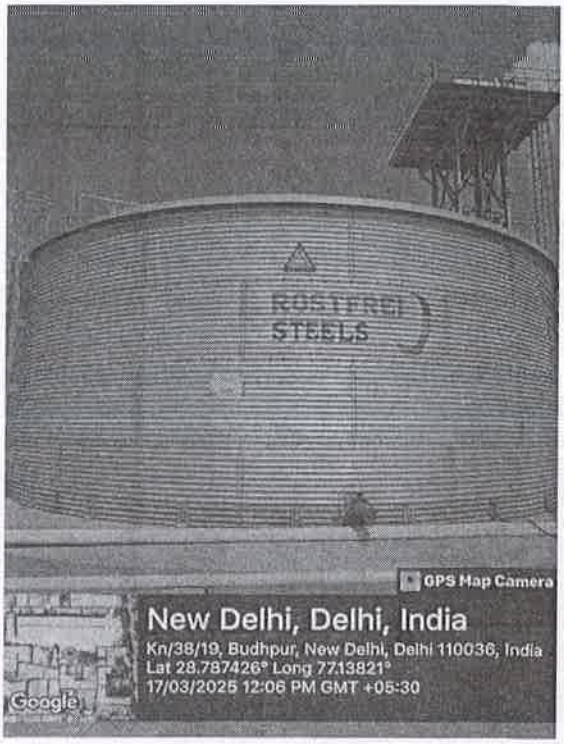
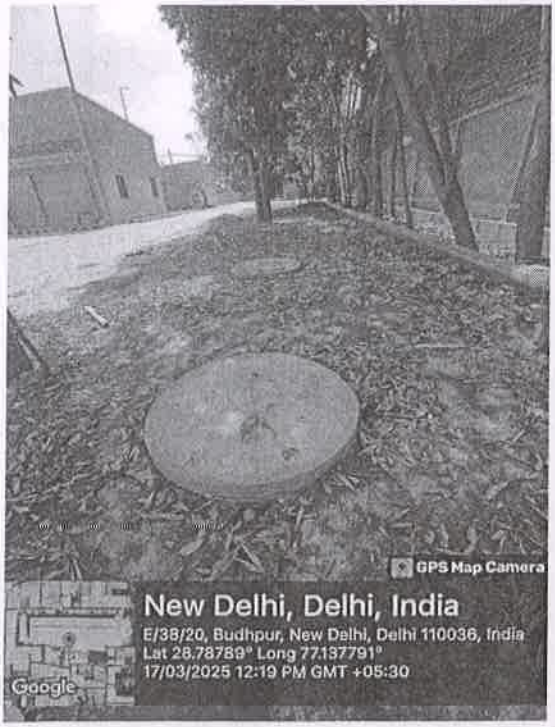


Side Barricading



Fire-Water Tank



RWH Pits

Anti-Smog Gun

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Advocate
7, Model House, Lko.
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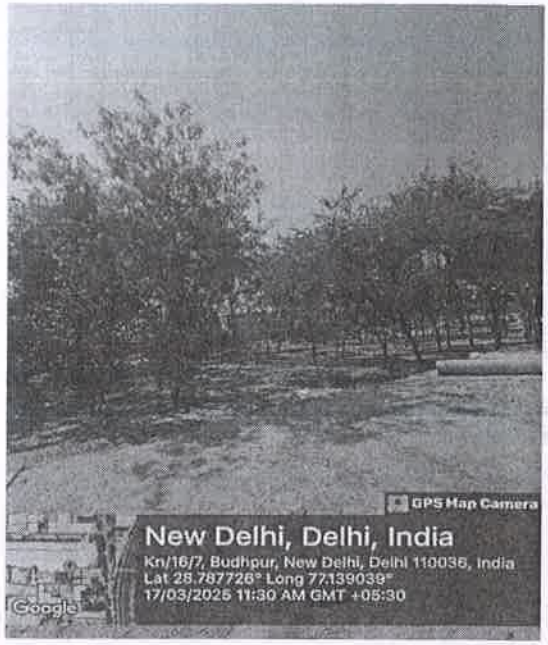
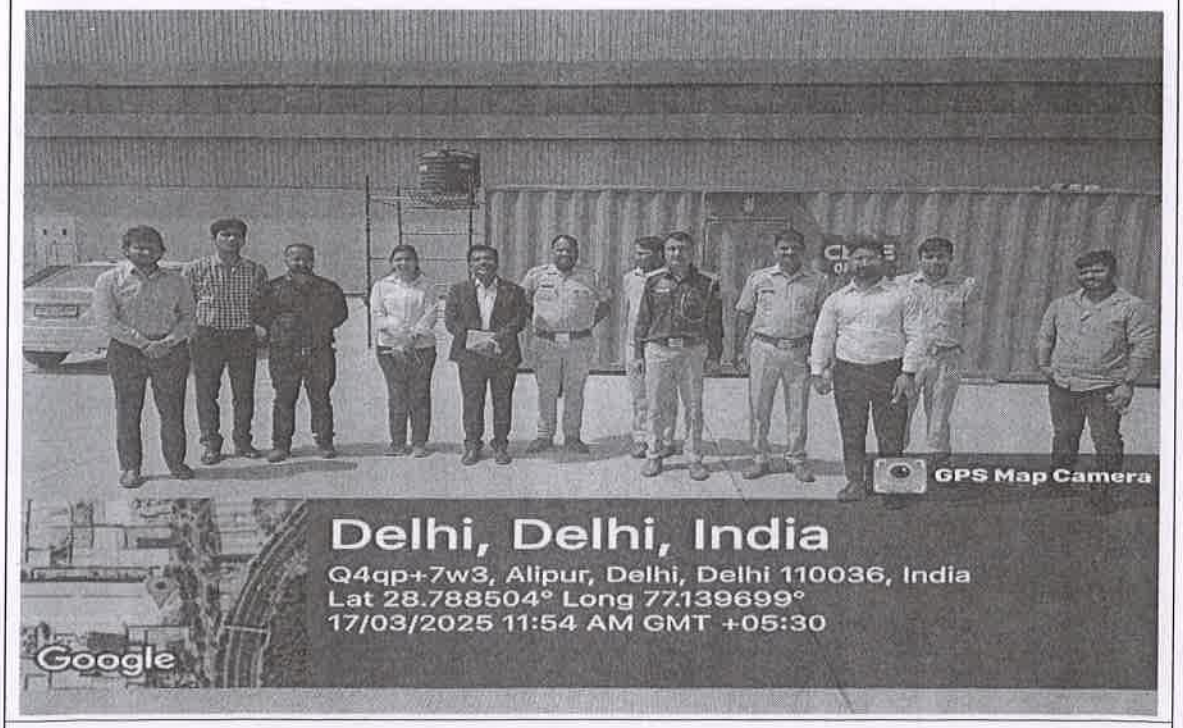
D.G. Set Area



Green Area



Site Visit Team [Officials from MoEFCC, Delhi Forest Dept. and PAs]

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TABLE OF ANNEXURES

Annexures	Name of Annexures
Annexure-I	Environment Clearance (EC)
Annexure-II	Transfer of EC
Annexure-III	Consent to Establish
Annexure-IV	Consent to Operate applied to DPCC
Annexure-V	Sanctioned Building Plan
Annexure-VI	Fire Conditional NOC
Annexure-VII	Various Test Reports
Annexure-VIII	Delhi Jal Board for Water
Annexure-IX	Electricity Bill
Annexure-X	Court of Tree Officer/Dy. Conservator of Forest regarding tree cutting
Annexure-XI	Submission of Penalty Amount to DCF
Annexure-XII	Submission of Compliance Report of Compensatory Plantation to DCF
Annexure-XIII	Horticulture Report
Annexure-XIV	Undertaking Regarding Tree Cutting
Annexure-XV	Newspaper Advertisement
Annexure-XVI	Tree counting Report by Delhi Forest Department held on 17.03.2025
Annexure-XVII	Copy of Letter dated 05.03.2025 To RO For MR
Annexure-XVIII	Copy of O.A 888 of 2024

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ANNEXURE-I
COPY OF ENVIRONMENTAL CLEARANCE(EC)

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

F.No. 21-30/2020-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date:14th July, 2020

To,

M/s Anant Raj Limited
H-65, Connaught Circus,
New Delhi -110001
E-Mail: asheramotel2020@gmail.com

Subject: 'Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi by M/s Anant Raj Limited - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/DL/NCP/146151/2020 dated 29.02.2020, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi by M/s Anant Raj Limited, was considered by the Expert Appraisal Committee (Infra-2) in its 50th meeting held during 22-24 April, 2020. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

(i) The project is located at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi. Latitude 28°47'17.83"N and Longitude 77° 8'23.31"E.

(ii) The project is Construction of Warehouse. The total plot area is 57,222.077 sqm, FAR area will be 43,677.638 sqm and Non-FAR area will be 3,092.213 sqm. Total construction (built-up) area of the project will be 46,769.85 sqm. Maximum height of the building will be 19.4 m.

(iii) During the construction phase, total water requirement is expected to be 15 KLD out of which 8 KLD water will be required for construction purpose which will be taken from nearby STP treated water by tanker suppliers. Fresh water of 7 KLD will be arranged from nearby tanker suppliers. Soak pits and septic tanks will be provided for disposal of waste water of 6 KLD. Temporary sanitary toilets will be provided during peak labor force.

(iv) During operational phase, total water requirement of the project is expected to be 53 KLD out of which 19.5 KLD of fresh water will be arranged from Delhi Jal Board and 33.5 KLD will be Recycled Water. Wastewater generated (36 KLD) will be treated in STP of total 50 KLD capacity. 33.5 KLD of treated wastewater will be recycled and reused (18.5 KLD for flushing, 13 KLD for gardening and 2 KLD for other misc. purposes). It will be zero liquid discharge.

(v) About 0.181 TPD solid wastes will be generated in the project. The biodegradable waste (0.072 TPD) will be processed in OWC and the non-biodegradable waste generated (0.109 TPD) will be handed over to authorized recycler.

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(vi) The total power requirement during the construction phase will be met from D.G set of 1 x 125 kVA and total power requirement during the operation phase is 2 x 250 KVA and will be met from TATA Power Delhi Distribution Limited (TATA Power DDL)

(vii) Rainwater from the warehouse will be collected in 10 RWH pits of total 1197 m^3 capacity for harvesting after filtration.

(viii) Parking facility for 1328 ECS four wheelers is proposed to be provided against the requirement of 1310 ECS (according to local norms).

(ix) Proposed energy saving measures would save about 8-10% of the power load.

(x) It is not located within 10 km of the Eco Sensitive Zone. Hence, NBWL Clearance is not required.

(xi) Forest Clearance is not required.

(xii) No Court case is pending against the project.

(xiii) Investment/Cost of the project is Rs. 50 Crore.

(xiv) Employment potential: In construction phase 150 persons and 666 persons at the time of Operation Phase.

(xv) Benefits of the project: The basic requirement of the community will be strengthened by extending healthcare facilities to the community, building/strengthening of existing welfare & infrastructure development and waste management facility in the area will help in uplifting the living standards of local communities through the proposed CER activities. About 150 people will be deployed temporarily during construction of the project and about 666 people will be employed during operational stage of the project (direct or indirect). Warehousing ensures a regular supply of goods into the marketplace by being able to store goods when supply exceeds demand and then releasing them when demand exceeds just-in-time production. Maintaining consistent stock levels helps prices to stay stable, making it easier for businesses to forecast production, profit and loss. Besides, serving the storage purpose, warehousing facilitates preservation facility against water, fire, theft and climatic changes. Due to technological advancements, safety measures and computerization, warehouses minimize spoilage, errors, accidents, omissions, breakage, deterioration in quality etc.

3. The project/activity is covered under category 'B' of item 8(a) 'Building and Construction projects' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at State level. However, due to absence of SEIAA/SEAC in Delhi, the proposal has been appraised at Central level by sectoral EAC.

4. During deliberation the EAC noted that proposed project is for Construction of Warehouse at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26 Village Jindpur, Tehsil Narela, District North West Delhi, Delhi. At present the project site is a vacant land, which will be developed as per Master Plan of Delhi. However, a temporary shed is present at the site which will be removed at the time of construction. The plot area of the proposed project is 57,222.077 sqm (14.14 Acres) and the construction (built-up) area of the warehouse will be 46,769.85 sqm.

5. The EAC in its 50th meeting held during 22-24 April, 2020, based on the information provided by the project proponent and detailed discussions held on all the issues, recommended the project for grant of environmental clearance with stipulated specific conditions along with other Standard EC Conditions as specified by the Ministry vide OM dated 04.01.2019 for the said project/activity, while considering for accord of environmental clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26 Village Jindpur, Tehsil Narela, District North West Delhi, Delhi by M/s Anant Raj Limited, under the provisions

NOTARY A.K. MAURYA Advocate Govt. of U.P. Lucknow

of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and standard conditions as under:-

A. Specific Conditions:

(i) The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006.It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.

(ii) The project proponent shall abide by all the commitments and recommendations made in the Form-I, IA and Conceptual Plan and commitment made during their presentation to the Expert Appraisal Committee.

(iii) As proposed, fresh water requirement from DJB Supply System shall not exceed 19.5 KLD.

(iv) Sewage shall be treated in onsite STP and treated effluent from STP shall be recycled/re-used for flushing, gardening and other misc. purposes. As proposed, no treated water shall be discharged to municipal drain.

(v) The project proponents would commission a third party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.

(vi) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed 10 nos. of rain water harvesting recharge pits shall be provided for rain water harvesting after filtration as per CGWB guidelines.

(vii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. As proposed, 20 sqm area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from project will be sent to authorized/designated landfill sites.

(viii) No tree cutting/transplantation has been proposed in the instant project. A minimum of one tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 26,823 sqm (10.1% of total area) area shall be provided for green area development.

(ix) The strength and design of the roads within the project shall be as per the applicable norms/ specification so as to accommodate loads of heavy-duty vehicles and also to facilitate their smooth movement/ turning during the operational phase.

(x) Resting rooms for truckers should be arranged within the project site.

(xi) The company shall draw up and implement corporate social Responsibility plan as per the Company's Act of 2013.

(xii) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 01.05.2018, and proposed by the project proponent, an amount of Rs. 1.0 Crores (@ 2% of project Cost) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as Welfare and infrastructure development in Government School and

A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

Waste management. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office of the MoEFCC as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

B. Standard Conditions:

I. Statutory compliance:

i. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

ii. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.

iii. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.

iv. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

v. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

vi. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.

vii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.

viii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.

ix. The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.

x. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

II. Air quality monitoring and preservation:

i. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.

ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$) covering upwind and downwind directions during the construction period.

iv. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

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v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

vi. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.

vii. Wet jet shall be provided for grinding and stone cutting.

viii. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.

x. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to rules made under the Environment (Protection) Act, 1986.

xi. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

xii. For indoor air quality the ventilation provisions as per National Building Code of India.

III. Water quality monitoring and preservation:

i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.

ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

iii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

iv. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

v. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

vi. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

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vii. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

viii. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.

ix. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

x. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.

xi. All recharge should be limited to shallow aquifer.

xii. No ground water shall be used during construction phase of the project.

xiii. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.

xiv. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

xv. No sewage or untreated effluent water would be discharged through storm water drains.

xvi. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.

xvii. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.

xviii. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

IV. Noise monitoring and prevention:

i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

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iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Energy Conservation measures:

i. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.

ii. Outdoor and common area lighting shall be LED.

iii. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

iv. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.

v. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.

vi. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

VI. Waste Management:

i. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

ii. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

iii. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.

iv. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.

v. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

vi. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.

vii. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27.08.2003 and 25.01.2016. Ready mixed concrete must be used in building construction.

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viii. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.

ix. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

VII. Green Cover:

i. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

VIII. Transport

i. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.

   a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
   b. Traffic calming measures.
   c. Proper design of entry and exit points.
   d. Parking norms as per local regulation.

ii. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

iii. Traffic Management Plan as submitted shall be implemented in letter and spirit. Further, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within 5 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time. Traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

IX. Human health issues:

i. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

ii. For indoor air quality the ventilation provisions as per National Building Code of India.

iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

v. Occupational health surveillance of the workers shall be done on a regular basis.

vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

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A.K. MAURYA
Advocate
7, Model House, Lko.
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X. Corporate Environment Responsibility:

i. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

ii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

iii. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

XI. Miscellaneous:

i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.

ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).

ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

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xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

6. This issues with the approval of the Competent Authority.

(Dr. Vinod K. Singh)
Scientist E

Copy to:

1) The Secretary, Department of Environment, Government of Delhi, New Delhi.

2) The Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow - 226024.

3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.

4) The Member Secretary, Delhi Pollution Control Committee, Department of Environment, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi.

5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.

6) Guard File/ Record File/ Notice Board.

7) MoEFCC website.

(Dr. Vinod K. Singh)
Scientist E

NOTARY
A.K. MAURYA
Advocate
7, Motilal House, Lko.
COURT OF U.P. LUCKNOW

ANNEXURE-II
COPY OF TRANSFER OF EC

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2006
GOVT. OF U.P. LUCKNOW

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA)-DELHI
OFFICE OF DELHI POLLUTION CONTROL COMMITTEE
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006

F.No. DPCC/SEIAA-IV/C-385/DL/2022/3987-3999 Dated: 08/07/2022

To,

M/s Anant Raj Hotels Private Limited
E-4, Defence Colony,
New Delhi-110024
Email: tarc@tarc.in

Sub: Transfer of Environment Clearance granted by MoEF&CC, GoI to M/s Anant Raj Limited, at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi" vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020.

Ref:

1. Environment Clearance vide Letter No. F. No. F. No. 21-30/2020-IA-III dated 14.07.2020.
2. Online application vide no. SIA/DL/MIS/72050/2022 dated 25.01.2022.

This is in continuation to the Environment Clearance accorded by MoEF&CC, GoI vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020 to **M/s Anant Raj Limited** for the Project namely "Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delh in absence of SEIAA, Delhi under the provisions of the EIA Notification, 2006.

SEIAA Delhi has received online proposal from **M/s Anant Raj Hotels Private Limited** vide no. SIA/DL/MIS/72050/2022 dated 25.01.2022 seeking transfer of Environmental Clearance to M/s Anant Raj Hotels Private Limited.

The proposal was considered by SEIAA in its 60th Meeting held on 19.04.2022 and the SEIAA decided to transfer Environmental Clearance (EC) obtained by M/s Anant Raj Limited from MoEF&CC vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020 to **M/s Anant Raj Hotels Private Limited** with the same terms and conditions.

In the view of the above Environmental Clearance (EC) obtained by M/s Anant Raj Limited from MoEF&CC vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020 is hereby transferred to M/s Anant Raj Hotels Private Limited. Rest of the condition of Environment

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

1/2

Clearance accorded by MoEF&CC to M/s Anant Raj Limited for the Project namely"Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delh vide letter no. F. No. 21-30/2020-IA-III dated 14.07.2020 will remain unchanged.

(Dr. K.S. Jayachandran)
Member Secretary, SEIAA- Delhi

Copy to:

1. M/s Anant Raj Limited, H-65, Connaught Circus,New Delhi-110001
2. Sh. Sarvagya Kumar Srivastava (Chairman, SEIAA), 370, Asiad Village Complex, Sirifort, New Delhi-110049
3. The Secretary(Environment)-cum-Chairman(DPCC), Department of Environment, Govt. of NCT Delhi, Secretariat Building, 6th Level, C-Wing, I.P. Estate, New Delhi-02.
4. The Vice Chairman, DDA, Vikas Sadan, INA, New Delhi.
5. The Commissioner (Planning), DDA, Vikas Minar, IP Estate, New Delhi-110002.
6. The Chief Executive Officer (CEO), Delhi Jal Board, Varunalaya, Jhandewalan, New Delhi.
7. The Commissioner, Delhi Municipal Corporation, Dr. S.P.M. Civic Centre, JLN Marg, New Delhi-110002.
8. The Deputy Commissioner of Police, Outer District, Guru Harkishan Marg, Maulana Azad Society, Bhagwan Buddha Housing Corporation Society, Pitampura, Delhi, 110034.
9. The Director, Fire Services, 101, Kashmire Market, Connaught Place, New Delhi, Delhi 110001
10. Deputy Director General of Forests (C),Ministry of Env., Forest and Climate Change, Integrated Regional Office, Jaipur , A-209&218, Aranya Bhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur – 304002, Rajasthan
11. The Director, Impact Assessment Division, Monitoring Cell, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jorbagh, New Delhi-110003.
12. The Member Secretary, Central Ground Water Authority,18/11,Jamnagar House, Mansingh Road, New Delhi-110011

(Dr. K.S. Jayachandran)

Member Secretary, SEIAA- Delhi

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

2/2

ANNEXURE-III
COPY OF CONSENT TO ESTABLISH

DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)
4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

(Visit us at https://www.dpccocmms.nic.in)

CONSENT ORDER

Certificate No. :G-23432

Name of the unit	:	M/s Anant Raj Limited.
Address	:	"Construction of Warehouse" at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village- Jindpur, Tehsil-Narela, District-North West Delhi, Delhi, Housing Complexes, Commercial Complexes (including shopping malls), office complexes including IT and Infrastructual and Town Development Projects (Built Up Area 20000 sq. meters and above), Delhi - 110040
Consent Order No	:	DPCC/CMC/2022/7302257
Date of issue	:	09/05/2022
Product/Activity	:	Shopping Malls, Housing / Commercial/ Office Complexes having built up area 20,000 sqm and above
Manufacturing Activities	:	CONSTRUCTION OF WAREHOUSE.
Category Name	:	[RED]
Prouct Capacity	:	0 Metric Tonnes/Day

This Consent to **Establish** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **RED** Category.This consent is subjected to terms and conditions specified overleaf.**This is being issued with reference to your application id 7302257 valid from 05/02/2022 to 04/02/2025.**

Cell Incharge, EIA Cell

NOTARY A.K. MAURYA Advocate GOVT. OF U.P. LUCKNOW

Terms and Conditions

1. The Consented shall meet the effluent standards i.e. pH= 5.5-9, Total Suspended Solids (TSS) 30, Bio-chemical Oxygen Demand (3days at 27degree Cent.) 20, COD 250, Oil and Grease10, Ammonical Nitrogen (as N) 50, Nitrate Nitrogen 10, Dissolved Phosphate (as P) 5. #All effluent parameters are in mg/I expect pH value. Parameters are in mg/I expect pH value.
2. The Consent is activity specific and based on the information provided in the consent application along with the documents/ subsequent documents/information submitted to Delhi Pollution control Committee (DPCC). The Consentee shall apply for fresh consent in case of any change in the activity /manufacturing process.
3. The Consentee shall display the Name of the unit along with its Address, name of the proprietor/ Directors/ partners etc., Contact Phone No(s) and its Activities Processes/ Product etc., on a Display Board be placed/ fixed at the main gate of the unit.
4. The Consentee/unit shall have/take separate Electricity/ Power connection in its name and shall have/ install separate meter in this regard.
5. The Consentee shall provide and maintain separate drainage system for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system and shall be connected to the conveyance system/ sewerage system of the area leading to common Effluent Treatment Plant of the Industrial Area/ Sewage Treatment Plant of the catchment area.
6. The Consentee shall obtain permission from Delhi Jal Board for ground water extraction, if any, as per the various orders/Notification of Govt. of NCT of Delhi.
7. The Consentee shall ensure proper channelization/ control system for fugitive emissions generated from the various activities/ processes of the unit and maintain good housekeeping practices so as to maintain clean & safe environment in and around the premises of the unit.
8. The Consentee shall comply with the noise standards laid down vide Gazette Notification of Ministry of Environment and Forest (MOEF), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set(s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other Requirements], if any, as per the Gazette Notification of MOEF, Dated 09.07.2002, as amended to date. Stack Height (Engine rating more than 0.8 MW) commissioned after 01.07.2003 shall be maximum of following (i) Minimum 6 meter above the building where generator set is installed (ii) 30 meter (iii) 14Q°'3(Q Total so2 emission from the plant in kglhr) and for otter DG Set(s) (upto 0.8 MW) stack height shall be as per the following formula, H = h + 0.2?KVA(H-Total Height of stack in meter , h = Height of the building in meters where the Generator Set is installed, KVA -Total Generator capacity of the set in KVA).
9. The Consentee shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, the Batteries (Management and Handling) Rules, 2001 as amended to date, Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016, the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date, wherever applicable. All such wastes generated from the unit will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler/ Reprocessor /Authorized Agencies for such wastes, authorized by MOEF/Central Pollution Control Board/State Pollution Control Board/Committee/DPCC as per details available on their websites.
10. The Consentee shall comply with the provisions of the Plastic Waste Management Rules, 2016, as amended to date, if applicable.
11. The Consentee shall comply the other prescribed standards of Effluent/Emissions as prescribed and as applicable under the provisions of the Environment (Protection) Act, 1986, as amended to date and the various Rules made there under including the Noise Pollution (Regulation and Control) Rules, 2000 as amended to date.

NOTARY A.K. MISHRA Advocate 7, Model House, Lko. Regd. No- 31(3A)2004 GOVT. OF U.P. LUCKNOW

12. The Consentee shall promote the use of CFL and recovery of mercury from CFL Lamps and should create a system of replacing of old bulbs for new to enable recovery of mercury after the bulbs are fused.
13. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (Annexure III of MPD -2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.
14. Quantity of Sewage/ trade effluent discharge from the unit shall not exceed Nil litre/Day (100 % waste water recycling and zero waste water discharge).
15. The Consentee shall install adequate Sewage Treatment Plant of 50 KLD capacity to meet prescribed standard as given the consent order before operation of the project.
16. The zero waste water discharge condition to be achieved with installation of onsite sewage treatment plant. Trade effluent shall confirm to the norms and standards prescribed by Delhi Pollution Control Committee. The STP should be certified by an independent expert and report in this regard should be submitted to Delhi Pollution Control Committee before the project is commissioned for operation. Necessary measures should be made to mitigate the dour problem from STP.
17. The treated wastewater shall be recycled and reused for Horticulture/ landscape/cooling/flushing purposes to reduce the demand of fresh water as committed.
18. The project proponent shall provide electromagnetic flow meter at the inlet and outlet of the water supply, Inlet and outlet of the STP and any pipeline to be used for re-using the treated wastewater back into the system for cooling, flushing and for horticulture purpose/green etc. and shall maintain a record of readings of each such meter on daily basis.
19. The quantity of fresh water usage and water recycling shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Delhi Pollution Control Committee on six monthly basis.
20. Capacity of the Diesel Generator Set (s) proposed to install in the unit shall be 2X250 KVA. The Consentee shall provide and maintain the Acoustic Enclosure/ Acoustic Treated room for DG Set(s) in good condition and provide the adequate stack height for DG Set(s) to meet the prescribed standards/ norms. The Consentee shall not operate the DG Set(s) till compliance of the prescribed norms/standards for DG Sets. The D.G. Sets install for construction purposes shall also comply with the prescribed norms/standards.
21. The Consentee shall comply with the applicable provisions / Directions given vide Gazette Notification of Department of Environment, Govt. of NCT of Delhi, dated 23.10.2012 including the directions that no person shall manufacture, import, store, sell or transport any kind of plastic carry bags (including that of Poly Propylene, Non-woven fabric type carry bags) in the whole of National Capital Territory of Delhi.
22. The Consentee shall provide wide spread Green Cover and the use of Fly Ash as per Fly Ash notification dated 14.09.1999 shall be mandatory.
23. Project proponent will ensure use of Ozone depletion substances (ODS) free appliances so that no toxic gases in air conditioning / refrigeration / fire extinguishers are created.
24. During construction Phase for control of dust pollution all precautionary measure should be ensured in compliance of Honble National Green Tribunal order dated 04.12.2014 and 10.04.2015 in O.A. No. 21 of 2014 and O.A. No. 95 of 2014 in the matter of Vardhman Kaushik Vs,. Union India and other and Sanjay Kulshreshtha Vs. Union of India and Ors. , notified by MOEF and CC, GOI vide Notification no. G.S.R. 94(E) dated 25.01.2018 and Hon'ble Supreme Court orders dated 13.01.2020 in WPC No. 13029/1985 titled M.C. Mehta Vs Union of India & others making the use of anti-smog gun compulsory in the projects that require Environmental Clearance from the State/ Central level on site having built-up area of more than 20,000 sqm including excavation, material handling and other dust generating activities.
25. It will be the responsibility of the project proponent to obtain prior clearances/approval and ensure compliances under all other relevant Acts/ Rules/ Regulations/ guidelines/ instructions/ Court Orders/Tribunal Orders as applicable to this project before starting of the project.
26. The Consentee shall comply with the provisions of Solid Waste Management Rules, 2016.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

27. Unit shall implement the environmental safeguards as per stipulations in Environmental Clearance issued by SEIAA Delhi and shall submit half yearly compliance report in respect of the terms and conditions of Environmental Clearance to Regional Office of MoEF and simultaneously to DPCC on the prescribed date.
28. The Consentee shall not extract the Ground Water without obtaining prior permission in this regard from DJB / CGWA. The Consentee shall ensure that there is no bore well in the premises and if exist, same shall be close / sealed with immediate effect till permission received from DJB / CGWA.
29. The Consentee shall submit application for extension of the Consent / Consent to Operate, one month in advance of the expiry date of this Consent Order.
30. This consent is being granted focusing only on the Water Act 1974/ Air Act 1981. The project will be regulated by the concerned local Civic Authorities under the provisions of the relevant provisions of the extant MPD2021, Building Control Regulations and Safety Regulations. The investment made in the project, if any, based on Consent so granted, in anticipation of the clearance from other statuary authorities shall be entirely at the cost and risk of the project proponent DPCC shall not be responsible in this regard in any manner.
31. Project Proponent is allowed to run the pollution control devices and collect and test the data. The trial for three aforesaid purpose is permitted within the period of maximum three months from the date of completion. The Consentee shall give prior intimation, to DPCC, of the dates on which trial would starts and end. Thereafter Project Proponent shall apply for Consent to Operate along with requisite details and test reports to DPCC
32. The Consentee shall abide by the Guideline on Environmental Management of Construction and Demolition (C and D) Waste and Guidelines on Dust Mitigation Measure in Handling Construction Material and C and D waste developed and published by CPCB available at www.cpcb.nic.in.
33. The Consentee shall display the enclosed template of Notice for Construction and Demolition Waste Management at the site.
34. The Consentee shall ensure the compliance of policy to be followed regarding operation of Ready Mix Concrete Plants (RMC Plants) issued vide office order No. DPCC/CMC I/RMC/2017/2596 to 2614 dated 27.12.2017 (available at DPCC website).
35. In the event of any information furnished by the Consentee found to be false OR in case of failure to comply with any of the above mentioned consent conditions, consent granted through this Consent Order shall be deemed to be revoked without any notice and necessary action as per law shall be taken, which may include closure of the unit and prosecution for wrong declaration.
36. Notwithstanding anything contained in this consent order. Delhi Pollution Control Committee, reserves its right to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air (Prevention and Control of Pollution)Act, 1981, as amended to date and the Water(Prevention and Control of Pollution)Act, 1974, as amended to date.
37. The Consent granted to the Consentee is to ensure control of pollution from the premises of the unit in accordance with various Pollution Control Laws and in no way confers the right to the Consentee / unit to exist in violation of other laws and statutory provisions including the Master Plan of Delhi.
38. The Consent granted to the Consentee is to ensure control of pollution from the premises of the unit in accordance with various Pollution Control Laws and in no way confers the right to the Consentee / unit to exist in violation of other laws and statutory provisions including the Master Plan of Delhi.

This issues in view of the Office Order dated 12.04.2016 regarding processing of the Consent to Establish cases.

Template for displaying notice w.r.t. condition no 33 to be displayed on board of size 6 feet X 4 feet. Background color- Yellow, Letters- Black

NOTARY A.K. MAURYA Advocate 7, Motel House, Lko. Regd. No- 31(34)2014 GOVT. OF U.P. LUCKNOW

NOTICE

(Construction and demolition waste management rule 2016)

The construction/Demolition site is authorized by... Vide file no... Dated.....

1. Name and Address with contact number of contractor/developer
2. Address of the site
3. Area/length
4. Date of initiation of the project (dd/mm/yy)
5. Scheduled completion date of the project (dd/mm/yy)
6. Details date of completion/disposal/clearing of the site (dd/mm/yy)
7. Estimated waste (TPD)
8. Total estimated waste (MT) for the entire project
9. Nature of waste (concrete/iron/plastic/soil) (TPD)

Material Generated Recycled Reused Disposed

Sand ------ ------ ------ ------

Concrete ------ ------ ------ ------

..... ------ ------ ------ ------

10. Identified waste disposal site
11. Mode of utilization of waste (reuse/recycle/converting to construction material)
12. Mode of disposal
13. Mode of handling and transportation (manual/mechanical/pneumatic) (by road/rail)
14. Dust mitigation measures at the site (water sprinkling/curtain/barriers etc.)
15. Reason of delay in disposing waste (in any)
16. Accidents reported (in any)

Name of Agency Owner

Telephone number

NOTARY A.K. MAURYA Advocate Govt. of U.P. Lucknow

ANNEXURE-IV
COPY OF CONSENT TO OPERATE APPLIED

NOTARY
A.K. MAURYA
Advocate
GOVT. OF U.P. LUCKNOW

Online Consent Management & Monitoring System
Delhi Pollution Control Committee
4TH Floor,ISBT Building, Kashmere Gate Delhi-110006
visit us at https://dpccocmms.nic.in

FEE RECEIPT

Receipt No.	**218227816**
Depositor Name	Mr Sujoy Das
Bank Name.	NA
Bank Id.	9380
Application No.	11992591
Name and Address of Industry	M/s Anant Raj Limited., "Construction of Warehouse" at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village- Jindpur, Tehsil-Narela, District-North West Delhi, Delhi, Housing Complexes, Commercial Complexes (including shopping malls), office complexes including IT and Infrastructual and Town Development Projects (Built Up Area 20000 sq. meters and above), NORTH WEST
Name of Regional Office	CMC III
Applied For	CTO - BOTH - NEW
Payment Date	**30-01-2025**

Payment Details

Payment GateWay Name	ICICI
Total Amount Paid (Rs.)	**1000000**
Transaction Status	Successfully Completed

Print

NOTARY
A.K. MAURYA
Advocate
Reg. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANNEXURE-V
COPY OF SANCTIONED BUILDING PLAN

FORM- B-1
(Chapter 2, Para 2.3)

GRANT OF SANCTION

Delhi Development Authority
Building Section

File No. : NAR/0090/20-21 Dated : 12 December, 2020

To,

M/S. ANANT RAJ LIMITED
H-65 CONNAUGHT PLACE
110001

GRANT OF SANCTION

Sub: Sanction U/S 12 of the Delhi Development Act 1957

Dear Sir/Madam,

With reference to your application dated **06 November, 2020** for the grant of sanction to erect/ re-erect/add to/alteration in the building to carry out the development specified in the said application relating to Plot No. **38/7** Pocket No. -- Block No. -- Sector No. -- Situated in/at **VILLAGE JINDPUR.** I have to state that the same has been sanctioned on **12 December, 2020** by the Delhi Development Authority subject to the following conditions and corrections made on the plans:-

1) The plans are valid up to 11 day of month 12 year 2025

2) The construction will be undertaken as per sanctioned plan only and no deviation from the bye-laws will be permitted without prior sanction. Any deviation done against the bye-laws is liable to be demolished and the supervising Architect, engaged on the job will run the risk of having his license cancelled.

3) Violation of building bye-laws will not be compounded.

4) It will be duty of the owner of the plot and the Architect preparing the plan to ensure that the sanctioned plans are as per prevalent building bye-laws. If any infringement of the bye-laws remain unnoticed the Delhi Development Authority reserves the right to amend the plans as and when the infringement comes to its notice and Delhi Development Authority will stand indemnified against any claim on this account.

5) The party shall not occupy or permit it to occupy the building or use permit the building or part there of affected by any such work until occupancy certificate is issued by the sanctioning Authority.

6) Delhi Development Authority will stand indemnified and kept harmless from all proceedings in courts and before other authorities of all expenses/losses/claims which the Delhi Development Authority may incur or become liable to pay as a result or in consequences of the sanction accorded by it to these building plans.

Note : "This is a computer-generated document therefore does not require any signature or stamp."

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

7) The door and window leaves shall be fixed in such a way that they shall not when open project on any street.

8) The party will convert the house into dwelling units of each floor as per the approved parameters of the project and shall use the premises only for residential purpose.

9) The building shall not be constructed within minimum mandatory distance as specified in Indian Electricity Rules and as per the requirement of Delhi Vidut Board from the voltage lines running on any side of the site.

10) The land left open on consequences of their enforcement of the set back rule shall form part of the public street.

11) The thickness of outer walls will be maintained at least 0.23 mt. (9").

12) The basic levels should be got ascertained from the concerned at the site of the construction.

13) The owner will display boards of minimum size of 3 ft. X 4ft. indicating the following

i. Plot No. and location **38/7 (Narela).**

ii. Name of lesse/owner **M/S. ANANT RAJ LIMITED.**

iii. Use of the property as per lease deed **57222.077.**

iv. Date of sanction of Building Plan with No. **CA/BP/0083/20-21(12 December, 2020)**

v. Sanction valid up to **11 December, 2025**

vi. Use of different floors and areas sanctioned --

vii. Name of the Architect & his address **PRADEEP SHARMA[64,REAR GROUND FLOOR,POORVI MARG VASANT VIHAR, NEW DELHI-110057].**

viii. Name of the contractor and his address --

14) The provision of the display board on the construction site is a mandatory requirement and non-compliance of the same will invite a penalty of Rs. 5000/-.

15) It will be ensured that the construction / demolition work shall be carried out in such a manner that no disturbance/nuisance is caused to residents of the neighborhood.

16) It will be ensured by the owner and the Architect that during the construction the building plans sanctioned shall satisfy all the Environmental Conditions for Buildings and Constructions of Chapter 3, Annexure XIV of these Bye laws and as amended from time to time or any specific orders issued by the Govt.

17) Intimation of Completion of work up to Plinth Level, Plinth Level Inspection and the issue of Plinth level Inspection shall be done as per procedures laid down in the Chapter 2 of these bye-laws.

18) The building shall be constructed strictly in accordance with the sanction plan as well as in accordance with the certificate submitted jointly by the owner/Architect/Structural Engineer for safety requirement as stipulated in Chapter 9 of these Building Bye-Laws, and the structural Design including safety from any natural hazards duly incorporated in the design of the building as per the Government Of India Notification issued time to time and Annexure VII of theses Bye Laws.

19) The mulba during the construction will be removed on weekly basis. If the same is not done, in that case the local body shall remove the mulba and the cost shall be borne by the owner of the plot.

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A.K. MAURYA
Advocate
7, Hostel House, Lko.
Regd. No- 31(3412000
GOVT. OF U.P. LUCKNOW

20) During construction, it is mandatory on the part of the owner to properly screen the construction site of the main road by means of erecting a screen wall not less than 8 ft. in height from ground level which is to be painted to avoid unpleasant look from the road side. In addition to this a net or some other protective material shall be hoisted at the facades or the building to ensure that any falling material remains within the protected area.

21) Noise related activities will not be taken up for construction at night after 10.00 PM.

22)

i. Every builder or owner shall put tarpaulin on scaffolding around the area of construction and the building. No person including builder, owner can be permitted to store any construction material particularly sand on any part of the street, roads in any colony.

ii. The construction material of any kind that is stored in the site will be fully covered in all respects so that it does not disperse in the air in any form.

iii. The construction material and debris shall be carried in the trucks or other vehicles which are fully covered and protected so as to ensure that the construction debris or the construction material does not get dispersed into the air or atmosphere, in any form whatsoever.

iv. The dust emissions from the construction site should be completely controlled and all precautions taken in that behalf.

v. The vehicles carrying construction material and construction debris of any kind should be cleared before it is permitted to ply on the road after unloading of such material.

vi. Every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris shall be provided with mask to prevent inhalation of dust particles.

vii. Every owner and or builder shall be under obligation to provide all medical help, investigation and treatment to the workers involved in the construction of building and carry of construction material and construction debris relatable to dust emission.

viii. It shall be the responsibility of every builder to transport construction material and debris waste to construction site, dumping site or any other place in accordance with rules and in terms of this order.

ix. All to take appropriate measures and to ensure that the terms and conditions of the earlier order and these orders should strictly comply with by fixing sprinklers, creations of green air barriers.

x. Compulsory use of wet jet in grinding and stone cutting.

xi. Wind breaking walls around construction site.

xii. All efforts to be made to increase the 'tree cover' area by planting large number of trees of various species depending upon the quality content of soil and other natural attendant circumstances.

xiii. All the builders who are building commercial, residential complexes which are covered under the EIA Notification of 2006 shall provide green belt around the building that they construct.

23) The sanctioning authority approves Architectural Drawings/Development Control norms with respect to the Building Bye Laws and Master Plan provisions only. The technical drawings/documents submitted by the owner/consultant/Architect/Engineer/Structural Engineer/Landscape Architect /Urban Designer/Engineer for Utility Services are considered as part of the records/information supporting the building permit only. The responsibility of the correctness of information/application of technical provisions fully vests with the owner/consultant/ Architect/Engineer/Structural Engineer/Landscape Architect /Urban Designer/Engineer for Utility Services and shall be liable as per laws.

24) The sanctioning authority approves Architectural Drawings/Development Control norms with respect to the Building Bye Laws and

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A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

Master Plan provisions only. The technical drawings/documents submitted by the owner/consultant/Architect/Engineer/Structural Engineer/Landscape Architect /Urban Designer/Engineer for Utility Services are considered as part of the records/information supporting the building permit only. The responsibility of the correctness of information/application of technical provisions fully vests with the owner/consultant/ Architect/Engineer/Structural Engineer/Landscape Architect /Urban Designer/Engineer for Utility Services and shall be liable as per laws.

25) No puncture, perforation, cutting, chiseling, trimming of any kind for any purpose are permitted in the structural members (beams / columns) submitted by the structural engineer as structural drawing for building permit in accordance with the relevant structural codes.

26) The sanction will be void ab initio if any material fact has been suppressed or mis-represented of if auxiliary conditions mentioned above are not complied.

Plot No.: 38/7 Pkt. No.: --

Block No.: -- Sector No.: --

Delhi.

Encl: One set of sanctioned plan.

Yours Faithfully

Name : PARVEEN KUMAR
Designation : Assistant Engineer
Organization : DELHI DEVELOPMENT AUTHORITY
Date : 20-Jan-2021 15:44:21

For Vice Chairman
Delhi Development Authority

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NOTARY
A.K. MAURYA
Advocate
7, Mallet House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANNEXURE-VI
COPY OF FIRE CONDITIONAL NOC

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2008
GOVT. OF U.P. LUCKNOW

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DIRECTORATE OF DELHI FIRE SERVICE: NEW DELHI – 110001

No. F.6/DFS/MS/BP/2020/ 43 Dated:- 5 .02.2020

To,

The Executive Engineer (Bldg.) HQ
North Delhi Municipal Corporation,
8th floor, Mintto Road
New Delhi.

Sub: **Conditional Approval/NOC** of building plans in r/o Storage Occupancy Building situated at Kshara No. 38/1,2,3,7,8,9,10,11,12,26,39/3,4,5,6,7,8,26, Village Jindpur, Old G. T. Karnal Road, Teh. Narela, Delhi, **ID 10072536.**

Sir,

Please refer to ID No. **10072536** on the above cited subject. In this connection, this is to inform you that the online building plans in respect of proposed construction of storage occupancy building have been scrutinized by this department from fire safety point of view. The brief details are as under:-

S.no.	Particulars	Details proposed
1	Occupancy	Warehouse-Storage Occupancy (High Risk Category as per clause 3.1.2 of UBBL-2016 & office
2.	Plot Area	57222.077Sq Meters
3.	Address	Storage Occupancy Building at Kshara No. 38/1,2,3,7,8,9,10,11,12,26,39/3,4,5,6,7,8,26, Village Jindpur, Old G. T. Karnal Road, Teh. Narela, Delhi.
4.	No. of floors	Ground first and second floor. Main storage block is triple height single story.
5.	Ground coverage & total covered area (including basement & stilt)	Ground Floor=22115.172m^2, 1st Floor & 2nd = 10781.233m^2 at each floor. Total =43677.630m^2
6.	Height	14.90m

This department has no objection for said proposal subject to the following conditions:-

1. **Access to building**: The premises is proposed to be located on 30 meter wide road and accessible through two entry/exit gate of six meters wide, which meet the requirements as per UBBL-2016.
2. **Number, width, Type and arrangement of exits:**

S. No.	Particulars	Details	Remarks
1	Nos. of staircases for upper floors	16Nos. (08 Nos. in each block of work room/office area) of 02 meter wide each.	All staircases are proposed continuous upto terrace. One inspection ladder is also proposed to reach overhead water storage tank at terrace.

NOTARY A.K. MAURYA Advocate 7, Mukerji House, Lko. Regd. No- 31(34)2008 GOVT. OF U.P. LUCKNOW

3. **Protection of exits by means of fire check doors and or pressurization**: The fire check doors of minimum 2hrs fire resistance rating shall be provided at the entrance of each staircase and lift lobby in the building at each floor as marked on the plan. The exit doorway shall be openable from the side which they serve as per clause 7.12.5 of UBBL 2016.
4. **Compartmentation:-The building shall be suitably compartmentalized so that the fire / smoke remain confined to the area where fire incidents have occurred and does not spread to the remaining part of the building. Water curtain for pseudo compartmentation shall be provided wherever required. This shall conform to clause 8.4.6 of UBBL-2016 & NBC-IV. The proposed corridors of two meters wide between work room/office space shall be covered at first terrace level with 04 hours rating.**
   a. The services, standby generator, store etc. must be segregated from other by erecting fire-resisting wall of not less than 04 hours rating. Each of the compartments must be individually ventilated and the opening for entry into each of these compartments must be fitted with self-closing fire / smoke check doors of not less than one hour fire rating fitted with magnetic latches.
   b. All electric cables ducts and shafts shall be properly sealed at all floors with fire resisting material of similar rating. These shafts shall be minimum 02 hours fire rating.
   c. Under no circumstances, two services shall pass through the same shaft, i.e. separate shaft be used for different purpose.
   d. The entry to the staircase and lift lobby from all levels shall be segregated with a self-closing fire / smoke check door of not less than 02hour fire resistance rating. All vertical and horizontal openings including the gap between the glazing and the slab at each level in entire building shall be sealed properly with the non-combustible material having 02 hr fire resistance. Wherever false ceiling / suspended ceiling is provided, the same shall be of non-combustible in nature and that the compartmentation shall be extended up to ceiling level.
5. **Smoke Management System**: Smoke venting facilities shall be provided as per UBBL-2016/NBC Part-IV.
6. **Fire Extinguishers**: Portable fire extinguishers of ISI mark suitable to risk at all floors shall be provided in accordance with IS 2190-1992.
7. **First Aid Hose Reel**: Hose reel system containing 30 m length of 20 mm bore terminating into a shut-off nozzle of 5 mm outlet connected directly to riser shall be provided on each floor as per clause 9.3.9 of UBBL-2016. This shall conform to IS: 884/1998.
8. **Automatic Fire Detection and Alarming Systems**: Automatic fire detection system i.e. smoke / heat detection system shall be provided in the entire building in all areas including machine rooms as per clause 9.3.9 of UBBL-2016. The system shall be connected to fire alarm system and shall conform to IS: 2189 /1999.
9. **Manually Operated Fire Alarm System**: Manually operated electric fire alarm (MOEFA) with talk back facility shall be provided near escape point in the building including machine rooms as per clause 9.3.9 of UBBL-2016 and the same shall conform to IS: 2189/1999.
10. **Public Address System:** The public address system shall be provided in the building, having loudspeakers in the common area. The microphone, amplifier and control switches of public address system shall be installed in the fire control room.

NOTARY A.K. MAURYA 7, Model House, Lko. Regd. No- 31(34)2010 GOVT. OF U.P. LUCKNOW

11. **Automatic Sprinkler System**: The Automatic sprinkler system shall be installed in the entire building including rack sprinkler as per clause 9.3.9 of UBBL-2016 in accordance with BIS: 15105 / 2002. Flow alarm switch/gong shall be incorporated in the installation for giving proper indication/sound. The pressure gauge shall also be provided near the testing facility. The entire system including **pump capacity and head, size of pipe network, orifice control** etc. shall be provided in accordance with the relevant code. Draw off connection and fire service inlet shall also be provided at ground floor level.
12. **Internal Hydrant and Yard Hydrant**: Wet riser system in the building near staircases shall be provided as per clause 9.3.9 of UBBL-2016 and it shall conform to IS 3844-1989. Hose box of suitable dimension shall be provided near each internal hydrant. Its design shall be such that it can be readily opened in an emergency. Each box shall contain two lengths of 63 mm diameter, 15m length, rubber lined delivery hoses conforming to IS: 636 complete with 63 mm instantaneous coupling conforming to IS: 903 with a nozzle of 16 mm diameter. Yard hydrants shall be provided all around the building.
13. **Pumping Arrangements**: A Fire pump house having one number of electrical engine driven pumps of 2280 LPM capacity, 01 No. of Diesel Engine Driven Pump of similar capacity and 01 Jockey pumps of 180 LPM capacity with suitable head shall be provided as per part 4 NBC 2016. The pump house shall be directly accessible and all the pumps shall be automatic in operation. The suitable orifice plate /reducer shall be provided to maintain the requisite pressure of 3.5 Bars at the remotest point and Terrace pump of 450 LPM capacity with 40 meter head shall be provided. All the pumps shall be automatic in operation.
14. **Captive Water Storage for Firefighting**: As proposed the underground water storage tank capacity of 3,00,000 liters shall be provided for firefighting only. The replenishment through bore well or from the town main be ensured @ 1000 LPM. This shall confirm to the requirements given in Part 4 National Building Code of India 2016. Additional Overhead tank having of 10,000 liters capacity made of steel/RCC shall be provided on the terrace of each bloc for firefighting only. The underground water storage tank shall be approachable by the fire engine. Draw off connection/ fire service inlet shall be provided. Further, a ladder or any other form of open access to the overhead tank shall be provided as per clause 7.10.3 of UBBL 2016.
15. **Exit Signs**: Exit signage shall be provided in all the escape routes in the building as per the requirements of UBBL-2016.
16. **Provision of lifts**: 16 passenger lifts are proposed to be provided in the building. The lifts shall be installed strictly in accordance with the provision of clause 9.3.3 of UBBL-2016 / part 4 NBC 2016.
17. **Standby Power Supply**: The entire firefighting system such as Emergency lighting, Exit Signs, Staircase lighting circuit, Fire Pump and smoke extraction system shall be powered from an additional source of power supply like generator / Battery backup / inverter and shall be automatic in action.
18. **Refuge Area:** Not required as per UBBL-2016.
19. **Fire Control Room**: Not required as per UBBL-2016.
20. **Special Fire Protection Systems for protections of Special risks**: The electric sub-station, if constructed, installation of Transformer, LT & HT panels shall be as per the provisions specified by the Electrical Authority. However, the following points shall be followed:

NOTARY A.K. MAURYA Advocate Regd. No- 31(34)2009 GOVT. OF U.P. LUCKNOW

a) All the protection of storage building as required in Annexure-XIII of UBBL-2016 shall be strictly followed.

b) The HT & LT panels shall be separated with the walls of 2 hours fire resistance rating. It is necessary to separate shield wall extending up to the one meter on sides above the highest point of the transformer. Special protection systems as applicable shall be provided as per clause 3.4.6.3, 5.1.4, 5.1.5, 5.1.6 of Part 4 NBC 2016.

c) The electric distribution cables/wiring shall be laid in a separate duct. The duct shall be sealed at every floor with non-combustible materials having the same fire resistance as that of the duct. Low and medium voltage wiring running in shaft and in false ceiling shall run in separate conduits;

d) Water mains, telephone lines, intercom lines, gas pipes or any other service line shall not be laid in the duct for electric cables; use of bus ducts/solid rising mains instead of cables is preferred.

e) Separate circuit for firefighting pumps, staircases and corridor lighting and blowers for pressurizing system shall be provided directly from the main switch gear panel and these circuits shall be laid in separate conduit pipes, so that fire in one circuit will not affect the others.

f) The inspection panel doors and any other opening in the shaft shall be provided with air tight doors having fire resistance of not less than 2 Hrs. the electric installations shall be as per BIS 1646.

g) **The storage in r/o height and capacity of racks shall be made strictly as per Annexure-XIII of UBBL-2016.**

The **conditional approval** of building plans shall be valid only for the proposed occupancy/layout of the floors shown on the plans and any subdivision of the floors and change of trade/ use shall only be done with the prior approval of the building sanctioning authority concerned.

The building sanction authority shall ensure correction in the building plans as mentioned above at Sr. No 4 & 20 in bold letters of this approval letter No. F6/DFS/MS/BP/2020/ 43 **dated** 5/2/20 **before release of plans.**

Yours faithfully

5/2/2020

(Atul Garg)
Director
Delhi Fire Service

NOTARY
A.K. MAURYA
Advocate
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANNEXURE-VII
COPY OF VARIOUS TEST REPORTS

PERFACT RESEARCHERS PVT LTD

TC-6993

Issue Date : 06/12/2024

TEST REPORT

Ambient Air Analysis

ULR No. : TC699324000062605F

Test Report No. : PRPL/AS/121124-001

Name of the Customer	:	Anant Raj Limited
Name & Address of the project		"Warehouse" Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, at Village-Jindpur, Tehsil-Narela, District- North West Delhi
Location of Sampling & GPS detail	:	Onsite
Sampling Plan & Procedure	:	PRPL/WP/AS/001-012
Date of Monitoring/ Date of collection	:	11/11/2024 To 12/11/2024
Date of Receipt of Sample at lab	:	12/11/2024
Sample Description	:	Ambient Air
Sample Quantity	:	PM10 -48.50 m3, PM2.5-24.50 m3& Gases-250 lit
Sample Collected by	:	Mr. Sonu & Mr. Shivam Singh
Manufacture Model & Serial no.	:	AAS 271 mini,19-F-374, by Ecotech
Ambient Temperature	:	32°C
Humidity	:	56%
Wind Speed & Direction	:	3.2 Km/hr, NE
Tests started on	:	13/11/2024
Tests Completed on	:	18/11/2024

RESULTS

S.No.	PARAMETER	Units	Test Method	Results	Standard Limit as per NAAQS
1	Particulate Matter 2.5 (PM2.5)	µg/m3	IS:5182 (Part 24) :2019	124.6	60
2	Particulate Matter 10 (PM 10)	µg/m3	IS: 5182 (Part 23): 2017	192.6	100
3	Nitrogen Dioxide (NO2)	µg/m3	IS: 5182 (Part 6) :2017	48.7	80
4	Sulphur Dioxide (SO2)	µg/m3	IS: 5182 (Part 2) :2017	12.8	80

Remarks:

1. The results mentioned above relate only to the Sample received and Tested by us.
2. The test report shall not be reproduced either in full or part without the written approval of the Laboratory.
3. Samples received shall be disposed off after one month from the date of issue of Test Report unless specified otherwise.

End of Report

Analyst

Authorized Signatory

Rashna Dogra

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2020 GOVT. OF U.P. LUCKNOW

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PERFACT RESEARCHERS PVT LTD

TC-6993

TEST REPORT

Issue Date : 06/12/2024

Drinking Water Analysis

ULR No. : TC699324000062598F

Test Report No. : PRPL/WS/121124-001

Name of the Customer	:	Anant Raj Limited
Name & Address of the project		"Warehouse" Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, at Village-Jindpur, Tehsil-Narela, District- North West Delhi
Location of Sampling & GPS detail	:	Onsite
Sampling Plan & Procedure	:	PRPL/WP/WS/058
Date of Monitoring/ Date of collection	:	12/11/2024
Date of Receipt of Sample at lab	:	12/11/2024
Sample Description	:	Drinking Water
Sample Quantity	:	5 Lt.
Sample Collected by	:	Mr. Shivam Singh
Tests started on	:	13/11/2024
Tests Completed on	:	19/11/2024

RESULTS

S.No.	Parameter	Unit	Test Method	Results	IS 10500:2012(Drinking Water Standard)	Minimum Detection Limit
1	Colour	Hazen	APHA 2120 B 23rd Edition 2017	<1	5	1
2	Odour	--	APHA 2550 B 23rd Edition 2017	Agreeable	Qualitative	-
3	Turbidity	NTU	APHA 2130 B 23rd Edition 2017	<1	5	1
4	pH at 25°C	--	APHA 4500-H+ B 23rd Edition 2017	7.2	6.5-8.5	2
5	Temperature	°C	APHA 2150 B 23rd Edition 2017	24.5	-	1
6	Conductivity	µmhos/cm	APHA 2510 B 23rd Edition 2017	235	-	1
7	Total Dissolve Solids	mg/L	APHA 2540 C 23rd Edition 2017	137	500	1
8	Chloride	mg/L	APHA 4500 Cl B 23rd Edition 2017	12.5	250	2
9	Fluoride	mg/L	APHA 4500-F D 23rd Edition 2017	<0.1	1	0.1
10	Total Hardness as (CaCO3)	mg/L	APHA 2340 C 23rd Edition 2017	26	200	2
11	Boron	mg/L	APHA 4500 B-C 23rd Edition 2017	<0.1	0.5	0.1
12	Calcium	mg/L	APHA 3500–Ca B 23rd Edition 2017	10.2	75	1
13	Aluminium	mg/L	APHA 3120 B 23rd Edition 2017	<0.003	0.03	0.003
14	Phosphate	mg/L	APHA 4500-P D 23rd Edition 2017	<0.01	-	0.01
15	Magnesium	mg/L	APHA 3500-Mg B 23rd Edition 2017	2.2	30	--
16	Iron	mg/L	APHA 3120 B 23rd Edition 2017	<0.05	0.3	0.05
17	Sulphates	mg/L	APHA 4500-SO4 E 23rd Edition 2017	3.0	200	2
18	Nitrate Nitrogen	mg/L	APHA 4500- NO3 B 23rd Edition 2017	2.1	45	0.1
19	Chromium (Cr) Total	mg/L	APHA 3120 B 23rd Edition 2017	BDL	0.05	0.05
20	Alkalinity as CaCO3	mg/L	APHA 2320 B 23rd Edition 2017	39.0	200	2

NOTARY
A.K. MAURYA
Advocate
Govt. of U.P. Lucknow

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PERFACT RESEARCHERS PVT LTD

TC-6993

Issue Date : 06/12/2024

ULR No. : TC699324000062598F

Test Report No. : PRPL/WS/121124-001

S.No.	Parameter	Unit	Test Method	Results	IS 10500:2012(Drinking Water Standard)	Minimum Detection Limit
21	Nickel	mg/L	APHA 3120 B 23rd Edition 2017	<0.1	0.02	0.1
22	Manganese	mg/L	APHA 3120 B 23rd Edition 2017	BDL	0.1	0.0001
23	Sodium	mg/L	APHA 3120 B 23rd Edition 2017	6.3	-	0.003
24	Copper	mg/L	APHA 3120 B 23rd Edition 2017	BDL	0.05	0.0004
25	Potassium	mg/L	APHA 3120 B 23rd Edition 2017	2.35	-	0.02
26	Cadmium	mg/L	APHA 3120 B 23rd Edition 2017	<0.001	0.003	0.001
27	Lead	mg/L	APHA 3120 B 23rd Edition 2017	<0.25	0.01	0.25
28	Lithium	mg/L	APHA 3120 B 23rd Edition 2017	<0.015	-	0.015
29	Zinc	mg/L	APHA 3120 B 23rd Edition 2017	<0.025	5	0.025
30	Total Suspended Solids	mg/L	APHA 2540-D 23rd Edition 2017	<1	-	1

*BDL-Below Detection Limit

Remarks:

1. The results mentioned above relate only to the Sample received and Tested by us.
2. The test report shall not be reproduced either in full or part without the written approval of the Laboratory.
3. Samples received shall be disposed off after one month from the date of issue of Test Report unless specified otherwise
4. Samples for Colour shall be disposed off after 7 days from the date of issue of test report

End of Report

Analyst

Authorized Signatory

Authorized Signatory
Rashna Dogra

NOTARY
A.K. MAURYA
Advocate
GOVT. OF U.P. LUCKNOW

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PERFACT RESEARCHERS PVT LTD

TC-6993

Issue Date : 06/12/2024

TEST REPORT

Soil/Sediments Analysis

ULR No. : TC699324000062599F

Test Report No. : PRPL/SS/121124-001

Name of the Customer	:	Anant Raj Limited
Name & Address of the project		"Warehouse" Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, at Village-Jindpur, Tehsil-Narela, District- North West Delhi
Location of Sampling & GPS detail	:	Onsite
Sampling Plan & Procedure	:	PRPL/WP/SS/030
Date of Monitoring/ Date of collection	:	12/11/2024
Date of Receipt of Sample at lab	:	12/11/2024
Sample Description	:	Composite Sample
Sample Quantity	:	1 Kg
Sample Collected by	:	Mr. Shivam Singh
Tests started on	:	13/11/2024
Tests Completed on	:	18/11/2024

RESULTS

S.No.	PARAMETER	Unit	Test Method	Results	Range Of Detection
1	pH	--	IS: 2720 (Part-26) : 2021	7.43	1 - 12
2	Colour	--	Munsell Chart	3/4 (Brown)	--
3	Moisture Content	%	IS: 2720 (Part-2) : 2020	1.34	1-50
4	Organic Matter	%	IS: 2720 (Part XXII) : 2020	0.68	0.01-10
5	Electrical Conductivity (EC)	µS/cm	IS 14767 : 2021	251.3	1-1000
6	Available Nitrogen	mg/kg	IS 14684: 2019	74.2	5-500
7	Calcium as (Ca)	mg/kg	ISO:11260: 2018	65.3	1-5000
8	Magnesium as (Mg)	mg/kg	ISO:11260: 2018	56.9	1-5000
9	Potassium (as K)	mg/kg	ISO:11260: 2018	23.1	1-5000
10	Nitrate (as NO3)	mg/kg	Lab SOP No.15 Dated 08.07.2022 Based on Laboratory Manual Soil & Solid Waste Analysis by PK Behera	32.8	5-500
11	Phosphorus Available (as P)	mg/kg	ISO 11263 :1994	12.6	5 - 500
12	Available Chloride (as Cl)	mg/kg	Lab SOP No. 010, dated 30.06.2015 based on (USDA M 13) by 1954, edition by LA Richards	71.2	5 - 1000
13	Cation Exchange Capacity (CEC)	meq/100 mg	ISO-11260: 2018	17.3	5-300
14	Sulphur (as S)	mg/kg	Lab SOP No. 012, dated: 30.06.2015 based on Soil Testing in India by Ministry of Agriculture, GOI	2.8	1- 200
15	Sodium as (Na)	mg/kg	ISO:11260: 2018	58.4	1-5000

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PERFACT RESEARCHERS PVT LTD

TC-6993

Issue Date : 06/12/2024

ULR No. : TC699324000062599F

Test Report No. :PRPL/SS/121124-001

S.No.	PARAMETER	Unit	Test Method	Results	Range Of Detection
16	Bicarbonate Alkalinity as (CaCO3)	mg/kg	Lab SOP no. 008 dated 30.06.2015 based on USDA M 61, 1954, edition by LA Richards: 2015	73.2	2 - 1000
17	Texture	--	IS:2720 (Part-4) : 2020	Silt Loam	---
	a. Sand	%	IS:2720 PART-4: 2020	8.7	2-100
	b. Silt	%	IS:2720 (Part-4) : 2020	66.4	2-100
	c. Clay	%	IS:2720 (Part-4) : 2020	24.8	2-100
18	Bulk Density	gm/cc	ISO: 11272: 2017	1.26	0.1-10
19	Porosity	%	USDA M 40, 1954, edition by LA Richards: 1954	30.5	1-60

Remarks:

1. The results mentioned above relate only to the Sample received and Tested by us.
2. The test report shall not be reproduced either in full or part without the written approval of the Laboratory.
3. Samples received shall be disposed off after one month from the date of issue of Test Report unless specified otherwise.

End of Report

Meenakshi
Analyst

Authorized Signatory
Richa Dogra

NOTARY
A.K. MAURYA
Advocate
Govt. of U.P. Lucknow

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PERFACT RESEARCHERS PVT LTD

TC-6993

TEST REPORT

Issue Date : 22/11/2024

Ambient Noise Analysis

ULR No. : TC699324000061014F

Test Report No. : PRPL/NS/121124-001

Name of the Customer	:	Anant Raj Limited
Name & Address of the project		"Warehouse" Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, at Village-Jindpur, Tehsil-Narela, District- North West Delhi
Location of Sampling & GPS detail	:	Onsite
Sampling Plan & Procedure	:	PRPL/WP/NS/001-002
Date of Monitoring/ Date of collection	:	11/11/2024 To 12/11/2024
Date of Receipt of Sample at lab	:	12/11/2024
Sample Description	:	Ambient Noise
Sample Collected by	:	Mr. Sonu & Mr. Shivam Singh
Sampling Period	:	24 Hr
Tests started on	:	13/11/2024
Tests Completed on	:	13/11/2024

RESULTS

S.No.	Time	Unit	Test Method	Leq Values	Standard Limit
1	Sound Pressure Level Day Time (06:00 - 22:00)	Leq dB(A)	IS: 9989-1981 Reaffirmed 2020	53.6	65.0
2	Sound Pressure Level Night Time (22:00 - 06:00)	Leq dB(A)	IS: 9989-1981 Reaffirmed 2020	47.7	55.0

Remarks:

1. The results mentioned above relate only to the Sample received and Tested by us.
2. The test report shall not be reproduced either in full or part without the written approval of the Laboratory.
3. Samples received shall be disposed off after one month from the date of issue of Test Report unless specified otherwise.

End of Report

Prashant
Analyst

Authorized Signatory

NOTARY A.K. MAURYA GOVT. OF U.P. LUCKNOW

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ANNEXURE-VIII
COPY OF DELHI JAL BOARD BILL FOR WATER

STOP CORONA:
I. Wear Mask.
II. Follow Physical Distancing.
III. Maintain Hand Hygiene.

Delhi Jal Board (दिल्ली जल बोर्ड)

(Government of NCT of Delhi)
www.djb.gov.in
New Connection Bill

Name(नाम): ANANTRAJ HOTELS PRIVATE LTD Address(पता): Khasra No. 38//1, 2,3,7,8,9,10, 11,12,26,39//3, 4,5,6,7,8,26, AC01, 001-N, Opposite Sai Mandir, JINDPUR VILLAGE, JINDPUR VILLAGE, 110036 Mobile No. . (मोबाइल): 9582383853 Zone/Loc (क्षेत्र / स्थान): NW2 / Narela Area Code (एरिया कोड): A-19 MR Code (एमआर कोड): 385/ KNO(केएनओ): 8305085637	Consumer Category(उपभोक्ता श्रेणी): CAT II Premise Detail (परिसर विवरण): Office complex (No of floors-1) Meter No. (मीटर संख्या): Meter Type (मीटर का प्रकार) (DJB/Pvt): Bill No. (बिल संख्या): 830365199391 Bill Cycle(बिल चक्र): (2024-05) Bill Basis(बिल आधार): REGULAR	Bill Date(बिल की तिथि) 20-JAN-2025 Bill Amount (Rs.) (बिल राशि (रु)) 33907557 Bill Amount Payable (Rs.)(देय बिल राशि (रु.)) (Nearest up to Rs. 10) (समीपतम 10 रु. तक) 33907560 Bill Due Date(बिल देय तिथि) 06-FEB-2025 Amount Payable After Due Date(Rs.) (देय तिथि के बाद देय राशि (रु))

Meter No (मीटर संख्या)	UoM	Current Meter Read (मीटर की वर्तमान रीडिंग)		Previous Meter Read (मीटर की पिछली रीडिंग)		Consumption (खपत)	
		Meter Reading Date (मीटर रीडिंग की तारीख)	Reading / Meter Status (रीडिंग / मीटर स्थिति)	Meter Reading Date (मीटर रीडिंग की तारीख)	Reading / Meter Status (रीडिंग / मीटर स्थिति)	Days (दिन)	Units (यूनिट)
		19-NOV-2024		19-NOV-2024		0	

Bill Details: Current Period Charges (बिल विवरण: वर्तमान अवधि शुल्क) (19-NOV-2024 to 19-NOV-2024)

Applicable Rate Period	Description	Amount(Rs.)
19-NOV-2024 to 19-NOV-2024	New Connection Charges (F,G,H Category)	2000.00
19-NOV-2024 to 19-NOV-2024	Infrastructure Charges For Water	21190973.00
19-NOV-2024 to 19-NOV-2024	Infrastructure Charges For Sewer	12714584.00
	Adjustment Details Are Listed Below	

Arrear, If any (Rs.) (बकाया, यदि कोई (रु))			0.00
Total Consolidated Bill Amount Payable (Rs.) (कुल समेकित बिल राशि देय (रु))			33907557
Late Payment Surcharge (Rs.)(देर से भुगतान पर अधिभार) (5% surcharge will be applicable after due date)(देय तिथि के बाद 5% अधिभार लागू होगा)	0	Amount with LPSC after due date (Rs.) (देय तिथि के बाद अधिभार के साथ राशि (रु))	
PAYABLE AMOUNT TO AVAIL REBATE SCHEME (Rs.) (छूट योजना के लिए देय राशि (रु.))			

Bill History (बिलिंग इतिहास)							Payment History (भुगतान इतिहास)		
Bill Id	Bill from Date	Bill to Date	No. of Days	Amount(Rs)	Units	Status	Receipt Id	Amount(Rs)	Date

Important Message

Category has been changed from CAT.II to CAT.II w.e.f. 19-NOV-24

If bill is not paid till Bill Due Date- connection may be disconnected (यदि बिल देय तिथि तक बिल का भुगतान नहीं किया जाता है- कनेक्शन काट दिया जा सकता है)

For any assistance / query : Please call 1916 or www.djb.gov.in (किसी भी सहायता / जानकारी के लिए: 1916 पर कॉल करें या www.djb.gov.in पर जाएं)

Delhi Jal Board
Bill Payment Counter Foil

Cheque / DD should be drawn in favour of DJB on the following format
(चेक / डिमांड ड्राफ्ट देय भुगतान करने के लिए निम्न फॉर्मेट का प्रयोग करें) DJB KNO

KNO(केएनओ)	8305085637	Name(नाम)	ANANTRAJ HOTELS PRIVATE LTD	Bill No. (बिल संख्या)	830365199391
Bill Date(बिल की तिथि)	20-JAN-2025	Bill Due Date (बिल देय तिथि)	06-FEB-2025	Bill Amount (Rs.) (बिल राशि (रु.))	33907557
Bill Amount with LPSC (Rs.): (LPSC के साथ बिल राशि (रु.)):		Payment Date/ (भुगतान की तारीख)		Cash/Cheque No./DD No.: (कैश / चेक नंबर / डीडी न.:)	
		Amount Paid(Rs.) (राशि का भुगतान (रु.))			
		Name of Bank / Branch (बैंक / शाखा का नाम)			

NOTARY
A.K. MAURYA
Advocate
OF U.P. LUCKNOW

ANNEXURE-IX
COPY OF ELECTRICITY BILL

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

TATA POWER-DDL

TATA POWER DELHI DISTRIBUTION LIMITED

A Tata Power and Delhi Government Joint Venture

Sampark Kendra 19124

www.tatapower-ddl.com

Bill of Supply for Electricity

E-BILL

Name: ANANT RAJ HOTELS PVT. LTD .Care Of NAYAB HASAN KHAN .
Billing Address: GROUND FLOOR (ONLY) FLOOR KH.NO-38//1,2, 3,7,,8,9,10, 11,12,26 AND KH NO-39//3, 39//4,5,6,7,8,26 CHAJJU SAINI DT
Supply Address: GROUND FLOOR (ONLY) FLOOR KH.NO-38//1,2,3,7,,8,9,10, 11,12,26 AND KH NO-39//3, 39//4,5,6,7,8,26 CHAJJU SAINI DT
Mobile/Tel 9582383853
E-mail sujoy.das@hiparks.com

Sanctioned Load (KW/KVA)	23.00/25.00
Contract Demand	
Power Factor	0.98
District	BADLI
Zone	Holambi
MRU No.	BD09N001
Walking Sequence	000913/0180/002
Pole/Pillar No.	572-62/8/3

CA No.	**60030590339**
Energisation Date	28/01/2023
Security Deposit	314910.00
SLD Charges	0.00
Connection Type	LONG TERM TEMP
Tariff Category	NDLT
Bill Basis	Actual(KVAH)
Bill Remark	Bill On Reading
Bill Date	19/02/2025
Bill No.	10512015577
Connection Status	Active

Meter and Reading Details (मीटर और रीडिंग का विवरण)

Unit यूनिट	Current Meter Detail वर्तमान मीटर की जानकारी		Removed Meter Detail उतारे हुए मीटर की जानकारी		Units Consumed (E) खपत की गई यूनिट्स [(A-B) x MF] + [(C-D) x MF]
	No.21002901,MF= 1.00				
	Status :OK,SMART METER 3P4W 20				
	Current Reading (A) वर्तमान रीडिंग	Previous Reading (B) पिछली रीडिंग	Current Reading (C) वर्तमान रीडिंग	Previous Reading (D) वर्तमान रीडिंग	
	01/02/2025	01/01/2025			
KWH	89518	87413			2105
MDI KW	14.98				
KVAH	96487	94338			2149
MDI KVA	14.98				

Scan & Pay through UPI

Due Date (देय तिथि)
06-MAR-2025
(Immediate for Arrears)
Amount Payable (कुल देय राशि)
Rs. 42220.00

Current Demand Details / वर्तमान शुल्क का विवरण — **Amount / राशि (₹)**

Bill Period (बिल अवधि): 02/01/2025 to 01/02/2025 Days (दिन): 31 Month (महीना): 1.0034
FC - 25.00*250.00*1.0034=6271.26.

Fixed Charges (F) स्थायी शुल्क	Energy Charges (I) बिजली शुल्क			Power Purchase Cost Adjustment Charge (PPAC) बिजली क्रय समंजन शुल्क	% Percentage	Amount	Electricity Tax @ 5% on (G+H+I+K+M) बिजली कर (P)
	Units	Rate	Amount				
6271.26	2149	11.05	23746.45	(J) PPAC on Fixed Charge		1289.35	
				(K) PPAC on Energy Charge		4881.43	1526.39
Time of Day (TOD) Surcharge (G)				Surcharge / अधिभार			Rebate (छूट) (Q)
				(L) Surcharge on Fixed Charge	8.00%	501.70	
				(M) Surcharge on Energy Charge	8.00%	1899.72	CCT/LED/WIFI Units
Time of Day (TOD) Rebate (H)				Pension Trust Charge (PTC)			
	Total Energy Charge (I)		23746.45	(N) PTC on Fixed Charge	7.00%	438.99	Net Current Demand कुल वर्तमान शुल्क
				(O) PTC on Energy Charge	7.00%	1662.25	42217.54

Your Electricity Bill Summary / बिल सारांश

Net Current Demand कुल वर्तमान शुल्क	+ Subsidy सब्सिडी	+ Arrears/बकाया Energy बकाया	Non-Energy गैर-बकाया	+ Provisional Refund वापसी	+ Adjustment समायोजन	+ LPSC अधिभार	= Amount Payable कुल देय राशि (₹)
42217.54		-1.56	0				42215.98

Subsidy Details (सब्सिडी विवरण)

Month	Unit Slab	Eligible Units	Subsidy Amount (₹)

Payment/Coupon History (भुगतान/कूपन का विवरण)

JAN-25	DEC-24	NOV-24	OCT-24	SEP-24	AUG-24
31140.00	34670.00	66400.00	82250.00	75250.00	79000.00

Other Arrears not incl. in "Total Amount Payable"

On A/c of Theft Electricity	NTA/Dispute

Consumption History (खपत का विवरण)

Billing Period	Days	Units	Bill Basis	Current Demand	Subsidy	Provisional Bill Refund	Total Amount Payable
02/12/24 to 01/01/25	31	1445	Actual	31134.86	0.00	0.00	31140.00
02/11/24 to 01/12/24	30	1671	Actual	34671.23	0.00	0.00	34670.00
02/10/24 to 01/11/24	31	3263	Actual	66406.04	0.00	0.00	66400.00
02/09/24 to 01/10/24	30	4155	Actual	82241.74	0.00	0.00	82250.00
02/08/24 to 01/09/24	31	3755	Actual	75252.89	0.00	0.00	75250.00
02/07/24 to 01/08/24	31	3925	Actual	78998.49	0.00	0.00	79000.00

CONTACT US (संपर्क करें)

Sampark Kendra 19124
Chat Assistance 7303482071
Mobile App My Tata Power App
Bill on WhatsApp 7303482071
Website www.tatapower-ddl.com
E-mail customercare@tatapower-ddl.com

Important Message (महत्वपूर्ण संदेश)

For any help related to Online registration of New Connection request, please contact @ 24*7 helpline number-19124 or What's App No-7303482071 or Live Chat with our Executives at www.tatapower-ddl.com

Interest accrued for FY 2023-2024 ,already adjusted in bill no. 10210959951 (Generated for the period 02.03.2024 TO 01.04.2024) for Rs. 26767.35 ,TDS deducted Rs. 5356.00

Make your cheque/DD payable to Tata Power Delhi Distribution Limited CA No. 060030590339. Please mention full name and phone number of drawer while making payment through cheque. Cheque should be A/c payee, payable at Delhi and not post dated.

Power Purchase Adjustment Cost (PPAC) is being levied on Energy & Fixed Charges as - Provisional PPAC @ 8.75% and Differential PPAC @ 27.58%. For detail, please refer reverse side of bill.

Nearest Payment Centres (1) TPDDL Payment Centre, TPDDL Office, Near Swami Shradhanand college, Alipur, Delhi 110036 , Delhi

Notice: In event of all dues (incl. previous bill/s arrear) non-payment by due date, connection will be disconnected after expiry of 15 days notice period as per sec 56(1) of EA, 2003. (नोटिस : बिजली अधिनियम 2003, धारा 56.1) के अनुसार नोटिस देने के 15 दिनों के बाद देय राशि (पिछले बिल/ों का बकाया सहित) का भुगतान नहीं होने पर कनेक्शन की आपूर्ति बंद करने के लिए बाध्य होंगे।

Pay your Tata Power-DDL Bills through your Payment App or Bank Website With Bharat BillPay assurance.

Wasn't at home when the meter reader visited? Send us your reading along with photographs using Self-reading on WhatsApp.

"LET'S MOVE TO ELECTRIC VEHICLES FOR BETTER TOMORROW"

For opting e-bill visit customer login section at our website (www.tatapower-ddl.com)/call us at 19124 to contribute towards a greener tomorrow.

NOIDA A.K. MALIK ... Model House, ... No- 1134 ... 96675 58005 ... STATE OF U.P. LUCKNOW

Tariff applicable w.e.f. 01-October-2021 as per DERC (for detail please visit www.derc.gov.in)

Category		Fixed Charges per month	Units per Month	Energy Charges
Domestic	Upto 2 kW	₹ 20/kW	0-200 units	₹ 3.00/kWh
	>2 kW and ≤5 kW	₹ 50/kW	201-400 units	₹ 4.50/kWh
	>5 kW and ≤15 kW	₹ 100/kW	401-800 units	₹ 6.50/kWh
	>15 kW and ≤25 kW	₹ 200/kW	801-1200 units	₹ 7.00/kWh
	>25 kW	₹ 250/kW	above 1200 units	₹ 8.00/kWh
Single Points Delivery Supply at 11kV for GHS		₹ 350/kW	₹ 4.50/kWh	
Non Domestic	upto 3kVA	₹ 250/kVA	₹ 6.00/kVAh	
	above 3kVA	₹ 250/kVA	₹ 8.50/kVAh	
Industrial		₹ 250/kVA	₹ 7.75/kVAh	
Agriculture		₹ 125/kW	₹ 1.50/kWh	
Public Utilities		₹ 250/kVA	₹ 6.25/kVAh	
Advertisement & Hoardings		₹ 250/kVA	₹ 8.50/kVAh	
Charging Station for E-Rickshaw/E Vehicle on single point delivery			LT	4.50/kWh
			HT	4.00/kVAh

TOD tariff shall be applicable on all consumers(other than Domestic) whose sanctioned load/MDI(whichever is higher) is 10kW/11kVA and above

Months	TOD hours		Surcharge	Rebate
May to Sept	Peak Hours	14:00 to 17:00 hrs 22:00 to 01:00 hrs	20%	
	Off Peak Hours	04:00 to 10:00 hrs		20%

- Surcharge @ 8% is applicable on fixed & Energy Charges w.e.f. 01-Jul-2012.
- Pension Trust Surcharge @7% on Fixed & Energy Charges is applicable.
- Rebate of 3%, 4% & 5% on the Energy Charges for supply at 11kV, 33/66kV and 220 kV shall be applicable.
- For prepaid consumers, the additional rebate of 1% shall be applicable on the basic Energy Charges, Fixed Charges and all other charges on the tariff applicable.
- For all categories other than Domestic, Fixed/Demand Charges are to be levied based on billing demand per kW/kVA. Where the Maximum Demand (MD), as defined in DERC (Supply Code and performance Standards) Regulations, 2017 reading exceeds sanctioned load/contract demand, a surcharge of 30% shall be levied on the fixed charges corresponding to excess load in kW/kVA for such billing cycle only. Wherever, sanctioned load/contract demand is in kW/HP, the kVA shall be calculated on basis of actual power factor of the consumer, for the relevant billing cycle and in case on non availability of actual Power Factor, the Power Factor shall be consider as unity for sanctioned load/contract demand upto 10kW/11kVA.

Detail of Power Purchase Cost Adjustment Charge Rates

Period	Rate	Period	Rate
23.04.24 to 22.07.24	8.75% (Prov)	23.01.24 to 31.07.24	29.13% (Diff.)
23.07.24 to 22.10.24	8.75% (Prov)	01.08.24 to 31.10.24	27.58% (Diff.)
23.10.24 to 22.01.25	8.75% (Prov)	01.11.24 to 31.01.25	11.77% (Diff.)

As per GoNCTD order no. F.6/85/Power/2024/447-459 dated 14-Mar-24 for FY 2024-25

1. Subsidy to domestic consumer will be applicable as below:
   (i) Subsidy will be provided equivalent to the entire current month's bill charges utilizing consumption upto 200 units per month.
   (ii) Subsidy will be provided upto Rs. 800 per month utilizing consumption between 201-400 units per month. This category of consumer will not get subsidy at (i) above. No subsidy is beyond in case the consumption is above 400 units.
2. Subsidy to Agriculture consumer will be applicable on existing tariff as Rs. 100/kW/month on fixed charges.

Complaint Management : Three Tier Grievance Redressal Structure/ शिकायत प्रबंधन

Complaint Registration and Status Update/शिकायत का पंजीकरण एवं वर्तमान स्थिति

You may contact us through any of the following touch points/आप मेरी में उपलब्ध/दिए गए विकल्पों में से किसी का प्रयोग करके किसी का संपर्क कर सकते हैं -

a. Sampark Kendra/सम्पर्क केन्द्र (19124)
b. District Customer Care Centres/जिला उपभोक्ता सेवा केन्द्र (9:30 AM to 5:30 PM Mon-Fri/सोम से शुक्र 9:30 AM to 1:00 PM Sat/शनि)
c. Online through Complaint section on Tata power-DDL Website www.tatapower-ddl.com or e-mail at customercare@tatapower-ddl.com
d. To report Harassment, unethical Practice or Theft/उत्पीड़न, अनैतिक व्यवहार या चोरी की सूचना के लिए, संपर्क कर सकते हैं or write to us at vigilance@tatapower-ddl.com

Complaint Management: Three Tier Grievance Redressal Structure

Tier-I (Tata Power-DDL Complaint Escalation & Redressal Structure)

If not satisfied with the resolution received, you may visit the District Customer Care Centre and meet the following officials with complete details/यदि आप अपनी शिकायत के समाधान से संतुष्ट नहीं हैं तो आप जिला उपभोक्ता सेवा केन्द्र जाकर नीचे दिए गए अधिकारियों से संपर्क कर सकते हैं

Level 1 - Customer Relations Executive (CRE)/उपभोक्ता संबंध अधिकारी
Level 2 - Customer Service Manager (CSM)/District Manager/उपभोक्ता संबंध प्रबंधक/जिला प्रबंधक अधिकारी/on any working day/किसी भी कार्य दिवस पर
Level 3 - Circle Head (with prior appointment through Customer Service Manager)/मंडल प्रमुख (उपभोक्ता संबंध प्रबंधक के माध्यम से पूर्व अनुमति प्राप्त करने के बाद)
Level 4
a. Head-Customer Services/प्रमुख ग्राहक सेवा
Customer Complaint Analysis Group (CCAG), उपभोक्ता शिकायत विश्लेषण समूह, Email: ccag@tatapower-ddl.com
b. Internal Consumer Grievance Redressal Cell
WebLink - https://www.tatapower-ddl.com/Internal-Grievance-Redressal-Cell, E-MailID: igrc@tatapower-ddl.com,
Helpline No. - 011 66382301
Helpdesk - TATA Power Delhi Distribution Limited, CEAC ARE Building, Opposite C-2, Lawrence Road, Keshav Puram, Delhi-110035.

TIER-II (Independent Forum-ECGRF)

- If Customer is still not satisfied with the resolution/response, after exhausting all complaint handling, escalation and redressal mechanism at TPDDL, in respect of grievances like New Connection, Billing, Metering, Load Shedding, Power Outage, Load Enhancement/Reduction, Disconnection, Reconnection of power supply, Name change, Category Change, Street Lights, Unsafe / Hazardous services, Voltage & Power related, Any Other Grievance under DERC Regulations, 2017 or DERC Guidelines, 2019 or DERC regulations, 2014 or DERC Guidelines, 2021 then customer may approach:-
- Electricity Consumer Grievance Redressal Forum (ECGRF), Sub Station Building, Police Colony, Model Town-II, Delhi-110009, Tel: +91-9717102316, E-mail: ecgrfpddl@gmail.com
- Note: Forum shall not entertain a complaint if it pertains to the subject matter for which proceeding are pending before any court. Further, forum does not have jurisdiction to adjudicate on matters related to assessment in relation to unauthorized use of electricity, Appeal against assessment, Theft of Electricity, Power to adjudicate, Compounding of offences, Notice of accidents & inquiries etc. Which fall u/s 126, 135 to 141 & 150 of Indian Electricity Act, 2003

TIER-III (Independent Forum-Electricity Ombudsman)

If not satisfied with CGRF order, an appeal against CGRF orders may be filed with the Electricity Ombudsman, B-53, Paschchimi Marg, Opp. Tagore International School, Vasant Vihar, New Delhi-110057.
Email: elect_ombudsman@yahoo.com

General Information / सामान्य सूचना

1. बिल राशि Rs. 4000/- से अधिक होने पर भुगतान Cheque/Demand Draft/Online modes द्वारा करें।
2. Debit/Credit card द्वारा Rs. 5000/- से अधिक बिल राशि के भुगतान पर Processing charges उपभोक्ता द्वारा देय होगा।
3. DERC tariff order के अनुसार सभी श्रेणियों के उपभोक्ताओं के अतिरिक्त घेरेलू बिल का भुगतान सिर्फ Domestic, Agriculture & Mushroom श्रेणियों सहित नहीं है, घरेलू 20,000/- वार्षिक से अधिक है, तो उसका भुगतान सिर्फ RTGS/NEFT के माध्यम से ही किया जा सकता है, जो 1 अप्रैल 2022 से लागू है।
4. Cheque Bounce होने पर Negotiable Instruments Act, 1881 की धारा 138 के तहत आपराधिक कार्यवाही की जा सकती है। बिजली कनेक्शन काटा जा सकता है एवं Cheque वापसी शुल्क 200/- वसूल किया जाएगा।
5. एक वर्ष के भीतर दो चेक वापस होने पर उपभोक्ता अगले चेक के रूप में आगे 6 तिमाहियों तक के लिए नकद और चेक के बिल का भुगतान नहीं कर सकता है।
6. सभी विवादित मामले न्यायालय क्षेत्राधिकार के अधीन होंगे।
7. बकाया राशि का भुगतान न करने पर LPSC की लागत प्रतिवर्ष के हिसाब से 18% प्रतिदिन की दर से होगी।
8. कृपया किसी भी अनधिकृत व्यक्ति जैसे आपके घरेलू सहायक/सहायिका, ड्राइवर, इलेक्ट्रीशियन, प्लंबर आदि के व्यक्तिगत पते की जांच अवश्य करें। इसके लिए आप अपनी कॉलोनी या सोसाइटी एवं थाना पीसीआर से संपर्क कर सकते हैं।
9. In event of non-receipt of bills, a copy of the bill can be downloaded from Website or Mobile App.
10. As per the DERC Regulation 2017 clause no. 26 and Schedule of charges thereof, Special Meter Reading Charges for LT Connection: ₹ 50/- only and for HT Connection: ₹ 200/- only
11. Disclaimer: "This electricity bill is only for electricity supply to the premises occupied by the consumer and should not be construed as having bearing on the rights or titles over the premises" (डिस्क्लेमर: यह बिजली बिल उपभोक्ता द्वारा उसके अधीन परिसर हेतु की गयी विद्युत आपूर्ति के उद्देश्य से है एवं यह उस परिसर संबंध के संपत्ति संबंधित अधिकार अधिकारों के लिए प्रभाव में नहीं माना जाएगा।)
12. Please ensure "No Dues Certificate on the premise" is obtained from Tata Power DDL against the property prior to Sale/Purchase to avoid any inconvenience in future. (भविष्य में होने वाली किसी भी असुविधा से बचने हेतु संपत्ति खरीद / बिक्री से पूर्व, टाटा पावर-डीडीएल से "संपत्ति पर देय कुछ नहीं प्रमाण-पत्र" अवश्य प्राप्त करें।)

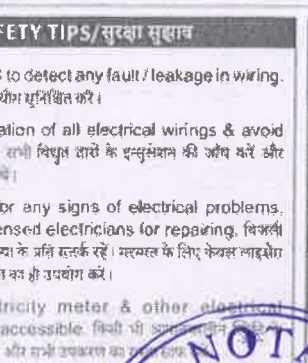
Payment Options

Payment Channels	Mode of Payment	Timings
Online Payment at www.tatapower-ddl.com	Net Banking / Credit / Debit Card	24 Hours
Digital Online payments	BBPS (Bharat Bill Pay) - QR code on bill	
Mobile Wallets / Apps	Amazon, Paytm, Mobikwik, Freecharge, Airtel Money, etc.	
HDFC Bank / Yes Bank*	NEFT / RTGS / IMPS*	
Designated Yes Bank Branches*	Cash up to Rs.50000/-	As per Bank Timings
Tata Power -DDL Collection Centres	Cash (cash up to Rs.4000/-) / Cheque / DD / Cards	9:00 AM - 4:00 PM* (Lunch Time 01:30 PM to 02:00 PM)

*For More Details visit our website - www.tatapower-ddl.com

Avail WhatsApp Services Through Registered Mobile Number (RMN)

No Power Supply (NPS) complaints can now be registered through the following modes:		Electricity Bill on Whatsapp	
Missed Call Service @ 96196 19124 through Registered Mobile No (RMN)	NPSPH<space><RMN> or NPSPH XXXXXXXXX	For WhatsApp Opt in give missed call at 7303482071 from RMN	
WhatsApp @ 7303482071	NPSCA<space><CA no> or NPSCA XXXXXXXXX	Duplicate Bill on WhatsApp @ 7303482071	Bill<space><CA No.>



GET SMART POWER TIPS BY ROSHNI
VISIT TATA POWER-DDL'S WEBSITE AND CLICK ON 'MEET ROSHNI' TAB

Scan to update your contact details

For Reporting Corruption Related Issues, Kindly contact Corporate Vigilance at any of the Below options:
Call: 011-39134100 (Text or Voice/ Video Recording/Images)
Email: vigilance@tatapower-ddl.com
Helpline No.: 19124 (Press '2' for Corruption Related Issues)

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No. - 31(34)/2000 U.P. LUCKNOW

Please Install Earth Leakage Protective device (ELCB) for All Connection for Safety of Your Appliances. It is mandated by CEA and DERC Guidelines.

JAN-2025

Towards a Greener Tomorrow

Regd. Office: TATA Power Delhi Distribution Limited, NDPL House, Hudson Lines, Kingsway Camp, Delhi- 110009.
CIN: U40109DL2001PLC111526; GSTIN NO. - 07AA[illegible]; HSN Code: 27160000 (Electrical Energy), HSN Code: 996912 (Open Access)

ANNEXURE-X
COPY OF COURT OF TREE OFFICER/DY. CONSERVATOR OF FOREST REGARDING TREE CUTTING

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

No.F.41/DCF(N)/Tree offence/2024-25/ 3635 Date: 10/07/2024

IN THE COURT OF TREE OFFICER/DY. CONSERVATOR OF FOREST, NORTH FOREST DIVISION, NEW DELHI

ORDER

1. Sh. Sujoy and Sh. Nitin Kumar appeared before this Court in the hearing.

2. Whereas, in this case, the inspection has been carried out by the I.O, it has been found that a tree offence has been committed by Sh. Nitin Kumar, by illegally cutting of fifteen (15) nos. of trees located in Khasra No. 38/1, 38/2, 38/3 & 38/4, Jindpur, Alipur, Delhi-36 (Opposite Sai Mandir)without permission from the concerned department and the same has been accepted by Sh. Nitin Kumar before this Court.

3. Whereas on enquiry, it is found that in the above mentioned case, the trees have been cut/felled, which is violation of Delhi Preservation of Tree Act, 1994. And in the hearing held in the chamber of Tree Officer, North Forest Division on 03.07.2024, Sh. Nitin Kumar accepted that the trees located in Khasra No. 38/1, 38/2, 38/3 & 38/4, Jindpur, Alipur, have been illegally cut/felled by Sh. Nitin Kumar and stated that he is ready to compound the said offence and agreed to submit the compound affidavit.

4. Whereas Sh. Nitin Kumar has been directed to submit the compounding affidavit accepting the offence regarding illegally cutting oftrees as mentioned above and the same has been signed/submitted by Sh. Nitin Kumar on the same day.

5. Whereas, after going through the facts of case and as empowered under Section-21 of Delhi Preservation of Tree Act, 1994, I the Tree Officer/Dy. Conservator of Forests (North), agreed to compound the offence. A compounding fee of **Rs. 9,00,000/- (Rupees NineLakh only)** is hereby imposed on Sh. Nitin Kumar, for illegally cutting/felling of fifteen (15) nos. of tree, at the rate of Rs. 60,000/- (Rupees Sixty Thousand only) per tree for illegal cutting/felling.

6. Whereas, Sh. Nitin Kumar, is hereby directed to deposite the above-mentioned amount, **through DD in favour of Dy. Conservator of Forest (North)**, being the composition fees within 30 days of receipt of this order. In case of failure to deposit the same within prescribed period of 30 days, action shall be initiated in the court of Law, as per relevant provisions of Delhi Preservation of Tree Act, 1994.

7. Further, Sh. Nitin Kumar,is hereby also directed to plant fifteen (15) nos. of tree saplings with height not less than 6 feet around the same compound/plot and maintain the same for at least 5 years. The compliance report along with photographs shall be submitted in this office within 30 days of receipt of this order.

To,

1. Sh. Nitin Kumar (Ph. No. 9671890095), Khasra No. 38/1, 38/2, 38/3 & 38/4, Opposite Sai Mandir, Jindpur, Alipur, Delhi-110036.

10/7/24.

Tree Officer & DCF
(North Forest Division)

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31/3/2000
GOVT. OF U.P. LUCKNOW

ANNEXURE-XI
SUBMISSION OF PENALTY AMOUNT TO DCF

Nitin Kumar
Ward No.3, Sita Ram Gate, Jhajjar, Haryana-124103
MOBILE NO-09671890095
Date: - 20-08-2024

To,

The DCF
North Forest Division
Alipur

Subject:

(1) Regarding submission of DD against Notice No.F.41/DCF(N)/Tree Offence/2024-25/3635 received on 10th July'24.
(2) Request for Extension of date for payment against Letter dated 12/08/24, acknowledgement no. T-910 dated 12/08/24

Dear Ma'm,

Apropos to the above subject, the Notice referred at (1) and our request letter referred at (2), We humbly submit that we have deposited a Demand Draft No. 652299 amounting to Rs. 9.00.000 to the department.

Request you to kindly make a Note of this and acknowledge the same.

Yours' sincerely,

Nitin Kumar.

The Dy. Conservator of Forest (North)
RECEIVED COPY
Date: 20/08/2024
DCICCC, Alipur, Delhi-110036

20/08/2024

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31/34/2000
GOVT. OF U.P. LUCKNOW

ANNEXURE-XII
SUBMISSION OF COMPLIANCE REPORT OF COMPENSATORY PLANTATION TO DCF

To,

01.12.24

The DCF

North Forest Division

Delhi

Subject- 1. Submission of the Compliance Documents as per directions regarding Notice No. F.41/DCF(N)/Tree Offence/2024-25/3635

2. Our Letter dated 12.08.24 regarding submission of DD amounting to Rs. 9 Lakhs.

Dear Ma'm,

We hope this letter finds you well. We are writing this letter to submit the Compliance verification of the Notice No. F.41/DCF(N)/Tree Offence/2024-25/3635 comprising the verification of 30 trees that were planted in the premises. As per the order, we are putting Due Diligence in maintaining the health and growth of trees and a dedicated team has been monitoring the growth and well being of the trees planted.

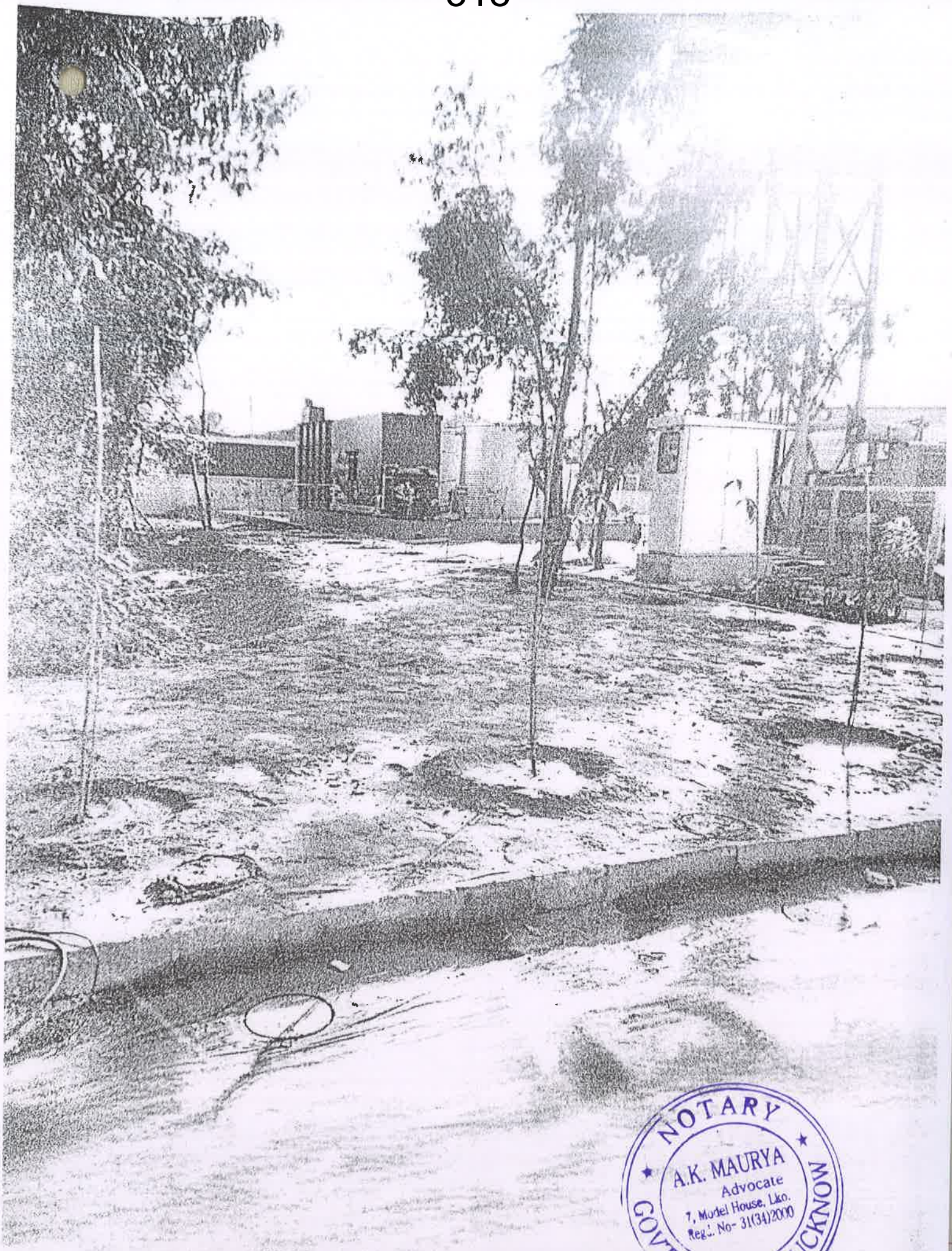
Please let us know if there are any shortcomings in the submission. If a visit is required, then please let us know.

Sincerely,

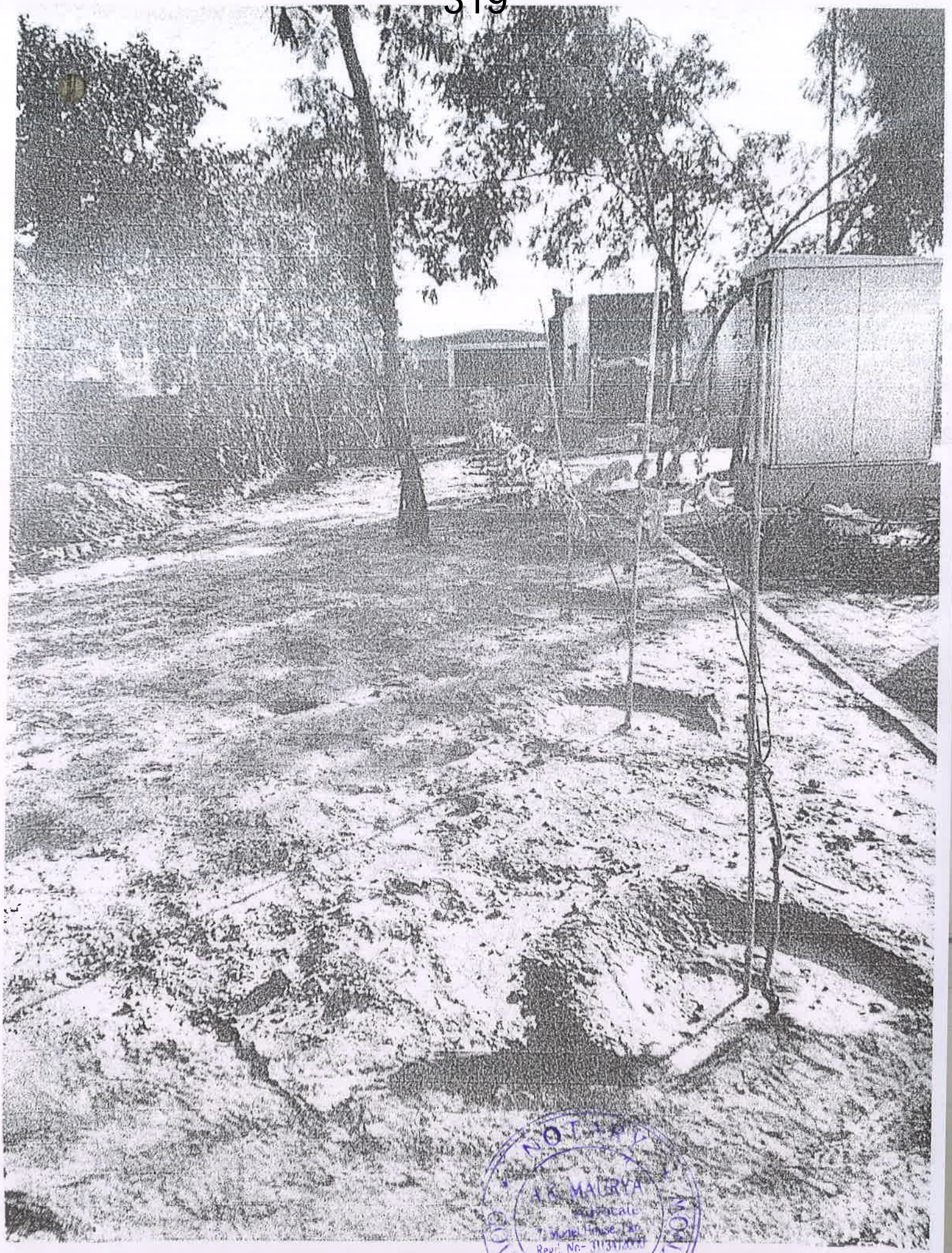
For Khasra No. 38/1, 38/2, 38/3 & 38/4, Opposite Sai Mandir, Alipur, Delhi-110036

Office of the Dy. Conervator of Forest (North)
RECEIVED COPY
Date: 17/12/2024
MGICCC, Alipur, Delhi-110036

NOTARY
A.K. MAURYA



NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW



NOTARY
A.K. MAURYA
Advocate
Reg. No-
GOVT. OF U.P. LUCKNOW

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No. 31(34)2009
GOVT. OF U.P. LUCKNOW

NOTARY
A.K. MAURYA
Advocate
7, Motel House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANNEXURE-XIII
COPY OF HORTICULTURE REPORT

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2010
GOVT. OF U.P. LUCKNOW

LAND SCAPE DEVELOPMENT
DESIGN • DEVELOPMENT • MAINTENANCE

99, Adchini, Sri Aurbindo Marg, New Delhi - 110 017
Mobile : 9811206050
E-mail : devgujral@landscapedevelopment.in
Website : www.landscapedevelopment.in

Horticulture Study Report

Title: Horticulture and Tree Survey Report for Anant Raj Hotels Pvt. Ltd.

Date: 25/08/2021

Prepared by:

Project/Location:

1. Introduction

This report presents the findings of the horticulture study conducted at the Anantraj Hotels Pvt Ltd, at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26. Village-Jindpur to document the existing trees, their species, and the overall condition of the tree population within the site. The purpose of this study is to provide accurate and comprehensive data on the current state of the trees at site.

2. Objectives of the Study

- To identify and catalogue the existing tree species on the site.
- To assess the health and age of the trees.

3. Methodology

The following methods were used for the horticulture survey:

- **Site Inspection:** A physical survey of the entire project site was conducted on 25.8.2021.
- **Tree Identification:** Trees were identified by their species
- **Condition Assessment:** The health and age of the trees were assessed based on visual inspection, with notes on disease, damage, or other signs of distress.

4. Existing Tree Inventory

A total of *428 trees* were identified on the site. Below is a summary of the key findings:

Tree ID	Species	Common Name	Numbers
1	Eucalyptus	Safeda	39
2	Ziziphus mauritiana	Beri	9
3	Psidium guajava	Guava	6
4	Dalbergia sissoo	Shisham	2
5	Ficus religiosa	Peepal	2

NOTARY A.K. MAURYA Advocate's 7, Modal House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

Landscape Delhi

LAND SCAPE DEVELOPMENT
DESIGN · DEVELOPMENT · MAINTENANCE
99, Adchini, Sri Aurbindo Marg, New Delhi - 110 017
Mobile : 9811206050
E-mail : devgujral@landscapedevelopment.in
Website : www.landscapedevelopment.in

Tree ID	Species	Common Name	Numbers
6	Azadirachta indica	Neem	17
7	Saraca asoca	Ashoka	3
8	Morus alba	Shehtoot	11
9	Prosopis juliflora	Kabuli Keekar	9
10	Phyllanthus emblica	Amla	3
11	Cordia myxa	Lassoda	4
12	Leucaena leucocephala	Subabul	323

Note: The existing species table that Subabul, Keekar and Eucalyptus are the invasive species.

5. Conclusion and Recommendations

- The site hosts a diverse range of trees, with a mix of species in varying health conditions.
- **Recommendations:**
  - Preserve the most significant trees, including any that are rare or have high ecological value.
  - Take necessary steps to manage the health of the existing trees, including pest control or pruning.

6. Appendices

- **A. Maps and Diagrams**: Site layout with marked locations of trees.
- **B. Photographs**: Images of the trees and any areas of concern.
- **C. Additional Survey Data**: Any additional data collected during the survey.

Landscape Development Delhi

NOTARY A.K. MAURYA Advocate Regd. No. 31134120.8 GOVT. OF U.P. LUCKNOW

Classified as Business

ANNEXURE-XIV
COPY OF UNDERTAKING REGARDING TREE CUTTING

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

JINDPUR INDUSTRIAL PARK PRIVATE LIMITED
(Formerly known as Anant Raj Hotels Private Limited)
Regd. Off: E-4, DEFENCE COLONY, NEW DELHI – 110024
CIN: U55101DL2005PTC141922
Phone: 022 4158 1000 | **E-mail Id:** compliance@hiparks.com

Note on Tree Felling

As requested during the site visit at the warehouse construction project located at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village Jindpuri in July 2024, we provide the following point-wise explanation:

- The ongoing warehouse construction project has been initiated after securing all necessary approvals from the Ministry of Environment, Forests & Climate Change (MOEF), Consent to Establish (CTE), Fire NOC, and the Delhi Development Authority (DDA).
- We have appointed Mr. Nitin Kumar as the contractor to carry out specific civil works related to the construction.
- During the execution of these works, which involved the placement of footings and foundations, the contractor unintentionally and mistakenly caused damage to 15 trees.
- Immediately upon the occurrence of this incident, all relevant authorities, including the police, Public Works Department (PWD), and the Forest Department, were promptly informed.
- Following this, we received a notice from the Forest Department, and in response, an order was issued with reference no. F.41/DCF(N)/Tree offence/2024-25/3635 dated 10/07/2024.
- In accordance with the order, the contractor has deposited Rs. 9,00,000/- through DD No. 652299 and has also planted 30 trees, in line with the prescribed compensation measures.
- We are fully committed to Environmental Compliance (EC) and have been regularly submitting our half-yearly compliance reports. Please be assured that we are dedicated to adhering to all applicable regulations moving forward. Furthermore, we are implementing additional precautions to prevent any further environmental damage during the ongoing construction process.

Should you require any further information or clarification, please feel free to contact us.

JINDPUR INDUSTRIAL PARK PRIVATE LIMITED

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANNEXURE-XV
COPY OF NEWSPAPER ADVERTISEMENT

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

रिजर्व बैंक ने रेपो दर में नहीं किया कोई बदलाव

मुंबई, (भाषा)। रिजर्व बैंक ने हाल ये छह प्रतिशत से ऊपर निकल चुकी महंगाई पर अंकुश रखने के लिये मुद्रास्फीतिकार को नीतिगत स्तर पर रेपो में कोई बदलाव नहीं किया। इसके साथ ही केन्द्रीय बैंक ने कहा है कि कोरोना वायरस के मामलों में तेजी आने से अर्थव्यवस्था पर बुरा असर पड़ा है।

धीमी पड़ी आर्थिक गतिविधियों को देखते हुये केन्द्रीय बैंक ने कंपनियों, सूक्ष्म, लघु एवं मझोले उद्यमों (एमएसएमई) के कर्ज पुनर्गठन की मंजूरी दे दी है। दूसरी तरफ घर-परिवारों को सोने के जेवर तथा आभूषणों के बदले मिलने वाले ऋण की सीमा 75 प्रतिशत से बढ़ाकर 90 प्रतिशत कर दी है।

रिजर्व बैंक इससे पहले दो मार्च अत और मई अंत में हुई दो मौद्रिक नीति समीक्षा बैठकों में रेपो दर में कुल 1.15 प्रतिशत की बड़ी कटौती कर चुका है। इसके बाद ही छठे तीन दिन से चल रही मौद्रिक नीति समिति (एमपीसी) ने बैठक में गहन विचार विमर्श के बाद प्रमुख नीतिगत दर रेपो को चार प्रतिशत पर बरकरार रखने का एकमत से फैसला किया है।

रिजर्व बैंक के गवर्नर शक्तिकांत दास ने बैठक के बाद निर्णय की जानकारी देते हुये कहा कि एमपीसी ने रेपो दर को चार प्रतिशत, रिवर्स रेपो दर 3.35 प्रतिशत और सीमात स्थायी सुविधा (एमएसएफ) को 4.25 प्रतिशत पर बरकरार रखने का फैसला किया है। उन्होंने कहा कि एमपीसी ने आर्थिक वृद्धि को फिर से पटरी पर लाने, कोविड-19 के प्रभाव को कम करने के लिये जब तक जरूरी समझा आवेगा मौद्रिक नीति के रुख को नरम बनाये रखने का फैसला किया है। हालांकि इसके साथ ही मुद्रास्फीति को तय दायरे में रखने पर भी ध्यान रहेगा। रिजर्व बैंक को मुद्रास्फीति को सामान्यत: चार प्रतिशत पर रखने का लक्ष्य दिया गया है। इसके साथ ही यह ऊपर में छह प्रतिशत और नीचे में दो प्रतिशत तक भी जा सकती है। जून 2020 में खुदरा मुद्रास्फीति इस दायरे को पार करती हुई 6.09 प्रतिशत पर पहुंच गई। दास ने कहा कि अर्थव्यवस्था में अप्रैल- मई के निम्न स्तर से सुधार आना शुरू हो गया था लेकिन हाल में कोरोना वायरस संक्रमण के बढ़ते मामलों के बाद कई शहरों में फिर से लॉकडाउन लगाये जाने से तेजी से बढ़ती गतिविधियां फिर कमजोर पड़ गईं।

छह सदस्यों वाली मौद्रिक नीति समिति ने खाद्य जिंसों के महंगा होने की आशंका जताई है। उनके मुताबिक अगली तिमाही (जुलाई से सितंबर) के दौरान मुद्रास्फीति बढ़ सकती है। हालांकि, उनके मुताबिक 2020-21 की दूसरी दमाही में इसमें कुछ नरमी आयेगी।

रिजर्व बैंक ने अप्रैल 2020 से मार्च 2021 के वित्त वर्ष के दौरान सकल घरेलू उत्पाद (जीडीपी) में गिरावट आने का भी अनुमान व्यक्त किया है। दास ने कहा, वित्त वर्ष की पहली तिमाही में वास्तविक जीडीपी संकुचन के दायरे में रहेगी जबकि पूरे वित्त वर्ष 2020- 21 में भी कुल मिलाकर इसके नकारात्मक रहने का अनुमान है। शक्तिकांत दास ने आवास क्षेत्र और छोटे गैर- बैंकिंग वित्त कंपनियों के लिये 10 हजार करोड़ रुपये की अतिरिक्त विशेष नकदी सुविधा उपलब्ध कराने की भी घोषणा की।

कोविड- 19 से उत्पन्न बाधाओं से निपटने के लिये रिजर्व बैंक ने बैंकों को कंपनियों के स्वामित्व में बदलाव किये बिना ही कर्ज समस्या का समाधान करने की अनुमति दी है। एमएसएमई कर्जदारों के कर्ज का पुनर्गठन करने की भी अनुमति दी गई है। दास ने कहा कि सोने के आभूषण और जेवरों के बदले दिये जाने वाले कर्ज की सीमा को बढ़ाया गया है। वर्तमान में गिरवी रखे जाने वाले सोने के जेवर और आभूषण के मूल्य के 75 प्रतिशत तक कर्ज देने की व्यवस्था है, जिसे बढ़ाकर 90 प्रतिशत करने का फैसला किया गया है। यह राहत 31 मार्च 2021 तक उपलब्ध होगी।

सोने के बदले कर्ज की सीमा बढ़ाई

मुंबई में पत्रकारों से बातचीत करते हुए रिजर्व बैंक के गवर्नर शक्तिकांत दास। (छाया : एएनआई)

भारत के अंदरूनी मामलों से दूर रहें अन्य देश : नायडू

विशेष प्रतिनिधि

नई दिल्ली। उप राष्ट्रपति एम वेंकैया नायडू ने भारत के अंदरूनी मामलों से अन्य देशों को दूर रहने की सलाह देते हुए गुरुवार को कहा कि जम्मू कश्मीर से अनुच्छेद 370 के हटाने से देश के एकता, अखंडता, सुरक्षा और सप्रभुता सुनिश्चित हुई है।

श्री नायडू ने पूर्व विदेश मंत्री सुषमा स्वराज की प्रथम पुण्यतिथि पर पंजाब विश्वविद्यालय द्वारा आयोजित प्रथम सुषमा स्वराज स्मारक व्याख्यान' में कहा कि भारत में संसदीय लोकतंत्र है और अनुच्छेद 370 को हटाने का फैसला संसद में विस्तृत विचार विमर्श के बाद किया गया है और बहुमत ने इसका समर्थन किया है। उन्होंने किसी भी देश का नाम लिये बगैर कहा कि अन्य देशों को भारत के मामलों में हस्तक्षेप करने की बजाय अपने मुद्दों से निपटना चाहिए। उप राष्ट्रपति ने श्रीमती स्वराज को श्रद्धांजलि देते हुए कहा कि वह एक आदर्श भारतीय नारी का प्रतीक थी। वह कुशल प्रशासक थी और उन्हें जिन जिभेदारियों को वहन किया उन पर अमिट छाप छोड़ी। उन्होंने कहा कि विदेश मंत्री के रूप में वह अंतर्राष्ट्रीय मंच पर भारत का पक्ष सौम्यता और मजबूती से रखती थी। उनकी लोकप्रियता का अनुमान इससे लगाया जा सकता है वह सात बार लोकसभा और तीन बार विधानसभा के लिए चुनी गयी। उन्होंने कहा, ठ सैरा सयोग है, जिस पंजाब विश्वविद्यालय ने देश को सुषमा स्वराज जी जैसा यशस्वी नेता दिया, मुझे उस विश्वविद्यालय के चासलर होने का गौरव प्राप्त हुआ है। ऐसे मेधावी विद्यार्थियों से ही किसी शिक्षा संस्थान की कीर्ति बढ़ती है। श्री नायडू ने कहा, ठ सुषमा जी की भाषा और भाषणों के तो हम सभी मुरीद रहे। भाषा की शुद्धता, शब्दों का चयन, विचारों में निष्ठा, अकाटय तर्क और तथ्य, उनको एक लोकप्रिय वक्ता बना देते थे। मुझे बताया गया कि भाषण कला का यह हुनर भी उन्होंने पंजाब विश्वविद्यालय की भाषण प्रतियोगिताओं में ही सीखा, जिन्हें वे हर वर्ष जीतती रहीं।

असम के सोनितपुर में राम मंदिर भूमि पूजन के जश्न को लेकर झड़प के बाद सेना ने किया फ्लैग मार्च

तेजपुर (असम), (भाषा)। सेना ने असम के सोनितपुर जिले के तनावग्रस्त इलाके में फ्लैग मार्च किया। अयोध्या में राम मंदिर निर्माण के लिये भूमिपूजन का जश्न मनाने के लिए बजरंग दल के कार्यकर्ताओं ने बाइक रैली निकाली थी, जिसके बाद दो समुदायों के बीच झड़प हो गया।

अधिकारियों ने बताया कि जिले के थेलागारा और ढेकियाजुली पुलिस थाना क्षेत्र में अतिरिक्तबलात के लिए कर्फ्यू लगा दिया गया है। सोनितपुर के अतिरिक्त पुलिस अधीक्षक नृपत महाता ने पीटीआई-भाषा को बृहस्पतिवार बताया कि सेना के जवानों ने जिला प्रशासन के आग्रह पर थेलागारा पुलिस थाना क्षेत्र में पडरोसाने इलाके में कल बध्यायि में फ्लैग मार्च किया।

उन्होंने बताया, हमने दो लोगों को पुलताज के लिए हिरासत में लिया है। कल रात से किसी भी अप्रिय घटना की जानकारी नहीं है। स्थिति पूरी तरह से नियंत्रण में है।

महाता ने बताया कि दोनों ही पक्षों के 10 लोग घायल हुए है। वहीं, बजरग दल ने दावा किया है कि उसके कप से कम 12 कार्यकर्ता घायल है। इस बीच, सूत्रो ने बताया कि अतिरिक्त पुलिस महानिदेशक (कानून-व्यवस्था) ज्ञानेंद्र प्रताप सिंह ने इस तनावग्रस्त इलाके का दौरा करने और हालात का जायजा लेने के लिए कहा गया है। वह अभी रास्ते मे है।सोनितपुर के पुलिस अधीक्षक मुण्यश्लोत देव महंता बुधवार शाम से ही घटनास्थल पर मौजूद है।

बाइक सवार कार्यकर्ता बेहद तेज आवाज में सगीत बजाते और नारे लगाते भोरा सिंगोरी मंदिर जा रहे थे, इसी दौरान झड़प हुई। एक वरिष्ठ अधिकारी ने बताया कि स्थानीय लोगो ने तेज संगीत पर आपत्ति जताई और कोविड-19 महामारी के दौरान इतनी बड़ी संख्या में लोगों की मौजूदगी पर सवाल किए। इसके बाद झड़प हो गई।

अधिकारो ने बताया कि सोनितपुर जिले के उपायुक्त मानवेंद्र प्रताप सिंह जब घटना के कुछ देर बाद वहां पहुंचे तो उनके वाहन को भी नुकसान पहुचाया गया।

मुंबई में बारिश में कमी आई, यातायात सेवा बहाल

मुंबई (महाराष्ट्र), (भाषा)। मुंबई और पड़ोसी इलाकों में बुधवार से जारी भारी बारिश मे बृहस्पतिवार को कुछ कमी आने के बाद कई इलाकों में जलभराव कम हुआ और यातायात सेवा बहाल की गई।

अधिकारियों ने बताया कि दक्षिणी मुंबई के कुछ क्षेत्रों में बुधवार को रिकॉर्ड बारिश हुई थी और वहां अब भी जलभराव जैसी स्थिति है।

भारत मौसम विभाग (आईएमडी) ने अगले 24 घंटे में शहर और उपनगरों में भारी बारिश तथा मुंबई मेट्रोपॉलिटन क्षेत्र के कुछ हिस्सों में काफी ज्यादा बारिश होने की संभावना जताई है।आईएमडी मुंबई केंद्र के उप महानिदेशक के एस होसालिकर ने बताया कि दक्षिणी मुंबई को कोलाबा वेधशाला ने पिछले 24 घंटे में बृहस्पतिवार सुबह पांच बजकर 30 मिनट तक 330 मिमी बारिश दर्ज की। वही पश्चिमी उपनगर सांताक्रूज मौसम स्टेशन ने इस दौरान 146 मिमी बारिश दर्ज की।

उन्होंने ट्वीट किया, रात से बारिश में कमी आई है लेकिन कोलाबा आगस्त में बारिश के नए रिकॉर्ड बना रहा है।

बृहन्मुंबई महानगरपालिका (बीएमसी) ने बताया कि दक्षिणी मुंबई के कुछ इलाकों में अब भी जलभराव की स्थिति है, जबकि शहर और उपनगर के अन्य हिस्सों मे जलभराव कम हुआ है।बीएमसी की ओर से दी गई सुबह आठ बजे तक की जानकारी के अनुसार वडाला की भोपटी कालोनी, मध्य मुंबई के नायर अस्पताल, दक्षिणी मुंबई की सहर्ष कार्वे रोड और सक्कर पंचायत में अब भी पानी भरा है।

मध्य रेलवे के प्रवक्ता ने बताया कि परिसरों, सिग्नलों और बिजली प्रणाली की जांच के बाद छत्रपति शिवाजी महाराज टर्मिनस एवं ठाणे के बीच मुख्य लाइन और सीएसएमटी एव वाशी के बीच हार्बर लाइन पर लोकल ट्रेन सेवा करीब सुबह सात बजकर 45 मिनट पर चलनी शुरू हुई।

बुधवार को भारी बारिश की वजह से सीएसएमटी और कुर्ला के बीच पटरियो पर पानी भरने की वजह से सीएसएमटी-ठाणे मुख्य लाइन और सीएसएमटी-वाशी हार्बर लाइन पर शाम चार बजे से सेवा निलंबित कर दी गई थी।राष्ट्रीय आपदा प्रतिक्रिया बल (एनडीआरएफ) और रेलवे अधिकारियो ने बुधवार को दो लोकल ट्रेनो में सीएसएमटी और सैंडहर्स्ट रोड स्टेशनों के बीच फंसे 290 यात्रियो को सुरक्षित बाहर निकाला। पश्चिमी रेलवे को लोकल ट्रेन सेवा भी बुधवार को चर्चगेट और मुंबई सेंट्रल स्टेशन के बीच पटरियों पर पानी भरने की वजह से निलंबित कर दी गई थी। इस सेवा को बृहस्पतिवार को बहाल कर दिया गया।

पालघर मामले में महाराष्ट्र जांच की स्थिति रिपोर्ट पेश करे : सुप्रीम कोर्ट

विधि संवाददाता

नई दिल्ली। उच्चतम न्यायालय ने महाराष्ट्र के पालघर जिले मे दो साधुओ सहित तीन व्यक्तियो को कथित रूप से पीट पीट कर मार दिए जाने की घटना के मामले की जांच तथा इसमे लापरवाही बरतने वाले पुलिसकर्मियों के खिलाफ की गयी कार्वाई के बारे मे स्थिति रिपोर्ट पेश करने का राज्य सरकार को बृहस्पतिवार को निर्देश दिया।

न्यायमूर्ति अशोक भूषण और न्यायमूर्ति आर सुभाष रेड्डी की पीठ ने महाराष्ट्र सरकार को इस मामले मे दाखिल आरोप पत्र भी पेश करने का निर्देश दिया। पीठ ने कहा कि वह रिपोर्ट का अवलोकन करना चाहती है।

केन्द्र की ओर से सालिसीटर जनरल तुषार मेहता ने कहा कि मीडिया की खबरों के अनुसार इस मामले मे दस हजार से ज्यादा घन्नो का आरोप पत्र दाखिल कर दिया गया है। उन्होंने कहा कि न्यायालय को इस तथ्य पर विचार करना चाहिए कि क्या इस अपराध मे कोई पुलिसकर्मी संलिप्त था या क्या हेपूटी मे लापरवाही बरतने के लिये अनुशासनात्मक कार्वाई की जरूरत थी।

पीठ ने इस मामले को अब तीन सप्ताह बाद सुनवाई के लिये सूचीबद्ध कर दिया है।

शीर्ष अदालत ने पालघर मे दो साधुओ को कथित रूप से पीट पीट कर हत्या के मामले की सीबीआई या एनआई से जाच के लिये दायर याचिकाओ पर 11 जून को राज्य सरकार से जवाब मागा था। पहली याचिका श्री पच दण्डवन जूना अखाड़ा के साधुओ और मृतक साधुओ के रिश्तेदारो ने दायर की है। इसमे आरोप लगाया गया है कि उन्हे पुलिस पक्षपातपूर्ण तरीके से इस घटना की जांच कर रही है दूसरी याचिका पचश्याम उपाध्याय ने दायर की है जिसमे उन्होने इस घटना की जांच राष्ट्रीय जाच एजेन्सी को सौपने का अनुरोध किया है। एक याचिका मे महाराष्ट्र सरकार के अलावा केन्द्र, सीबीआई और महाराष्ट्र के पुलिस महानिदेशक को पक्षकार बनाया गया है।

एनजीटी का एसटीपी पर अधिसूचना को चुनौती देने वाली याचिका पर सुनवाई से इंकार

नई दिल्ली, (भाषा)। राष्ट्रीय हरित अधिकरण ने उस याचिका पर सुनवाई करने से इनकार कर दिया है जिसमे बेगलुरु में 50 से अधिक फ्लैटों वाले अपार्टमेंट्स में जलमल शोधन संयत्र (एसटीपी) लगाने और दोहरी पाइपलाइन की व्यवस्था करने से छूट देने वाली अधिसूचना को वापस लेने का अनुरोध किया गया है। उच्चतम न्यायालय के आदेशो का हवाला देते हुए एनजीटी ने कहा कि वह सरकार द्वारा जारी अधिसूचना या नीतिगत फैसले को रद करने के अधिकार का इस्तेमाल नहीं कर सकता। न्यायमूर्ति के रामकृष्णन और विशेषज्ञ सदस्य सैबल दासगुप्ता की पीठ ने कहा, अत उस आदेश को देखते हुए यह अधिकरण याचिका मे किए गए अनुरोध को स्वीकार नही कर सकता है। एनजीटी ने कहा कि उसकी प्रधान पीठ ने बेलद्दुर और अन्य झीलो के आसपास बने अपार्टमेंट्स मालिकों द्वारा एसटीपी लगाने के गुद्दे पर पहले ही संज्ञान ले रखा है। झीलो के पास बने इन अपार्टमेंट्स से निकलने वाले कचरे से प्रदूषण होता है। एनजीटी की दक्षिणी पीठ ने कहा कि अगर याचिकाकर्ता को कोई शिकायत है तो वह अपील कर सकता है। एनजीटी फेडरेशन ऑफ अपार्टमेंट्स एसोसिएशन बेगलुरु की उस याचिका पर सुनवाई कर रहा था जिसमे बेगलुरु जल आपूर्ति एवं सीवेज बोर्ड (बीडब्ल्यूएसएसबी) की उस अधिसूचना को चुनौती दी गई जिसमे फ्लैट मालिकोंद्वेलपरो द्वारा फ्लैट निर्माण इलाको मे एसटीपी लगाने को जिम्मेदारी तय की गई।

सुप्रीम कोर्ट ने टीवी एंकर को दंडात्मक कार्रवाई से संरक्षण की अवधि बढ़ाई

निधि संवाददाता

नई दिल्ली। उच्चतम न्यायालय ने 15 जून को एक टीवी कार्यक्रम के दौरान सूफी संत ख्वाजा मोईनुद्दीन चिश्ती के बारे मे कथित अपमानजनक टिप्पणियो को लेकर टीवी एकर अमीष देवगन को किसी भी दडात्मक कार्वाई से मिले सरक्षण की अवधि बृहस्पतिवार को 31 अगस्त तक के लिये बढ़ा दी। न्यायमूर्ति ए एम खानविलकर और न्यायमूर्ति दिनेश माहेश्वरी की पीठ ने इस तथ्य का सज्ञान लिया कि देवगन के खिलाफ मध्य प्रदेश के उज्जयिनी में दर्ज एक प्राथमिकी को उत्तर प्रदेश के नोएडा मे स्थानातरित कर दी गयी है। पीठ ने इस मामले की वरिष्ठ वकील के माध्यम से सुनवाई के दौरान देवगन की ओर से पेश हुए वरिष्ठ अधिवक्ता सिद्धार्थ लूथरा और अधिवक्ता पृणाल भारती से कहा कि अब एकर को अपनी याचिका मे सशोधन करना होगा। पीठ ने इस पर सुनवाई 31 अगस्त के लिये स्थगित कर दी। इस मामले में अब उप सरकार को देवगन की याचिका पर अपना जवाब दाखिल करना होगा। देवगन ने इस मामले मे दर्ज प्राथमिकी रद करने, जाच पर रोक लगाने और शुक्ती संघ के बारे में कथित टिप्पणियो को वापस ले उनके खिलाफ कोई भी दडात्मक कार्वाई करने से सरक्षण देने का अनुरोध किया है। पीठ ने सुनवाई स्थगित करते हुए स्पष्ट किया कि देवगन को प्राप्त अतरिम सरक्षण जारी रहेगा। न्यायालय ने इस मामले मे देवगन को 26 जून को अतरिम सरक्षण प्रदान किया था जिसकी अवधि बाद मे आठ जुलाई को छह अगस्त तक के लिये बढ़ा दी थी। अतरिम सरक्षण प्रदान करने के साथ ही 15 जून के कार्यक्रम के सदर्भ मे उनके खिलाफ दर्ज कराई गयी तमाम प्राथमिकी में जाच पर भी रोक लगा दी थी।टीवी कार्यक्रम आर-पार में यूफी संत के बारे मे की गयी टिप्पणियो को लेकर देवगन के खिलाफ राजस्थान महाराष्ट्र और तेलंगाना मे पांच प्राथमिकियां दर्ज कराई गयी थी। हालांकि, देवगन ने बाद मे ट्विट करके इन टिप्पणियो के लिये क्षमा याचना करते हुये कहा था कि वह भुस्लिम शासक अलाउद्दीन खिलजी का जिक्र कर रहे थे लेकिन गलती से खिलजी का नाम ले लिया।

सकारात्मक एजेंडे के साथ बिहार चुनाव में उतरेंगे : राहुल

और अर्जुन संवाददाता

नई दिल्ली। कांग्रेस के पूर्व अध्यक्ष राहुल गांधी ने बृहस्पतिवार को कहा कि आगामी बिहार विधानसभा चुनाव मे उनकी पार्टी सभी सहयोगी दलो को साथ लेकर और सकारात्मक एजेंडे के साथ जनता के बीच जाएगी।

पार्टी की बिहार इकाई के वरिष्ठ नेताओं और प्रदेश, जिला एवं ब्लॉक स्तर के पदाधिकारियों को वीडियो कान्फ्रेंस के माध्यम से सबोधित करते हुए उन्होने प्रधानमंत्री नरेंद्र मोदी और बिहार के मुख्यमंत्री नीतीश कुमार पर भी निशाना साधा। कांग्रेस नेताओं का कहना है कि राहुल गांधी की इस डिजिटल रैली मे कांग्रेस के 1000 से अधिक पार्टी पदाधिकारी प्रत्यक्ष रूप से शामिल हुए।

कांग्रेस के बिहार प्रभारी शक्ति सिंह गोहिल के अनुसार, राहुल गांधी ने बैठक मे कहा कि हम बिहार के लोगों को न्याय दिलाने और विकास के लिए सकारात्मक एजेंडे के साथ चुनाव में जाएंगे।

राहुल गांधी ने कहा कि बिहार की जनता बदलाव चाहती है, ऐसे में सबको साथ लेकर और विकल्प बनकर जनता के बीच जाना है। सूत्रों के मुताबिक, इस बैठक में कांग्रेस नेता ने कहा, पैने फरवरी में कोरोना और आर्थिक संकट के बारे मे आगाह किया था कि तूफान आने वाला है। मैं यहां दोहराना चाहता हूं कि मैने खुशी से नही बोला था। जब मै बोलता था तो दुख होता था। उस वक्त मुझे दिख रहा था हिंदुस्तान मे क्या होने वाला है।

उन्होंने यह भी कहा कि आने वाले समय

कांग्रेस के पूर्व अध्यक्ष राहुल गांधी

में इससे भी बड़ा तूफान आने वाला है। लद्दाख में चीनी सेना की कथित घुसपैठ के मुद्दे को लेकर भी राहुल गांधी ने प्रधानमंत्री मोदी पर निशाना साधा और आरोप लगाया कि देश की सीमा की रक्षा करते हुए बिहार रेजीमेंट के चीन को करारा जवाब दिया, लेकिन प्रधानमंत्री सेना के साथ खड़े नहीं हुए और चीनी घुसपैठ से ही इनकार कर दिया।

सूत्रों के अनुसार, कांग्रेस नेता ने बिहार में कोरोना और बाढ की स्थिति को लेकर नीतीश कुमार पर निशाना साधा और दावा किया कि इन मुद्दो और भ्रष्टाचार को लेकर नीतीश की चुप्पी यह साबित करती है कि मुख्यमंत्री के तौर पर वह विफल रहे हैं।

उन्होंने बिहार के कांग्रेस नेताओं और कार्यकताओं का आह्वान किया कि वे कोरोना महामारी और बाढ के प्रकोप का सामना कर रहे लोगों की हर संभव मदद का प्रयास करें।

भगवान राम की कुलदेवी बड़ी देवकाली के मंदिर में बड़ी संख्या में श्रद्धालुओं के आने की उम्मीद

अयोध्या (उप्र), (भाषा)। अयोध्या में श्री राम मंदिर की आधारशिला रखे जाने के बाद भगवान राम की कुलदेवी बड़ी देवकाली के यहां स्थित मंदिर में भी श्रद्धालुओ की संख्या बढ़ने की उम्मीद है।

देवकाली मदिर के महत को उम्मीद है कि राम मंदिर आने वाले श्रद्धालुओं को बड़ी देवकाली मंदिर की महत्ता की भी जानकारी मिलेगी। ऐसी मान्यता है कि बड़ी देवकाली भगवान राम की कुलदेवी थी और यह तीन देवियों महाकाली, महालक्ष्मी और महासरस्वती का संगम है। मंदिर के महंत सुनील पाठक ने कहा, बड़ी देवकाली के मंदिर को लेकर इस इलाके में काफी श्रद्धा है। बड़ी देवकाली भगवान राम की कुलदेवी है।

उन्होंने कहा, मै एक अयोध्यावासी होने के नाते बहुत प्रसन्न हू कि भगवान राम को उनका जन्म स्थान मिल गया। भगवान राम भारत की आत्मा है। मेरा मानना है कि जब राम मंदिर के दर्शन करने श्रद्धालु अयोध्या आयेंगे, तो वे बड़ी देवकाली मंदिर के दर्शन करने भी जरूर आयेंगे। मुझे पूरा विश्वास है कि श्रद्धालुओं को जब इस मंदिर का भगवान राम के परिवार के संबंध होने के बारे में जानकारी मिलेगी, तो वे बड़ी सख्या मे यहां भी आयेंगे। पाठक ने मंदिर के बारे में विस्तार से जानकारी देते हुये कहा, भगवान राम के पुर्वज राजा रघु को सपने मे देवी के दर्शन हुये थे। देवी ने उन्हे यज्ञ कराने का निर्देश देते हुये कहा था कि युद्ध में उनकी विजय होगी। राजा रघु ने देवी के आदेश का पालन करते हुये यज्ञ कराया और वह युद्ध मे विजयी हुये, जिसके बाद उन्होने यहां बड़ी देवकाली की मूर्ति स्थापित कराई। पाठक ने बड़ी देवकाली की महत्ता को बताते हुये कहा, भगवान राम के जन्म के बाद उनकी माता कौशल्या पूरे परिवार के साथ मंदिर आगी थी। उसके बाद ऐसी परंपरा बन गयी है कि जब किसी के घर में बच्चे का जन्म होता है तो उस परिवार के सदस्य पहले मंदिर आकर देवी के दर्शन करते है। बहुत से लोग कोई नया काम शुरू करने से पहले भी मंदिर मे देवी के दर्शन करने आते है।

उन्होंने बताया कि श्रद्धालु बहुत दूर-दराज के इलाकों से अपनी समस्याएं एव मन्ते लेकर देवी के मंदिर मे आते है और जब उनकी समस्याएं दूर हो जाती है एव मन्ते पूरी हो जाती है, तो वे देवी को धन्यवाद कहने आते है।

पाठक ने बताया कि कार्तिक पूर्णिमा, बसंत, शारदीय नवरात्र और रामनवमी मे बड़ी संख्या मे श्रद्धालु यहां दर्शन करने आते है।

कोल्हापुर में पंचगंगा नदी का जलस्तर चेतावनी स्तर तक पहुंचा

कोल्हापुर, (भाषा)। परिनमी महाराष्ट्र के कोल्हापुर में भारी बारिश के बाद पंगगंगा नदी बृहस्पतिवार सुबह चेतावनी स्तर से ऊपर बह रही है। लोक मिगिण विभाग के एक अधिकारी ने बताया कि भारी बारिश की वजह से राज्य के नौ राजमार्ग और 25 अन्य मार्ग प्रभावित है। कोल्हापुर आपदा प्रबंधन प्रकोष्ठ ने बताया कि बृहस्पतिवार सुबह राजाराम बांध में पंगगंगा नदी का पानी 41.7 फुट तक पहुंच गया। बांध में चेतावनी स्तर 39 फुट और खतरे का स्तर 43 फुट तक है और जिलाधिकारी दौलत देसाई ने नदी के तट पर रहने वाले लोगों से अपील की है कि वे सुरक्षित स्थान पर चले जाएं। उन्होने बताया कि बृहस्पतिवार सुबह बारिश रुकने के बाद नदी में उतस्तर और नहीं बढ़ने की संभावना है। पिछले दो दिन में कोल्हापुर और सांगली जिले में भारी बारिश हुई है। बचाव कदमो के मद्देनजर राष्ट्रीय आपदा प्रतिक्रिया बल (एनडीआरएफ) पहले ही कोल्हापुर जिले मे चार टीम तैनात कर चुका है।

PUBLIC NOTICE

M/s Anant Raj Limited is pleased to inform that the "Construction of Warehouse of Khasra No. 339/3, 4, 5, 7, 8, 9, 10, 11, 12, 24, 339/3, 4, 5, 6, 7, 8, 24, Village Bhojpur, Tehsil Nanded, District Wardh, Nanded Tehsil, has been granted with Environmental Clearance vide File No.: F. No. 21-302/2020- IA-III dated 14.07.2020 from Ministry of Environment & Forests, Govt. of India. The copies of the clearance letters are available with the Ministry of Environment & Forests and can be viewed on the website www.anmfor.nic.in

ANANT RAJ LIMITED

M/s Bharat Bhushan Finance & Commodity Brokers Ltd.

CIN : L67120DL1992PLC049639
Tel No.: 011-45000000, Fax: 011-45000033
E-mail: cs@bbfcb.com
Website: www.bbfcbindia.in
Regd. Office: SEL Realt House, 3, Talkatora Marg, Connaught Place, New Delhi - 110 001

NOTICE

Notice is hereby given pursuant to Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing regulations") that a meeting of the Board of Directors of M/s Bharat Bhushan Finance & Commodity Brokers Limited ("the Company") will be held on Monday, 17th August, 2020 at the Registered Office situated at SEL Realt House, 3, Talkatora Marg, Connaught Place, New Delhi - 110 001, inter-alia to consider, approve and take note of, inter alia, the Unaudited Financial Results of the Company for the quarter ended 30th June, 2020.

Further, pursuant to Regulation 47(2) of Listing regulations, the information is also available on the website of BSE Limited at (www.bseindia.com) where the Company's securities are listed and shall also be available on the website of the Company at (http://www.bbfcbindia.in).

For Bharat Bhushan Finance & Commodity Brokers Limited

(Nisha Bhasin)
Company Secretary
Date: 07.08.2020
Place: Delhi

माल्या की पुनर्विचार याचिका पर 20 को सुनवाई करेगा सुप्रीम कोर्ट

विधि संवाददाता

नई दिल्ली। उच्चतम न्यायालय ने बृहस्पतिवार को कहा कि वह कारोबारी विजय माल्या की याचिका पर 20 अगस्त को सुनवाई करेगा। माल्या ने चार करोड़ डॉलर अपने बच्चो के खातों में स्थानांतरित करने के लिए अदालत की अवमानना का दोषी ठहराने वाले न्यायालय के 2017 के फैसले पर पुनर्विचार करने का आग्रह किया है।

न्यायमूर्ति यू यू ललित और न्यायमूर्ति अशोक भूषण की पीठ ने वीडियो कांफ्रेंस के जरिए इस मामले पर सुनवाई की। उन्होंने माल्या की सुनवाई स्थगित कर दी क्योंकि एक दस्तावेज रिकॉर्ड में उपलब्ध नहीं था।

शीर्ष अदालत ने जून मे अपनी रजिस्ट्री को यह बताने का निर्देश दिया था कि माल्या की पुनर्विचार याचिका पिछले तीन साल से संबंधित न्यायालय के समक्ष सूचीबद्ध क्यो नही की गयी। न्यायालय की रजिस्ट्री को उन अधिकारियों के नामों समेत सभी जानकारियां देने का निर्देश दिया गया था जिनकेपे पिछले तीन वर्षों मे पुनर्विचार याचिका से संबंधित फाइल सभाली।भगोड़े कारोबारी माल्या ने याचिका दायर कर उच्चतम न्यायालय के नौ मई 2017 के उस आदेश पर पुनर्विचार करने की माग की थी जिसमें उसे आदेश का उल्लघन कर अपने बच्चो के खातों मे चार करोड़ डॉलर स्थानांतरित के लिए अदालत की अवमानना का दोषी ठहराया गया था। बैंक का 9,000 करोड़ रुपये का कर्ज नहीं चुकाने का आरोपी माल्या अभी ब्रिटेन मे रह रहा है।

एनटीपीसी NTPC

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)

पंजीकृत कार्यालय: एनटीपीसी भवन, कोर - 7, स्कोप कॉम्प्लेक्स, 7 इंस्टीट्यूशनल एरिया, लोदी रोड, नई दिल्ली - 110 003
कॉर्पोरेट पहचान संख्या: L40101DL1975GOI007966

अनुदेश क्रमांक 1 01.04.2019 से 31.03.2024 तक की अवधि के लिए दिनांक सूचना निकाय अनुदेश (कार्य) नियमावली 2016 के विनियम 3 (1) के अधीन जारी किया है।

1. उपक्रम संबंधित के आकांक्षियों हैं :
   क) उत्तर प्रदेश पावर कारपोरेशन लिमिटेड (यूपीपीसीएल)
   शक्ति भवन 14, आशीष मार्ग, अलकापुरी - 226 001
   ख) राजस्थान क्रय्य विकास निगम लिमिटेड (आरयूवीएनएल)
   विद्युत भवन, जयपुर, राजस्थान - 302 005 (राजस्थान)
   ग) टाटा पावर दिल्ली डिस्ट्रीब्यूशन लिमिटेड
   हिंद समाचार भवन, इशवर रोड, बिजवासन कैंट, नई दिल्ली - 110 060
   घ) बीएसईएस राजधानी पावर लिमिटेड (बीएसईएस)
   बीएसईएस भवन, नेहरू प्लेस, नई दिल्ली - 110 019
   ङ) बीएसईएस यमुना पावर लिमिटेड (बीएसईएस)
   शक्ति किरण भवन, कुशकबंधु, दिल्ली - 110 092
   च) हरियाणा विद्युत्त प्रसारण निगम लिमिटेड - 134 109
   शक्ति भवन सैक्टर-6, पंचकुला, हरियाणा - 134 109
   छ) दक्षिण हरयाणा बिजली वितरण लिमिटेड (दक्षिणहरयाणा)
   ए सेक्टर, वर्टिकल्स
   ज) हिमाचल प्रदेश राज्य विद्युत बोर्ड लिमिटेड (एचपीएसईबी लिमिटेड)
   कुमार हाउसिंग कॉम्प्लेक्स बिल्डिंग - II, क्रेसेंट रोड, शिमला - 171 004
   झ) बिजली विकास विभाग (पीजीसीआई - 2 के लिए)
   जम्मू एवं कश्मीर सरकार, सिविल सचिवालय, श्रीनगर
   ञ) बिजली विभाग (अतिरिक्त)
   अतिरिक्त आयुक्त सचिव सेक्टर-9 डी, चंडीगढ़
   ट) उत्तराखंड पावर कॉर्पोरेशन लिमिटेड (यूपीसीएल)
   उर्जा भवन, कांवली रोड, देहरादून - 248 001

2. अनुदेशित सरेकार की सकाम : 1000 मेगावाट (2x500 मेगावाट)
3. परियोजना की स्वीकृत पूंजी लागत : रु 2423.48 करोड़ (31.03.2019 के अनुसार)
4. वाणिज्यिक विवरणे पूंजीकरण लागत की तारीख से : नौवें माह से
5. वाणिज्यिक संचालन की निर्धारित तिथि : लागू नहीं
6. वाणिज्यिक संचालन की वास्तविक या पूर्वानुमान तारीख : 01.01.1991
7. वाणिज्यिक संचालन की तारीख पर पूर्वानुमान लागत : लागू नहीं
8. टैरिफ का विवरण

विवरण	2019-20	2020-21	2021-22	2022-23	2023-24
1.					
2.					

9. वित्तीय विवरण : 1420
10. आपत्ति यदि कोई हो तो : 30 दिन

सचिव, केंद्रीय विद्युत विनियामक आयोग, 3, चौथी मंजिल, जनपथ भवन, जनपथ, नई दिल्ली - 110 001

S.K. MAURYA
Advocate
House No. 1420
Sector 15-A
Faridabad
Haryana

शीना वोरा हत्या मामला : इंद्राणी मुखर्जी की जमानत याचिका खारिज

मुंबई, (भाषा)। मुंबई की एक विशेष सीबीआई अदालत ने शीना वोरा हत्या मामले मे म

ANNEXURE-XVI
COPY OF CHAJU RAM BAGH INSPECTION REPORT
17.05.2025

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

GOVT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE DEPUTYCONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI – 110036

F.No.01/DCF(N)/Legal-Misc/2023-24/ 5645 Date:11.03.2025

OFFICE ORDER

This is in reference to order dated 09.12.2024 passed by the Hon'ble NGT, Principal Bench in OA No. 888/2024 Titled as "Vijender Yadav Vs Government of NCT of Delhi & ors." Regarding Inspection of Trees offence commited at Chhaju Ram bagh..

In view of the above a Site inspection of the offence site has been scheduled on 17.03.2025 at 10:00 AM by Ministry of Environment, Forest and Climate Change.

Hereby, the following officials on behalf of North Forest Division (GNCTD) are deputed to assist in the exercise of site inspection:-

1. Sh. Ravinder Kumar (D.R.O.)
2. Sh. Dharmendra Kumar Meena (Forester)
3. Sh. Ashok (Forester)
4. Sh. Sher Singh (Forest Guard)
5. Sh. Nitin (Forest Guard)

The Site inspection shall be carried out under the administration of Dr. R.B. Lal (Director/Scientist 'F') the nominated representative on behalf of Ministry of Environment, Forest and Climate Change. For any further assistance you can contact mobile no. 9891065577 & email id rocz.lko-mef@gov.in/rb.lal@nic.in

Dy. Conservator of Forests
(North Forest Division)

NOTARY
A.K. MAURYA
Advocate
7, Market House, Lko.
Regd. No- 31(34)2008
GOVT. OF U.P. LUCKNOW

ANNEXURE-XVII
COPY OF LETTER DATED 05.03.2025 TO RO FOR MR

URGENT

Speed Post/Online

सत्यमेव जयते

File no. IA-L-11011/2/2025-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)
*****

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Dated: 05th March, 2025

To,

Deputy Director General of Forests (C),
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office, Kendriye Bhawan
5th Floor, Sector 'H', Aliganj, Lucknow – 226020

Sub: Original Application No. 888/2024 titled *'Vijendra Yadav v. Govt. of NGT Delhi and Ors.'* pending before the NGT (PB), New Delhi - reg.
Ref:

i. **A copy of letter petition in OA no. 888/2024 titled *'Vijendra Yadav v. Govt. of NGT Delhi and Ors.'***
ii. **Ministry's EC letter no. J-21-30/2020-IA-III dated 14.07.2020.**
iii. **NGT (PB) order dated 09.12.2024.**

Sir,

This is in reference to the above-cited Original Application registered by the NGT (PB) based on a letter petition alleging that Anantraj Limited is illegally constructing warehouses and commercial godowns on *R-Zone agricultural land* in Chhajju Ram Bagh, Jindpur, by cutting thousands of trees.

2. In this regard, the Regional Office (RO) of the Ministry at Lucknow is requested to furnish a (i) factual status report concerning the issues raised in the application, along with (ii) condition-wise compliance status report for the EC (s) associated with the project.

3. Being a Court Matter, the reports may be furnished to the Ministry at the earliest.

This issues with the approval of the competent Authority.

Enclosed: as above.

Yours faithfully,
Pankaj Verma
(Pankaj Verma)
Scientist 'F'
Email: Pankaj.verma@nic.in
Tel: 011-20819270 (O)

Copy to:
1. Inspector General of Forest, Forest Conservation Division, MoEF&CC. *Request to provide comments.*
2. Inspector General of Forest, Forest Protection Division, MoEF&CC. *Request to provide comments.*

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2010
GOVT. OF U.P. LUCKNOW

ANNEXURE-XVIII
COPY OF O.A 888 OF 2024

NOTARY
A.K. MAURYA
Advocate
7, Nigel House, Lko.
Regd. No- 31(24)2010
GOVT. OF U.P. LUCKNOW

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow

केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ–226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : rocz.lko-mef@nic.in, goimoeflko@gmail.com

File No. XXI/ENV/NGT/CC/189/2025/1095 Dated: 10.03.2025

COURT MATTER/URGENT

To

1. **Addl. Pr. Chief Conservator of Forests**
   Department of Forest & Wildlife
   Govt of NCT of Delhi.
   Email: pccf-gnctd@delhi.gov.in
2. **Member Secretary**
   Delhi Pollution Control Committee
   Delhi.
   Email: msdpcc@nic.in

Subject: In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. 888 of 2024, Vijendra Yadav Vs Government of NVT of Delhi & Ors - reg:

Sir,

Kindly refer to the above cited subject matter. The Hon'ble NGT was pleased to pass the order dated 09.12.2024. The relevant para read as:

"....8. Respondent no.5-Delhi Development Authority (DDA) has filed a reply dated 07.12.2024 enclosing therewith a copy of Environment Clearance (EC) dated 14.07.2020 issued by MoEF&CC disclosing that the total plot area is 57,222.077 sqm and stipulating that no tree cutting/transplantation was proposed in the instant project. Specific condition no. 8 of EC dated 14.07.2020 in clear terms mentions that:

"A....(viii) No tree cutting/transplantation has been proposed in the instant project. A minimum of one tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 26,823 sqm (10.1 % of total area) area shall be provided for green area development."

9. It is reflected in the above condition that counting of existing trees was to be done.

10. Learned Counsel for DDA has submitted that some representative of MoEF&CC must have done tree counting.

11. Hence, we implead the following as additional respondent. Respondent no.6- MoEF&CC, through Secretary.

A.K. MAURYA
ADVOCATE
GOVT. OF U.P. (ENVIRONMENT)

12. Let notice be issued to above respondent no.6 for filing the reply by way of affidavit especially covering the issue concerning the tree counting and illegal felling of trees and action, if any, proposed for violating the EC conditions.

13. It will be open to all other respondents also to file their response within four weeks.

14. DPCC is also directed to file further response on the issue of imposition of Environmental Compensation within four weeks.

15. List on 01.04.2025."

That to comply the above order, undersigned has been nominated as representative of Ministry of Environment, Forest & Climate Change, further correspondence shall be made on the details given here: Email: rocz.lko-mef@gov.in / rb.lal@nic.in, and mobile No. 9891065577.

The Site inspection is schedule for 17th March, 2025 at 10.00 AM, you are requested to depute the officials from your concerned department to assist in the site inspection and provide the facts to enable the undersigned to comply the Hon'ble NGT order(s).

This issues with the approval of competent authority.

Your's Sincerely

(Dr. R.B. Lal)
Director/Scientist 'F'

Copy to:

1. **Chief Conservator of Forests, Department of Forest & Wildlife Govt of NCT of Delhi. Email: ccf-gnctd@delhi.gov.in**
2. **Deputy Conservator of Forest, North Division, Department of Forest & Wildlife Govt of NCT of Delhi. Email: dcfnorth.gnctd@gov.in**
3. **Sh P S Pankaj, Sr. Environmental Engineer, Delhi Pollution Control Committee. Email:** pspankaj.dpcc@nic.in
4. **Shri Pankaj Verma, Scientist 'E', MoEF&CC, New Delhi for information in reference of letter dated 05.03.2025.**

(Dr. R.B. Lal)
Director/Scientist 'F'

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2010
GOVT. OF U.P. LUCKNOW

ANNEXURE R6/6

Speed Post/Online

F. No. IA-L-11011/2/2025-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(IA- Compliance & Monitoring Division)
*****

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: moefcc-monitoring@gov.in

Dated: 04th April, 2025

To,

M/s Ananat Raj Limted,
H-65, Connaught Circus,
New Delhi-110001

Sub: Action Taken Report (ATR) - Non-compliances observed with respect to the project "Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi by M/s Anant Raj Limited" - reg.

Ref: i. Ministry's EC letter no. 21-30/2020-IA-III, dated 14.07.2020
ii. Transfer of the Environmental clearance from "M/s Anant Raj Limited" to "M/s Anant Raj Hotels Private Limited" by SEIAA Delhi, vide F. no. DPCC/SEIAA-IV/C-385/DL/2022/3937-3949,dated 08.07.2022
ii. RO-Lucknow Monitoring report vide letter no XXI/ENV/NGT/CC/189/2025/1095 dated 24.03.2025.

Sir,

The Environmental Clearance (EC) was granted to M/s Anant Raj Limited Ltd for Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi vide Ministry's EC letter no. 21-30/2020-IA-III, dated 14.07.2020. The EC was transferred from "M/s Anant Raj Limited" to "M/s Anant Raj Hotels Private Limited" by SEIAA Delhi, vide letter no. DPCC/SEIAA-IV/C-385/DL/2022/3937-3949, dated 08.07.2022 subject to implementation of the various conditions and environmental safeguards contained therein.

2. The project was monitored by the Regional Office of MoEF&CC at Lucknow on 17.03.2025. The report was submitted to the Ministry vide letter No. XXI/ENV/NGT/CC/189/2025/1095 dated 24.03.2025 (copy enclosed).

V.K. MAURYA
Advocate
7, Market House, Lko.
Regd. No- 31(34)2010
GOVT. OF U.P. LUCKNOW

3. The inspection report has been examined by the Ministry and following is observed non-compliance on the basis of review of RO's report:

i. During the visit of the day the Inspection team has counted 499 number of Trees in the project area (i.e. 473 Old Trees + 26 New Planted Trees). The Team has also advised the Project Proponent to plant the remaining Trees immediately in the project area as per the EC dated 14.07.2020 **[Specific condition No. A (viii)]**

ii. The EC was granted on 14th July 2020 and PP has obtained CTE and started the construction activities. As per the EC condition, PAs were supposed to complete the CER activities with budget provisions of Rs. 1.0 crore for such Welfare and infrastructure development in Government School and Waste management, as committed by PP. However, PP has reported that they have not made any expenditure in this regard. In this regard, PP needs to comply this CER condition. **[Specific condition No. A (xii)]**

iii. PM10 and PM2.5 have been reported at higher side as per prescribed limit because of high baseline concentration in Delhi and NCR, as reported by PAs. In view of the above, PAs have been advised to take all the mitigation measures to minimize these particulate matter concentrations. **[Standard Condition B. II (iii)]**

iv. PAs have reported that they are implementing all the mitigation measures based on the EMP. The PP has reported that an expenditure of Rs. 147 Lakhs (approx.) towards EMP has been made till date. The details of funds earmarked and its expenditure (FY wise) for implementing the EMP will be provided to the Ministry, as reported by PP. In this context, PP is requested to provide the details in this regard as per the EC condition. **[Standard Condition B. X (iii)]**

v. PAs have reported that the company has a well-laid-down environmental policy. However, copy of environmental policy was not available during the visit. In this context, PP is requested to submit a copy of Environmental Policy. **[Standard Condition B. X (i)]**

vi. PAs has submitted the last half yearly compliance report in October 2024 to the RO, MoEF&CC/Parivesh portal; However, it has not been uploaded on the PA's website as per prescribed EC condition. In this regard, the PAs to upload the compliance report on PA's website immediately. . **[Standard Condition B. XI (iii)]**

4. In view of the foregoing, the Project proponent (PP) is hereby directed to submit the clarification/Action Taken Report (ATR) for observed non-compliance within next 30 days from the date of issuance of this letter. It may be noted that, if no satisfactory reply is received within the prescribed time frame, the Ministry will be constrained to take necessary action as deemed fit and appropriate in the circumstances of the case

which inter-alia include issuance of Show-Cause Notice under the provision of section (5) of the Environment (Protection) Act, 1986.

This issues with the approval of the Competent Authority.

Encl: As above

Yours faithfully

Pankaj Verma

(Pankaj Verma)
Scientist 'F'

Copy to:

1. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Regional Office, Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow – 226020.
3. The Member Secretary, 6th floor, C wing, Delhi Secretariat, I P Estate, Delhi-110002
4. The Member Secretary, INFRA-II, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh, New Dellhi-110003. (for information and necessary action)

Pankaj Verma

(Pankaj Verma)
Scientist 'F'

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANNEXURE R6/7

ANANT RAJ HOTELS PRIVATE LIMITED

Regd. Off: E-4, Second Floor, Defence Colony, New Delhi – 110024
CIN: U55101DL2005PLC141922
Phone: 011-40046051, E-mail Id: compliance@hiparks.com

To,

Dated: 29.04.2025

Shri Pankaj Verma,

Scientist 'F',

Ministry of Environment, Forest and Climate Change,

Indira Prayavaran Bhavan,

New Delhi-110003

Reference: Letter issued to the project "Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10, 11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, Delhi by M/s Anant Raj Limited dated 07.04.2025.

Subject: Submission of reply wrt to the non-compliance points observed during the site visit dated 17.03.2025

Respected Sir,

With reference to the monitoring visit conducted on 17.03.2025 for the abovementioned project, we hereby submit our response to the observations raised in the non-compliance report:

S.No.	Non-compliance Points	Replies
1	During the visit of the day the inspection team counted 499 numbers of Trees in the project area (i.e. 473 Old Trees + 26 New planted Trees). The team has also advised the Project Proponent to plant the remaining Trees immediately in the project area as per the EC dated 14.07.2020 [Specific Condition No. A (viii)]	The total green area of the plot is 12,565.301 square meters, which accounts for 21.95% of the total plot area. The total plot area is 57,222.077 square meters, the number of trees required to be planted on the plot is calculated by dividing the total plot area by 80.

NOTARY A.K. MAURYA Advocate ... Govt. No- 31(34)2(55) GOVT OF U.P. LUCKNOW

ANANT RAJ HOTELS PRIVATE LIMITED

Regd. Off: E-4, Second Floor, Defence Colony, New Delhi – 110024
CIN: U55101DL2005PLC141922
Phone: 011-40046051, E-mail Id: compliance@hiparks.com

<table>
<tr>
<td></td>
<td></td>
<td>Total Trees Required=

57,222.077 / 80 = 715 trees

Out of which 499 are existing trees.

Remaining Trees to be Planted=

715−499=216 trees

Now, the balance/remaining trees have been planted at the site and the summary of the same is enclosed as Annexure-I.</td>
</tr>
<tr>
<td>2</td>
<td>The EC was granted on 14th July 2020 and PP has obtained CTE and started the construction activities.As per the EC Condition, PAs were supposed to complete the CER activities with budget provision of Rs.1.0 Crore for such Welfare and Infrastructure development in Government School and Waste Management, as committed by PP. However, PP has reported that they have not made any expenditure in this regard. In this regard, PP needs to comply this CER Condition. [Specific Condition No. A(xii)]</td>
<td>As per the specific condition No.A(xii) of EC letter, an amount of Rs. 1.0 Crore shall be earmarked under Corporate Environment Responsibility (CER) which we have bifurcated into a 5 year period.

<table>
<tr><th>S.No.</th><th>Activity</th><th>1st Year</th><th>2nd Year</th><th>3rd Year</th><th>4th Year</th><th>5th Year</th><th>Total (Lakhs)</th></tr>
<tr><td>1</td><td>Education Support</td><td>8.4</td><td>12.4</td><td>14.5</td><td>16.5</td><td>8.2</td><td>60.0</td></tr>
<tr><td>2</td><td>Sanitation facility</td><td>4.8</td><td>7.7</td><td>8.7</td><td>5.8</td><td>3.9</td><td>30.9</td></tr>
<tr><td>3</td><td>Infrastr</td><td>4.8</td><td>5.9</td><td>4.8</td><td>6.7</td><td>3.9</td><td>26.1</td></tr>
</table>
</td>
</tr>
</table>

NOTARY
A.K. MAURYA
Advocate
7, Motel House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANANT RAJ HOTELS PRIVATE LIMITED

Regd. Off: E-4, Second Floor, Defence Colony, New Delhi – 110024
CIN: U55101DL2005PLC141922
Phone: 011-40046051, E-mail Id: compliance@hiparks.com

	uctu re dev elop men t						
	Tot al	**18.0**	**26.0**	**28**	**29**	**16.0**	**100. 0**

We have approached the Area Councilor for Alipur, Municipal Corporation of Delhi (MCD), Ward No.4, for undertaking development work in nearby Government schools [Girls Primary School, Khera Kalan, New Delhi-110082 (School ID:1355079).] The proposed activities include the provision of benches and desks, installation of water purifiers, construction of toilet facilities, and other basic infrastructure improvements. In addition, we have proposed the development of a basic medical facility and initiation of a plantation drive in the surrounding area.

Details of Expenditure planned under CER till date after grant of EC are as follows:

Break up of Cost to be spent in 2025-26

Category	Activities Undertaken	Cost spent in 2025-2026 (Rs. in Lakhs)
Sanitary Facility	(i) Development of Toilets for Handicapped and Teachers of Girls Primary School (ii) Painting and White Washing of School Building	24.73

NOTARY A.K. MAURYA Advocate Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

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CIN: U55101DL2005PLC141922
Phone: 011-40046051, E-mail Id: compliance@hiparks.com

		Infrastructure Development	Supply of Concrete benches for girls Primary School (ii) Supply of Flower Pots and Planters (iii) Supply of large Floor Mats (iv) Supply of Table Chair for Primary Classes	0.65
		Total		**25.38**

A copy of the Purchase Order issued for these activities is attached as **Annexure-II**.

3	PM10 and PM2.5 have been reported at higher side as per prescribed limit because of high baseline concentration in Delhi and NCR, as reported by PAs. In view of the above, PAs have been advised to take all the mitigation measures to minimize these particulate matter concentrations. [Standard Condition B. II (iii)]	We have implemented the following dust mitigation measures: 1. Regular water sprinkling, covering of construction materials and 2. Use of anti-smog guns and increased plantation at site are being undertaken. 3. Green Belt has also been developed around the periphery of the complex. Photograph of the same is enclosed as **Annexure-III**

NOTARY A.K. MAURYA Advocate Govt. of U.P. LUCKNOW

ANANT RAJ HOTELS PRIVATE LIMITED

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Phone: 011-40046051, E-mail Id: compliance@hiparks.com

4	PAs have reported that they are implementing all the mitigation measures based on the EMP. The PP has reported that an expenditure of Rs. 147 Lakhs (approx.) towards EMP has been made till date. The details of funds earmarked and its expenditure (FY wise) for implementing the EMP will be provided to the Ministry, as reported by PP. In this context, PP is requested to provide the details in this regard as per the EC condition. [Standard Condition B. X (iii)]	A detailed financial summary of the Environment Management Plan (EMP) implemented as on date, including Financial Year wise funds spent and budgeted, is enclosed as **Annexure-IV**.
5	PAs have reported that the company has a well-laid-down environmental policy. However, copy of environmental policy was not available during the visit. In this context, PP is requested to submit a copy of Environmental Policy. [Standard Condition B. X (i)]	The Environmental Policy of the organization is enclosed as **Annexure-V**.
6	PAs has submitted the last half yearly compliance report in October 2024 to the RO, MoEF&CC/Parivesh portal; However, it has not been uploaded on the PA's website as per prescribed EC condition. In this regard, the PAs to upload the compliance report on PA's website immediately.[Standard Condition B. XI (iii)]	The said compliance report has now been uploaded on the official website of the company under the "Environment Compliance" section. URL is given below:- https://www.hiparks.com/sustainability#environment

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regt. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANANT RAJ HOTELS PRIVATE LIMITED

Regd. Off: E-4, Second Floor, Defence Colony, New Delhi – 110024
CIN: U55101DL2005PLC141922
Phone: 011-40046051, E-mail Id: compliance@hiparks.com

We request you to kindly consider the submitted documents and update the compliance status accordingly.

Thanking You.

Yours faithfully,

Anant Raj Hotels Pvt. Ltd. Delhi

(Authorized Signatory)

M/s Anantraj Hotels Private Limited

Copy to:

1. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

2. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Regional Office, Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow — 226020.

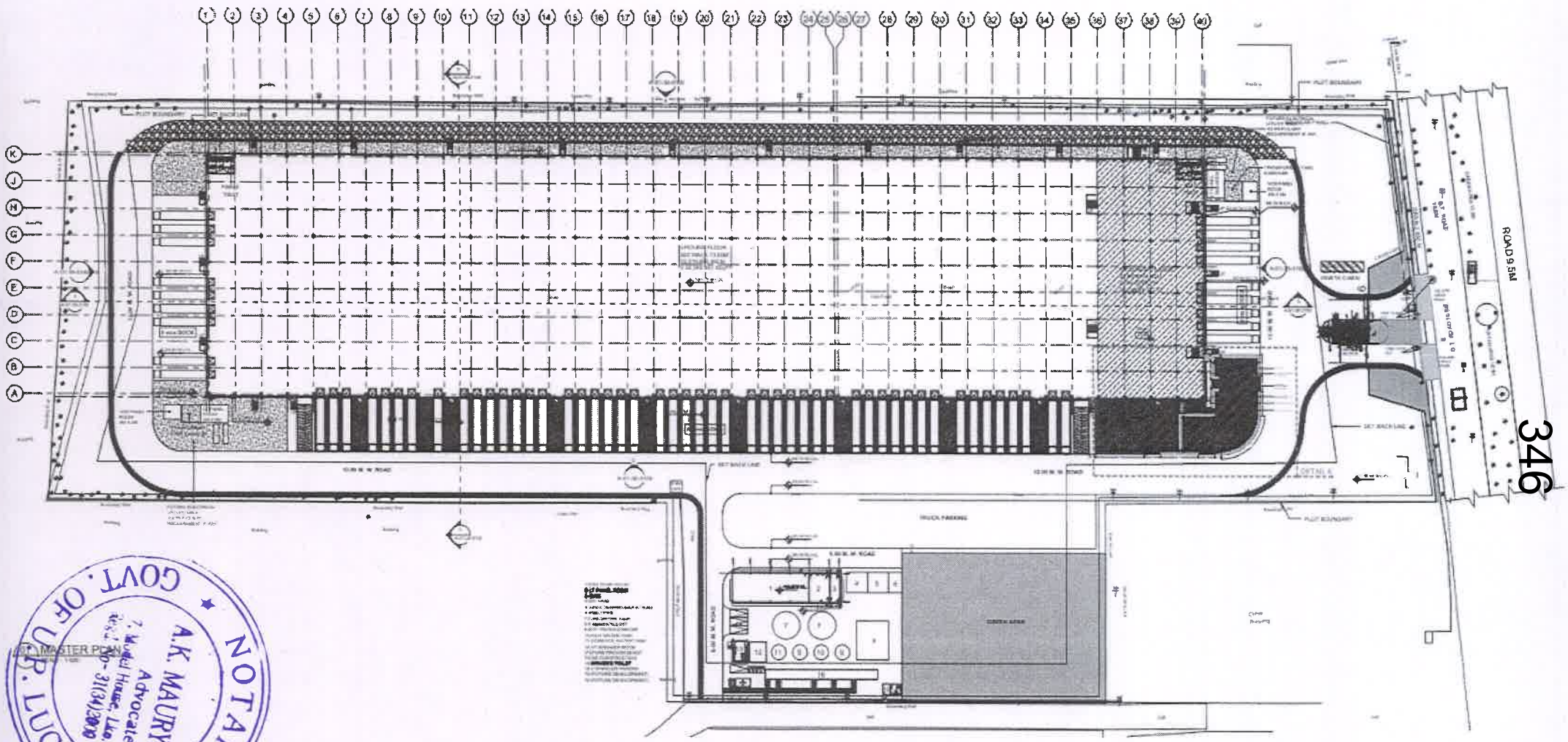
3. The Member Secretary, 6th floor, C wing, Delhi Secretariat, | P Estate, Delhi- 110002

4. The Member Secretary, INFRA-II, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh, New Delhi-110003.

NOTARY A.K. MAURYA Advocate GOVT. OF U.P. LUCKNOW

ANNEXURE-I
LANDSCAPE REPORT

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW



GOVT. OF U.P. LUCKNOW
NOTARY
A.K. MAURYA
Advocate

LANDSCAPE REPORT

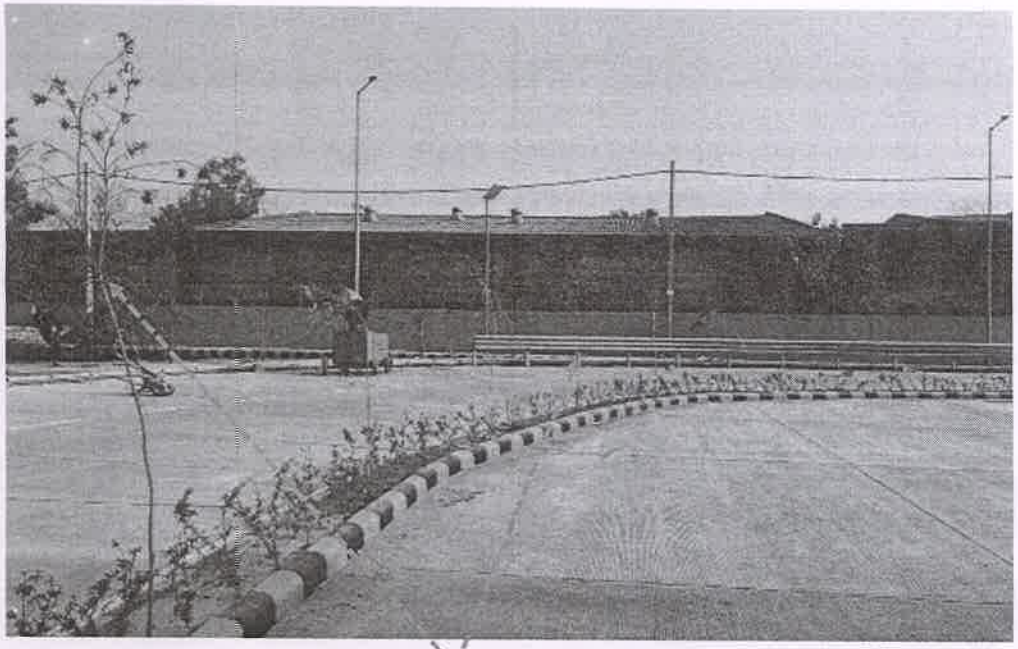
JINDPUR INDUSTRIAL PARK

HORIZON INDUSTRIAL PARKS

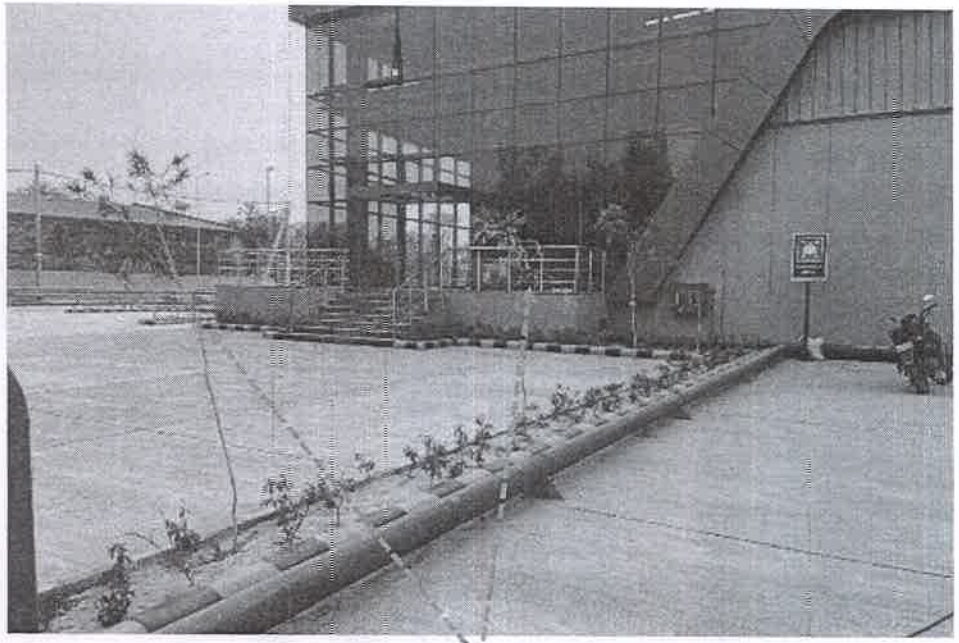
SUMMARY OF LANDSCAPE MATERIAL AT JINDPUR II SITE

S.NO	DESCRIPTION	UNIT	QUANTITY
1	TREES	EACH	250
2	SHRUBS	EACH	22000
3	GROUND COVERS	EACH	5000

HORIZON
INDUSTRIAL PARKS



FRONT PARKING GREEN (TREES)



FRONT PARKING GREEN (TREES)

NOTARY
GOVT. OF U.P. LUCKNOW
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2008

HORIZON
INDUSTRIAL PARKS

FRONT SOUTHEAST GREEN (TREES)

FRONT SOUTHEAST GREEN (TREES)

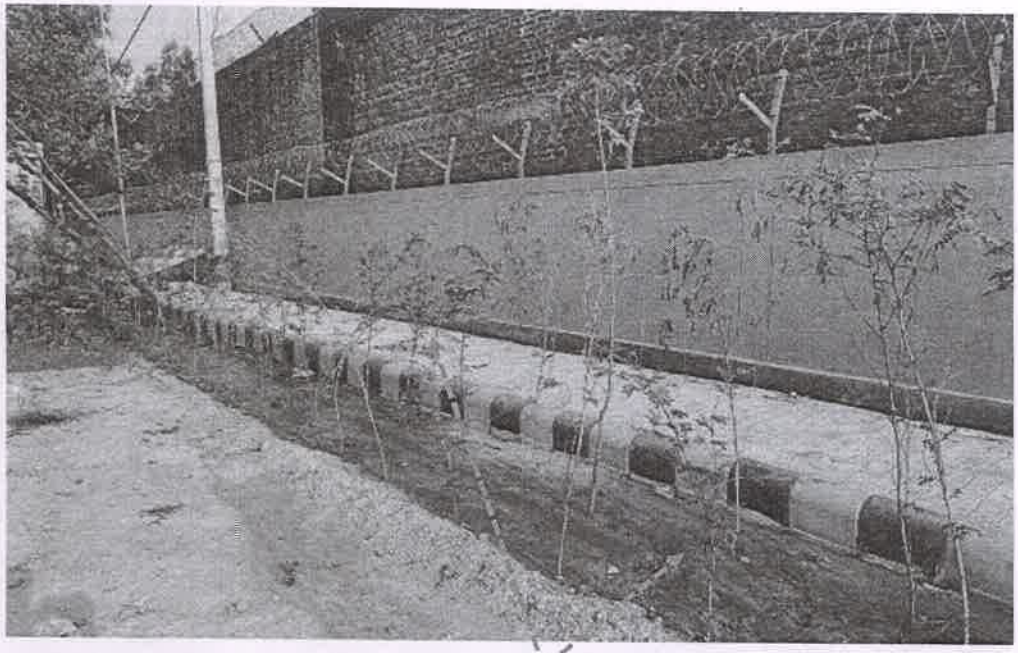
HORIZON INDUSTRIAL PARKS

FRONT NORTHEAST GREEN (TREES & SHRUBS)

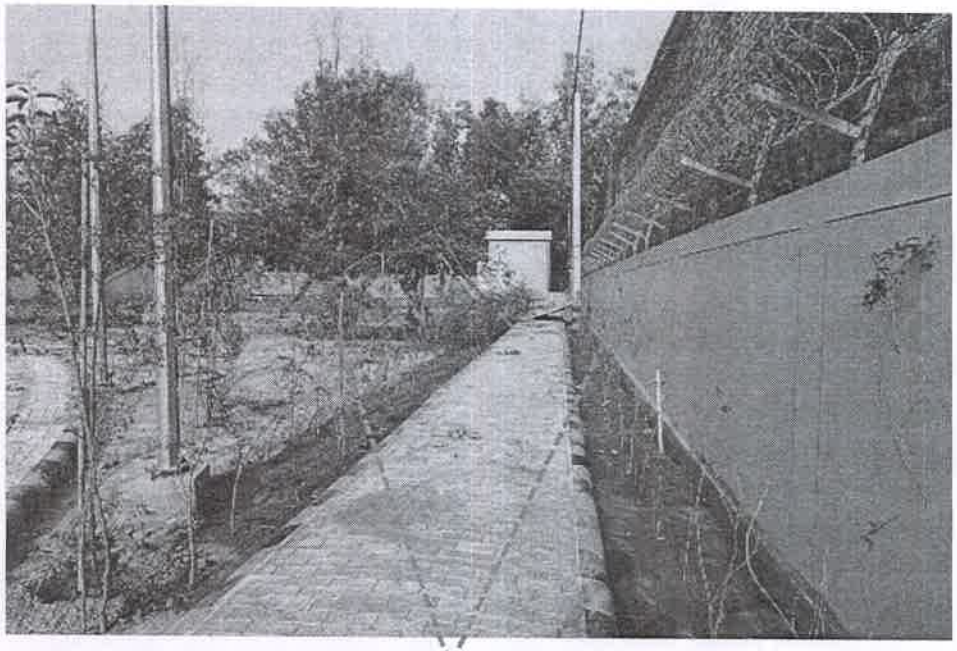
FRONT NORTHEAST GREEN (TREES & SHRUBS)

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2009
GOVT. OF U.P. LUCKNOW

HORIZON
INDUSTRIAL PARKS



FRONT SOUTHEAST GREEN NEAR RMU PATHWAY (TREES)



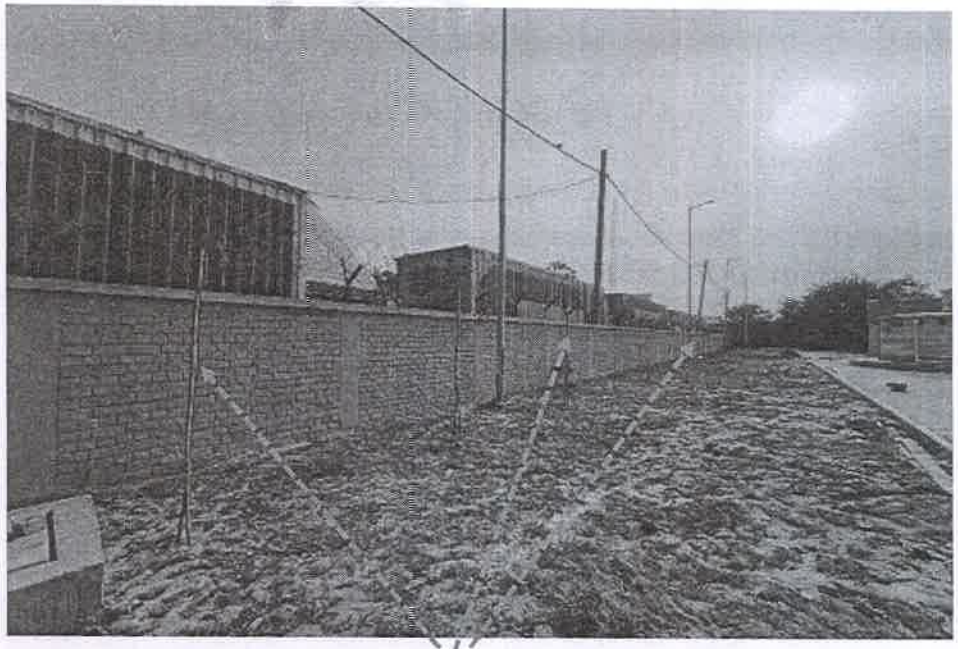
FRONT SOUTHEAST GREEN NEAR RMU PATHWAY (TREES)

351

HORIZON
INDUSTRIAL PARKS

NOTARY
A.K. MAURYA
Advocate
GOVT. OF U.P. LUCKNOW

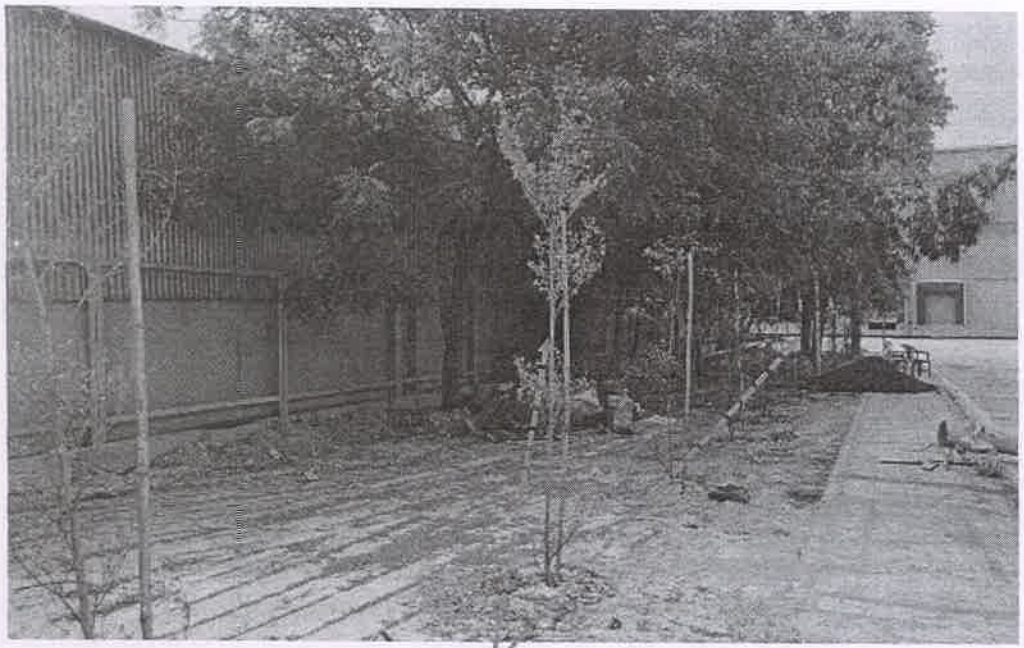
UTILITY AREA GREEN NEAR STP (TREES)



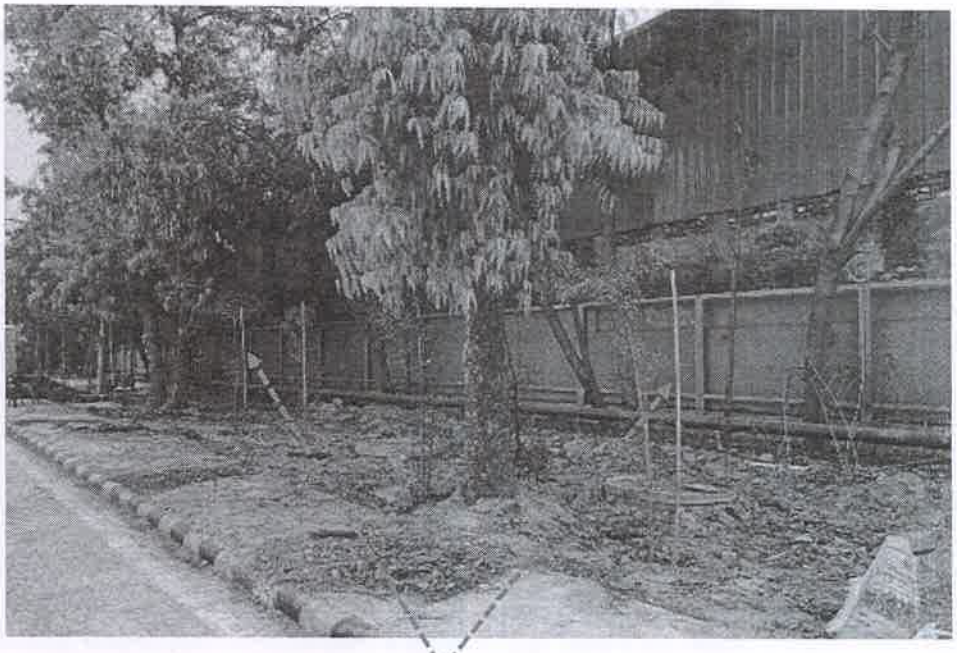
UTILITY AREA GREEN BACKSIDE OF UTILITY AREA (TREES)

NOTARY
A.K. MAURYA
Advocate
GOVT. OF U.P. LUCKNOW

HORIZON
INDUSTRIAL PARKS



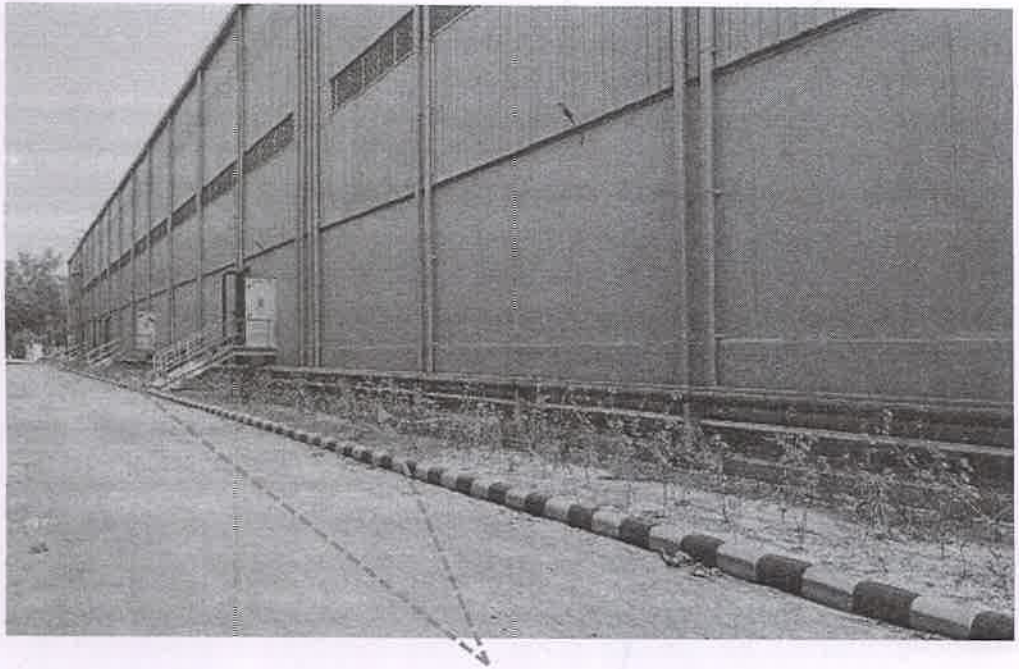
UTILITY AREA GREEN TOWARDS EMERGENCY GATE (TREES)



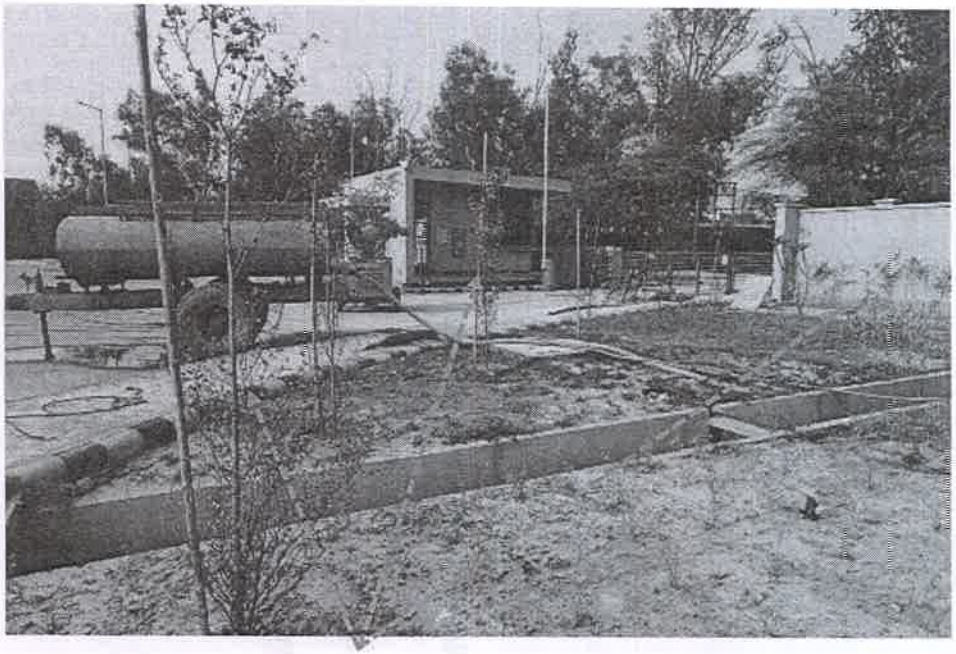
UTILITY AREA GREEN TOWARDS EMERGENCY GATE (TREES)

NOTARY GOVT. OF U.P. LUCKNOW
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000

HORIZON
INDUSTRIAL PARKS



NORTH SIDE GREEN TOWARDS BUILDING (SHRUBS)



FRONT SOUTHEAST GREEN AREA (TREES & SHRUBS)

HORIZON
INDUSTRIAL PARKS

NOTARY GOVT. OF U.P. LUCKNOW
A.K. MAURYA
Advocate

FRONT ENTRANCE LEFT SIDE GREEN (SHRUBS)

FRONT ENTRANCE RIGHT SIDE GREEN (SHRUBS)

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

HORIZON
INDUSTRIAL PARKS

FRONT ENTRANCE CENTRE GREEN AREA (SHRUBS)

FRONT NORTHEAST GREEN AREA (SHRUBS & TREES)

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

HORIZON
INDUSTRIAL PARKS

NORTH SIDESERVICE ROAD GREEN AREA (SHRUBS)

NORTH SIDE GREEN TOWARDS BOUNDARY WALL (SHRUBS)

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

HORIZON
INDUSTRIAL PARKS

ANNEXURE-II
PURCHASE ORDER COPY OF CER ACTIVITIES

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

योगेश
निगम पार्षद
दिल्ली नगर निगम
वार्ड न. 4, अलीपुर

कार्यालय का पता :
डीटीसी बस स्टैंड, नियर गेट हाउस
अलीपुर, दिल्ली-110036
घर का पता :
493, खेड़ा कलाँ, दिल्ली-110082
मोबाइल न.:9818163809

क्रमांक.....367.....

दिनांक.23.04.2025

जिंदपुर इंडस्ट्रियल पार्क प्राइवेट लिमिटेड
C-4, डिफेंस कॉलोनी
नई दिल्ली- 110024

विषय: वार्ड संख्या- 04 अलीपुर के निगम स्कूल और गांव में सामाजिक जिम्मेदारी गतिविधियां शुरू करने के संबंध में।

महोदय/महोदया,

हम आपको इस पत्र के माध्यम से अवगत कराना चाहते हैं कि आप जिंदपुर इंडस्ट्रियल पार्क प्राइवेट लिमिटेड की ओर से हमारे क्षेत्र में सामाजिक जिम्मेदारी गतिविधियां शुरू करें। हमें उम्मीद है कि आपके प्रयासों से हमारे क्षेत्र के लोगों को लाभ होगा और हमारे समुदाय का विकास होगा।

हमारे क्षेत्र में कई ऐसे क्षेत्र हैं जहां आपके सहयोग से सुधार किया जा सकता है, जैसे कि
हमारे क्षेत्र में कई निगम विद्यालय हैं जहां विभिन्न प्रकार के संसाधनों की आवश्यकता है ।जैसे - बेंच डेस्क वाटर प्यूरीफायर टॉयलेट ब्लॉक आदि।हमारे कुछ क्षेत्र में स्वास्थ्य सेवाओं की कमी है। आपके सहयोग से हम एक स्वास्थ्य केंद्र शुरू कर सकते हैं जो हमारे क्षेत्र के लोगों को स्वास्थ्य सेवाएं प्रदान कर सके।पर्यावरण संरक्षण के लिए वृक्षारोपण कार्यक्रम शुरू कर सकते हैं।

हमें उम्मीद है कि आप हमारे सुझाव पर विचार करेंगे और हमारे क्षेत्र में सामाजिक जिम्मेदारी गतिविधियां शुरू करेंगे। हमें आपके सहयोग की प्रतीक्षा रहेगी।

धन्यवाद।

योगेश

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2008
GOVT. OF U.P. LUCKNOW

CamScanner

360

PURCHASE ORDER

Invoice To	Voucher No.	Dated
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY, DELHI, South Delhi, Delhi, 110024 GSTIN/UIN: 07AAFCA5597E1ZJ State Name : Delhi, Code : 07 E-Mail : contactus@hiparks.com	**PO/ARHL/25-26/10/15**	**24-Apr-24**
		Mode/Terms of Payment **NEFT/RTGS**
	WO No. **PO/ARHL/25-26/10/15**	PO Date **24-Apr-25**
Supplier (Bill from) **Buildwell Enterprises** Shop No.7, Mehrauli Rd, Opposite State Bank Of India, Anamika Enclave, Sector 14, Gurugram, Haryana 122001 GSTIN/UIN : 27ABACO179 2M1Z8 PAN/IT No : ABACO1792M State Name : Haryana, Code : 06	Dispatched through	Destination
	Terms of Delivery	

Sl No.	Description of Services	HSN/SAC	IGST Rate	Quantity	Rate	Amount
1	Supply of Concrete Benches for Girls Primary School, Near PNB Bank, Khera Kalan, New Delhi-110082 (School ID:1355079)		18%	5	4000	**20,000**
2	Supply of Flowerpots and Planters		18%	15	400	**6,000**
3	Supply of Large floor Mats (Dari)		18%	2	3400	**6,800**
4	Supply of Table, Chair for Primary Classes (Plastic)		18%	50	450	**22,500**
	IGST Input-DL				*18%*	**9954.00**
	Total					**₹ 65,254.00**

Amount Chargeable (in words) *E. & O.E*

INR Sixty Five Thousand Two Hundred Fifty-Four Only

Company's PAN : **AAFCA5597E**

Declaration

a) Unless otherwise specified prices are net, and items shall be inspected at site.
b) Items shall be brought with challans & invoices.
c) It shall be responsibility of the supplier to replace non -confirming and damaged item within a period of 15 days.
d) Items shall be covered under the manufacture's standard warranty clause and supplier shall undertake to replace the item free of charge, should it fail due to defective design or poor workmanship.
In case of delay in delivery, liquidated damages not amounting to penalty @0.5% per week subject to maximum of 5% value of the order shall be levied.
f) In case of dispute the decision of Authorised person of ANATH RAJ HOTEL PVT LTD, shall be final and binding on both the parties.
g) General and Specific T&Cs annexed to this PO forms an integral part of the PO.

Anant Raj Hotels Pvt. Ltd. Delhi

for Anant Raj Hotels Private Limited

Authorised Signatory

SUBJECT TO KARNATAKA JURISDICTION

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

Classified as Business

Anant Raj Hotels Private Limited [ARHPL]
Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. ***PO/ARHL/25-26/10/15***

ANNEXURE-1 : TERMS & CONDITIONS OF THE WORK ORDER		
A) SCOPE OF WORK:		
CSR Activities for Girls Primary School, Khera Kalan, Near PNB Bank New Delhi-110082 (School ID:1355079)		
B) Special Conditions of Contract		
1	Payment Terms	As per work done and submission of R.A. bills on pro-rata basis.
2	Contract Value	The total contract value for the above said work amounts to **Rs. 65,254** **(INR Sixty Five Thousand Two Hundred Fifty Four Only)** This amount is inclusive of GST, other duties, levies, local taxes, and applicable taxes as per the State and Central Government Authorities. The contract value also includes material cost, labour cost, Applicable Insurances, wastages, Freights, loading and unloading charges, tools, tackles, sundries, contingencies, safety and Quality requirements as prescribed. Any change in existing taxes will be adjusted or changed as per the taxes applicable at the time imposed by the government Authorities.
3	Time of completion of works	The scope of work under this contract to be completed within 02 months from the date of place of work order. The contractor shall also submit the completion schedule at the time of commencement of works. The schedule shall be duly signed and accepted and form the base line schedule for further tracking the progress of the project.
4	Running Account Bill Submission and Payments timeline	The contractor needs to submit the RA (Running Account) bill and the necessary documents as per the billing checklist provided by the Developer. Only one R.A. Bill can be submitted by the contractor per month. Billing Address is mentioned in the work order. RA Bills once submitted the payment shall be released within 30 days from the date of Submission of Technically correct bill with all supporting Documents. For Final bill, the payment shall be released within 60 days from the date of submission of bill.
5	Water & Electricity	Water & Electricity is in the scope of Contractor.
6	Performance Bank Guarantee	NA
7	Retention Money	5% Retention will be hold on Gross Certified amount (Basic +GST) from every R.A. bill and same will be released after successfully completion of DLP i.e. 12 months or against submission of Bank Guarantee for equivalent amount valid till completion of DLP.
8	Defects Liability Period (DLP)	The Contractor shall be responsible for carrying out rectification of defects if any, in the work executed by vendor either in the materials used or in the workmanship for a period of 12 months from the date of certification of Final Invoice. Defects Liability period commences only after the issuance of certification of Final Invoice. Any defect or failures in materials, workmanship and performance during the Defects Liability period, the same shall be rectified by the Contractor immediately after intimation or receipt of notice, strictly in accordance with the manner prescribed at his own cost. In case of not attending the rectification, ARHPL will carry out the work and amount will get debited to the contractor.
9	WARRANTY	The warranty shall be for these materials for 13 months from the date of supply or 12 months from the date of Hand over whichever is later.
10	Labour Accommodation	The vendor shall provide labour camp outside the project premises in the nearby vicinity as per HSE Manual.
11	Basic rates of Materials	NA
12	Free Issue Material	NA
		Any item which is not covered under the given scope of works will be qualified as Non-Tender

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31/341/2003 GOVT. OF U.P. LUCKNOW

Anant Raj Hotels Private Limited [ARHPL]
Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. ***PO/ARHL/25-26/10/15***

13	NT Items (Non Tender) / Extra items	Item or Extra Item. No extra item shall be executed without the prior Approval of the Developer. The contractor shall submit the rate analysis for the same. The rate Analysis consists of actual cost to be incurred for executing the extra item i.e. cost of Material + cost of Labour + cost of Machinery + Contractor Overhead & Profit. For NT items the Contractors OHP (Overhead& Profit) shall not exceed 15% of the Actual cost incurred.
14	Variation in Quantities	The items of work and their quantities indicated in the schedule of quantities (BOQ) are approximate and are subject to variation to any extent (without limit) during the actual execution of the work. Payment shall be made as per actual quantities incorporated in the works and measured. Measurement shall be carried out as indicated in the specifications and as per the criteria stipulated in BOQ and corresponding prices.
15	Rate Validity & Price Escalation	The prices under this contract shall be fixed and valid till the completion of the project. Hence no variation in rates or escalation will be allowed during the tenure of the contract.
16	Contractors representative:	Mr. Yogesh (Mob: 8130801111) shall remain the single point of contact for all communication purposes regarding this contract.
C) GENERAL CONDITIONS:		

Annexure II: Bill of Quantities:

ESTIMATE FOR SCHOOL ACTIVITIES					
S No	**Description of item**	**Quantity**	**Unit**	**Rate**	**Amount**
1	Supply of Concrete Benches	5	Nos	4000	20000
2	Supply of Flowerpots and Planters	15	Nos	400	6000
3	Large floor Mats (Dari)	2	Nos	3400	6800
4	Table, Chair for Primary Classes (Plastic)	50	Nos	450	22500
		TOTAL-			65,254.00

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

Anant Raj Hotels Private Limited [ARHPL]
Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. ***PO/ARHL/25-26/10/15***

GENERAL TERMS AND CONDITIONS:

1. **MATERIALS:**

All materials shall be of the best quality of its type and strictly in conformity with the material and finish described in the specifications enclosed with the tender. You will submit the samples of the relevant material to be used at site to the Project Manager and obtain quality approval from the consultants on the same. No compensation would be granted on account of rejected material.

2. **STORAGE:**

The delivery of the products shall be consistent and scheduled with the progress of the installation work. In case of incoming material with possibility of damage during transit or installation, necessary protective packing shall be provided, to prevent the damage during handling, storage, and installation.

3. **LIABILITY FOR SAFE KEEPING OF MATERIAL AT SITE:**

The liability for safe keeping of material delivered at site is with you. Any damage/loss/theft of the material shall be the responsibility of the contractor and ARHPL shall not be responsible for any extra cost on account of the loss/theft/damage.

4. **ESCALATION:**

Rates for all the items will remain firm for the entire contract and no escalation shall be paid whether on market fluctuation Except for statutory variation in Taxes and Duties.

5. Protection of Work and coordination with other contractors:

You shall protect your work from other contractor's ongoing works and against anticipated accidents at site. No claims against damage of works at site shall be entertained. The cost of protection shall be borne by you. You are responsible for proper coordination of your works with other agencies and shall provide timely clearances for subsequent activities of other trade contractors on the project.

6. Compliance with Procedures:

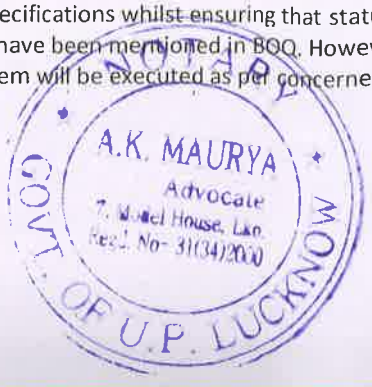
You shall comply with all the project management procedures being implemented by Project Managers at site and fulfil all the documentation requirements during the supply, installation, testing, commissioning, and handing over/ close-out phases of the project.

7. Make of Equipment:

All equipment, material shall be provided from the list of approved makes as per the contract and shall meet all technical requirements as mentioned therein. However, the selection and approval of make/ technical requirement from the various alternative mentioned in the contract will be on the discretion of the Owner/ Consultant.

8. Quality Assurance / Quality control

You are responsible for the due and proper execution of all the works in accordance with the terms and conditions stipulated under this contract. You shall carry out work under the direction and supervision of Project Managers. Special emphasis shall be given to the work as far as quality and workmanship are concerned. Project Manager's decision with regard to quality of the materials and workmanship shall be final and binding and any materials, equipment not complying with the specifications shall be immediately removed from the site. Any work not acceptable shall be rectified to the complete satisfaction of the Project Manager/ Client/ Architect-Consultant. Quality objective is to execute and manage projects in accordance with IS Codes, International Standards and Specifications whilst ensuring that statutory and regulatory requirements are compiled with IS Codes, specifications and Related Standards have been mentioned in BOQ. However, if specific Code / specifications have not been mentioned in particular BOQ item, then the BOQ item will be executed as per concerned IS Codes.



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9. Liquidated Damages:

The Contractor should adhere to the milestone mentioned vide clause No. 4 under sec - 'Time for completion of work'. If the milestone/ total completion is not achieved by the contractor shall pay the owner half (0.5%) percent of the contract price per week of delay, limited to maximum five percent (5%) of contract price. Inclusive of amounts, increase or decrease, in respect of change order, by way of Liquidate damages for each week that the milestone work is incomplete in any way whatsoever after the date assigned for completion of the milestone work. Extension if allowed must be obtained in writing from the project manager / Owner's representative well in advance of completion dates.

10. Debris Disposal:

You shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis to the designated location as approved by Client/ Project Manager. Under no circumstances will the debris be thrown on the pavement outside the construction site or stacked in adjacent properties without proper permission from the authorities. You will be responsible for any penalty levied by the local authority on this account.

11. STATUTORY REQUIREMENTS & LOCAL ISSUES

• Vendor shall be responsible for all the statutory compliance like Labor licenses etc. Client shall only provide the necessary document supports.
• Vendor shall handle all the local issues before and during execution of project.

12. PF RESPONSIBILITIES

Vendor shall be responsible for PF benefits of his staff as per the prevailing rules and shall be required to submit proof of compliance with. necessary documents in this regard along with each RA bill.

13. Contractor's Team

A technical team, consisting of qualified engineers and adequate workers, would be deputed to site by you for execution of the work. The technical team shall coordinate with all other such agencies, till such time that the installation is completed & is virtually completed & acceptance of hand over by the owner.

14. EHS compliance

You shall comply with all the EHS requirements, implied or specifically stated in EHS guidelines issued with the tender documents and agree with the imposition of penalty, as determined by Project Manager for the safety violations observed at site.
No personnel shall be permitted at site without proper personal protective equipment and ID cards. Deviations will be viewed seriously and will attract action, as determined by Project Manager, in compliance with the EHS guidelines. For all project related matters, you shall address all your correspondences to our Project Manager. Kindly sign the duplicate copy of this order as a token of your acceptance and return the same for our records. Safe methods of working shall be ensured. The Contractor must strictly observe all Safety Policies, rules and instructions while undertaking the works as stipulated in the Contract and as instructed by the Project Manager on a time-to-time basis. Child labour and children are not permitted inside the site. The Contractor to adhere to all safety procedures and norms ensuring 100% safety from day 1 of start of work at site. The Contractor shall observe all necessary safety precautions to safeguard his personnel, machinery and materials mobilized by him for carrying out the work. He will comply with all requirements of safety norms as per prevailing laws. He shall remain solely responsible for any claims or damages arising out of non-compliance of such safety precautions and would indemnify the ARHPL / Project Manager from any such claims or damages. Adequate protection to be taken up by the Contractor for neighbouring works, services near the vicinity of the Contract works. Any such damage caused by the fault of the Contractor needs to be made good at his own cost. Failing which the Project Manager may engage other agency to do the same and all necessary cost shall be recovered from the payments becoming due to the Contractor. The Contractor shall indemnify the P M C / ARHPL from any risks and cost arising out of any accidents, leading to total or partial loss to the person or property during execution of work and due to non-compliance of rules and regulations of any statutory or Government bodies. The Contractor shall get the approval from the PMC/ ARHPL for all EHS Policy, Quality and Safety Plan. The Contractor shall provide adequate lighting at all work fronts and / or localized zones. Providing of lighting to access routes to such work fronts /localized zones from a safety point of view shall be the absolute responsibility of the Contractor.

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Order No. ***PO/ARHL/25-26/10/15***

15. RESPONSIBILITY OF CONTRACTOR AT CLOSE-OUT

The contractor shall be responsible to ensure that the owner gets all Close-out deliverables on time, at the end of the project. The Close-out deliverables shall include and not limited to
a) Operation and Maintenance Manuals
b) Guarantees/ Warrantees
c) Special warranties
d) Extra material/ Attic stock
e) Training
f) Testing and commissioning reports
g) Contact list
h) Handing over/ taking over certificate duly accepted by the representative of the Owner. Training shall be scheduled in consultation with Project Manager. Contractor shall be responsible to videotape all the training sessions and provide two copies of the recording to Owner representative/ Project Manager, as part of Project Closeout documentation.

16. GST Compliance:

• Before the commencement of work, you shall register under the Goods and Services Tax (GST) as provider of the category of the services or Supply of goods contracted here under and submits a copy of the registration certificate to our finance department.
• Tax Invoices raised to **ARHPL** shall be duly accounted and timely uploaded into GST Network to enable us to avail the Input Tax Credit intime.
• The responsibility of correctly disclosing output supply in tax returns by indicating the correct HSN/ SAC lies with you, so that we can avail credit of the same. Further it is your responsibility to raise a valid tax invoice/ debit note/ credit note as per the law so that the company can avail the benefit of input tax credit on the basis of document furnished. Any loss of input tax credit or any GST liability for tax, interest, or penalty, arising due to delay in compliance or non-compliance with GST provision by you, shall be reimbursed /indemnify us or made good immediately.

• All payments under this contract shall be made after deducting applicable statutory taxes, duties as applicable. Further, payment would be made subject to relevant tax credit being reflected in the GST portal.
• Anti- profiteering: In case of any change in tax laws including GST, if there is any additional benefits available including additional tax credits or any
a) reduction in rate of tax due to GST to the vendor/service provider, the same should be passed on to **ARHPL** appropriately.

17. MISCELLANEOUS

• The Contractor shall adopt best standards of practice during execution. The Contractor must ensure that the highest standards of quality are being achieved.
• Insurance: The Contractor will be required to hold insurance in the form of Freight insurance for all works mentioned in this work order and shall furnish proof of such to the **ARHPL** before commencement of any site works.
• If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, **ARHPL** reserves the right to terminate this contract with prior intimation at any stage during the tenure
of Contract.
• Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.
• Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.
•In the event of death of any of your personnel arising out of any cause occurring at the site, M/s **ARHPL** shall in no way be responsible and that shall keep indemnified **ARHPL** against any claim arising out of such demise from relatives of the concerned personnel.

NOTARY A.K. MAURYA Advocate 7, Motel House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

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Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. ***PO/ARHL/25-26/10/15***

18. OTHER CONDITIONS

a. **DISPUTE RESOLUTION/ARBITRATION:** Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes and other matters in question between the parties to this Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the non-binding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Bangalore. Demand for arbitration shall be filed in writing with the other party to this Agreement and with the Indian Arbitration Association. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen.

In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance with applicable law in any court having jurisdiction.

b. **FORCE MAJEURE:** Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of The elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

c. **LIMITATION OF LIABILITY:** Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) and including any other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential, and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

d. **NON-SOLICITATION**: Neither party shall offer employment to the employee of the other party during the term of this Agreement nor during the period of two (2) years after the expiry of this Agreement, without the prior written consent of the other party. In case of breach of this clause, the aggrieved party shall be entitled to claim compensation or damages of not less than six months of the gross salary or cost-to-the company of the employee so poached. This is without prejudice to any other action that will be initiated by the aggrieved party to initiate arbitration proceedings under this agreement or any action in court of law.

e. **TERMINATION:** The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 30 days giving valid reasons to the other party.

f. The Vendor shall solely be liable and responsible for due and timely payments/ filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers/ personnel deployed to perform the Services and such workers/ personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers/ personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set *off* such amounts paid to any workers / personnel against any and all amounts due to the Vendor under

NOTARY A. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

this PO.

Order No. ***PO/ARHL/25-26/10/15***

g. The Vendor's invoice must be accompanied by all necessary supporting documents evidencing the extent to which work/ services have been provided by the Vendor (and out of pocket expenses, if any if the same has been agreed in writing to be reimbursed by the Client to the Vendor). The invoice will also be accompanied by supporting documents evidencing due and timely payment of all salaries and deposit of all social security contributions in respect of the workers / personnel deployed for the invoice period. It is clarified that if the Vendor fails to submit records to the satisfaction of the Client, the Client shall have the right to withhold payments till such details are provided to Client's satisfaction, and for any such delay the Client will not be liable to for any penalties, interest, damages and will not be in breach of its obligations under this PO.

h. **MISCELLANEOUS:** Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

19. ANTI BRIBERY

19.1 Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.
19.2 Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.
19.3 Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold any and all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

20. Whistle-blower

Vendor shall communicate immediately to Compliance@hiparks.com case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor. Buildwell Enterprises has complied with all the rules and regulations of to the Prevention of Corruption Act, 1988, as amended; the Indian Penal Code; and the Companies Act, 2013, as amended and anti-bribery or anti-corruption policies as adopted by the Company (collectively referred to as the "Anti-Corruption Laws"), and will not take any actions in violation of any Anti-Corruption Laws in relation to the use of the Licensed Premises/ engagement scope & services or transactions as may be contemplated under this Agreement; **Buildwell Enterprises** will not use, transact in or transfer, any monies to satisfy its obligations under this Agreement that reflect the proceeds of crime or are derived from any unlawful activities; and it will at all times continue to comply with, all applicable requirements of the Indian Prevention of Money Laundering Act, 2002; and Buildwell Enterprises is not subject to any sanction administered by the Office of Foreign Assets Control of the United States Treasury Department (referred to as "US Economic Sanctions") and has not engaged in, nor will engage in, any business activities with or for the benefit of any persons or entities that are subject to US Economic Sanctions. The Colliers acknowledges that if it becomes a designated person or entity with whom transactions are prohibited under US Economic Sanctions, the Company may terminate this Agreement with immediate effect.

21. INDEMNITY

Vendor shall indemnify and keep the employer indemnified from and against any loss, damage, expense (including legal costs on a full indemnity basis) or liability (whether criminal or civil) and costs of settlement suffered or incurred by us due to any neglect or default by you agents, employees, Partners, directors or representatives of you or due to any breach of understanding & loss, regulation and other statutory requirements in force in the territory or any other reason so long as such loss, expense, damage fees or costs resulted from the acts, operations or negligence of the vendor.

A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31/341/2000
GOVT. OF U.P. LUCKNOW

PURCHASE ORDER

Invoice To	Voucher No.	Dated
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY, DELHI, South Delhi, Delhi, 110024 GSTIN/UIN: 07AAFCA5597E1ZJ State Name : Delhi, Code : 07 E-Mail : contactus@hiparks.com	**WO/ARHL/25-26/05/07**	**25-Apr-24**
		Mode/Terms of Payment **NEFT/RTGS**
	WO No. **WO/ARHL/25-26/05/07**	PO Date **25-Apr-25**
Supplier (Bill from) **Buildwell Enterprises** Shop No.7, Mehrauli Rd, Opposite State Bank Of India, Anamika Enclave, Sector 14, Gurugram, Haryana 122001 GSTIN/UIN : 27ABACO179 2M1Z8 PAN/IT No : ABACO1792M State Name : Haryana, Code : 06	Dispatched through	Destination
	Terms of Delivery	

Sl No.	Description of Services	HSN/SAC	IGST Rate	Quantity	Rate	Amount
1	Toilet Construction Works for, Handicapped and Teachers for Girls Primary School, Khera Kalan, Near PNB Bank New Delhi-110082 (School ID:1355079)	995426	18 %	1	2059109.75	**22,00,109.75**
2	Painting/Whitewash of School Building (10,000 sqmtr)	995426	18%	10,000	46	**46,000**
	IGST Input-DL				*18%*	**3,77,299.76**
	Total					**₹ 24,73,409.51**

Amount Chargeable (in words) *E. & O.E*

INR Twenty-Four Lakh Seventy Three Thousand Four Hundred Ten Only

Company's PAN : **AAFCA5597E**

Declaration

a) Unless otherwise specified prices are net, and items shall be inspected at site.
b) Items shall be brought with challans & invoices.
c) It shall be responsibility of the supplier to replace non -confirming and damaged item within a period of 15 days.
d) Items shall be covered under the manufacture's standard warranty clause and supplier shall undertake to replace the item free of charge, should it fail due to defective design or poor workmanship.
In case of delay in delivery, liquidated damages not amounting to penalty @0.5% per week subject to maximum of 5% value of the order shall be levied.
f) In case of dispute the decision of Authorised person of ANATH RAJ HOTEL PVT LTD, shall be final and binding on both the parties.
g) General and Specific T&Cs annexed to this PO forms an integral part of the PO.

Anant Raj Hotels Pvt. Ltd. Delhi

for Anant Raj Hotels Private Limited

Authorised Signatory

SUBJECT TO KARNATAKA JURISDICTION

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2008 GOVT. OF U.P. LUCKNOW

Classified as Business

Anant Raj Hotels Private Limited [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024

GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. **WO/ARHL/25-26/05/07**

ANNEXURE-1 : TERMS & CONDITIONS OF THE WORK ORDER		
A) SCOPE OF WORK:		
CSR Activities for Girls Primary School, Khera Kalan, Near PNB Bank New Delhi-110082 (School ID:1355079)		
B) Special Conditions of Contract		
1	Payment Terms	As per work done and submission of R.A. bills on pro-rata basis.
2	Confract Value	The total contract value for the above said work amounts to **Rs. 24, 73410 (INR Twenty Four Lakhs Seventy Three Thousand Four Hundred Ten Only)** This amount is inclusive of GST, other duties, levies, local taxes, and applicable taxes as per the State and Central Government Authorities. The contract value also includes material cost, labour cost, Applicable Insurances, wastages, Freights, loading and unloading charges, tools, tackles, sundries, contingencies, safety and Quality requirements as prescribed. Any change in existing taxes will be adjusted or changed as per the taxes applicable at the time imposed by the government Authorities.
3	Time of completion of works	The scope of work under this contract to be completed within 02 months from the date of place of work order. The contractor shall also submit the completion schedule at the time of commencement of works. The schedule shall be duly signed and accepted and form the base line schedule for further tracking the progress of the project.
4	Running Account Bill Submission and Payments timeline	The contractor needs to submit the RA (Running Account) bill and the necessary documents as per the billing checklist provided by the Developer. Only one R.A. Bill can be submitted by the contractor per month. Billing Address is mentioned in the work order. RA Bills once submitted the payment shall be released within 30 days from the date of Submission of Technically correct bill with all supporting Documents. For Final bill, the payment shall be released within 60 days from the date of submission of bill.
5	Water & Electricity	Water & Electricity is in the scope of Contractor.
6	Performance Bank Guarantee	NA
7	Retention Money	5% Retention will be hold on Gross Certified amount (Basic +GST) from every R.A. bill and same will be released after successfully completion of DLP i.e. 12 months or against submission of Bank Guarantee for equivalent amount valid till completion of DLP.
8	Defects Liability Period (DLP)	The Contractor shall be responsible for carrying out rectification of defects if any, in the work executed by vendor either in the materials used or in the workmanship for a period of 12 months from the date of certification of Final Invoice. Defects Liability period commences only after the issuance of certification of Final Invoice. Any defect or failures in materials, workmanship and performance during the Defects Liability period, the same shall be rectified by the Contractor immediately after intimation or receipt of notice, strictly in accordance with the manner prescribed at his own cost. In case of not attending the rectification, ARHPL will carry out the work and amount will get debited to the contractor.
9	WARRANTY	The warranty shall be for these materials for 13 months from the date of supply or 12 months from the date of Hand over whichever is later.
10	Labour Accommodation	The vendor shall provide labour camp outside the project premises in the nearby vicinity as per HSE Manual.
11	Basic rates of Materials	NA
12	Free Issue Material	NA
		Any item which is not covered under the given scope of works will be qualified as Non-Tender

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Order No. WO/ARHL/25-26/05/07

13	NT Items (Non Tender) / Extra items	Item or Extra Item. No extra item shall be executed without the prior Approval of the Developer. The contractor shall submit the rate analysis for the same. The rate Analysis consists of actual cost to be incurred for executing the extra item i.e. cost of Material + cost of Labour + cost of Machinery + Contractor Overhead & Profit. For NT items the Contractors OHP (Overhead& Profit) shall not exceed 15% of the Actual cost incurred.
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15	Rate Validity & Price Escalation	The prices under this contract shall be fixed and valid till the completion of the project. Hence no variation in rates or escalation will be allowed during the tenure of the contract.
16	Contractors representative:	Mr. Yogesh (Mob: 8130801111) shall remain the single point of contact for all communication purposes regarding this contract.
C) GENERAL CONDITIONS:		

Annexure II: Bill of Quantities:

A. Toilet Works

SCHOOL GIRLS TOILET					
	Description of item	**Quantity**	**Unit**	**Rate**	**Amount**
1	**TERMITE TREATMENT**				
	Anti termite treatment to be done in a specialized manner.				
	Material -				
	1 SQM =250 GM				
	water = 5L				
a	Total material 140	5	Liter	850	4250
b	water - 140 L	25	Liter	2.85	71.25
c	Labour - 200 L / Labour				
	Total Labour= 15	8	Labour	600	4800
		TOTAL-			9121.25
2	**EXCAVTION FOR FOUNDATION**				
	SOIL manually/ by mechanical means including disposal of soil within 50 metres lead as per direction of Engineer	21CUM			
a	JCB-	3	HOUR	1200	3600
b	EXCAVATION and dressing manually by Labour +	912	CFT	5	4560

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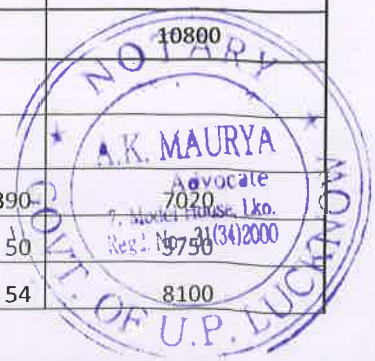
		TOTAL-			**8160**
3	**FOOTING-**				
	Footing PCC -P.C.C work 4" to 5" thickness M-10	1CUM			
a	Cement Bag	8	BAG	390	3120
b	Duest -	25	CFT	50	1250
c	Rodi-	50	CFT	54	2700
d	Labour-	9	Labour	600	5400
e	Meson	3	Labour	800	2400
		TOTAL-			**14870**
4	**Footing rainforced steel**				
a	Steel 12 MM	85	KG	65	5525
b	Straightening, cutting, bending, placing	85	KG	6	510
c	Loading / unloading labour	85	KG	3	255
d	Bending wire	10	KG	100	1000
	Footing Concrete - Precast reinforced cement concrete M - 25	1.75CUM			
a	Cement Bag -	11	BAG	390	4290
b	Dust -	85	CFT	50	4250
c	Rodi-	120	CFT	54	6480
d	Labour-	15	Labour	600	9000
e	Meson	3	Labour	800	2400
		TOTAL-			**33710**
5	**PLINTH BEAM BLOW COLUMN PEDESTAL RETENING WALL BASEMENT**				
	SHUTTERING -				
a	**Labour**-Providind and fixing shuttering loading and unloading.	180	SQF	15	2700
b	**SHUTTERING**-Providind and fixing shuttering	180	SQF	45	8100
		TOTAL-			10800
	Casting				
a	Precast reinforced cement concrete M - 25	**2.5cum**			
b	Cement Bag -	18	BAG	390	7020
c	Duest -	75	CFT	50	3750
d	Rodi-	150	CFT	54	8100



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	Labour-	15	Labour	600	9000
f	Meson	4	Labour	800	3200
	Steel	**200KG**			
a	12 MM Bar	150	KG	65	9750.00
c	8 MM bar	50	KG	65	3250.00
d	Straightening, cutting, bending, placing	200	KG	6	1200
e	Loading / unloading labour	200	KG	3	600
f	Bending wire	10	KG	100	1000
		TOTAL-			**46870.00**
6	**COLUMN STEEL 6 METER HEIGHT WITH RINGS**				
	Steel	**780KG**			
a	16 MM Bar	500	KG	65	32500.0
b	12 MM Bar	200	KG	65	13000.0
c	8 MM bar	80	KG	65	5200.00
d	Straightening, cutting, bending, placing	780	KG	6	4680
e	Loading / unloading labour	780	KG	3	2340
f	Bending wire	15	KG	100	1500
		TOTAL-			**59220.00**
7	**FOUNDATION PIT BACK FILLING**				
	SOIL manually/ by mechanical means including disposal of soil within 50 metres lead as per direction of Engineer	**24CUM**			
a	JCB-	4	HOUR	1200	4800
b	SOIL manually by Labour	800	CFT	5	4000
		TOTAL-			**8800**
8	**GRADE SLAB BASEMENT**				
	Grade slab 4" thk -Reinforced cement concrete M-15	1.5CUM			
a	Cement Bag -	11	BAG	390	4290
b	Dust -	95	CFT	50	4750
c	Rodi-	190	CFT	54	10260
d	Labour-	15	Labour	600	9000
e	Water cement Retio=042 to.6 - 30L/ bag	75	Liter	3	225
f	Admixture	3	Liter	600	1800
g	Meson	3	Labour	800	2400
		TOTAL-			32725
	STEEL				
	Grade slab rainforced steel - Structural steel rainforced work for RCC floor plinth level including cutting, coat of approved steel primer all complete.Steel RATHI or equivalent shall be used as per structural designer's drawing.	**95KG**			

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A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

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Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024

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	8 MM BAR	95	KG	68	6460
b	Straightening, cutting, bending, placing	95	KG	6	570
c	Loading / unloading labour	95	KG	3	285
d	Bending wire	5	KG	100	500
		TOTAL			**7815**
9	**BRICK WORK**				
	Brick Masonry - Brick Work with common burnt clay F.P.S. (non moduler) brick of class designnation 9" in super structure blew plinth level upto footing level in all shapes and sizes in cement motar 1:6 (1 cement :6 coarse sand)	**11.6 CUM**			
a	Brick	6247	NOS	9	56223
b	Cement	15	BAG	390	5850
c	Dust -	125	CFT	50	6250
d	Labour-	45	Labour	600	27000
e	Mason	10	Labour	800	8000
f	Water	550	Liter	2.85	1567.5
		TOTAL			**104890.50**
10	**DOOR LINTEL ALL FLOOR**				
	SHUTTERING				
a	**Labour**-Providind and fixing shuttering loading and unloading.	18	SQF	15	270.00
b	**SHUTTERING**-Providind and fixing shuttering	18	SQF	45	810
		TOTAL			**1080.00**
	DOOR LINTEL STEEL ALL FLOOR				
	Rainforced steel - Structural steel rainforced work for RCC for lintel beam .	**25KG**			
a	Steel 12 MM BARS	25	KG	65	1625
b	Straightening, cutting, bending, placing	25	KG	6	150
c	Loading / unloading labour	25	KG	3	75
d	Bending wire	1	KG	100	100
		TOTAL-			**1950**
	RCC DOOR LINTEL CASTING ALL FLOOR				
	Reinforced cement concrete - Reinforced cement concrete ar per drawing.M-25	**0.1CUM**			
a	Cement Bag -	0.5	BAG	390	195
b	Duest -	5	CFT	50	250
c	Rodi-	10	CFT	54	540
d	Water cement Retio=042 to.6 - 30L/ bag	5	Liter	3	15

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	Mason-	2	Labour	800	1600
f	Labour-	3	Labour	600	1800
		TOTAL-			**4400**
	SLAB CASTING				
	Rainforced steel - Structural steel rainforced work for RCC for lintel beam .	**245KG**			
a	Steel 16 MM BARS	50	KG	65	3250
b	Steel 12 MM BARS	150	KG	65	9750
c	Steel 8 MM BARS	45	KG	65	2925
d	Straightening, cutting, bending, placing	245	KG	6	1470
e	Loading / unloading labour	245	KG	3	735
f	Bending wire	15	KG	100	1500
		TOTAL-			**19630**
	SHUTTERING				
a	**Labour**-Providind and fixing shuttering loading and unloading.	150	SQF	10	1500.00
b	**SHUTTERING**-Providind and fixing shuttering	150	SQF	45	6750
		TOTAL-			**8250.00**
11	**ELETRICAL**				
a	**ELETRICAL SALB CONDUITS** - Providing and fixing electrical conduits before RCC slab casting	150	SQF	120	18000
b	**CONDUITS AND BOXC** - Wiring for light point /fan point /exhaust fan point/call bell point with 1.5 squre mm FRLS PVC insulated copper condector single core cable in serface/ recessed midiume class PVC cunduit				
C	Complete Conduiting, wiring, boxing, flexible pipes, junction boxes, tee, switches, sockets, etc complete in the new areas otherwise only changing the existing & replacing with boxes for modular switches(make- wire Hevells- FINOLAX and swiches-Wipro North West,crabtree)				
d	Exhaust fan max Rs 500/- 800/-shall also be provided in TOILET..	2	EACH	650	1300.0
e	Ceiling led 9to12w Hyglow make lights of good quality max Rs up to 300-500 /-- shall be provided.	6	EACH	450	2700.0
f	Wall led 20to40w Philips make lights of good quality max Rs up to 200-500 /-- shall be provided.	4	EACH	450	1800.0
g	Provided and fixing to be made for 25 ltr geyser in toilet.	1	EACH	7700	8800.0
		TOTAL-			**32600**
12	**WATER SUPPLY AND PLUMBING**				

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GSTIN/UIN: 07AAFCA5597E1ZJ

a	Providing and fixing Chlorinated Polyvinyl Chloride (CPVC) pipes, having thermal stability for hot & cold water supply, including all CPVC plain & brass threaded fittings, i/c fixing the pipe with clamps at 1.00 m spacing. This includes jointing of pipes & fittings with one step CPVC solvent cement and the cost of cutting chases and making good the same including testing of joints complete as per direction of Engineer in Charge.Concealed work, including cutting chases and making good the walls etc. mm nominal outer dia Pipes				
b	**RAIN WATER-** Providing and fixing 100 mm diameter pipe				
c	**CHAMBER** - Constructing masonry Chamber450x450x50 cm inside, in brick work in cement mortar 1:4 (1 cement :4 coarse sand) for stop cock, with C. I. surface box 100x100 x75 mm (inside) with hinged cover fixed in cement concrete slab 1:2:4 mix (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size), i/c necessary excavation, foundation concrete 1:5:10 (1 cement : 5 fine) sand : 10 graded stone aggregate 40mm nominal size) and inside plastering with cement mortar 1:3 (1 cement : 3 coarse sand) 12mm thick, finished with a floating coat of neat cement complete as per standard design	110	SQF	850	93500
d	Providing and fixing wash basin with C.I. brackets, 15 mm C.P. brass pillar taps, 32 mm C.P. brass waste of standard pattern, including painting of fittings and brackets, cutting and making good the walls wherever require: White Vitreous Wash basin size 630x450 mm with a pair of 15 mm C.P. brass pillar taps (02Nos				
e	1. Providing and fixing W.C floor mount Rs.6000-9000 (01 nos)	1	nos	8500	8500
f	2. Providing and fixing washbesin with pedistial Rs.5000-7000 (01 nos)	1	nos	6500	6500
g	3. Providing and fixing urinal for m.toilet with pedestal Rs.3000-4000 (02nos)	2			
h	4. Waste pipes (SWR SYSTEM)PVC PIPE 3" / 4" of Prakash brand only.	4	nos	2500	10000
i	5. Providing and fixing paper holder soapdish	1	nos	2500	2500
j	6. Waterproofing on toilet walls	54	sqf	65	3510
k	7. Mirror (2 x 3 sqft) - 01 Nos	1	nos	2500	2500

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GSTIN/UIN: 07AAFCA5597E1ZJ

	8. Health Faucet Set - 01 Nos	1	nos	1150	1150
		TOTAL-			128160
13	**PLASTER WORK 12 MM THICK**				
	Plaster work 20 mm thick (1:4)-Detail of cost for 12mm cement plaster 1:4 (1 cement :4 sand) = 10 sqm or 1.15 bags of cement used in the mix. Cement required for 10 sqm = 58.KGkg. Water proofing material required @ 1 kg per 50 kg of cement = 100 GM.				
a	Interior plaster stilt area.	640	SQF	75	48000
b	Exterior plaster	540	SQF	85	45900
		TOTAL-			93900
	Door				
a	Cost of Flush Door with aluminum handle Al- drop for locking arrangements. (2.5ft X 7ft) 1 Nos.	1	Nos	8500	8500
b	Cost of Flush Door with aluminum handle Al- drop for locking arrangements. (3.5ft X 7ft) 1 Nos.	1	Nos	9500	9500
		TOTAL-			18000
	MARBLE AND GRANITE WORK				
a	Floor Tiles size (2'-0" x2'-0") @70-80 toilet (make ,somany)	110	SQF	250	27500
b	Wall Tiles Size (2'-0" x 1'-0") kitchen,Toilet 8'-0" hight (make ,somany)	432	SQF	250	108000
		TOTAL-			135500
	PAINT & PUNNING				
a	Pop Punning 2 mm thk Punning coat all wall and ceiling.	380	SQF	35	13300
b	Painting with synthetic enamel paint of approved brand and manufacture of required colour to give an even shade.(make-asian,Berger,Dulux)	920	SQF	45	41400
		TOTAL-			54700
21	**BRICK COBA TERRACE**				
a	Water proofing casting work 2 layer	150	SQF	55	8250
b	Cement molding work 3"to 6"	150	RF	25	3750
c	Brick coba 3" thk work	150	SQF	18	2700
d	Water proofing gunaiting work	150	SQF	45	6750
e	P.C.C work 2" to 3" thickness	150	SQF	85	12750
		TOTAL-			34200
	Grand Total Amount (A)				**869351.75**

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NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(14)2020
COURT OF U.P. LUCKNOW

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Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

SCHOOL STAFF HANDICAPPED TOILET

CIVIL ESTIMATE

	Description of item	Quantity	Unit	Rate	Amount
1	**TERMITE TREATMENT**				
	Anti termite treatment to be done in a specialized manner.				
	Material -				
	1 SQM =250 GM				
	water = 5L				
a	Total material 140	6	Liter	850	5100
b	water - 140 L	30	Liter	3	90
c	Labour - 200 L / Labour				
	Total Labour= 15	9	Labour	600	5400
		TOTAL-			**10590**
2	**EXCAVTION FOR FOUNDATION**				
	SOIL manually/ by mechanical means including disposal of soil within 50 metres lead as per direction of Engineer	32CUM			
a	JCB-	5	HOUR	1200	6000
b	EXCAVATION and dressing manually by Labour +	1120	CFT	5	5600
		TOTAL-			**11600**
3	**FOOTING-**				
	Footing PCC -P.C.C work 4" to 5" thickness M-10	1.5CUM			
a	Cement Bag -	12	BAG	390	4680
b	Duest -	35	CFT	50	1750
c	Rodi-	70	CFT	54	3780
d	Labour-	12	Labour	600	7200
e	Meson	3	Labour	800	2400
		TOTAL-			**19810**
4	**Footing rainforced steel**				
a	Steel 12 MM	120	KG	65	7800

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b	Straightening, cutting, bending, placing	120	KG	6	720
c	Loading / unloading labour	120	KG	3	360
d	Bending wire	12	KG	100	1200
	Footing Concrete - Precast reinforced cement concrete M - 25	2.25CUM			
a	Cement Bag -	16	BAG	390	6240
b	Dust -	115	CFT	50	5750
c	Rodi-	130	CFT	54	7020
d	Labour-	21	Labour	600	12600
e	Meson	6	Labour	800	4800
		TOTAL-			**46490**
5	**PLINTH BEAM BLOW COLUMN PEDESTAL RETENING WALL BASEMENT**				
	SHUTTERING -				
a	**Labour**-Providind and fixing shuttering loading and unloading.	240	SQF	15	3600
b	**SHUTTERING**-Providind and fixing shuttering	240	SQF	45	10800
		TOTAL-			**14400**
	Casting				
a	Precast reinforced cement concrete M - 25	**3.5cum**			
b	Cement Bag -	24	BAG	390	9360
c	Duest -	115	CFT	50	5750
d	Rodi-	130	CFT	54	7020
e	Labour-	15	Labour	600	9000
f	Meson	4	Labour	800	3200
	Steel	**2350KG**			
a	12 MM Bar	175	KG	65	11375.00
c	8 MM bar	60	KG	65	3900.00
d	Straightening, cutting, bending, placing	235	KG	6	1410
e	Loading / unloading labour	235	KG	3	705
f	Bending wire	12	KG	100	1200
		TOTAL-			**52920.00**
6	**COLUMN STEEL 6 METER HEIGHT WITH RINGS**				
	Steel	**780KG**			
a	16 MM Bar	500	KG	65	32500.00
b	12 MM Bar	200	KG	65	13000.00
c	8 MM bar	80	KG	65	5200.00
d	Straightening, cutting, bending, placing	780	KG	6	4680

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e	Loading / unloading labour	780	KG	3	2340
f	Bending wire	15	KG	100	1500
		TOTAL-			59220.00
7	**FOUNDATION PIT BACK FILLING**				
	SOIL manually/ by mechanical means including disposal of soil within 50 metres lead as per direction of Engineer	28CUM			
a	JCB-	5	HOUR	1200	6000
b	SOIL manually by Labour	938	CFT	5	4690
		TOTAL-			10690
8	**GRADE SLAB BASEMENT**				
	Grade slab 4" thk -Reinforced cement concrete M-15	2CUM			
a	Cement Bag -	14	BAG	390	5460
b	Dust -	125	CFT	50	6250
c	Rodi-	250	CFT	54	13500
d	Labour-	15	Labour	600	9000
e	Water cement Retio=042 to.6 - 30L/ bag	75	Liter	3	225
f	Admixture	4	Liter	600	2400
g	Meson	3	Labour	800	2400
		TOTAL-			39235
	STEEL				
	Grade slab rainforced steel - Structural steel rainforced work for RCC floor plinth level including cutting, coat of approved steel primer all complete.Steel RATHI or equivalent shall be used as per structural designer's drawing.	105KG			
a	8 MM BAR	105	KG	68	7140
b	Straightening, cutting, bending, placing	105	KG	6	630
c	Loading / unloading labour	105	KG	3	315
d	Bending wire	6	KG	100	600
		TOTAL			8685
9	**BRICK WORK**				
	Brick Masonry - Brick Work with common burnt clay F.P.S. (non moduler) brick of class designnation 9" in super structure blew plinth level upto footing level in all shapes and sizes in cement motar 1:6 (1 cement :6 coarse sand)	15 CUM			
a	Brick	8690	NOS	9	78210
b	Cement	21	BAG	390	8190
c	Dust -	140	CFT	50	7000
d	Labour-	50	Labour	600	30000

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	Mason	12	Labour	800	9600
f	Water	550	Liter	3	1650
		TOTAL			**134650.00**
10	**DOOR LINTEL ALL FLOOR**				
	SHUTTERING				
a	**Labour**-Providind and fixing shuttering loading and unloading.	24	SQF	15	360.00
b	**SHUTTERING**-Providind and fixing shuttering	24	SQF	45	1080
		TOTAL			**1440.00**
	DOOR LINTEL STEEL ALL FLOOR				
	Rainforced steel - Structural steel rainforced work for RCC for lintel beam .	**30KG**			
a	Steel 12 MM BARS	30	KG	65	1950
b	Straightening, cutting, bending, placing	30	KG	6	180
c	Loading / unloading labour	30	KG	3	90
d	Bending wire	1.5	KG	100	150
		TOTAL-			**2370**
	RCC DOOR LINTEL CASTING ALL FLOOR				
	Reinforced cement concrete - Reinforced cement concrete ar per drawing.M-25	**.3CUM**			
a	Cement Bag -	0.3	BAG	390	117
b	Duest -	6	CFT	50	300
c	Rodi-	12	CFT	54	648
d	Water cement Retio=042 to.6 - 30L/ bag	6	Liter	3	18
e	Mason-	2	Labour	800	1600
f	Labour-	3	Labour	600	1800
		TOTAL-			**4483**
	SLAB CASTING				
	Rainforced steel - Structural steel rainforced work for RCC for lintel beam .	**285KG**			
a	Steel 16 MM BARS	60	KG	65	3900
b	Steel 12 MM BARS	175	KG	65	11375
c	Steel 8 MM BARS	50	KG	65	3250
d	Straightening, cutting, bending, placing	285	KG	6	1710
e	Loading / unloading labour	285	KG	3	855
f	Bending wire	15	KG	100	1500
		TOTAL-			**22590**

SHUTTERING

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a	**Labour**-Providind and fixing shuttering loading and unloading.	225	SQF	10	2250.00
b	**SHUTTERING**-Providind and fixing shuttering	225	SQF	45	10125
		TOTAL-			**12375.00**
11	**ELETRICAL**				
a	**ELETRICAL SALB CONDUITS** - Providing and fixing electrical conduits before RCC slab casting	225	SQF	120	27000
b	**CONDUITS AND BOXC** - Wiring for light point /fan point /exhaust fan point/call bell point with 1.5 squre mm FRLS PVC insulated copper condector single core cable in serface/ recessed midiume class PVC cunduit				
C	Complete Conduiting, wiring, boxing, flexible pipes, junction boxes, tee, switches, sockets, etc complete in the new areas otherwise only changing the existing & replacing with boxes for modular switches(make- wire Hevells- FINOLAX and swiches-Wipro North West,crabtree)				
d	Exhaust fan max Rs 500/- 800/-shall also be provided in TOILET..	2	EACH	650	1300.0
e	Ceiling led 9to12w Hyglow make lights of good quality max Rs up to 300-500 /-- shall be provided.	8	EACH	450	3600.0
f	Wall led 20to40w Philips make lights of good quality max Rs up to 200-500 /-- shall be provided.	5	EACH	450	2250.0
g	Provided and fixing to be made for 25 ltr geyser in toilet.	1	EACH	7500	8800.0
		TOTAL-			**42950**
12	**WATER SUPPLY AND PLUMBING**				
a	Providing and fixing Chlorinated Polyvinyl Chloride (CPVC) pipes, having thermal stability for hot & cold water supply, including all CPVC plain & brass threaded fittings, i/c fixing the pipe with clamps at 1.00 m spacing. This includes jointing of pipes & fittings with one step CPVC solvent cement and the cost of cutting chases and making good the same including testing of joints complete as per direction of Engineer in Charge.Concealed work, including cutting chases and making good the walls etc. mm nominal outer dia Pipes	225	SQF	850	191250
b	**RAIN WATER**- Providing and fixing 100 mm diameter pipe				
c	**CHAMBER** - Constructing masonry Chamber450x450x50 cm inside, in brick work in cement mortar 1:4 (1 cement :4 coarse sand) for stop cock, with C. I. surface box 100x100 x75 mm (inside) with hinged cover fixed in cement concrete slab 1:2:4 mix (1 cement : 2				

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	coarse sand : 4 graded stone aggregate 20 mm nominal size), i/c necessary excavation, foundation concrete 1:5:10 (1 cement : 5 fine) sand : 10 graded stone aggregate 40mm nominal size) and inside plastering with cement mortar 1:3 (1 cement : 3 coarse sand) 12mm thick, finished with a floating coat of neat cement complete as per standard design				
d	Providing and fixing wash basin with C.I. brackets, 15 mm C.P. brass pillar taps, 32 mm C.P. brass waste of standard pattern, including painting of fittings and brackets, cutting and making good the walls wherever require: White Vitreous Wash basin size 630x450 mm with a pair of 15 mm C.P. brass pillar taps (02Nos				
e	1. Providing and fixing W.C floor mount Rs.6000-9000 (02 nos)	2	nos	8500	17000
f	2. Providing and fixing washbesin with pedistial Rs.5000-7000 (02 nos)	2	nos	6500	13000
g	3. Providing and fixing urinal for m.toilet with pedestal Rs.3000-4000 (02nos)	2	nos	4500	9000
h	4. Waste pipes (SWR SYSTEM)PVC PIPE 3" / 4" of Prakash brand only.	6	nos	2500	15000
i	5. Providing and fixing paper holder soapdish	1	nos	2500	2500
j	6. Waterproofing on toilet walls	54	sqf	65	3510
k	7. Mirror (2 x 3 sqft) - 01 Nos	1	nos	2500	2500
l	8. Health Faucet Set - 01 Nos	1	nos	1150	1150
		TOTAL-			**254910**
13	**PLASTER WORK 12 MM THICK**				
	Plaster work 20 mm thick (1:4)-Detail of cost for 12mm cement plaster 1:4 (1 cement :4 sand) = 10 sqm or 1.15 bags of cement used in the mix. Cement required for 10 sqm = 58.KGkg. Water proofing material required @ 1 kg per 50 kg of cement = 100 GM.				
a	Interior plaster stilt area.	940	SQF	75	70500
b	Exterior plaster	540	SQF	85	45900
		TOTAL-			**116400**
	Door				

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(3)2000 GOVT. OF U.P. LUCKNOW

Anant Raj Hotels Private Limited [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024

GSTIN/UIN: 07AAFCA5597E1ZJ

a	Cost of Flush Door with aluminum handle Al- drop for locking arrangements. (2.5ft X 7ft) 1 Nos.	1	Nos	8500	8500
b	Cost of Flush Door with aluminum handle Al- drop for locking arrangements. (3.5ft X 7ft) 1 Nos.	1	Nos	9500	9500
C	Cost of Flush Door with aluminum handle Al- drop for locking arrangements. (4.5ft X 7ft) 1 Nos.	1	Nos	11500	11500
		TOTAL-			29500
	MARBLE AND GRANITE WORK				
a	Floor Tiles size (2'-0" x2'-0") @70-80 toilet (make ,somany)	225	SQF	250	56250
b	Wall Tiles Size (2'-0" x 1'-0") kitchen,Toilet 8'-0" hight (make ,somany)	480	SQF	250	120000
		TOTAL-			176250
	PAINT & PUNNING				
a	Pop Punning 2 mm thk Punning coat all wall and ceiling.	540	SQF	35	18900
b	Painting with synthetic enamel paint of approved brand and manufacture of required colour to give an even shade.(make-asian,Berger,Dulux)	1120	SQF	45	50400
		TOTAL-			69300
21	**BRICK COBA TERRACE**				
a	Water proofing casting work 2 layer	175	SQF	55	9625
b	Cement molding work 3"to 6"	175	RF	25	4375
c	Brick coba 3" thk work	175	SQF	18	3150
d	Water proofing gunaiting work	175	SQF	45	7875
e	P.C.C work 2" to 3" thickness	175	SQF	85	14875
		TOTAL-			39900
	Total Amount (B)				**11,80,758.00**
	Grand Total Amount (A+B)				**INR 24,20,750.00**

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2008
GOVT. OF U.P. LUCKNOW

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B. Painting/Whitewash of School Building

1	Description	Quantity	Unit	Rate	Amount
a	**Painting of School Building:** Providing and applying three coats of White/colour wash to any surface with lime wash prepared from quick lime of best quality by adding blue/colour pigments and glue of approved colour, quality in required quantities at all height and locations as directed including scaffolding, cleaning and fixing of cracks, if any	10000	SQM	46	46,000
		TOTAL-			46,000

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

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Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. **WO/ARHL/25-26/05/07**

GENERAL TERMS AND CONDITIONS:

1. **MATERIALS:**

All materials shall be of the best quality of its type and strictly in conformity with the material and finish described in the specifications enclosed with the tender. You will submit the samples of the relevant material to be used at site to the Project Manager and obtain quality approval from the consultants on the same. No compensation would be granted on account of rejected material.

2. **STORAGE:**

The delivery of the products shall be consistent and scheduled with the progress of the installation work. In case of incoming material with possibility of damage during transit or installation, necessary protective packing shall be provided, to prevent the damage during handling, storage, and installation.

3. **LIABILITY FOR SAFE KEEPING OF MATERIAL AT SITE:**

The liability for safe keeping of material delivered at site is with you. Any damage/loss/theft of the material shall be the responsibility of the contractor and ARHPL shall not be responsible for any extra cost on account of the loss/theft/damage.

4. **ESCALATION:**

Rates for all the items will remain firm for the entire contract and no escalation shall be paid whether on market fluctuation Except for statutory variation in Taxes and Duties.

5. Protection of Work and coordination with other contractors:

You shall protect your work from other contractor's ongoing works and against anticipated accidents at site. No claims against damage of works at site shall be entertained. The cost of protection shall be borne by you. You are responsible for proper coordination of your works with other agencies and shall provide timely clearances for subsequent activities of other trade contractors on the project.

6. Compliance with Procedures:

You shall comply with all the project management procedures being implemented by Project Managers at site and fulfil all the documentation requirements during the supply, installation, testing, commissioning, and handing over/ close-out phases of the project.

7. Make of Equipment:

All equipment, material shall be provided from the list of approved makes as per the contract and shall meet all technical requirements as mentioned therein. However, the selection and approval of make/ technical requirement from the various alternative mentioned in the contract will be on the discretion of the Owner/ Consultant.

8. Quality Assurance / Quality control

You are responsible for the due and proper execution of all the works in accordance with the terms and conditions stipulated under this contract. You shall carry out work under the direction and supervision of Project Managers. Special emphasis shall be given to the work as far as quality and workmanship are concerned. Project Manager's decision with regard to quality of the materials and workmanship shall be final and binding and any materials, equipment not complying with the specifications shall be immediately removed from the site. Any work not acceptable shall be rectified to the complete satisfaction of the Project Manager/ Client/ Architect-Consultant. Quality Objective is to execute and manage projects in accordance with IS Codes, International Standards and Specifications whilst ensuring that statutory and regulatory requirements are compiled with IS Codes, specifications and Related Standards have been mentioned in BOQ. However, if specific Code / specifications have not been mentioned in particular BOQ item, then the BOQ item will be executed as per concerned IS Codes.

A.K. MAURYA
Advocate
7, Model House, Lko.
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9. Liquidated Damages:

The Contractor should adhere to the milestone mentioned vide clause No. 4 under sec - 'Time for completion of work'. If the milestone/ total completion is not achieved by the contractor shall pay the owner half (0.5%) percent of the contract price per week of delay, limited to maximum five percent (5%) of contract price. Inclusive of amounts, increase or decrease, in respect of change order, by way of Liquidate damages for each week that the milestone work is incomplete in any way whatsoever after the date assigned for completion of the milestone work. Extension if allowed must be obtained in writing from the project manager / Owner's representative well in advance of completion dates.

10. Debris Disposal:

You shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis to the designated location as approved by Client/ Project Manager. Under no circumstances will the debris be thrown on the pavement outside the construction site or stacked in adjacent properties without proper permission from the authorities. You will be responsible for any penalty levied by the local authority on this account.

11. STATUTORY REQUIREMENTS & LOCAL ISSUES

- Vendor shall be responsible for all the statutory compliance like Labor licenses etc. Client shall only provide the necessary document supports.
- Vendor shall handle all the local issues before and during execution of project.

12. PF RESPONSIBILITIES

Vendor shall be responsible for PF benefits of his staff as per the prevailing rules and shall be required to submit proof of compliance with. necessary documents in this regard along with each RA bill.

13. Contractor's Team

A technical team, consisting of qualified engineers and adequate workers, would be deputed to site by you for execution of the work. The technical team shall coordinate with all other such agencies, till such time that the installation is completed & is virtually completed & acceptance of hand over by the owner.

14. EHS compliance

You shall comply with all the EHS requirements, implied or specifically stated in EHS guidelines issued with the tender documents and agree with the imposition of penalty, as determined by Project Manager for the safety violations observed at site.
No personnel shall be permitted at site without proper personal protective equipment and ID cards. Deviations will be viewed seriously and will attract action, as determined by Project Manager, in compliance with the EHS guidelines. For all project related matters, you shall address all your correspondences to our Project Manager. Kindly sign the duplicate copy of this order as a token of your acceptance and return the same for our records. Safe methods of working shall be ensured. The Contractor must strictly observe all Safety Policies, rules and instructions while undertaking the works as stipulated in the Contract and as instructed by the Project Manager on a time-to-time basis. Child labour and children are not permitted inside the site. The Contractor to adhere to all safety procedures and norms ensuring 100% safety from day 1 of start of work at site. The Contractor shall observe all necessary safety precautions to safeguard his personnel, machinery and materials mobilized by him for carrying out the work. He will comply with all requirements of safety norms as per prevailing laws. He shall remain solely responsible for any claims or damages arising out of non-compliance of such safety precautions and would indemnify the ARHPL / Project Manager from any such claims or damages. Adequate protection to be taken up by the Contractor for neighbouring works, services near the vicinity of the Contract works. Any such damage caused by the fault of the Contractor needs to be made good at his own cost. Failing which the Project Manager may engage other agency to do the same and all necessary cost shall be recovered from the payments becoming due to the Contractor. The Contractor shall indemnify the P M C / ARHPL from any risks and cost arising out of any accidents, leading to total or partial loss to the person or property during execution of work and due to non-compliance of rules and regulations of any statutory or Government bodies. The Contractor shall get the approval from the PMC/ ARHPL for all EHS Policy, Quality and Safety Plan. The Contractor shall provide adequate lighting at all work fronts and / or localized zones. Providing of lighting to access routes to such work fronts /localized zones from a safety point of view shall be the absolute responsibility of the Contractor.

NOTARY A.K. MAURYA Advocate 7, Mudit House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

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Order No. **WO/ARHL/25-26/05/07**

15. RESPONSIBILITY OF CONTRACTOR AT CLOSE-OUT

The contractor shall be responsible to ensure that the owner gets all Close-out deliverables on time, at the end of the project. The Close-out deliverables shall include and not limited to
a) Operation and Maintenance Manuals
b) Guarantees/ Warrantees
c) Special warranties
d) Extra material/ Attic stock
e) Training
f) Testing and commissioning reports
g) Contact list
h) Handing over/ taking over certificate duly accepted by the representative of the Owner. Training shall be scheduled in consultation with Project Manager. Contractor shall be responsible to videotape all the training sessions and provide two copies of the recording to Owner representative/ Project Manager, as part of Project Closeout documentation.

16. GST Compliance:

- Before the commencement of work, you shall register under the Goods and Services Tax (GST) as provider of the category of the services or Supply of goods contracted here under and submits a copy of the registration certificate to our finance department.
- Tax Invoices raised to **ARHPL** shall be duly accounted and timely uploaded into GST Network to enable us to avail the Input Tax Credit intime.
- The responsibility of correctly disclosing output supply in tax returns by indicating the correct HSN/ SAC lies with you, so that we can avail credit of the same. Further it is your responsibility to raise a valid tax invoice/ debit note/ credit note as per the law so that the company can avail the benefit of input tax credit on the basis of document furnished. Any loss of input tax credit or any GST liability for tax, interest, or penalty, arising due to delay in compliance or non-compliance with GST provision by you, shall be reimbursed /indemnify us or made good immediately.
- All payments under this contract shall be made after deducting applicable statutory taxes, duties as applicable. Further, payment would be made subject to relevant tax credit being reflected in the GST portal.
- Anti- profiteering: In case of any change in tax laws including GST, if there is any additional benefits available including additional tax credits or any reduction in rate of tax due to GST to the vendor/service provider, the same should be passed on to **ARHPL** appropriately.

17. MISCELLANEOUS

- The Contractor shall adopt best standards of practice during execution. The Contractor must ensure that the highest standards of quality are being achieved.
- Insurance: The Contractor will be required to hold insurance in the form of Freight insurance for all works mentioned in this work order and shall furnish proof of such to the **ARHPL** before commencement of any site works.
- If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, **ARHPL** reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.
- Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.
- Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.
- In the event of death of any of your personnel arising out of any cause occurring at the site, M/s **ARHPL** shall in no way be responsible and that shall keep indemnified **ARHPL** against any claim arising out of such demise from relatives of the concerned personnel.

18. OTHER CONDITIONS:

a. **DISPUTE RESOLUTION/ARBITRATION:** Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes and other

NOTARY A.K. MAURYA Advocate OF U.P. LUCKNOW

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Order No. **WO/ARHL/25-26/05/07**

matters in question between the parties to this Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the non-binding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Bangalore. Demand for arbitration shall be filed in writing with the other party to this Agreement and with the Indian Arbitration Association. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen.

In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance with applicable law in any court having jurisdiction.

b. **FORCE MAJEURE:** Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of The elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

c. **LIMITATION OF LIABILITY:** Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) and including any other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential, and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

d. **NON-SOLICITATION**: Neither party shall offer employment to the employee of the other party during the term of this Agreement nor during the period of two (2) years after the expiry of this Agreement, without the prior written consent of the other party. In case of breach of this clause, the aggrieved party shall be entitled to claim compensation or damages of not less than six months of the gross salary or cost-to-the company of the employee so poached. This is without prejudice to any other action that will be initiated by the aggrieved party to initiate arbitration proceedings under this agreement or any action in court of law.

e. **TERMINATION:** The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 30 days giving valid reasons to the other party.

f. The Vendor shall solely be liable and responsible for due and timely payments/ filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers/ personnel deployed to perform the Services and such workers/ personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers/ personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set *off* such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

g. The Vendor's invoice must be accompanied by all necessary supporting documents evidencing the extent to which work/ services have been provided by the Vendor (and out of pocket expenses, if any if the same has been agreed in writing to be reimbursed by the Client to the Vendor). The invoice will also be accompanied by supporting documents evidencing due and timely

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Order No. **WO/ARHL/25-26/05/07**

payment of all salaries and deposit of all social security contributions in respect of the workers / personnel deployed for the invoice period. It is clarified that if the Vendor fails to submit records to the satisfaction of the Client, the Client shall have the right to withhold payments till such details are provided to Client's satisfaction, and for any such delay the Client will not be liable to for any penalties, interest, damages and will not be in breach of its obligations under this PO.

h. **MISCELLANEOUS:** Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

19. ANTI BRIBERY

19.1 Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

19.2 Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.

19.3 Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold any and all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

20. Whistle-blower

Vendor shall communicate immediately to Compliance@hiparks.com case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor. Buildwell Enterprises has complied with all the rules and regulations of to the Prevention of Corruption Act, 1988, as amended; the Indian Penal Code; and the Companies Act, 2013, as amended and anti-bribery or anti-corruption policies as adopted by the Company (collectively referred to as the "Anti-Corruption Laws"), and will not take any actions in violation of any Anti-Corruption Laws in relation to the use of the Licensed Premises/ engagement scope & services or transactions as may be contemplated under this Agreement**; Buildwell Enterprises** will not use, transact in or transfer, any monies to satisfy its obligations under this Agreement that reflect the proceeds of crime or are derived from any unlawful activities; and it will at all times continue to comply with, all applicable requirements of the Indian Prevention of Money Laundering Act, 2002; and Buildwell Enterprises is not subject to any sanction administered by the Office of Foreign Assets Control of the United States Treasury Department (referred to as "US Economic Sanctions") and has not engaged in, nor will engage in, any business activities with or for the benefit of any persons or entities that are subject to US Economic Sanctions. The Colliers acknowledges that if it becomes a designated person or entity with whom transactions are prohibited under US Economic Sanctions, the Company may terminate this Agreement with immediate effect.

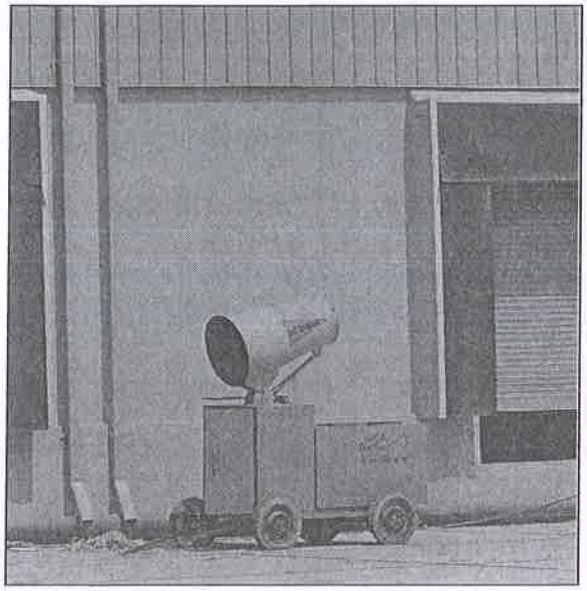
21. INDEMNITY

Vendor shall indemnify and keep the employer indemnified from and against any loss, damage, expense (including legal costs on a full indemnity basis) or liability (whether criminal or civil) and costs of settlement suffered or incurred by us due to any neglect or default by you agents, employees, Partners, directors or representatives of you or due to any breach of understanding & loss, regulation and other statutory requirements in force in the territory or any other reason so long as such loss, expense, damage fees or costs resulted from the acts, operations or negligence of the vendor.

NOTARY
A.K. MAURYA
Advocate
7, Modal House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANNEXURE-III
PHOTOGRAPHS OF DUST MITIGRATION MEASURES TAKEN AT SITE

NOTARY
A.K. MAURYA
Advocate
Govt. of U.P. Lucknow



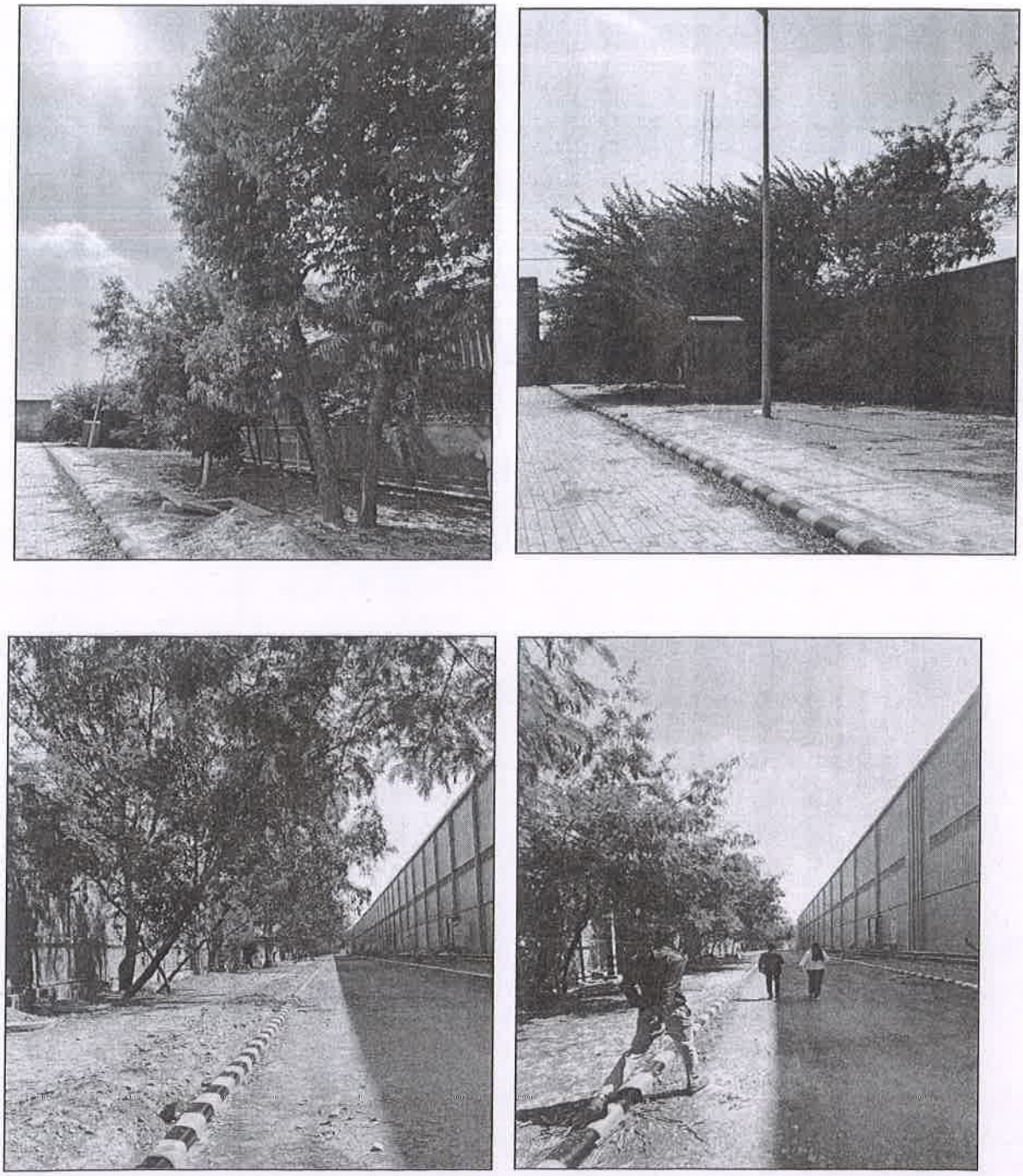
Photograph of Anti Smog Gun

Photograph of Water Sprinkling

Photograph of covered loose material

Photograph of Green Belt Developed at site

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW



Photograph of Green Belt Developed at site

NOTARY
A.K. MAURYA
Advocate
Govt. of U.P. Lucknow

ANNEXURE-IV
DETAIL EXPENDITURE OF EMP

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
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COST OF ENVIRONMENT MANAGEMENT PLAN					
S No	Description	2022	2023	2024	Total
1	Landscaping	-	-	17.53	**17.53**
		-	-	5.75	**5.75**
		--	-	10.16	**10.16**
2	Waste Water Management	-	5.59	-	**5.59**
3	Air Management (Inclusive of PM Sensor Costing, Subscription)	-	-	-	**0**
		-	0.64	0.17	**0.81**
4	Solid Waste Management	-	43.99		**43.99**
5	Rain Water Harvesting	-	-	38.75	**38.75**
6	Environment Monitoring (ASG, Six Monthly Submissions, Dust Mitigation measures)	-	4.21	1.68	**5.89**
		-	-	1.18	**1.18**
		-	-	-	**0**
7	Miscellaneous	-	-	15.53	**15.53**
8	CCTV for real time monitoring	1.6	-	0.71	**2.31**
		-	-	-	**0**
Total		**1.6**	**54.43**	**91.46**	**147.49**

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Advocate
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HORIZON INDUSTRIAL PARKS

WO No. :-WO/WDIICI/23-24/10/14
Amendment No. :-1

WO Amendment

WO Creation Date: Oct 25, 2023

Project Name	West Delhi II
Sub-Project Name	Common Infra
Amendment No.	1
Contractor Name	Era Hydrobiotech Energy Pvt Ltd.
Work Category	Civil Infra Works
Description	SITC (Containerized) of 12KLD STP w ith HDPE Treated Water Tanks (2Nos.-6KL) and Online Monitoring system Jindpur II
WO Start Date	Nov 01, 2023
WO End Date	Dec 31, 2023
Original WO Value (Incl. Tax)	Rs.34,07,393.00
Last Amended WO Value (Incl. Tax)	Rs.34,07,393.00
Amendment WO value (Incl. Tax)	Rs.43,99,040.00
Differential Amount (Amendment - Original) (Incl. Tax)	Rs.9,91,647.00
Differential Amount (Amendment - Last Amended) (Incl. Tax)	Rs.9,91,647.00

Tax Additions:

Tax Category	Addition Tax	Percentage	Tax Type	Percentage of WO Value	Tax Amount
IGST	IGST Input - DL @ 18%	18.00000	Exclusive	100	6,71,040.00

Tax Deductions:

Tax Category	Deduction Tax	Percentage

For Anant Raj Hotels Private Limited

Authorized Signatory

Horizon Industrial Parks Private Limited ★ Mumbai

Accepted & Confirmed

For Era Hydrobiotech Energy Pvt Ltd.

Authorized Signatory

NOTARY ★ A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 ★ GOVT. OF U.P. LUCKNOW

Modified BOQ Details:

HORIZON INDUSTRIAL PARKS

WO No. :-WO/WDIICI/23-24/10/14
Amendment No. :-1

Modified Display	Modified BOQ Description	UOM	Rate	Original Po Quantity	Privious Amendment Quantity	Amended Quantity	Total Quantity	Original Po Amount	Privious Amendment Amount	Amended Amount	Total Amount
WDII/WDIICI/260/1	SITC of 30 KLD (Containerised STP plant) along with Online monitoring system and Treated water Tanks		0.00		0.00				0.00		
	Design, supplying, installing, testing & commissioning of MBBR based Sewage Treatment Plant of capacity 12 KLD complete with all static and rotary equipments excluding excavation, back filling & disposal of surplus earth /Civil construction work for the following duty: complete with all electromechanical equipements like cabling, terminations, cable tray, electrical panel for STP plant . Extra claim for any of the items if required while execution will not be entertained.	set	2251621.00		1.00	0.00	1.00		2251621.00	-2251621.00	0.00
	HDPE tank of 6KL each	nos	48000.00		2.00	0.00	2.00		96000.00	-96000.00	0.00

Deleted BOQ Details:

Deleted BOQ Display No	Deleted BOQ Description	BOQ Unit	Deleted BOQ Qty	Deleted BOQ Rate	Deleted BOQ Amount

Added BOQ Details:

Added BOQ Display No	Added BOQ Description	Added BOQ Unit	Added BOQ Qty	Added BOQ Rate	Added BOQ Amount
WDII/WDIICI/260/1	SITC of 30 KLD (Containerised STP plant) along w ith Online monitoring system and Treated w ater Tanks	set	0.00000000	0.00	0.00
	Design, supplying, installing, testing & commissioning of MBBR based Sew age Treatment Plant of capacity 30 KLD complete w ith all static and rotary equipment's excluding excavation, back filling & disposal of surplus earth /Civil construction w ork for the follow ing duty: complete w ith all electromechanical equipment's like cabling, terminations, cable tray, electrical panel for STP plant . Extra claim for any of the items if required w hile execution w ill not be entertained. This also includes supply & installation of Treated w ater Tanks of 25KL of Zinc-Alume Tanks -2 Nos. as per the standard specifications complete.	set	1.00000000	30,38,000.00	30,38,000.00
	Transport charges including Insurance , Loading , Unloading , loading & boarding of the persons responsible for Installation and commissioning of Plant.	LS	1.00000000	1,50,000.00	1,50,000.00
Amendment WO value (Incl. Tax)				**Rs.43,99,040.00**	

* Please note that all Terms & Conditions w ill remain same as per the original w ork order.

Note: *

NOTARY A.K. MAURYA Advocate 7, Market House, Lko. Regd. No- 31/34/2000 GOVT. OF U.P. LUCKNOW

HORIZON
INDUSTRIAL PARKS

Invoice To

Anant Raj Hotels Private Limited

SECOND FLOOR, E-4, DEFENCE COLONY,,Delhi-110024,Delhi,India

GST :07AAFCA5597E1ZJ

PAN : AAFCA5597E

State Name : Delhi

Work Order

Work Order No.: WO/WDIISAP/23-24/2/1	**Date :Feb 12, 2024**
Amendment No.: Original Work Order	**Amendment Date :**

Vendor Details

M/s Perfact Researchers Pvt. Ltd

506, 5th Floor, NN Mall, Mangalam Place, Sector -3, Rohini, New Delhi,New Delhi-110085,Delhi,India

GST : 07AAFCP1309P1Z7

PAN : AAFCP1309P

State Name : Delhi

Particulars	SAC Code	Amount (INR)
Dust Mitigation Audit from Jan 24 to June 24		1,00,000.02
CGST Input - DL @ 9%		9,000.00
SGST Input - DL @ 9%		9,000.00
Total		1,18,000.02
Amount In words : Rupees: One Lakh Eighteen Thousand and Two Paise ONLY		
		E. & O.E
Annexure-1 : Terms & Conditions		
Annexure -2 BOQ		

Accepted & Confirmed

For M/s Perfact Researchers Pvt. Ltd

For Anant Raj Hotels Private Limited

Perfact Researchers Private Limited DELHI

NOTARY A.K. MAURYA Advocate Regd. No- 31/3412000 GOVT. OF U.P. LUCKNOW

TERMS & CONDITIONS OF THE WORK ORDER

A) SCOPE OF WORK:

Dust Mitigation Measures for Construction of Warehouse at Village Jindpur,

B) Special Conditions of Contract

1	Payment Terms	a 20% On submission of Report Jan, 2024 b 15% On submission of Report Feb, 2024 c 15% On submission of Report Mar, 2024 d 15% On submission of Report Apr, 2024 e 15% On submission of Report May, 2024 f 20% On submission of Report Jun, 2024
2	SCOPE OF WORK	1. Compliance of Dust Mitigation Norms 2. Self Determination of Dust Control Measures 3. Registration on Portal 4. Site visits to conduct complete survey and gather primary data for dust mitigation aspects 5. Preparation of monthly Dust Mitigation Audit Report 6. Submission of Dust Mitigation Report at PCB Portal (We will submit total 12 reports in six month)

C) GENERAL CONDITIONS:

Annexure II - Bill of Quantities

Sl No	Description Of Item	UOM	SAC	Quantity	Rate (INR)	Amount (INR)
1		-		-	-	-
1.1	Dust Mitigation Audit from Jan 24 to Juneâ€™24	nos		6.000	16,666.67	1,00,000.02
-		-		-	-	1,00,000.02
	CGST Input - DL @ 9%					9,000.00
	SGST Input - DL @ 9%					9,000.00
	Work Order Gross value					1,18,000.02

Perfact Researchers Private Limited DELHI

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(3)2000 GOVT. OF U.P. LUCKNOW

PURCHASE ORDER

Invoice To	Voucher No.	Dated
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY, DELHI, South Delhi, Delhi, 110024 GSTIN/UIN: 07AAFCA5597E1ZJ State Name : Delhi, Code : 07 E-Mail : contactus@hiparks.com	**PO/ARHL/23-24/07/01**	**20-Jul-23**
		Mode/Terms of Payment **NEFT/RTGS**
	PO No. **PO/ARHL/23-24/07/01**	PO Date **20-Jul-23**
	Dispatched through	Destination
Supplier (Bill from) **M/s Perfact Solutions** 504, 5th Floor, NN Mall, Mangalam Place, Sector - 3, Rohini., New Delhi - 110085 GSTIN/UIN : 07AAHFP5328H1Z5 PAN/IT No : AAHFP5328H State Name : Delhi, Code : 07	Terms of Delivery	

Sl No.	Description of Services	HSN/SAC	GST Rate	Due on	Quantity	Rate	per	Amount
1	**Six monthly Compliance will be submitted June - 2023 & December - 2023**	998393	18 %	*20-Jul-23*	**2 Nos**	50,000.00	Nos	**1,00,000.00**
2	**Environmental Monitoring for Ambient Air Quality, Ambient Noise Quality, Water Quality & Soil Quality (1 SAMPLE OF EACH)**	998393	18 %	*20 Jul 23*	**2 Nos**	19,000.00	Nos	**38,000.00**
3	**Transportation To collect the samples from site it will be done for June & Dec Compliance**	998393	18 %	*20-Jul-23*	**2 Nos**	2,000.00	Nos	**4,000.00**
								1,42,000.00
	CGST Input-DL					*9*	%	**12,780.00**
	SGST Input-DL					*9*	%	**12,780.00**
	Total				**6 Nos**			**₹ 1,67,560.00**

Amount Chargeable (in words) *E. & O.E*

INR One Lakh Sixty Seven Thousand Five Hundred Sixty Only

Company's PAN : **AAFCA5597E**

Declaration

a) Unless otherwise specified prices are net, and items shall be inspected at site.
b) Items shall be brought with challans & invoices.
c) It shall be responsibility of the supplier to replace non -confirming and damaged item within a period of 15 days.
d) Items shall be covered under the manufacture's standard warranty clause and supplier shall undertake to replace the item free of charge, should it fail due to defective design or poor workmanship.
e) In case of delay in delivery, liquidated damages not amounting to penalty @0.5% per week subject to maximum of 5% value of the order shall be levied.
f) In case of dispute the decision of Authorised person of ANATH RAJ HOTEL PVT LTD, shall be final and binding on both the parties.
g) General and Specific T&Cs annexed to this PO forms an integral part of the PO.

NOTARY
A.K. MAURYA
Advocate
7, Mortel House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

for Anant Raj Hotels Private Limited

Authorised Signatory

SUBJECT TO KARNATAKA JURISDICTION

Anant Raj Hotels Private Limited

No : PO/ARHL/23-24/07/01 **PO Date :** 20-Jul-23

For the purpose of this Purchase Order (PO)

Payment Terms:

50% on Submission of June - 2023 Compliance Report.

50% on Submission of Dec- 2023 Compliance Report.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

Authorised Signatory

Date :

Created By :

HORIZON INDUSTRIAL PARKS

Invoice To	Ship To
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY,,Delhi-110024,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi	Anant Raj Hotels Private Limited Site Address: Khasra No. 38/ 1,2, 3, 7, 8, 9, 10, 11, 12, 26, 39/ 3, 4, 5, 6, 7, 8, 26 Village Jindpur, Tehsil Narela, ,Delhi-110036,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi

Work Order

Work Order No.: WO/WDIICI/23-24/12/2	Date :Dec 28, 2023
Amendment No.: Original Work Order	Amendment Date :

Vendor Details

Era Hydrobiotech Energy Pvt Ltd.

Survey Number 1, Berry's Avenue II, Ram Indu Park, Baner Road, Baner.,Pune-411045,Maharashtra,India

GST : 27AABCE7572P1ZZ

PAN : AABCE7572P

State Name : Maharashtra

Particulars	SAC Code	Amount
Work order for SITC of 10 KLD - (Water Treatment Plant) for Jindpur -2.		4,73,800.00
IGST Input - DL @ 18%		85,284.00
Total		5,59,084.00
Amount In words : Rupees: Five Lakh Fifty Nine Thousand Eighty Four		
		E. & O.E
Annexure-1 : Terms & Conditions		
Annexure -2 BOQ		

For Anant Raj Hotels Private Limited

Authorized Signatory

Accepted & Confirmed

For Era Hydrobiotech Energy Pvt Ltd.

Authorized Signatory

Anant Raj Hotels Pvt. Ltd. Delhi

NOTARY A.K. MAURYA Advocate 7, Mortal House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

ANNEXURE-1 : TERMS & CONDITIONS OF THE WORK ORDER		
A) SCOPE OF WORK: Work order for SITC of 10 KLD - (Water Treatment Plant) for Jindpur -2.		
B) Special Conditions of Contract		
1	Payment Terms	1.30% Advance payment along with Work Order against Proforma Invoice. 2. 50% against the supply of Materials on pro rata basis. 3. 15% against the Installation. 4. 5% against the Testing, commissioning & Handover.
2	Contract Value	The total contract value for the above said work amounts to Rs. 5,59,084/-. (INR Five lakhs Fifty nine thousand and eighty four only.) This amount is inclusive of GST, other duties, levies, local taxes, and applicable taxes as per the State and Central Government Authorities. The contract value also includes required Insurances, wastages, Freights, loading and unloading charges, tools, tackles, sundries, contingencies, safety and Quality requirements as prescribed. Any change in existing taxes will be adjusted or changed as per the taxes applicable at the time imposed by the government Authorities
3	Time of completion of works	The scope of work under this contract to be completed within 60 days from the date of place of work order. Loading and unloading and shifting of the material at desired place is in vendors scope.
4	Running Account Bill Submission and Payments timeline	RA Bills once submitted the payment shall be released within 30 days from the date of Submission of Technically correct bill with all supporting Documents. For Final bill, the payment shall be released within 60 days from the date of submission of bill.
5	Performance Bank Guarantee	NA
6	Retention Money	5% Retention will be hold on Gross Certified amount (Basic +GST) from every R.A. bill and same will be released after successfully completion of DLP i.e 12 months or against submission of PBG for equivalent amount, valid till completion of DLP.
7	Defects Liability Period (DLP)	The Vendor is responsible for rectification of any defect within One Year (12 months) from the date of completion during DLP period.
8	Water & Electricity	Water & Electricity is in the scope of Contractor.
9	Labour Accommodation	The Contractor shall arrange labour accommodation outside the site premises.
10	NT Items (Non Tender) / Extra items	Any item which is not covered under the given scope of works will be qualified as Non-Tender Item or Extra Item. No extra item shall be executed without the prior Approval of the Developer. The contractor shall submit the rate analysis for the same. The rate Analysis consists of actual cost to be incurred for executing the extra item i.e. cost of Material + cost of Labour + cost of Machinery + Contractor Overhead & Profit. For NT items the Contractors OHP (Overhead& Profit) shall not exceed 15% of the Actual cost incurred.
11	Variation in Quantities	The contract is essentially an item rate contract. The items of work and their quantities indicated in the schedule of quantities (BOQ) are approximate and are subject to variation to any extent (without limit) during the actual execution of the work. Payment shall be made as per actual quantities incorporated in the works and measured. Measurement shall be carried out as indicated in the specifications and as per the criteria stipulated in BOQ and corresponding prices. Any claim by the Contractor for such variations and/or deletion to any item shall not be entertained. The Developer do not bind themselves for any such variations and/or deletion of item of work and its quantities.

A.K. MAURYA
Advocate
Chamber House, Lko.
Mob. No- 9839425650
COURT OF U.P. LUCKNOW

12	Rate Validity & Price Escalation	The prices under this contract shall be fixed and valid till the completion of the project. Hence no variation in rates or escalation will be allowed during the tenure of the contract.
13	Contractorsâ€™ representative:	Mr. Prashant Patil (Mobile 7350015069) of Era Hydro-biotech Energy Pvt Ltd shall remain the prime vendors representative Coordinator for the project
14	Other Terms & Condition	1. WTP plant cost = Rs.3,60,000 /- 2. Chemical Cleaning = Rs. 37,800/- 3. Installation = Rs. 8,000 /- 4. Transport= 68,000/- GST extra.
C) GENERAL CONDITIONS:		

Annexure II - Bill of Quantities

Sl No	Description Of Item	UOM	Quantity	Rate	Amount
1		-	-	-	-
1.1	SITC of 10 KLD WTP at Jindpur II	-	-	-	-
1.1.1	Design, supplying, installing, testing & commissioning of water Treatment Plant of capacity 10 KLD complete with all static and rotary equipments excluding civil works. complete with all electromechanical equipements like cabling terminations, cable tray, electrical panel for operation of WTP plant.Extra claim for any of the items if required while execution will not be entertained.Inlet parameters of water Refer water test report. Output parameters of water shall meet as per IS 10500 . the rate includes transport and unloading.	set	1.000	4,65,800.00	4,65,800.00
1.1.2	Installation charges	LS	1.000	8,000.00	8,000.00
-		-	-	-	4,73,800.00
	IGST Input - DL @ 18%				85,284.00
	Work Order Gross value				5,59,084.00

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

Anant Raj Hotels Private Limited [ARHPL]
Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. WO/WDIICI/23-24/12/2 Dated 28-Dec-23

1. MATERIALS:

All materials shall be of the best quality of its type and strictly in conformity with the material and finish described in the specifications enclosed with the tender. You will submit the samples of the relevant material to be used at site to the Project Manager and obtain quality approval from the consultants on the same. No compensation would be granted on account of rejected material.

2. STORAGE:

The delivery of the products shall be consistent and scheduled with the progress of the installation work. In case of incoming material with possibility of damage during transit or installation, necessary protective packing shall be provided, to prevent the damage during handling, storage, and installation.

3. LIABILITY FOR SAFE KEEPING OF MATERIAL AT SITE:

The liability for safe keeping of material delivered at site is with you. Any damage/loss/theft of the material shall be the responsibility of the contractor and ARHPL shall not be responsible for any extra cost on account of the loss/theft/damage.

4. ESCALATION:

Rates for all the items will remain firm for the entire contract and no escalation shall be paid whether on market fluctuation Except for statutory variation in Taxes and Duties.

5. Extra Variation Items:

No extra item to be executed without prior written approval of M/s. ARHPL

In case the extra items are to be operated then the rates will be works based on following.

The items similar in existing contract, the rates of such items shall be derived from existing contract items rate.

The items not similar in existing contract, the rates of such items shall be derived as given below.

The rates of items similar in existing contract shall be derived from existing contract rates

Cost of the materials supplied by the contractors+ Cost of labor actually used at the site on the work at prevailing rates, actually incorporated in the work +15% of the actual cost towards contractor's establishment, water, safety requirement, power charges and all other costs excluding only Service Tax for overhead and profit.

For finalized work from nominated contractor's scope of work only 5% of the final negotiated subcontractor's prize shall apply in place of 15% as overhead and profit as described above.

6. Water and Electricity for Execution:

Vendor shall make his own arrangements for the supply of water for the construction at his own cost for his use and without any extra payment. Vendor shall make his own arrangement at his cost, for connection and distribution of power within the work site and shall make his own stand by arrangements for power. Water during six months maintenance period will be provided by Client.

7. Protection of Work and coordination with other contractors:

You shall protect your work from other contractor's ongoing works and against anticipated accidents at site. No claims against damage of works at site shall be entertained. The cost of protection shall be borne by you. You are responsible for proper coordination of your works with other agencies and shall provide timely clearances for subsequent activities of other trade contractors on the project.

8. Compliance with Procedures:

You shall comply with all the project management procedures being implemented by Project Managers at site and fulfill all the documentation requirements during the supply, installation, testing, commissioning, and handing over/ close-out phases of the project.

9. Make of Equipment:

All equipment, material shall be provided from the list of approved makes as per the contract and shall meet all technical requirements as mentioned therein. However, the selection and approval of make, technical requirement from the various alternative mentioned in the contract will be on the discretion of the Owner/ Consultant.

NOTARY A.K. MAURYA GOVT. OF U.P. LUCKNOW

10. Quality of Works

You are responsible for the due and proper execution of all the works in accordance with the terms and conditions stipulated under this contract. You shall carry out work under the direction and supervision of Project Managers. Special emphasis shall be given to the work as far as quality and workmanship are concerned. Project Manager's decision with regard to quality of the materials and workmanship shall be final and binding and any materials, equipment not complying with the specifications shall be immediately removed from the site. Any work not acceptable shall be rectified to the complete satisfaction of the Project Manager/ Client/ Architect-Consultant.

11. Liquidated Damages:

The Contractor should adhere to the milestone mentioned vide clause No. 4 under SCC – 'Time for completion of work'. If the milestone / total completion is not achieved by the contractor shall pay the owner half (0.5%) percent of the contract price per week of delay, limited to maximum five percent (5%) of contract price. Inclusive of amounts, increase or decrease, in respect of change order, by way of Liquidate damages for each week that the milestone work is incomplete in any way whatsoever after the date assigned for completion of the milestone work. Extension if allowed has to be obtained in writing from the project manager / Owner's representative well in advance of completion dates.

12. Debris Disposal:

You shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis to the designated location as approved by Client/ Project Manager. Under no circumstances will the debris be thrown on the pavement outside the construction site or stacked in adjacent properties without proper permission from the authorities. You will be responsible for any penalty levied by the local authority on this account.

13. STATUTORY REQUIREMENTS & LOCAL ISSUES

Vendor shall be responsible for all the statutory compliance like Labor licenses etc. Client shall only provide the necessary document supports.

Vendor shall handle all the local issues before and during execution of project.

14. PF RESPONSIBILITIES

Vendor shall be responsible for PF benefits of his staff as per the prevailing rules and shall be required to submit proof of compliance with.

necessary documents in this regard along with each RA bill.

15. Contractor's Team and Single point of contact:

Mr. Prashant Patil prashant.patil@erahbt.com (Phone # 7350015069) of Era Hydrobiotech Energy Pvt Ltd shall remain the prime vendor's representative Coordinator for the project.

A technical team, consisting of qualified engineers and adequate workers, would be deputed to site by you for execution of the work. The technical team shall coordinate with all other such agencies, till such time that the installation is completed & is virtually completed & acceptance of hand over by the owner.

16. EHS compliance

You shall comply with all the EHS requirements, implied or specifically stated in EHS guidelines issued with the tender documents and agree with the imposition of penalty, as determined by Project Manager for the safety violations observed at site. No personnel shall be permitted at site without proper personal protective equipment and ID cards. Deviations will be viewed seriously and will attract action, as determined by Project Manager, in compliance with the EHS guidelines.

For all project related matters, you shall address all your correspondences to our Project Manager. Kindly sign the duplicate copy of this order as a token of your acceptance and return the same for our records.

17. RESPONSIBILTY OF CONTRACTOR AT CLOSE-OUT

The contractor shall be responsible to ensure that the owner gets all Close-out deliverables on time, at the end of the project. The Close-out deliverables shall include and not limited to Operation and Maintenance Manuals

Guarantees / Warrantees
Special warranties
Extra material/ Attic stock
Training
Testing and commissioning reports
Contact list
Handing over/ taking over certificate duly accepted by the representative of the Owner.
Training shall be scheduled in consultation with Project Manager. Contractor shall be responsible to videotape all the training sessions and provide two copies of the recording to Owner representative/ Project Manager, as part of Project Closeout documentation.

18. GST Compliance:

Before the commencement of work, you shall register under the Goods and Services Tax (GST) as provider of the category of the services or Supply of goods contracted here under and submits a copy of the registration certificate to our finance department.

Tax Invoices raised to ARHPL shall be duly accounted and timely uploaded into GST Network to enable us to avail the Input Tax Credit intime.

The responsibility of correctly disclosing output supply in tax returns by indicating the correct HSN/ SAC lies with you, so that we can avail credit of the same. Further it is your responsibility to raise a valid tax invoice/ debit note/ credit note as per the law so that the company can avail the benefit of input tax credit on the basis of document furnished. Any loss of input tax credit or any GST liability for tax, interest or penalty, arising due to delay in compliance or non-compliance with GST provision by you, shall be reimbursed /indemnify us or made good immediately.

All payments under this contract shall be made after deducting applicable statutory taxes, duties as applicable. Further, payment would be made subject to relevant tax credit being reflected in the GSTIN portal.

Anti- profiteering: In case of any change in tax laws including GST, if there is any additional benefits available including additional tax credits or any

a) reduction in rate of tax due to GST to the vendor/service provider, the same should be passed on to ARHPL appropriately.

19. MISCELLANEOUS

The Contractor shall adopt best standards of practice during execution. The Contractor must ensure that the highest standards of quality are being achieved.

Insurance: The Contractor will be required to hold insurance in the form of Freight insurance for all works mentioned in this work order and shall furnish proof of such to the ARHPL before commencement of any site works.

If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, ARHPL reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.

Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.

Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.

In the event of death of any of your personnel arising out of any cause occurring at the site, ARHPL shall in no way be responsible and that shall keep indemnified ARHPL against any claim arising out of such demise from relatives of the concerned personnel.

NOTARY A.K. MAURYA Advocate Reg. No. 31(34)2000 GOVT. OF U.P. LUCKNOW

20. **GENERAL CONDITIONS**

DISPUTE RESOLUTION/ARBITRATION: Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes, and other matters in question between the parties to this Agreement arising out of or relating to this

Agreement or the breach thereof, which are not resolved as the result of the non-binding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Mumbai. Demand for arbitration shall be filed in writing with the other party to this Agreement and with the Indian Arbitration Association. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen. In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance with in applicable law in any court having jurisdiction.

FORCE MAJEURE: Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of the elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

LIMITATION OF LIABILITY: Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) and including any other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

NON-SOLICITATION: Neither party shall offer employment to the employee of the other party during the term of this Agreement nor during the period of two (2) years after the expiry of this Agreement, without the prior written consent of the other party. In case of breach of this clause, the aggrieved party shall be entitled to claim compensation or damages of not less than six months of the gross salary or cost-to-the company of the employee so poached. This is without prejudice to any other action that will be initiated by the aggrieved party to initiate arbitration proceedings under this agreement or any action in court of law.

TERMINATION: The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 90 days giving valid reasons to the other party.

The Vendor shall solely be liable and responsible for due and timely payments / filings for all statutory compliances, contributions, salaries, wages or any other payments, dues, and benefits (statutory or otherwise) to its workers / personnel deployed to perform the Services and such workers / personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation, or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers / personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set off such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

A.K. MAURYA
Advocate
NOTARY OF U.P. GOVT.

The Vendor's invoice must be accompanied by all necessary supporting documents evidencing the extent to which work / services have been provided by the Vendor (and out of pocket expenses, if any, if the same has been agreed in writing to be reimbursed by the Client to the Vendor). The invoice will also be accompanied by supporting documents

evidencing due and timely payment of all salaries and deposit of all social security contributions in respect of the workers / personnel deployed for the invoice period. It is clarified that if the Vendor fails to submit records to the satisfaction of the Client, the Client shall have the right to withhold payments till such details are provided to Client's satisfaction, and for any such delay the Client will not be liable to for any penalties, interest, damages and will not be in breach of its obligations under this PO.

MISCELLANEOUS: Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

21. ANTI BRIBERY

Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.

Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold any and all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

22. WHISTLE - BLOWER

Vendor shall communicate immediately to Compliance@hiparks.com in case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favors from Vendor.

The Era Hydrobiotech Energy Pvt Ltd has complied with all the rules and regulations of to the Prevention of Corruption Act, 1988, as amended; the Indian Penal Code; and the Companies Act, 2013, as amended and anti-bribery or anti-corruption policies as adopted by the Company (collectively referred to as the "Anti-Corruption Laws"), and will not take any actions in violation of any Anti-Corruption Laws in relation to the use of the Licensed Premises / engagement scope & services or transactions as may be contemplated under this Agreement;

The Era Hydrobiotech Energy Pvt Ltd will not use, transact in or transfer, any monies to satisfy its obligations under this Agreement that reflect the proceeds of crime or are derived from any unlawful activities; and it will at all times continue to comply with, all applicable requirements of the Indian Prevention of Money Laundering Act, 2002; and

The Era Hydrobiotech Energy Pvt Ltd is not subject to any sanction administered by the Office of Foreign Assets Control of the United States Treasury Department (referred to as "US Economic Sanctions") and has not engaged in, nor will engage in, any business activities with or for the benefit of any persons or entities that are subject to US Economic Sanctions. The Colliers acknowledges that if it becomes a designated person or entity with whom transactions are prohibited under US Economic Sanctions, the Company may terminate this Agreement with immediate effect.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

xxxx

Anant Raj Hotels Private Limited [ARHPL]
Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. WO/WDIICI/23-24/12/2 *Dated 28-Dec-23*

xx

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

HORIZON INDUSTRIAL PARKS

Invoice To	Ship To
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY,,Delhi-110024,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi	Anant Raj Hotels Private Limited Site Address: Khasra No. 38/ 1,2, 3, 7, 8, 9, 10, 11, 12, 26, 39/ 3, 4, 5, 6, 7, 8, 26 Village Jindpur, Tehsil Narela, ,Delhi-110036,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi

Work Order

Work Order No.: WO/WDIICI/24-25/5/1	Date :May 28, 2024
Amendment No.: Original Work Order	Amendment Date :

Vendor Details

Lamba Techno Flooring Solutions Pvt Ltd

88, 1st. Floor, Pocket -8 Sec- 12, Dwarka,,New Delhi-110075,Delhi,India

GST : 07AABCL8197R1ZJ

PAN : AABCL8197R

State Name : Delhi

Particulars	SAC Code	Amount
Rain water Harvesting Pit Works at Jindpur II		32,84,170.00
CGST Input - DL @ 9%		2,95,575.00
SGST Input - DL @ 9%		2,95,575.00
Total		38,75,320.00
Amount In words : Rupees: Thirty Eight Lakh Seventy Five Thousand Three Hundred Twenty		
		E. & O.E
Annexure-1 : Terms & Conditions		
Annexure -2 BOQ		

For Anant Raj Hotels Private Limited

Anant Raj Hotels Pvt. Ltd. Delhi

Authorized Signatory

Accepted & Confirmed

For Lamba Techno Flooring Solutions Pvt Ltd

Authorized Signatory

NOTARY A.K. MAURYA Advocate 7, Motel House, Lko. Regd. No- 31(34)2009 GOVT. OF U.P. LUCKNOW

ANNEXURE-1 : TERMS & CONDITIONS OF THE WORK ORDER		
A) SCOPE OF WORK: Rain water Harvesting Pit Works at Jindpur II		
B) Special Conditions of Contract		
1	Payment Terms	As per work done and submission of R.A. bills on pro-rata basis.
2	Contract Value	The total contract value for the above said work amounts to Rs. 38,75,320.00/-. (INR Fifty Thirty Eight Lakh Seventy Five Thousand Three Hundred Twenty only.) This amount is inclusive of GST, other duties, levies, local taxes, and applicable taxes as per the State and Central Government Authorities. The contract value also includes material cost, labour cost, Applicable Insurances, wastages, Freights, loading and unloading charges, tools, tackles, sundries, contingencies, safety and Quality requirements as prescribed. Any change in existing taxes will be adjusted or changed as per the taxes applicable at the time imposed by the government Authorities.
3	Time of completion of works	The scope of work under this contract to be completed within 02 months from the date of place of work order. The contractor shall also submit the completion schedule at the time of commencement of works. The schedule shall be duly signed and accepted and form the base line schedule for further tracking the progress of the project.
4	Running Account Bill Submission and Payments timeline	The contractor needs to submit the RA (Running Account) bill and the necessary documents as per the billing checklist provided by the Developer. Only one R.A. Bill can be submitted by the contractor per month. Billing Address is mentioned in the work order. RA Bills once submitted the payment shall be released within 30 days from the date of Submission of Technically correct bill with all supporting Documents. For Final bill, the payment shall be released within 60 days from the date of submission of bill.
5	Water & Electricity	Water & Electricity is in the scope of Contractor.
6	Performance Bank Guarantee	NA
7	Retention Money	5% Retention will be hold on Gross Certified amount (Basic +GST) from every R.A. bill and same will be released after successfully completion of DLP i.e. 12 months or against submission of Bank Guarantee for equivalent amount valid till completion of DLP.
8	Defects Liability Period (DLP)	The Contractor shall be responsible for carrying out rectification of defects if any, in the work executed by vendor either in the materials used or in the workmanship for a period of 12 months from the date of certification of Final Invoice. Defects Liability period commences only after the issuance of certification of Final Invoice. Any defect or failures in materials, workmanship and performance during the Defects Liability period, the same shall be rectified by the Contractor immediately after intimation or receipt of notice, strictly in accordance with the manner prescribed at his own cost. In case of not attending the rectification, ARHPL will carry out the work and amount will get debited to the contractor.
9	WARRANTY	The warranty shall be for these materials for 13 months from the date of supply or 12 months from the date of Hand over whichever is later.
10	Labour Accommodation	The vendor shall provide labour camp outside the project premises in the nearby vicinity as per HSE Manual.
11	Basic rates of Materials	NA
12	Free Issue Material	NA
		Any item which is not covered under the given scope of works will be qualified as Non-Tender

NOTARY A.K. MAURYA Advocate Regd. No- 31/341/2000 GOVT. OF U.P. LUCKNOW

13	NT Items (Non Tender) / Extra items	Item or Extra Item. No extra item shall be executed without the prior Approval of the Developer. The contractor shall submit the rate analysis for the same. The rate Analysis consists of actual cost to be incurred for executing the extra item i.e. cost of Material + cost of Labour + cost of Machinery + Contractor Overhead & Profit. For NT items the Contractors OHP (Overhead& Profit) shall not exceed 15% of the Actual cost incurred.
14	Variation in Quantities	The items of work and their quantities indicated in the schedule of quantities (BOQ) are approximate and are subject to variation to any extent (without limit) during the actual execution of the work. Payment shall be made as per actual quantities incorporated in the works and measured. Measurement shall be carried out as indicated in the specifications and as per the criteria stipulated in BOQ and corresponding prices.
15	Rate Validity & Price Escalation	The prices under this contract shall be fixed and valid till the completion of the project. Hence no variation in rates or escalation will be allowed during the tenure of the contract.
16	Contractors representative:	Mr. Lalan Kumar Yadav , Mob (8470854402) shall remain the single point of contact for all communication purposes regarding this contract.
C) GENERAL CONDITIONS:		

Annexure II - Bill of Quantities

Sl No	Description Of Item	UOM	Quantity	Rate	Amount
1		-	-	-	-
1.1	EARTH WORK.	-	-	-	-
1.1.1	Excavation by mechanical means in earth soil of all sorts sand, gravel, soft murum and hard murum, hard murum with boulders, soft rock (whichever can be excavated by TATA Hitachi EX200 or similar poclain Bucket) for foundations of buildings, basements, walls, columns, plinth beams, rafts, ducts, tanks, chambers and pipe trenches etc. including dressing section to the required grade, camber and side slopes and conveying the excavated material with all lifts within the site premises and stacking as directed etc., complete as per specifications and drawing. Mode of Measurement: As per IS 1200 or at actual whichever is less. (Excavation quantity will be measured with level sheet backup basis ground levels before and after excavation)	cum	0.000	0.00	0.00
1.1.2	From existing Ground level up to 1.5m depth	cum	140.000	125.00	17,500.00
1.1.3	From a depth of 1.50m to 3.00m	cum	48.000	140.00	6,720.00
1.2	Filling with good earth available at site premises (Including smaller remaining portion of above Line item numbers) such as murrum or gravel any other type of earth as approved by the Engineer-in-charge for spreading soils in layers for site development etc. for the below mentioned areas in layers not exceeding 200 mm in depth; including watering to have the optimum moisture content sufficient for the compaction and consolidating each deposited layer with 8 - 10 Tonne vibro rollers or plate compactors (where rollers are not accessible) to a proctor density of 95% to 98% complete as per the specifications, anywhere at any lead within the plot. All the layers are to be tested for proctor density test as per MORTH section 900 specifications before going for subsequent layers of filling, including cost of transportation, all other incidental charges. Work shall be carried out as per the instructions of Engineer-in-charge.	cum	70.000	70.00	4,900.00
1.3	SOIL DISPOSAL	-	-	-	-
1.3.1	Disposal of surplus earth/excavated material / debris and like materials outside the plot and disposing off the same outside the project premises for dumping of such material with due permissions including royalty, as per the norms by the local authorities upto 10km radius. Mode of	cum	150.000	133.00	19,950.00

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

	Measurement: As per dimensions of compacted area of excavation for soil and for Rock actual volume of the cut area.				
1.4	CONCRETE WORKS	-	-	-	-
1.4.1	Note :-Scope of work under above item requires the contractor to carry out the work within specified tolerances, rectify the defective concrete, grinding if required to remove the extra lumps from the RCC members, maintain specified levels of RCC members, remove all the shuttering material, nails etc. and hand over the site in a clean , vacant state; re-prop the slabs if they are to support extra loads than the design loads during construction of slabs above it till the time they are subjected to the extra loads. It also requires the contractor to implement health and safety measures to protect the work and human life by barricading the openings, edges, removing hazardous obstacles, providing lighting and signage till the completion of the overall work in his scope.	-	0.000	0.00	0.00
1.4.2	PLAIN CEMENT CONCRETE	-	0.000	0.00	0.00
1.4.3	Providing & laying in position machine mixed and machine vibrated M10 grade controlled cement concrete in all locations, at all levels, of any shape and size as per drawings, conforming to IS 456-2000; rate to include mix design, production, pouring concrete with pump, vibrating, finishing, curing, testing complete as per specifications, drawings and instructions. Rate to also include rectification and repairing of defects as per specifications and instructions as directed. Shuttering to be paid separately. (Basic Price of Cement - As per basic rate Annexure of tender/ purchase order)	cum	14.000	4,750.00	66,500.00
1.5	MASONRY WORK	-	-	-	-
1.5.1	The rate shall include for supply of all materials, labour, necessary scaffolding and plant etc. and for embedding electrical conduits, boxes, holdfasts of doors, windows, sanitary and water supply pipes, toothings, forming opening, racking out joints, curing etc. complete. The rate shall include for masonry work of any shape e.g. wall, pilaster, projection, columns, steps, curved or tapered walls, drip courses, parapet, load walls, etc. as per drawing. All materials, joints, bond, mortar, sampling, testing, placing, scaffolding and curing etc shall conform to IS: 1905 IS: 5454, IS: 3495 & IS: 13757. Minimum crushing strength for burnt clay brick shall be 35 kg/cm2 and for fly ash bricks shall be 75kg/cm2 for fly ash bricks unless otherwise specified. Bricks shall confirm to IS code and be procured from an approved supplier only.	cum	6.000	8,500.00	51,000.00
1.6	PLASTER WORK	-	-	-	-
1.6.1	Providing and applying 12mm thick plaster in cement mortar 1:4 (1 cement : 4 fine sand); to internal surfaces of concrete and masonry work; including raking out joints, hacking concrete surfaces, preparing junctions of concrete / masonry by neat cleaning, preparing jambs, sills, grooves, pattas, wattas, rounding of corners, etc. all complete as per architectural drawings, specifications and finished smooth with wooden rundha / rough to receive further finishing work etc. or as specified by the Engineer; at all leads, depth and lifts, including providing independent double-legged scaffolding, cleaning of surfaces, curing, providing & fixing G.I. Hexagonal chicken wire mesh of 19 size of aperture confirming to IS : 3150 at the junction of dissimilar surfaces of brick / block masonry wall and RCC column / beams and the like including necessary "U" nails / screws with cleats for fixing, overlapping etc. complete as per specification and	sqm	55.000	400.00	22,000.00

NOTARY
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GOVT. OF U.P. LUCKNOW

	as directed by the Engineer.				
1.7	PRE - CAST RINGS	-	-	-	-
1.7.1	Providing & laying in position precast concrete rings of M30 grade having 1.2m dia , 300mm depth 50mm thick placed one above the other including jointing of the same as per specifications, drawings & instructions. Rate to also include treating construction joints with approved construction chemicals, rectification and repairing of defects as per specifications and instructions as directed.	nos	200.000	2,400.00	4,80,000.00
1.7.2	PRECAST CONCRETE PIPE WORKS	-	0.000	0.00	0.00
1.7.3	Providing and laying approved NP3 Class RCC Pipe to the following diameters, to required line, gradient, the works include all machinery to lay the pipe, jointing system of points, grout treatment to joints or other manufacturer recommended joint system, testing of gradient, the works shall be complete as per specification, drawing and as directed.	-	0.000	0.00	0.00
1.7.4	300 mm dia pipe	rmt	120.000	1,000.00	1,20,000.00
1.7.5	PRECAST COVER	-	0.000	0.00	0.00
1.7.6	Providing & fixing Pre-cast heavy duty perforated circular cover in RCC M25 with steel reinforcement with lifting arrangement and M.S angle size of 25 x25 x 3 for all sides to avoid damage etc. the scope of works includes formwork, reinforcement, curing,testing & transporting works shall be complete as per specification, drawing and as directed.	-	0.000	0.00	0.00
1.7.7	Chamber cover (1.2m dia)	nos	28.000	4,800.00	1,34,400.00
1.8	RAIN WATER HARVESTING SYSTEM.	-	-	-	-
1.8.1	Drilling of 600mm dia holes in all kinds of soil,taking out debris,includinglabour charges,tools & plants,complete.The rates also includes labour charges,flushing,clearing,washing and watering the borewell by mechanical means. Each bore depth shall be 10 mtr	nos	14.000	29,000.00	4,06,000.00
1.8.2	Providing and filling up holes with approved 20mm down graded stone aggregate/river gravel to provide path for draining water into ground watering,consolidating,transporting,loading,unloading,spreading,etc as per technical specifications,drawing as directed.	cum	88.000	2,650.00	2,33,200.00
1.8.3	Supplying,fitting and fixing 300mm dia PVC casing pipes(ribbed screening pipe throughout) plain/beaveled ended conforming to relevant IS code of Supreme/Finolex make including cutting slots at specified intervals of specified length,lowering and fixing in position of casing assembly,jointing with approved quality jointing chemicals,providing and fixing 300mm dia PVC cowl on the free end complete as directed and specified.	rmt	420.000	2,600.00	10,92,000.00
1.8.4	Providing & fixing of SS-304 screen filter (Make : Era hydrotech) consists of two layers one inside other complete with gravel fillied in it. This iincludes jointing with PVC pipe testing, commissioning & transporting. works shall be complete as per specification, drawing and as directed. Size-(400 x 200 mm).	nos	14.000	45,000.00	6,30,000.00
-		-	-	-	32,84,170.00
	CGST Input - DL @ 9%				2,95,575.00
	SGST Input - DL @ 9%				2,95,575.00
	Work Order Gross value				38,75,320.00

NOTARY
A.K. MAURYA
Advocate
Govt. of U.P. Lucknow

Anant Raj Hotels Private Limited [ARHPL]
Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. WO/WDIICI/24-25/5/1 Dated 28-May-24

GENERAL Terms and Conditions

1. MATERIALS:
All materials shall be of the best quality of its type and strictly in conformity with the material and finish described in the specifications enclosed with the tender. You will submit the samples of the relevant material to be used at site to the Project Manager and obtain quality approval from the consultants on the same. No compensation would be granted on account of rejected material.

2. STORAGE:
The delivery of the products shall be consistent and scheduled with the progress of the installation work. In case of incoming material with possibility of damage during transit or installation, necessary protective packing shall be provided, to prevent the damage during handling, storage, and installation.

3. LIABILITY FOR SAFE KEEPING OF MATERIAL AT SITE:
The liability for safe keeping of material delivered at site is with you. Any damage/loss/theft of the material shall be the responsibility of the contractor and ARHPL shall not be responsible for any extra cost on account of the loss/theft/damage.

4. ESCALATION:
Rates for all the items will remain firm for the entire contract and no escalation shall be paid whether on market fluctuation Except for statutory variation in Taxes and Duties.

5. Protection of Work and coordination with other contractors:
You shall protect your work from other contractor's ongoing works and against anticipated accidents at site. No claims against damage of works at site shall be entertained. The cost of protection shall be borne by you. You are responsible for proper coordination of your works with other agencies and shall provide timely clearances for subsequent activities of other trade contractors on the project.

6. Compliance with Procedures:
You shall comply with all the project management procedures being implemented by Project Managers at site and fulfil all the documentation requirements during the supply, installation, testing, commissioning, and handing over/ close-out phases of the project.

7. Make of Equipment:
All equipment, material shall be provided from the list of approved makes as per the contract and shall meet all technical requirements as mentioned therein. However, the selection and approval of make/ technical requirement from the various alternative mentioned in the contract will be on the discretion of the Owner/ Consultant.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. CITY OF U.P. LUCKNOW

8. Quality Assurance / Quality control
You are responsible for the due and proper execution of all the works in accordance with the terms and conditions stipulated under this contract. You shall carry out work under the direction and supervision of Project Managers. Special emphasis shall be given to the work as far as quality and workmanship are concerned. Project Manager's decision with regard to

quality of the materials and workmanship shall be final and binding and any materials, equipment not complying with the specifications shall be immediately removed from the site. Any work not acceptable shall be rectified to the complete satisfaction of the Project Manager/ Client/ Architect-Consultant. Quality objective is to execute and manage projects in accordance with IS Codes, International Standards and Specifications whilst ensuring that statutory and regulatory requirements are compiled with IS Codes, specifications and related Standards have been mentioned in BOQ. However, if specific Code / specifications have not been mentioned in particular BOQ item, then the BOQ item will be executed as per concerned IS Codes.

9. Liquidated Damages:

The Contractor should adhere to the milestone mentioned vide clause No. 4 under sec - 'Time for completion of work'. If the milestone/ total completion is not achieved by the contractor shall pay the owner half (0.5%) percent of the contract price per week of delay, limited to maximum five percent (5%) of contract price. Inclusive of amounts, increase or decrease, in respect of change order, by way of Liquidate damages for each week that the milestone work is incomplete in any way whatsoever after the date assigned for completion of the milestone work. Extension if allowed must be obtained in writing from the project manager / Owner's representative well in advance of completion dates.

10. Debris Disposal:

You shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis to the designated location as approved by Client/ Project Manager. Under no circumstances will the debris be thrown on the pavement outside the construction site or stacked in adjacent properties without proper permission from the authorities. You will be responsible for any penalty levied by the local authority on this account.

11. STATUTORY REQUIREMENTS & LOCAL ISSUES

- Vendor shall be responsible for all the statutory compliance like Labor licenses etc. Client shall only provide the necessary document supports.
- Vendor shall handle all the local issues before and during execution of project.

12. PF RESPONSIBILITIES

Vendor shall be responsible for PF benefits of his staff as per the prevailing rules and shall be required to submit proof of compliance with.

necessary documents in this regard along with each RA bill.

13. Contractor's Team

A technical team, consisting of qualified engineers and adequate workers, would be deputed to site by you for execution of the work. The technical team shall coordinate with all other such agencies, till such time that the installation is completed & is virtually completed & acceptance of hand over by the owner.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

14. EHS compliance

Anant Raj Hotels Private Limited [ARHPL]
Second Floor, E-4, Defence Colony, South Delhi, Delhi 110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. WO/WDIICI/24-25/5/1 Dated 28-May-24

You shall comply with all the EHS requirements, implied or specifically stated in EHS guidelines issued with the tender documents and agree with the imposition of penalty, as determined by Project Manager for the safety violations observed at site. No personnel shall be permitted at site without proper personal protective equipment and ID cards. Deviations will be viewed seriously and will attract action, as determined by Project Manager, in compliance with the EHS guidelines.

For all project related matters, you shall address all your correspondences to our Project Manager. Kindly sign the duplicate copy of this order as a token of your acceptance and return the same for our records.

Safe methods of working shall be ensured. The Contractor must strictly observe all Safety Policies, rules and instructions while undertaking the works as stipulated in the Contract and as instructed by the Project Manager on a time-to-time basis.

Child labour and children are not permitted inside the site.

The Contractor to adhere to all safety procedures and norms ensuring 100% safety from day 1 of start of work at site.

The Contractor shall observe all necessary safety precautions to safeguard his personnel, machinery and materials mobilized by him for carrying out the work. He will comply with all requirements of safety norms as per prevailing laws. He shall remain solely responsible for any claims or damages arising out of non-compliance of such safety precautions and would indemnify the ARHPL / Project Manager from any such claims or damages.

Adequate protection to be taken up by the Contractor for neighbouring works, services near the vicinity of the Contract works. Any such damage caused by the fault of the Contractor needs to be made good at his own cost. Failing which the Project Manager may engage other agency to do the same and all necessary cost shall be recovered from the payments becoming due to the Contractor.

The Contractor shall indemnify the P M C / ARHPL from any risks and cost arising out of any accidents, leading to total or partial loss to the person or property during execution of work and due to non-compliance of rules and regulations of any statutory or Government bodies.

The Contractor shall get the approval from the PMC/ ARHPL for all EHS Policy, Quality and Safety Plan.

The Contractor shall provide adequate lighting at all work fronts and / or localized zones. Providing of lighting to access routes to such work fronts /localized zones from a safety point of view shall be the absolute responsibility of the Contractor.

15. RESPONSIBILTY OF CONTRACTOR AT CLOSE-OUT

The contractor shall be responsible to ensure that the owner gets all Close-out deliverables on time, at the end of the project. The Close-out deliverables shall include and not limited to

a) Operation and Maintenance Manuals
b) Guarantees/ Warrantees
c) Special warranties
d) Extra material/ Attic stock
e) Training
f) Testing and commissioning reports

g) Contact list
h) Handing over/ taking over certificate duly accepted by the representative of the Owner.

Training shall be scheduled in consultation with Project Manager. Contractor shall be responsible to videotape all the training sessions and provide two copies of the recording to Owner representative/ Project Manager, as part of Project Closeout documentation.

16. GST Compliance:

- Before the commencement of work, you shall register under the Goods and Services Tax (GST) as provider of the category of the services or Supply of goods contracted here under and submits a copy of the registration certificate to our finance department.
- Tax Invoices raised to **ARHPL** shall be duly accounted and timely uploaded into GST Network to enable us to avail the Input Tax Credit intime.
- The responsibility of correctly disclosing output supply in tax returns by indicating the correct HSN/ SAC lies with you, so that we can avail credit of the same. Further it is your responsibility to raise a valid tax invoice/ debit note/ credit note as per the law so that the company can avail the benefit of input tax credit on the basis of document furnished. Any loss of input tax credit or any GST liability for tax, interest, or penalty, arising due to delay in compliance or non-compliance with GST provision by you, shall be reimbursed /indemnify us or made good immediately.
- All payments under this contract shall be made after deducting applicable statutory taxes, duties as applicable. Further, payment would be made subject to relevant tax credit being reflected in the GST portal.
- Anti- profiteering: In case of any change in tax laws including GST, if there is any additional benefits available including additional tax credits or any

a) reduction in rate of tax due to GST to the vendor/service provider, the same should be passed on to **ARHPL** appropriately.

17. MISCELLANEOUS

- The Contractor shall adopt best standards of practice during execution. The Contractor must ensure that the highest standards of quality are being achieved.
- Insurance: The Contractor will be required to hold insurance in the form of Freight insurance for all works mentioned in this work order and shall furnish proof of such to the **ARHPL** before commencement of any site works.
- If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, **ARHPL** reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.
- Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.
- Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.

• In the event of death of any of your personnel arising out of any cause occurring at the site, M/s **ARHPL** shall in no way be responsible and that shall keep indemnified **ARHPL** against any claim arising out of such demise from relatives of the concerned personnel.

18. OTHER CONDITIONS

a. **DISPUTE RESOLUTION/ARBITRATION:** Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes and other matters in question between the parties to this Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the non-binding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Bangalore. Demand for arbitration shall be filed in writing with the other party to this Agreement and with the Indian Arbitration Association. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen. In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance with applicable law in any court having jurisdiction.

b. **FORCE MAJEURE:** Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of the elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

c. **LIMITATION OF LIABILITY:** Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) and including any other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential, and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

d. **NON-SOLICITATION**: Neither party shall offer employment to the employee of the other party during the term of this Agreement nor during the period of two (2) years after the expiry of this Agreement, without the prior written consent of the other party. In case of breach of this clause, the aggrieved party shall be entitled to claim compensation or damages of not less than six months of the gross salary or cost-to-the company of the employee so poached. This is without prejudice to any other action that will be initiated by the aggrieved party to initiate arbitration proceedings under this agreement or any action in court of law.

e. **TERMINATION:** The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 30 days giving valid reasons to the other party.

f. The Vendor shall solely be liable and responsible for due and timely payments/ filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers/ personnel deployed to perform the Services and such workers/ personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers/ personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set *off* such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

g. The Vendor's invoice must be accompanied by all necessary supporting documents evidencing the extent to which work/ services have been provided by the Vendor (and out of pocket expenses, if any if the same has been agreed in writing to be reimbursed by the Client to the Vendor). The invoice will also be accompanied by supporting documents evidencing due and timely payment of all salaries and deposit of all social security contributions in respect of the workers / personnel deployed for the invoice period. It is clarified that if the Vendor fails to submit records to the satisfaction of the Client, the Client shall have the right to withhold payments till such details are provided to Client's satisfaction, and for any such delay the Client will not be liable to for any penalties, interest, damages and will not be in breach of its obligations under this PO.

h. MISCELLANEOUS: Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

19. ANTI BRIBERY

19.1 Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

19.2 Vendor hereby represents that it has not and shall not itself or through any of its

NOTARY
A.K. MAURYA
Advocate
CENT. OF U.P. LUCKNOW

Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.

19.3 Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold any and all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

20. Whistle-blower

Vendor shall communicate immediately to Compliance@hiparks.com case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor.

The Lamba Techno Flooring Solutions Pvt Ltd. has complied with all the rules and regulations of to the Prevention of Corruption Act, 1988, as amended; the Indian Penal Code; and the Companies Act, 2013, as amended and anti-bribery or anti-corruption policies as adopted by the Company (collectively referred to as the "Anti-Corruption Laws"), and will not take any actions in violation of any Anti-Corruption Laws in relation to the use of the Licensed Premises/ engagement scope & services or transactions as may be contemplated under this Agreement;

The Lamba Techno Flooring Solutions Pvt Ltd. will not use, transact in or transfer, any monies to satisfy its obligations under this Agreement that reflect the proceeds of crime or are derived from any unlawful activities; and it will at all times continue to comply with, all applicable requirements of the Indian Prevention of Money Laundering Act, 2002; and

The Lamba Techno Flooring Solutions Pvt Ltd is not subject to any sanction administered by the Office of Foreign Assets Control of the United States Treasury Department (referred to as "US Economic Sanctions") and has not engaged in, nor will engage in, any business activities with or for the benefit of any persons or entities that are subject to US Economic Sanctions. The Colliers acknowledges that if it becomes a designated person or entity with whom transactions are prohibited under US Economic Sanctions, the Company may terminate this Agreement with immediate effect.

21. INDEMNITY

Vendor shall indemnify and keep the employer indemnified from and against any loss, damage, expense (including legal costs on a full indemnity basis) or liability (whether criminal or civil) and costs of settlement suffered or incurred by us due to any neglect or default by you, agents, employees, Partners, directors or representatives of you or due to any breach of understanding & loss, regulation and other statutory requirements in force in the territory or any other reason so long as such loss, expense, damage fees or costs resulted from the acts, operations or negligence of the vendor.

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HORIZON INDUSTRIAL PARKS

Invoice To	Ship To
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY,,Delhi-110024,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi	Anant Raj Hotels Private Limited Site Address: Khasra No. 38/ 1,2, 3, 7, 8, 9, 10, 11, 12, 26, 39/ 3, 4, 5, 6, 7, 8, 26 Village Jindpur, Tehsil Narela, ,Delhi-110036,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi

Work Order

Work Order No.: WO/WDHCI/24-25/9/1	Date :Sep 23, 2024
Amendment No.: Original Work Order	Amendment Date :

Vendor Details
SUPERNOVA ENGINEERS LIMITED
RAJPUR, 1470/1 1469/1, KADI, RAJPUR, KADI, ,Mehsana-382715,Gujarat,India
GST : 24AACCS6758G1Z7
PAN : AACCS6758G
State Name : Gujarat

Particulars	SAC Code	Amount
Supply & Commissioning of 160 KVA DG for Jindpur II		13,16,000.00
IGST Input - DL @ 18%		2,36,880.00
Total		15,52,880.00
Amount In words : Rupees: Fifteen Lakhs Fifty Two Thousand Eight Hundred Eighty		
		E. & O.E
Annexure-1 : Terms & Conditions		
Annexure -2 BOQ		

For Anant Raj Hotels Private Limited

Anant Raj Hotels Pvt. Ltd. Delhi

Authorized Signatory

Accepted & Confirmed
For SUPERNOVA ENGINEERS LIMITED

Authorized Signatory

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31134/2000 GOVT. OF U.P. LUCKNOW

ANNEXURE-1 : TERMS & CONDITIONS OF THE WORK ORDER		
A) SCOPE OF WORK: Supply & Commissioning of 160 KVA DG for Jindpur II		
B) Special Conditions of Contract		
1	Payment Terms	1. 20% of the Contract Value to be paid along with Work Order against Performa Invoice. 2. 80% of the Contract Value to be paid after Final Inspection of DGS at Factory & before dispatch of materials
2	Contract Value	The value of works under this contract will be Rs 15,52,880.00/- Rupees : Five Lakh Ninety Five Thousand Nine Hundred Only (including GST) including all taxes, duties and Govt. levies as quoted by you. Any statutory variation and change in government policies and taxes shall be paid at actual.
3	Time of completion of works	The agreed scope of works to be completed within 30 days from the date of place of WO
4	Running Account Bill Submission and Payments timeline	The contractor needs to submit the RA (Running Account) bill and the necessary documents as per the billing checklist provided by the Developer. Only one R.A. Bill can be submitted by the contractor per month. Billing Address is mentioned in the work order. RA Bills once submitted the payment shall be released within 30 days from the date of Submission of Technically correct bill with all supporting Documents. For Final bill, the payment shall be released within 60 days from the date of submission of bill.
5	Other Terms & Condition	1. Warranty for Engine/Alternator/Base Frame/Fuel Tank/Acoustic shall be, 30 Months from date of supply OR for 24 months from the date of commissioning OR 5000 hours of running whichever is earlier. 2. Batteries/Control Panel shall be warrantied for one year from the date of supply.
6	Contractors representative:	Mr. Nikhil Panchal , Mob (9662505636) shall remain the single point of contact for all communication purposes regarding this contract.
C) GENERAL CONDITIONS:		

Annexure II - Bill of Quantities

Sl No	Description Of Item	UOM	Quantity	Rate	Amount
1		-	-	-	-
1.1	SUPERNOVA 160 kVA DG Set Powered by Volvo Eicher Engine (A Volvo group and Eicher motors Joint Venture) diesel engine (E694 TCIC) having 200 BHP, coupled with Leroy-Somer / Stamford alternator of 160 KVA Capacity, 415 V, 50 Hz, 1500 rpm, 0 8 P.F with inbuilt Fuel tank with standard accessories with AMF Logic Control Panel housed in acoustic enclosure as per CPCB-IV + Norms	nos	1.000	12,61,000.00	12,61,000.00
1.2	Freight Charges	LS	1.000	55,000.00	55,000.00
-		-	-	-	13,16,000.00
	IGST Input - DL @ 18%				2,36,880.00
	Work Order Gross value				15,52,880.00

NOTARY
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Advocate
GOVT. OF U.P. LUCKNOW

Anant Raj Hotels Private Limited [ARHPL]
Second Floor, E-4, Defense Colony,Delhi-110024
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. ***WO/WDIICI/24-25/9/1*** *dated 23-Sep-24*

1. MATERIALS:

All materials shall be of the best quality of its type and strictly in conformity with the material and finish described in the specifications enclosed with the tender. You will submit the samples of the relevant material to be used at site to the Project Manager and obtain quality approval from the consultants on the same. No compensation would be granted on account of rejected material.

2. STORAGE:

The delivery of the products shall be consistent and scheduled with the progress of the installation work. In case of incoming material with possibility of damage during transit or installation, necessary protective packing shall be provided, to prevent the damage during handling, storage, and installation.

3. ESCALATION:

Your rates for all the items will remain firm for the entire contract and no escalation shall be paid whether on market fluctuation Except for statutory variation in Taxes and Duties.

4. Make of Equipment:

All equipment, material shall be provided from the list of approved makes as per the contract and shall meet all technical requirements as mentioned therein. However, the selection and approval of make/ technical requirement from the various alternative mentioned in the contract will be on the discretion of the Owner/ Consultant.

5. Extra Variation Items:

No extra item to be executed without prior written approval of M/s. ARHPL.

In case the extra items are to be operated then the rates will be works based on following.

I. The items similar in existing contract, the rates of such items shall be derived from existing contract items rate.

II. The items not similar in existing contract, the rates of such items shall be derived as given below.

The rates of items similar in existing contract shall be derived from existing contract rates

a. Cost of the materials supplied by the contractors+ Cost of labor actually used at the site on the work at prevailing rates, actually incorporated in the work +15% of the actual cost towards contractor's establishment, water, safety requirement, power charges and all other costs excluding only Service Tax for overhead and profit.

b. For finalized work from nominated contractor's scope of work only 5% of the final negotiated subcontractor's prize shall apply in place of 15% as overhead and profit as described above.

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U.K. MAURYA
Advocate

6. Water and Electricity for Execution:

Vendor shall make his own arrangements for the supply of water for the construction at his own cost for his use and without any extra payment. Vendor shall make his own arrangement at his cost, for connection and distribution of power within the work site and shall make his own stand by arrangements for power. Water during six months maintenance period will be provided by Client.

7. LIABILITY FOR SAFE KEEPING OF MATERIAL AT SITE:

The liability for safe keeping of material delivered at site is with you. Any damage/loss/theft of the material shall be the responsibility of the contractor and ARHPL shall not be responsible for any extra cost on account of the loss/theft/damage.

8. Quality of Works:

You are responsible for the due and proper execution of all the works in accordance with the terms and conditions stipulated under this contract. You shall carry out work under the direction and supervision of Project Managers. Special emphasis shall be given to the work as far as quality and workmanship are concerned. Project Manager's decision with regard to quality of the materials and workmanship shall be final and binding and any materials, equipment not complying with the specifications shall be immediately removed from the site. Any work not acceptable shall be rectified to the complete satisfaction of the Project Manager/ Client/ Architect-Consultant.

9. Liquidated Damages:

The Contractor should adhere to the milestone mentioned vide clause No. 4 under SCC – 'Time for completion of work'. If the milestone / total completion is not achieved by the contractor shall pay the owner half (0.5%) percent of the contract price per week of delay, limited to maximum five percent (5%) of contract price. Inclusive of amounts, increase or decrease, in respect of change order, by way of Liquidate damages for each week that the milestone work is incomplete in any way whatsoever after the date assigned for completion of the milestone work. Extension if allowed must be obtained in writing from the project manager / Owner's representative well in advance of completion dates.

10. Debris Disposal:

You shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis to the designated location as approved by Client/ Project Manager. Under no circumstances will the debris be thrown on the pavement outside the construction site or stacked in adjacent properties

NOTARY A.K. MAURYA Advocate 7, Nirdel House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

without proper permission from the authorities. You will be responsible for any penalty levied by the local authority on this account.

11. Protection of Work and coordination with other contractors:

You shall protect your work from other contractor's ongoing works and against anticipated accidents at site. No claims against damage of works at site shall be entertained. The cost of protection shall be borne by you. You are responsible for proper coordination of your works with other agencies and shall provide timely clearances for subsequent activities of other trade contractors on the project.

12. Compliance with Procedures:

You shall comply with all the project management procedures being implemented by Project Managers at site and fulfill all the documentation requirements during the supply, installation, testing, commissioning, and handing over/ close-out phases of the project.

13. STATUTORY REQUIREMENTS & LOCAL ISSUES

- Vendor shall be responsible for all the statutory compliance like Labor licenses etc. Client shall only provide the necessary document supports.
- Vendor shall handle all the local issues before and during execution of project.

14. PF RESPONSIBILITIES

Vendor shall be responsible for PF benefits of his staff as per the prevailing rules and shall be required to submit proof of compliance with necessary documents in this regard along with each RA bill.

15. EHS compliance

You shall comply with all the EHS requirements, implied or specifically stated in EHS guidelines issued with the tender documents and agree with the imposition of penalty, as determined by Project Manager for the safety violations observed at site. No personnel shall be permitted at site without proper personal protective equipment and ID cards. Deviations will be viewed seriously and will attract action, as determined by Project Manager, in compliance with the EHS guidelines.

For all project related matters, you shall address all your correspondences to our Project Manager. Kindly sign the duplicate copy of this order as a token of your acceptance and return the same for our records.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

16. GST Compliance:

• Before the commencement of work, you shall register under the Goods and Services Tax (GST) as provider of the category of the services or Supply of goods contracted here under and submits a copy of the registration certificate to our finance department.

• Tax Invoices raised to ARHPL shall be duly accounted and timely uploaded into GST Network to enable us to avail the Input Tax Credit intime.

• The responsibility of correctly disclosing output supply in tax returns by indicating the correct HSN/ SAC lies with you, so that we can avail credit of the same. Further it is your responsibility to raise a valid tax invoice/ debit note/ credit note as per the law so that the company can avail the benefit of input tax credit based on document furnished. Any loss of input tax credit or any GST liability for tax, interest, or penalty, arising due to delay in compliance or non-compliance with GST provision by you, shall be reimbursed /indemnify us or made good immediately.

• All payments under this contract shall be made after deducting applicable statutory taxes, duties as applicable. Further, payment would be made subject to relevant tax credit being reflected in the GSTIN portal.

• Anti- profiteering: In case of any change in tax laws including GST, if there is any additional benefits available including additional tax credits or an reduction in rate of tax due to GST to the vendor/service provider, the same should be passed on to ARHPL appropriately.

17. RESPONSIBILTY OF CONTRACTOR AT CLOSE-OUT

The contractor shall be responsible to ensure that the owner gets all Close-out deliverables on time, at the end of the project. The Close-out deliverables shall include and not limited to

a) Operation and Maintenance Manuals

b) Guarantees / Warrantees

c) Special warranties

d) Extra material/ Attic stock

e) Training

f) Testing and commissioning reports

g) Contact list

h) Handing over/ taking over certificate duly accepted by the representative of the Owner.

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Training shall be scheduled in consultation with Project Manager. Contractor shall be responsible to videotape all the training sessions and provide two copies of the recording to Owner representative/ Project Manager, as part of Project Closeout documentation.

18. MISCELLANEOUS

- The Contractor shall adopt best standards of practice during execution. The Contractor must ensure that the highest standards of quality are being achieved.
- Insurance: The Contractor will be required to hold insurance in the form of Transit insurance for all works mentioned in this work order and shall furnish proof of such to the ARHPL before commencement of any site works.
- If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, ARHPL reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.
- Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.
- Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.
- In the event of death of any of your personnel arising out of any cause occurring at the site, M/s ARHPL shall in no way be responsible and that shall keep indemnified ARHPL against any claim arising out of such demise from relatives of the concerned personnel.

19. GENERAL CONDITIONS

a. **DISPUTE RESOLUTION/ARBITRATION:** Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes and other matters in question between the parties to this Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the non-binding mediation process, shall be decided by arbitration in accordance with the

NOTARY A.K. MAURYA Advocate Govt. Of U.P. Lucknow

Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Mumbai. Demand for arbitration shall be filed in writing with the other party to this Agreement and with the Indian Arbitration Association. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen. In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance within applicable law in any court having jurisdiction.

b. FORCE MAJEURE: Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of the elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

c. LIMITATION OF LIABILITY: Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) and including any other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the

A.K. MAURYA Advocate HIGH COURT OF U.P. LUCKNOW

Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential, and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

d. NON-SOLICITATION: Neither party shall offer employment to the employee of the other party during the term of this Agreement nor during the period of two (2) years after the expiry of this Agreement, without the prior written consent of the other party. In case of breach of this clause, the aggrieved party shall be entitled to claim compensation or damages of not less than six months of the gross salary or cost-to-the company of the employee so poached. This is without prejudice to any other action that will be initiated by the aggrieved party to initiate arbitration proceedings under this agreement or any action in court of law.

e. TERMINATION: The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 90 days giving valid reasons to the other party.

a. The Vendor shall solely be liable and responsible for due and timely payments / filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers / personnel deployed to perform the Services and such workers / personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers / personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set off such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

b. The Vendor's invoice must be accompanied by all necessary supporting documents evidencing the extent to which work / services have been provided by the Vendor (and out of pocket expenses, if any if the same has been agreed in writing to be reimbursed by the Client to the Vendor). The invoice will also be accompanied by supporting documents evidencing due and timely payment of all salaries and deposit of all social security contributions in respect of the workers / personnel deployed for the invoice period. It

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is clarified that if the Vendor fails to submit records to the satisfaction of the Client, the Client shall have the right to withhold payments till such details are provided to Client's satisfaction, and for any such delay the Client will not be liable to for any penalties, interest, damages and will not be in breach of its obligations under this PO.

f. MISCELLANEOUS: Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

20. ANTI BRIBERY

27.1 Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

27.2 Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.

27.3 Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold any and all payments which may be

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due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

21. Whistle-blower

Vendor shall communicate immediately to Compliance Compliance@hiparks.com in case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor.

22. The Supernova Engineers Limited. has complied with all the rules and regulations of to the Prevention of Corruption Act, 1988, as amended; the Indian Penal Code; and the Companies Act, 2013, as amended and anti-bribery or anti-corruption policies as adopted by the Company (collectively referred to as the "**Anti-Corruption Laws**"), and will not take any actions in violation of any Anti-Corruption Laws in relation to the use of the Licensed Premises / engagement scope & services or transactions as may be contemplated under this Agreement;

23. The Supernova Engineers Limited will not use, transact in or transfer, any monies to satisfy its obligations under this Agreement that reflect the proceeds of crime or are derived from any unlawful activities; and it will at all times continue to comply with, all applicable requirements of the Indian Prevention of Money Laundering Act, 2002; and

24. The Supernova Engineers Limited. is not subject to any sanction administered by the Office of Foreign Assets Control of the United States Treasury Department (referred to as "**US Economic Sanctions**") and has not engaged in, nor will engage in, any business activities with or for the benefit of any persons or entities that are subject to US Economic Sanctions. The Colliers acknowledges that if it becomes a designated person or entity with whom transactions are prohibited under US Economic Sanctions, the Company may terminate this Agreement with immediate effect.

NOTARY
A.K. MAURYA
Advocate
7, Motel House, Lko.
Regd. No- 41(34)2009
STATE OF U.P. LUCKNOW

HORIZON INDUSTRIAL PARKS

Invoice To	Ship To
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY,,Delhi-110024,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi	Anant Raj Hotels Private Limited Site Address: Khasra No. 38/ 1,2, 3, 7, 8, 9, 10, 11, 12, 26, 39/ 3, 4, 5, 6, 7, 8, 26 Village Jindpur, Tehsil Narela, ,Delhi-110036,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi

Purchase Order

Purchase Order No.: WO/WDIICI/24-25/10/1	Date :Oct 07, 2024
Amendment No.: Original Work Order	Amendment Date :

Vendor Details

Landscape Development

FIRST FLOOR, OFFICE NO.99, ADCHINI,SRI AUROBINDO MARG, NEAR IIT GATE,NEW DELHI,,New Delhi-110017,Delhi,India

GST : 07AECPG5876N1Z0

PAN : AECPG5876N

State Name : Delhi

Particulars	SAC Code	Amount
Supply of Plant at Jindpur-II SAC-060290		17,52,550.00
Total		17,52,550.00
Amount In words : Rupees: Seventeen Lakhs Fifty Two Thousand Five Hundred Fifty		
		E. & O.E
Annexure-1 : Terms & Conditions		
Annexure -2 BOQ		

For Anant Raj Hotels Private Limited

Anant Raj Hotels Pvt. Ltd. Delhi

Accepted & Confirmed

For Landscape Development

Authorized Signatory

Authorized Signatory

NOTARY A.K. MAURYA Advocate

ANNEXURE-1 : TERMS & CONDITIONS OF THE PURCHASE ORDER		
A) SCOPE OF WORK: Supply of Plant at Jindpur-II SAC-060290		
B) Special Conditions of Contract		
1	Payment Terms	As per work done and submission of R.A. bills on pro-rata basis.
2	Contract Value	The total work order value for the above said work amounts to Rs.17,52,550.00/- (INR Rupees: Seventeen Lakhs Fifty Two Thousand Five Hundred Fifty only) . This amount is inclusive of GST (Goods & service tax) and transport. Transit insurance is in your scope
3	Time of completion of works	The total time line to complete the said works is 30 Days from the date of place of order
4	Running Account Bill Submission and Payments timeline	The contractor needs to submit the RA (Running Account) bill and the necessary documents as per the billing checklist provided by the Developer. Only one R.A. Bill can be submitted by the contractor per month. Billing Address is mentioned in the work order. RA Bills once submitted the payment shall be released within 30 days from the date of Submission of Technically correct bill with all supporting Documents. For Final bill, the payment shall be released within 60 days from the date of submission of bill.
5	Performance Bank Guarantee	NA
6	Retention Money	NA
7	Defects Liability Period (DLP)	NA
8	Rate Validity & Price Escalation	The prices under this contract shall be fixed and valid till the completion of the project. Hence no variation in rates or escalation will be allowed during the tenure of the contract.
9	Other Terms & Condition	All plants to have 3 months DLP. Any defects if found in plants the same to be rectified and replaced free of cost.
10	Contractors representative:	Mr. Dev Gujral , Mob (9811206050) shall remain the single point of contact for all communication purposes regarding this contract.
C) GENERAL CONDITIONS:		

Annexure II - Bill of Quantities

Sl No	Description Of Item	UOM	Quantity	Rate	Amount
1		-	-	-	-
1.1	Supply of GROUND COVERS	-	-	-	-
1.1.1	Supply of Selection No.1 Lawn	sqm	100.000	75.00	7,500.00
1.1.2	Supply of Passpalum vaginatum	sqm	80.000	125.00	10,000.00
1.1.3	Supply of Rhoeo discolour	nos	750.000	75.00	56,250.00
1.1.4	Supply of Cuphea hyssopifolia"Golden Ruby"(Pink flowers,Golden leaves) HEIGHT 200 MM	nos	1250.000	50.00	62,500.00
1.1.5	Supply of Wedelia trilobata	sqm	100.000	200.00	20,000.00
1.1.6	Supply of Crinum menehune (white flowers) HEIGHT 400 MM	nos	500.000	75.00	37,500.00
1.1.7	Supply of Cymbopogon citratus HEIGHT 400 MM	nos	750.000	125.00	93,750.00
1.1.8	Supply of Pennisetum setaceum (White Fountain grass) HEIGHT 400 MM	nos	400.000	50.00	20,000.00

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

1.1.9	Supply of Pennisetum setaceum rubrum 'Dwarf '(Red Pampas) HEIGHT 350 MM	nos	400.000	50.00	20,000.00
1.1.10	Supply of Asystasia gangetica vaiegata	nos	500.000	50.00	25,000.00
1.2	Supply of SMALL SHRUBS	-	-	-	-
1.2.1	Supply of Tabernaemontana divaricata dwarf (HEIGHT 300 MM)	nos	500.000	75.00	37,500.00
1.2.2	Supply of Mini Allamanda dwarf (HEIGHT 400 MM)	nos	500.000	125.00	62,500.00
1.2.3	Supply of Ixora dwarf pink(HEIGHT 400 MM)	nos	350.000	225.00	78,750.00
1.2.4	Supply of Hymenocallis Littoralis (broad leaves)(HEIGHT 350 MM)	nos	1000.000	40.00	40,000.00
1.3	Supply of MEDIUM SHRUBS	-	-	-	-
1.3.1	Supply of Ixora duffii pink (HEIGHT 600 MM)	nos	350.000	125.00	43,750.00
1.3.2	Supply of Justicia gendurassa variegata(HEIGHT 600 MM)	nos	350.000	125.00	43,750.00
1.3.3	Supply of Hamelia patens compacta dwarf(HEIGHT 600 MM)	nos	750.000	75.00	56,250.00
1.3.4	Supply of Clerodendron inerme (HEIGHT 600 MM)	nos	1250.000	25.00	31,250.00
1.3.5	Supply of Barleria cristata (HEIGHT 600 MM)	nos	500.000	125.00	62,500.00
1.3.6	Supply of Barleria cristata alba (HEIGHT 600 MM)	nos	350.000	125.00	43,750.00
1.3.7	Supply of Barleria cristata rosea (HEIGHT 600 MM)	nos	350.000	125.00	43,750.00
1.3.8	Supply of Jasminum sambac(Motia) (HEIGHT 600 MM)	nos	350.000	75.00	26,250.00
1.3.9	Supply of Ravenia spectabilis (HEIGHT 750 MM)	nos	800.000	125.00	1,00,000.00
1.3.10	Supply of Canna Dwarf Red (HEIGHT 500 MM)	nos	400.000	75.00	30,000.00
1.3.11	Supply of Canna generalis minerva (white Variegated leaves)Yellow flower(HEIGHT 500 MM)	nos	400.000	75.00	30,000.00
1.3.12	Supply of Tecomaria capensis cape town red (HEIGHT 600 MM)	nos	500.000	125.00	62,500.00
1.4	Supply of LARGE SHRUBS..	-	-	-	-
1.4.1	Supply of Calliandra haematocephala (HEIGHT 1000 MM)	nos	350.000	75.00	26,250.00
1.4.2	Supply of Tecoma Castanifolia (gaudi chaudi)(HEIGHT 1000 MM)	nos	600.000	75.00	45,000.00
1.4.3	Supply of Caesalpinea pulcherima " flava"(HEIGHT 1000 MM)	nos	350.000	75.00	26,250.00
1.4.4	Supply of Caesalpinea pulcherima " rosea"(HEIGHT 1000 MM)	nos	350.000	75.00	26,250.00
1.4.5	Supply of Mussaenda luteola (HEIGHT 1000 MM)	nos	100.000	350.00	35,000.00
1.4.6	Supply of Phyllostachys aurea(HEIGHT 1800 MM)	nos	80.000	750.00	60,000.00
1.4.7	Supply of Cestrum nocturnum (HEIGHT 1000 MM)	nos	20.000	75.00	1,500.00
1.5	Supply of CRREPERS	-	-	-	-
1.5.1	Supply of Pyrostegia venusta(HEIGHT 1000 MM)	nos	50.000	250.00	12,500.00
1.5.2	Supply of Vallaris heyenei (HEIGHT 1000 MM)	nos	50.000	250.00	12,500.00
1.5.3	Supply of Mansoa alliacea(Garlic creeper) (HEIGHT 1000 MM)	nos	80.000	225.00	18,000.00
1.6	Supply of WATERBODY PLANTS	-	-	-	-
1.6.1	Supply of Cyperus alternifolius(Umbrella plant)	nos	10.000	90.00	900.00
1.6.2	Supply of Canna pink magic	nos	50.000	90.00	4,500.00
1.6.3	Supply of Colocasia esculenta (Patra/ Aloovadi variety)	nos	20.000	125.00	2,500.00
1.6.4	Supply of Crinum menehune (white flowers)	nos	100.000	125.00	12,500.00
1.6.5	Supply of Wedelia trilobata	sqm	50.000	200.00	10,000.00
1.6.6	Supply of Nymphaea indiana(Pink)	nos	10.000	1,500.00	15,000.00
1.6.7	Supply of Nymphaea mexicana (Yellow)	nos	10.000	1,500.00	15,000.00
1.6.8	Supply of Nymphaea alba (White)	nos	10.000	1,500.00	15,000.00
1.6.9	Supply of Nelumbo "white puff"(bowl lotus)	nos	0.000	400.00	0.00
1.6.10	Supply of Little pink lady lotus	nos	0.000	1,500.00	0.00

NOTARY
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Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

1.7	Supply of SMALL TREES	-	-	-	-
1.7.1	Supply of Plumeria rubra siam red(HEIGHT 1800 MM)	nos	22.000	1,250.00	27,500.00
1.7.2	Supply of Callistemon lanceolatus(HEIGHT 1800 MM)	nos	20.000	750.00	15,000.00
1.8	Supply of MEDIUM TREES	-	-	-	-
1.8.1	Supply of Tabebuia rosea (HEIGHT 2000 MM)	nos	52.000	700.00	36,400.00
1.8.2	Supply of Spathodia Campanulata (African Tulip Tree) (HEIGHT 2000 MM)	nos	20.000	700.00	14,000.00
1.8.3	Supply of Saraca indica (HEIGHT 2000 MM)	nos	15.000	700.00	10,500.00
1.8.4	Supply of Mimusops elengi (Bakul / Moulsari) (HEIGHT 2000 MM)	nos	20.000	700.00	14,000.00
1.9	Supply of LARGE TREES	-	-	-	-
1.9.1	Supply of Pterygota alata (HEIGHT 2250 MM)	nos	15.000	0.00	0.00
1.9.2	Supply of Ailanthus excelsa (HEIGHT 2250 MM)	nos	20.000	700.00	14,000.00
1.9.3	Supply of Cordia sebestena (HEIGHT 2250 MM)	nos	20.000	750.00	15,000.00
1.9.4	Supply of Switenia macrophylla (HEIGHT 2250 MM)	nos	20.000	750.00	15,000.00
1.10	Supply of FRUIT TREES	-	-	-	-
1.10.1	Supply of Syzygium cuspidata (Jamoh)Narrow leaved , small fruit Jamun(HEIGHT 1500 MM)	nos	10.000	550.00	5,500.00
1.10.2	Supply of Phyllanthus emblica (HEIGHT 1500 MM)	nos	10.000	550.00	5,500.00
1.10.3	Supply of Psidium guajava (Red pulp) Arka/ Lalit/Punjab Pink (HEIGHT 1500 MM)	nos	10.000	550.00	5,500.00
1.10.4	Supply of Psidium guajava (white pulp)Allahabad Safeda. (HEIGHT 1200 MM)	nos	10.000	550.00	5,500.00
1.10.5	Supply of Phyllanthus acidus (HEIGHT 1200 MM)	nos	5.000	1,000.00	5,000.00
1.10.6	Supply of Averrhoa carambola (HEIGHT 1200 MM)	nos	10.000	1,000.00	10,000.00
1.10.7	Supply of Bixa orellana (HEIGHT 1200 MM)	nos	10.000	1,000.00	10,000.00
1.10.8	Supply of Punica granatum(Ganesh / Mrudula)(HEIGHT 1200 MM)	nos	10.000	750.00	7,500.00
1.10.9	Supply of Prunus domestica (Aloobukhar)(HEIGHT 1200 MM)	nos	5.000	750.00	3,750.00
1.10.10	Supply of Prunus persica (Peach)HEIGHT 1200 MM)	nos	5.000	550.00	2,750.00
1.10.11	Supply of Prunus avium(Cherry)(HEIGHT 1200 MM)	nos	5.000	750.00	3,750.00
1.10.12	Supply of Synsepalum dulcificum(Miracle fruit)(HEIGHT 1200 MM)	nos	10.000	750.00	7,500.00
1.10.13	Supply of Grewia asiatica(Falsa)(HEIGHT 1200 MM)	nos	5.000	750.00	3,750.00
1.11	Supply of MASS TREE PLANTATION (MIYAWAKI)	-	-	-	-
1.11.1	Supply of Azadirachta indica	nos	20.000	225.00	4,500.00
1.11.2	Supply of Dillenia indica	nos	20.000	225.00	4,500.00
1.11.3	Supply of Melia azadirach	nos	20.000	225.00	4,500.00
1.11.4	Supply of Putranjiva roxburghi	nos	20.000	225.00	4,500.00
1.11.5	Supply of Adenanthera pavonia	nos	20.000	225.00	4,500.00
1.11.6	Supply of Bauhinia racemosa	nos	20.000	225.00	4,500.00
1.11.7	Supply of Murraya koenigii	nos	20.000	225.00	4,500.00
-		-	-	-	17,52,550.00
Purchase Order Gross value					**17,52,550.00**

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2008
GOVT. OF U.P. LUCKNOW

ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]
Second Floor, E-4, Defense Colony, Delhi-110024,
GSTIN/UIN: 07AAFCA5597E1ZJ

ORDER NO. WO/WDIICI/24-25/10/1 DATED 07-OCT-24

1. PLANTS MORTALITY SCOPE:

The Vendor is responsible for rectification of any defect within 3 Months from the date of Supply. Any plants if damaged or perished, the same to be replace by vendor at free of cost.

2. VALIDITY OF THE WORK ORDER

The purchase order issued is valid till completion of work from the date of issue of the same.

3. Warranty

NA

4. MATERIALS:

All materials shall be of the best quality of its type and strictly in conformity with the material and finish described in the specifications enclosed with the tender. You will submit the samples of the relevant material to be used at site to the Project Manager and obtain quality approval from the consultants on the same. No compensation would be granted on account of rejected material.

5. STORAGE:

The delivery of the products shall be consistent and scheduled with the progress of the installation work. In case of incoming material with possibility of damage during transit or installation, necessary protective packing shall be provided, to prevent the damage during handling, storage, and installation.

6. ESCALATION:

Rates for all the items will remain firm for the entire contract and no escalation shall be paid whether on market fluctuation Except for statutory variation in Taxes and Duties.

7. Make of Equipment:

All equipment, material shall be provided from the list of approved makes as per the contract and shall meet all technical requirements as mentioned therein. However, the selection and approval of make/ technical requirement from the various alternative mentioned in the contract will be on the discretion of the Owner/ Consultant.

8. Extra Variation Items:

No extra item to be executed without prior written approval of M/s. ARHPL.

In case the extra items are to be operated then the rates will be works based on following.

I. The items similar in existing contract, the rates of such items shall be derived from existing contract items rate.

II. The items not similar in existing contract, the rates of such items shall be derived as given below.

NOTARY A.K. MAURYA Advocate Govt. of U.P. Lucknow

The rates of items similar in existing contract shall be derived from existing contract rates

a. Cost of the materials supplied by the contractors+ Cost of labor actually used at the site on the work at prevailing rates, actually incorporated in the work +15% of the actual cost towards contractor's establishment, water, safety requirement, power charges and all other costs excluding only Service Tax for overhead and profit.

b. For finalized work from nominated contractor's scope of work only 5% of the final negotiated subcontractor's prize shall apply in place of 15% as overhead and profit as described above.

9. Water and Electricity for Execution:
NA

10. LIABILITY FOR SAFE KEEPING OF MATERIAL AT SITE:
The liability for safe keeping of material delivered at site is with you. Any damage/loss/theft of the material shall be the responsibility of the contractor and ARHPL shall not be responsible for any extra cost on account of the loss/theft/damage.

11. Quality of Works:
You are responsible for all the works in accordance with the terms and conditions stipulated under this contract. You shall carry out work under the direction and supervision of Project Managers. Special emphasis shall be given as far as quality is concerned. Project Manager's decision with regard to quality of the materials shall be final and binding and any materials, equipment not complying with the specifications shall be immediately removed from the site. Any work not acceptable shall be rectified to the complete satisfaction of the Project Manager/ Client/ Architect-Consultant.

12. Liquidated Damages:
The Contractor should adhere to the milestone mentioned vide clause No. 4 under SCC – 'Time for completion of work'. If the milestone / total completion is not achieved by the contractor shall pay the owner half (0.5%) percent of the contract price per week of delay, limited to maximum five percent (5%) of contract price. Inclusive of amounts, increase or decrease, in respect of change order, by way of Liquidate damages for each week that the milestone work is incomplete in any way whatsoever after the date assigned for completion of the milestone work. Extension if allowed must be obtained in writing from the project manager / Owner's representative well in advance of completion dates.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]
Second Floor, E-4, Defense Colony, Delhi-110024,
GSTIN/UIN: 07AAFCA5597E1ZJ

13. Debris Disposal:

You shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis to the designated location as approved by Client/ Project Manager. Under no circumstances will the debris be thrown on the pavement outside the construction site or stacked in adjacent properties without proper permission from the authorities. You will be responsible for any penalty levied by the local authority on this account.

14. Protection of Work and coordination with other contractors:

You shall protect your work from other contractor's ongoing works and against anticipated accidents at site. No claims against damage of works at site shall be entertained. The cost of protection shall be borne by you. You are responsible for proper coordination of your works with other agencies and shall provide timely clearances for subsequent activities of other trade contractors on the project.

15. Compliance with Procedures:

You shall comply with all the project management procedures being implemented by Project Managers at site and fulfill all the documentation requirements during the supply and handing over/ close-out phases of the project.

16. STATUTORY REQUIREMENTS & LOCAL ISSUES

- Vendor shall be responsible for all the statutory compliance as applicable. Client shall only provide the necessary document supports.
- Vendor shall handle all the local issues before and during the project.

17. EHS compliance

You shall comply with all the EHS requirements, implied or specifically stated in EHS guidelines issued with the tender documents and agree with the imposition of penalty, as determined by Project Manager for the safety violations observed at site. No personnel shall be permitted at site without proper personal protective equipment and ID cards. Deviations will be viewed seriously and will attract action, as determined by Project Manager, in compliance with the EHS guidelines.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
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ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]
Second Floor, E-4, Defense Colony, Delhi-110024,
GSTIN/UIN: 07AAFCA5597E1ZJ

For all project related matters, you shall address all your correspondences to our Project Manager. Kindly sign the duplicate copy of this order as a token of your acceptance and return the same for our records.

18. GST Compliance:

• Before the commencement of work, you shall register under the Goods and Services Tax (GST) as provider of the category of the services or Supply of goods contracted here under and submits a copy of the registration certificate to our finance department.

• Tax Invoices (In case applicable) raised to ARHPL shall be duly accounted and timely uploaded into GST Network to enable us to avail the Input Tax Credit intime.

• The responsibility of correctly disclosing output supply in tax returns by indicating the correct HSN/ SAC lies with you, so that we can avail credit of the same. Further it is your responsibility to raise a valid tax invoice/ debit note/ credit note as per the law so that the company can avail the benefit of input tax credit based on document furnished. Any loss of input tax credit or any GST liability for tax, interest, or penalty, arising due to delay in compliance or non-compliance with GST provision by you, shall be reimbursed /indemnify us or made good immediately.

• All payments under this contract shall be made after deducting applicable statutory taxes, duties as applicable. Further, payment would be made subject to relevant tax credit being reflected in the GSTIN portal.

• Anti- profiteering: In case of any change in tax laws including GST, if there is any additional benefits available including additional tax credits or an reduction in rate of tax due to GST to the vendor/service provider, the same should be passed on to ARHPL appropriately.

19. RESPONSIBILTY OF CONTRACTOR AT CLOSE-OUT

The contractor shall be responsible to ensure that the owner gets all Close-out deliverables on time, at the end of the project. The Close-out deliverables shall include and not limited to

a) Operation and Maintenance Manuals

b) Guarantees / Warrantees

c) Special warranties

d) Extra material/ Attic stock

e) Training

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31030/2000 GOVT. OF U.P. LUCKNOW

f) Testing and commissioning reports

g) Contact list

h) Handing over/ taking over certificate duly accepted by the representative of the Owner.

Training shall be scheduled in consultation with Project Manager. Contractor shall be responsible to videotape all the training sessions and provide two copies of the recording to Owner representative/ Project Manager, as part of Project Closeout documentation.

20. MISCELLANEOUS

The Contractor must ensure that the highest standards of quality are being achieved.

- Insurance: The Contractor will be required to hold insurance in the form of Transit insurance for all works mentioned in this work order and shall furnish proof of such to the ARHPL before commencement of any site works.
- If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, ARHPL reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.
- Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.
- Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.
- In the event of death of any of your personnel arising out of any cause occurring at the site, M/s ARHPL shall in no way be responsible and that shall keep indemnified ARHPL against any claim arising out of such demise from relatives of the concerned personnel.

21. GENERAL CONDITIONS

a. **DISPUTE RESOLUTION/ARBITRATION:** Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes and other matters in question between the parties to this

NOTARY
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GOVT. OF U.P. LUCKNOW

Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the non-binding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Mumbai. Demand for arbitration shall be filed in writing with the other party to this Agreement and with the Indian Arbitration Association. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen. In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance within applicable law in any court having jurisdiction.

b. FORCE MAJEURE: Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of the elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

c. LIMITATION OF LIABILITY: Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) and including any other liability in terms of this

NOTARY
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Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential, and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

d. NON-SOLICITATION: Neither party shall offer employment to the employee of the other party during the term of this Agreement nor during the period of two (2) years after the expiry of this Agreement, without the prior written consent of the other party. In case of breach of this clause, the aggrieved party shall be entitled to claim compensation or damages of not less than six months of the gross salary or cost-to-the company of the employee so poached. This is without prejudice to any other action that will be initiated by the aggrieved party to initiate arbitration proceedings under this agreement or any action in court of law.

e. TERMINATION: The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 90 days giving valid reasons to the other party.

a. The Vendor shall solely be liable and responsible for due and timely payments / filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers / personnel deployed to perform the Services and such workers / personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers / personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set off such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

b. The Vendor's invoice must be accompanied by all necessary supporting documents evidencing the extent to which work / services have been provided by the Vendor (and out of pocket expenses, if any if the same has been agreed in writing to be reimbursed by the Client to the Vendor). The invoice will also be accompanied by supporting documents evidencing due and timely payment of all salaries and deposit

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of all social security contributions in respect of the workers / personnel deployed for the invoice period. It is clarified that if the Vendor fails to submit records to the satisfaction of the Client, the Client shall have the right to withhold payments till such details are provided to Client's satisfaction, and for any such delay the Client will not be liable to for any penalties, interest, damages and will not be in breach of its obligations under this PO.

f. MISCELLANEOUS: Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

22. ANTI BRIBERY

23.1 Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

23.2 Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.

23.3 Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of

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A.K. MAURYA
Advocate
7, Mall House, Lko.
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this clause shall also be sufficient ground for the client to withhold any and all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

23. Whistle-blower

Vendor shall communicate immediately to Compliance Compliance@hiparks.com in case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor.

24. The Landscape Development. has complied with all the rules and regulations of to the Prevention of Corruption Act, 1988, as amended; the Indian Penal Code; and the Companies Act, 2013, as amended and anti-bribery or anti-corruption policies as adopted by the Company (collectively referred to as the "Anti-Corruption Laws"), and will not take any actions in violation of any Anti-Corruption Laws in relation to the use of the Licensed Premises / engagement scope & services or transactions as may be contemplated under this Agreement;

25. The Landscape Development will not use, transact in or transfer, any monies to satisfy its obligations under this Agreement that reflect the proceeds of crime or are derived from any unlawful activities; and it will at all times continue to comply with, all applicable requirements of the Indian Prevention of Money Laundering Act, 2002; and

26. The Landscape Development. is not subject to any sanction administered by the Office of Foreign Assets Control of the United States Treasury Department (referred to as "**US Economic Sanctions**") and has not engaged in, nor will engage in, any business activities with or for the benefit of any persons or entities that are subject to US Economic Sanctions. The Colliers acknowledges that if it becomes a designated person or entity with whom transactions are prohibited under US Economic Sanctions, the Company may terminate this Agreement with immediate effect.

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Advocate
7, Model House, Lko.
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Landscape BOQ for Jindpur-II- COMPARATIVE STATEMENT

						Landscape Development	
A	GROUND COVERS					R1	
Item No.	Supply and Placing	Height (MM) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Selection No.1 Lawn						
	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with Vermicompost (1 part) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil level of finished surface to be achieved before planting lawn. Planting lawn by dibbling method in crevices between pr-installed Green pavers .. Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of vermicompost, good earth to be paid for separately.	NA	NA	100	Sq.mtrs.	75	7500
	Note : Weedfree vigorously growing lawn without any sort of infection.Lawn to be supplied at site not more than 24 hrs before actual Laying and to be kept in shady area till actual Laying and to be kept moist.						0
							0
2	Passpalum vaginatum						0
	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with Vermicompost (1 part) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil level of finished surface to be achieved before planting lawn. Planting lawn by dibbling method in crevices between pr-installed Green pavers .. Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of vermicompost, good earth to be paid for separately.	NA	NA	8C	Sq.mtrs.	125	10000
	Note : Weedfree vigorously growing lawn without any sort of infection.Lawn to be supplied at site not more than24 hrs before actual Laying and to be kept in shady area till actual Laying and to be kept moist.						0
							0
3	Rhoeo discolour						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting ground cover by Digging holes of the size mentioned for the ground cover . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	NA	20 cm Dia X 30 cm Depth	750	Nos.	75	56250
	Note : C /C 25 cm zizzag pattern, atleast 4 plants per Polybag.						0
							0
4	Cuphea hyssopifolia"Golden Ruby"(Pink flowers,Golden leaves) HEIGHT 200 MM						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting ground cover by Digging holes of the size mentioned for the ground cover . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	200 MM	20 cm Dia X 30 cm Depth	1250	Nos.	50	62500

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	Note : C /C 25 cm zizzag pattern, atleast 4 plants per Polybag. Atleast 25% of plants with flowers.Leaves with distinctly developed colour						0
							0
5	Wedelia trilobata						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting ground cover by Digging holes of the size mentioned for the ground cover . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	NA	20 cm Dia X 30 cm Depth	100	Sq.mtrs.	200	20000
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.						0
							0
6	Crinum menehune (white flowers) HEIGHT 400 MM						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting ground cover by Digging holes of the size mentioned for the ground cover . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	400 MM	30 cm Dia X 40 cm Depth	500	Nos.	75	37500
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.						0
							0
7	Cymbopogon citratus HEIGHT 400 MM						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting ground cover by Digging holes of the size mentioned for the ground cover . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	400 MM	30 cm Dia X 40 cm Depth	750	Nos.	125	93750
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.						0
							0
8	Pennisetum setaceum (White Fountain grass) HEIGHT 400 MM						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting ground cover by Digging holes of the size mentioned for the ground cover . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	400 MM	30 cm Dia X 40 cm Depth	400	Nos.	50	20000
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.						0
							0
	Pennisetum setaceum rubrum 'Dwarf '(Red Pampas) HEIGHT 350 MM						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting ground cover by Digging holes of the size mentioned for the ground cover . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	400 MM	30 cm Dia X 40 cm Depth	400	Nos.	50	20000
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.						0

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							0
10	Asystasia gangetica vaiegata						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting ground cover by Digging holes of the size mentioned for the ground cover. Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	NA	30 cm Dia X 40 cm Depth	500	Nos.	50	25000
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.						0
					Total GROUND COVERS		3,52,500
							0
B	SMALL SHRUBS						
Item No.	Supply and Placing	Height (MM) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Tabernaemontana divaricata dwarf (HEIGHT 300 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the ground cover. Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	300 MM	20 cm Dia X 30 cm Depth	500	Nos.	75	37500
	Note : Plants with straight trunk - unscorched , uncurled Leaves ,C /C 40 cm zizzag pattern						0
							0
2	Mini Allamanda dwarf (HEIGHT 400 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	400 mm	30 cm Dia X 40 cm Depth	500	Nos.	125	62500
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.Atleast 25% of plants shall be with flowers						0
							0
3	Ixora dwarf pink(HEIGHT 400 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	400 mm	30 cm Dia X 40 cm Depth	350	Nos.	225	78750
	Note : Plants with straight trunk - unscorched , uncurled Leaves ,C /C 40 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
4	Hymenocallis Littoralis (broad leaves)(HEIGHT 350 MM)						0

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	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	350 MM	30 cm Dia X 40 cm Depth	1000	Nos.	40	40000
	Note : C /C 50 cm zizzag pattern, atleast 3 plants per Polybag.unscorched , uncurled Leaves						0
					Total SMALL SHRUBS		**2,18,750**
							0
C	MEDIUM SHRUBS						0
Item No.	Supply and Placing	Height (MM) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Ixora duffii pink (HEIGHT 600 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	350	Nos.	125	43750
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 50 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
2	Justicia gendurassa variegata(HEIGHT 600 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	350	Nos.	125	43750
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 50 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
3	Hamelia patens compacta dwarf(HEIGHT 600 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	750	Nos.	75	56250
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 50 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
4	Clerodendron inerme (HEIGHT 600 MM)						0

	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	1250	Nos.	25	31250
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 40 cm zizzag pattern.						0
							0
5	Barleria cristata (HEIGHT 600 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	500	Nos.	125	62500
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 50 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
6	Barleria cristata alba (HEIGHT 600 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	350	Nos.	125	43750
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 50 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
7	Barleria cristata rosea (HEIGHT 600 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	350	Nos.	125	43750
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 50 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
8	Jasminum sambac(Motia) (HEIGHT 600 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	350	Nos.	75	26250
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 50 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
9	Ravenia spectabilis (HEIGHT 750 MM)						0

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	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	750 mm	30 cm Dia X 40 cm Depth	800	Nos.	125	100000
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 50 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
10	Canna Dwarf Red (HEIGHT 500 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	500 mm	20 cm Dia X 40 cm Depth	400	Nos.	75	30000
	Note : C /C 40 cm zizzag pattern - atleast 6-8 shoots per polybag. , atleast 40 % of plants shall be with flowers						0
							0
11	Canna generalis minerva (white Variegated leaves)Yellow flower(HEIGHT 500 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	500 mm	20 cm Dia X 40 cm Depth	400	Nos.	75	30000
	Note : C /C 40 cm zizzag pattern - atleast 6-8 shoots per polybag. , atleast 40 % of plants shall be with flowers						0
							0
12	Tecomaria capensis cape town red (HEIGHT 600 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	500	Nos.	125	62500
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 50 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
					Total MEDIUM SHRUBS		5,73,750
							0
D	LARGE SHRUBS						
Item No.	Supply and Placing	Height (Mt) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Calliandra haematocephala (HEIGHT 1000 MM)						0

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	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1000 mm	40 cm Dia X 50 cm Depth	350	Nos.	75	26250
	Plants with straight trunk - unscorched , uncurled Leaves ,C /C 70 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
2	Tecoma Castanifolia (gaudi chaudi)(HEIGHT 1000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1000 mm	40 cm Dia X 50 cm Depth	600	Nos.	75	45000
	Note : Plants with straight trunk with no branching below 0.75 Mt.C /C 70 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
3	Caesalpinea pulcherima " flava"(HEIGHT 1000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1000 mm	40 cm Dia X 50 cm Depth	350	Nos.	75	26250
	Note : Plants with straight trunk with no branching below 0.75 Mt.C /C 70 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
4	Caesalpinea pulcherima " rosea"(HEIGHT 1000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1000 mm	40 cm Dia X 50 cm Depth	350	Nos.	75	26250
	Note : Plants with straight trunk with no branching below 0.75 Mt.C /C 70 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
5	Mussaenda luteola (HEIGHT 1000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1000 mm	40 cm Dia X 50 cm Depth	100	Nos.	350	35000
	Note : Plants with straight trunk with no branching below 0.75 Mt.C /C 70 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
							0
6	Phyllostachys aurea(HEIGHT 1800 MM)						0

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	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1800 mm	50 cm Dia X 60 cm Depth	80	Nos.	750	60000
	Note : C /C 90 cm zizzag pattern - atleast 6-8 shoots per polybag. ,						0
							0
7	Cestrum nocturnum (HEIGHT 1000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting shrubs by Digging holes of the size mentioned for the variety and staking them Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1000 mm	40 cm Dia X 50 cm Depth	20	Nos.	75	1500
	Note : Plants with straight trunk C /C 70 cm zizzag pattern.Atleast 25% of plants shall be with flowers						0
						Total LARGE SHRUBS	2,20,250
							0
E	CRREPERS						0
Item No.	Supply and Placing	Height (Mt) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Pyrostegia venusta(HEIGHT 1000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting creepers by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1000 mm	40 cm Dia X 50 cm Depth	50	Nos.	250	12500
	Note : C /C 70 cm zizzag pattern, atleast 2 plants per Polybag - Minimum 1 year old plant						0
							0
2	Vallaris heyenei (HEIGHT 1000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting creepers by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1000 mm	40 cm Dia X 50 cm Depth	50	Nos.	250	12500
	Note : C /C 70 cm zizzag pattern, atleast 2 plants per Polybag - Minimum 1 year old plant						0
							0
3	Mansoa alliacea(Garlic creeper) (HEIGHT 1000 MM)						0

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	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting creepers by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1000 mm	40 cm Dia X 50 cm Depth	80	Nos.	225	13000
	Note : C /C 70 cm zizzag pattern, atleast 2 plants per Polybag - Minimum 1 year old plant						0
					Total CRREPERS		43,000
							0
F	WATERBODY PLANTS						0
Item No.	Supply and Placing	Height (Mt) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Cyperus alternifolius(Umbrella plant)						0
	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with farm yard manure(1 part) and Vermicompost (1 part) in the ratio of 2:1:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting Umbrella plants by Digging pits specified for the variety Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of manure, vermicompost to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	10	Nos.	90	900
	Note : atleast 3 plants per Polybag.						0
							0
2	Canna pink magic						0
	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with farm yard manure(1 part) and Vermicompost (1 part) in the ratio of 2:1:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting Umbrella plants by Digging pits specified for the variety Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of manure, vermicompost to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	50	Nos.	90	4500
	Note : atleast 3 plants per Polybag.						0
							0
3	Colocasia esculenta (Patra/ Aloovadi variety)						0
	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with farm yard manure(1 part) and Vermicompost (1 part) in the ratio of 2:1:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting Umbrella plants by Digging pits specified for the variety Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of manure, vermicompost to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	20	Nos.	125	2500
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.						0
							0
4	Crinum menehune (white flowers)						0

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	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with farm yard manure(1 part) and Vermicompost (1 part) in the ratio of 2:1:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting Umbrella plants by Digging pits specified for the variety Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of manure, vermicompost to be paid for separately.	600 mm	30 cm Dia X 40 cm Depth	100	Nos.	125	12500
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.						
							0
							0
5	**Wedelia trilobata**						0
	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with farm yard manure(1 part) and Vermicompost (1 part) in the ratio of 2:1:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting . Planting Umbrella plants by Digging pits specified for the variety Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of manure, vermicompost to be paid for separately.	NA	20 cm Dia X 30 cm Depth	50	Sq.mtrs.	200	10000
	Note : C /C 40 cm zizzag pattern, atleast 3 plants per Polybag.						0
							0
6	**Nymphaea indiana(Pink)**						0
	Filling Coir mat bags with good earth (1 part) , Sludge (1 part) farm yard manure, (1 part) and Vermicompost (1 part) in the ratio of 1:1 :1 :1 by volume. . Planting shrubs in the coir mat bags.Cost of supply, shifting and mixing of sludge included in the scope. Cost of river sand, ,neem cake INCLUDED	350 mm	NA	10	Nos.	1500	15000
	Note : atleast 3 plants per Polybag.						0
							0
7	**Nymphaea mexicana (Yellow)**						0
	Filling Coir mat bags with good earth (1 part) , Sludge (1 part) farm yard manure, (1 part) and Vermicompost (1 part) in the ratio of 1:1 :1 :1 by volume. . Planting shrubs in the coir mat bags.Cost of supply, shifting and mixing of sludge included in the scope. Cost of river sand, ,neem cake INCLUDED	350 mm	NA	10	Nos.	1500	15000
	Note : atleast 3 plants per Polybag.						0
							0
7	**Nymphaea alba (White)**						0
	Filling Coir mat bags with good earth (1 part) , Sludge (1 part) farm yard manure, (1 part) and Vermicompost (1 part) in the ratio of 1:1 :1 :1 by volume. . Planting shrubs in the coir mat bags.Cost of supply, shifting and mixing of sludge included in the scope. Cost of river sand, ,neem cake INCLUDED	350 mm	NA	10	Nos.	1500	15000
	Note : atleast 3 plants per Polybag.						0
							0
8	**Nelumbo "white puff"(bowl lotus)**						0
	Filling Coir mat bags with good earth (1 part) , Sludge (1 part) farm yard manure, (1 part) and Vermicompost (1 part) in the ratio of 1:1 :1 :1 by volume. . Planting shrubs in the coir mat bags.Cost of supply, shifting and mixing of sludge included in the scope. Cost of river sand, ,neem cake INCLUDED	350 mm	NA	0	Nos.	1500	0
	Note : atleast 3 plants per Polybag.						0
							0
9	Little pink lady lotus						0

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	Filling Coir mat bags with good earth (1 part) , Sludge (1 part) farm yard manure, (1 part) and Vermicompost (1 part) in the ratio of 1:1 :1 :1 by volume. . Planting shrubs in the coir mat bags.Cost of supply, shifting and mixing of sludge included in the scope. Cost of river sand, ,neem cake INCLUDED	350 mm	NA	0	Nos.	1500	0
	Note : atleast 3 plants per Polybag.						0
						Total WATERBODY PLANTS	75,400
							0
G	SMALL TREES						0
Item No.	Supply and Placing	Height (Mt) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Plumeria rubra siam red(HEIGHT 1800 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1800 mm	60 cm Dia X 80 cm Depth	22	Nos.	1250	27500
	Note : Plants with minimum 4 - 5 speading branches arising fromcentre of the Polybag						0
							0
2	Callistemon lanceolatus(HEIGHT 1800 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1800 mm	60 cm Dia X 80 cm Depth	20	Nos.	750	15000
	Note : Plants with straight trunk C /C 3 mtrs.Atleast 25% of plants shall be with flowers						0
						Total SMALL TREES	42,500
							0
H	MEDIUM TREES						0
Item No.	Supply and Placing	Height (Mt) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Tabebuia rosea (HEIGHT 2000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	2000 mm	75 cm Dia X 90 cm Depth	52	Nos.	700	36400

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	Note : Plants with straight trunk C /C 3 mtrs.Atleast 25% of plants shall be with flowers.No branching below 1 mtrs.						0
							0
2	Spathodia Campanulata (African Tulip Tree) (HEIGHT 2000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	2000 mm	75 cm Dia X 90 cm Depth	20	Nos.	700	14000
	Note : Plants with straight trunk C /C 3 mtrs.Atleast 25% of plants shall be with flowers.No branching below 1 mtrs.						0
							0
3	Saraca indica (HEIGHT 2000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	2000 mm	75 cm Dia X 90 cm Depth	15	Nos.	700	10500
	Note : Plants with straight trunk C /C 3 mtrs.Atleast 25% of plants shall be with flowers.No branching below 1 mtrs.						0
							0
4	Mimusops elengi (Bakul / Moulsari) (HEIGHT 2000 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	2000 mm	75 cm Dia X 90 cm Depth	20	Nos.	700	14000
	Note : Plants with straight trunk C /C 3 mtrs.Atleast 25% of plants shall be with flowers.No branching below 1 mtrs.						0
					Total MEDIUM TREES		74,900
							0
I	LARGE TREES						0
Item No.	Supply and Placing	Height (Mt) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Pterygota alata (HEIGHT 2250 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	2250 mm	75 cm Dia X 90 cm Depth	15	Nos.		0
	Note : Plants with straight trunk C /C 3 mtrs..No branching below 1 mtrs.						0
							0

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2	**Ailanthus excelsa (HEIGHT 2250 MM)**						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	**2250 mm**	**75 cm Dia X 90 cm Depth**	**20**	**Nos.**	700	14000
	Note : Plants with straight trunk C /C 3 mtrs..No branching below 1 mtrs.						0
							0
3	**Cordia sebestena (HEIGHT 2250 MM)**						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	**2250 mm**	**75 cm Dia X 90 cm Depth**	**20**	**Nos.**	750	15000
	Note : Plants with straight trunk C /C 3 mtrs..No branching below 1 mtrs.						0
							0
4	**Switenia macrophylla (HEIGHT 2250 MM)**						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	**2250 mm**	**75 cm Dia X 90 cm Depth**	**20**	**Nos.**	750	15000
	Note : Plants with straight trunk C /C 3 mtrs..No branching below 1 mtrs.						0
					Total LARGE TREES		**44,000**
							0
J	**FRUIT TREES**						0
Item No.	Supply and Placing	Height (Mt) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
	Syzygium cuspidata (Jamoh)Narrow leaved , small fruit Jamun(HEIGHT 1500 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	**1500 mm**	**60 cm Dia X 80 cm Depth**	**10**	**Nos.**	550	5500
	Note : Plants with straight trunk C /C 2.5 mtrs..No branching below 1 mtrs.						0
							0
2	**Phyllanthus emblica (HEIGHT 1500 MM)**						0

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	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1500 mm	60 cm Dia X 80 cm Depth	10	Nos.	550	5500
	Note : Plants with straight trunk C /C 2.5 mtrs..No branching below 1 mtrs.						0
							0
3	**Psidium guajava (Red pulp) Arka/ Lalit/Punjab Pink (HEIGHT 1500 MM)**						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1500 mm	60 cm Dia X 80 cm Depth	10	Nos.	550	5500
	Note : Plants with straight trunk C /C 2.5 mtrs..No branching below 1 mtrs.						0
							0
4	**Psidium guajava (white pulp)Allahabad Safeda. (HEIGHT 1200 MM)**						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	10	Nos.	550	5500
	Note : Plants with straight trunk C /C 2.5 mtrs..No branching below 1 mtrs.						0
							0
5	**Phyllanthus acidus (HEIGHT 1200 MM)**						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	5	Nos.	1000	5000
	Note : Plants with straight trunk C /C 2 mtrs..No branching below 1 mtrs.						0
							0
6	**Averrhoa carambola (HEIGHT 1200 MM)**						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	10	Nos.	1000	10000
	Note : Plants with straight trunk C /C 2 mtrs..No branching below 0.75 mtrs.						0
							0
7	**Bixa orellana (HEIGHT 1200 MM)**						0

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	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	10	Nos.	1000	10000
	Note : Plants with straight trunk C /C 2 mtrs..No branching below 0.75 mtrs.						0
							0
8	Punica granatum(Ganesh / Mrudula)(HEIGHT 1200 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	10	Nos.	750	7500
	Note : Plants with straight trunk C /C 2 mtrs..No branching below 0.75 mtrs.						0
							0
9	Prunus domestica (Aloobukhar)(HEIGHT 1200 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	5	Nos.	750	3750
	Note : Plants with straight trunk C /C 2 mtrs..No branching below 0.75 mtrs.						0
							0
9	Prunus persica (Peach)HEIGHT 1200 MM)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) farm yard manure (1 part)) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting shrubs. Planting trees by Digging holes of the size mentioned for the variety and staking them . Also includes removal and shifting of rabbit / stone or any foreign element and surplus earth, if any with all leads and lifts. Cost of manure, extra good earth to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	5	Nos.	550	2750
	Note : Plants with straight trunk C /C 2 mtrs..No branching below 0.75 mtrs.						0
							0
10	Prunus avium(Cherry)(HEIGHT 1200 MM)						0
	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with farm yard manure(1 part) and Vermicompost (1 part) in the ratio of 2:1:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting trees. Planting Trees by Digging pits (60 cm dia x 70 cm depth) and staking the same. Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of manure, vermicompost, neem cake to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	5		750	3750
	Note : Plants with straight trunk C /C 2 mtrs..No branching below 0.75 mtrs.						0
							0
11	Synsepalum dulcificum(Miracle fruit)(HEIGHT 1200 MM)						0

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	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with farm yard manure(1 part) and Vermicompost (1 part) in the ratio of 2:1:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting trees. Planting Trees by Digging pits (60 cm dia x 70 cm depth) and staking the same. Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of manure, vermicompost, neem cake to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	10	Nos.	750	7500
	Note : Plants with straight trunk C /C 2 mtrs..No branching below 0.75 mtrs.						0
							0
12	Grewia asiatica(Falsa)(HEIGHT 1200 MM)						0
	Removal of existing soil and stones, refilling the same with site earth (2 parts) mixed with farm yard manure(1 part) and Vermicompost (1 part) in the ratio of 2:1:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting trees. Planting Trees by Digging pits (60 cm dia x 70 cm depth) and staking the same. Also includes removal and shifting of rabbit / stone or any foreign element with all leads and lifts. Cost of manure, vermicompost, neem cake to be paid for separately.	1200 mm	60 cm Dia X 80 cm Depth	5	Nos.	750	3750
	Note : Plants with straight trunk C /C 2 mtrs..No branching below 0.75 mtrs.						0
					Total FRUIT TREES		76,000
							0
K	MASS TREE PLANTATION (MIYAWAKI)						0
	Removal of existing soil and stones, refilling the same with good earth (2 parts) mixed with farm yard manure (1 part) in the ratio of 2:1 by volume. Make the soil profle as per design requirement. The soil contours of finished surface to be achieved before planting trees Planting trees						0

Item No.	Supply and Placing	Height (Mt) (Excluding Ht of Polybag)	Pit Size for Plantation	Quantity	Unit	Rate (Rs.)	Amount
1	Azadirachta indica	1.0 mtrs.	50 cm Dia X 75 cm Depth	20	Nos.	225	4500
2	Dillenia indica	1.0 mtrs.	50 cm Dia X 75 cm Depth	20	Nos.	225	4500
3	Melia azadirach	1.0 mtrs.	50 cm Dia X 75 cm Depth	20	Nos.	225	4500
4	Putranjiva roxburghi	1.0 mtrs.	50 cm Dia X 75 cm Depth	20	Nos.	225	4500
5	Adenanthera pavonia	1.0 mtrs.	50 cm Dia X 75 cm Depth	20	Nos.	225	4500
6	Bauhinia racemosa	1.0 mtrs.	50 cm Dia X 75 cm Depth	20	Nos.	225	4500
7	Murraya koenigii	1.0 mtrs.	50 cm Dia X 75 cm Depth	20	Nos.	225	4500
					Total MASS TREE PLANTATION (MI		31,500
							17,52,550

GOVT. OF U.P. LUCKNOW
A.K. MAURYA
NOTARY
Advocate
7, Medical House, Lko.
Reg. No- 31(3)12000

HORIZON INDUSTRIAL PARKS

Invoice To	Ship To
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY,,Delhi-110024,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi	Anant Raj Hotels Private Limited Site Address: Khasra No. 38/ 1,2, 3, 7, 8, 9, 10, 11, 12, 26, 39/ 3, 4, 5, 6, 7, 8, 26 Village Jindpur, Tehsil Narela, ,Delhi-110036,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi

Purchase Order

Purchase Order No.: WO/WDIICI/24-25/10/2	Date :Oct 07, 2024
Amendment No.: Original Work Order	Amendment Date :

Vendor Details

Landscape Development

FIRST FLOOR, OFFICE NO.99, ADCHINI,SRI AUROBINDO MARG, NEAR IIT GATE,NEW DELHI,,New Delhi-110017,Delhi,India

GST : 07AECPG5876N1Z0

PAN : AECPG5876N

State Name : Delhi

Particulars	SAC Code	Amount
Supply of Soil at Jindpur -2		5,48,000.00
CGST Input - DL @ 2.5%		13,700.00
SGST Input - DL @ 2.5%		13,700.00
Total		5,75,400.00
Amount In words : Rupees: Five Lakhs Seventy Five Thousand Four Hundred		
		E. & O.E
Annexure-1 : Terms & Conditions		
Annexure -2 BOQ		

For Anant Raj Hotels Private Limited

Anant Raj Hotels Pvt. Ltd. Delhi

Accepted & Confirmed

For Landscape Development

Authorized Signatory

NOTARY A.K. MAURYA Advocate 7, Mandal House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

Authorized Signatory

ANNEXURE-1 : TERMS & CONDITIONS OF THE PURCHASE ORDER		
A) SCOPE OF WORK: Supply of Soil at Jindpur -2		
B) Special Conditions of Contract		
1	Payment Terms	As per work done and submission of R.A. bills on pro-rata basis.
2	Contract Value	The total work order value for the above said work amounts to Rs.5,75,400.00/- (INR Rupees: Five Lakhs Seventy Five Thousand Four Hundred only) . This amount is inclusive of GST (Goods & service tax) and transport. Transit insurance is in your scope
3	Time of completion of works	The total time line to complete the said works is 30 Days from the date of place of order
4	Running Account Bill Submission and Payments timeline	The contractor needs to submit the RA (Running Account) bill and the necessary documents as per the billing checklist provided by the Developer. Only one R.A. Bill can be submitted by the contractor per month. Billing Address is mentioned in the work order. RA Bills once submitted the payment shall be released within 30 days from the date of Submission of Technically correct bill with all supporting Documents. For Final bill, the payment shall be released within 60 days from the date of submission of bill.
5	Retention Money	NA
6	Defects Liability Period (DLP)	NA
7	Rate Validity & Price Escalation	The prices under this contract shall be fixed and valid till the completion of the project. Hence no variation in rates or escalation will be allowed during the tenure of the contract
8	Other Terms & Condition	Mode of measurement : - Payment will be done as per compacted volume (difference of Final level-initial level). You have to submit all the royalty challans along with the invoice time to time.
9	Contractors representative:	Mr. Dev Gujral , Mob (9811206050) shall remain the single point of contact for all communication purposes regarding this contract
C) GENERAL CONDITIONS:		

Annexure II - Bill of Quantities

Sl No	Description Of Item	UOM	Quantity	Rate	Amount
1		-	-	-	-
1.1	Supply of Soil.	-	-	-	-
1.1.1	Sweet earth supply	cum	400.000	540.00	2,16,000.00
1.1.2	Farm yard manure supply	cum	250.000	1,200.00	3,00,000.00
1.1.3	Vermicompost supply	kgs	4000.000	8.00	32,000.00
-		-	-	-	5,48,000.00
	CGST Input - DL @ 2.5%				13,700.00
	SGST Input - DL @ 2.5%				13,700.00
	Purchase Order Gross value				**5,75,400.00**

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ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]
Second Floor, E-4, Defense Colony, Delhi-110024,
GSTIN/UIN: 07AAFCA5597E1ZJ

ORDER NO. WO/WDIICI/24-25/10/2 DATED 07-OCT-24

1. VALIDITY OF THE WORK ORDER
The purchase order issued is valid till completion of work from the date of issue of the same.

2. Warranty
NA

3. MATERIALS:
All materials shall be of the best quality of its type and strictly in conformity with the material and finish described in the specifications enclosed with the tender. You will submit the samples of the relevant material to be used at site to the Project Manager and obtain quality approval from the consultants on the same. No compensation would be granted on account of rejected material.

4. STORAGE:
The delivery of the products shall be consistent and scheduled with the progress of the installation work. In case of incoming material with possibility of damage during transit or installation, necessary protective packing shall be provided, to prevent the damage during handling, storage, and installation.

5. ESCALATION:
Rates for all the items will remain firm for the entire contract and no escalation shall be paid whether on market fluctuation Except for statutory variation in Taxes and Duties.

6. Make of Equipment:
All equipment, material shall be provided from the list of approved makes as per the contract and shall meet all technical requirements as mentioned therein. However, the selection and approval of make/ technical requirement from the various alternative mentioned in the contract will be on the discretion of the Owner/ Consultant.

7. Extra Variation Items:
No extra item to be executed without prior written approval of M/s. ARHPL.

In case the extra items are to be operated then the rates will be works based on following.

I. The items similar in existing contract, the rates of such items shall be derived from existing contract items rate.

II. The items not similar in existing contract, the rates of such items shall be derived as given below.

The rates of items similar in existing contract shall be derived from existing contract rates

a. Cost of the materials supplied by the contractors+ Cost of labor actually used at the site on the work at prevailing rates, actually incorporated in the work +15% of the actual cost towards contractor's

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establishment, water, safety requirement, power charges and all other costs excluding only Service Tax for overhead and profit.

b. For finalized work from nominated contractor's scope of work only 5% of the final negotiated subcontractor's prize shall apply in place of 15% as overhead and profit as described above.

8. Water and Electricity for Execution:
NA

9. LIABILITY FOR SAFE KEEPING OF MATERIAL AT SITE:
The liability for safe keeping of material delivered at site is with you. Any damage/loss/theft of the material shall be the responsibility of the contractor and ARHPL shall not be responsible for any extra cost on account of the loss/theft/damage.

10. Quality of Works:
You are responsible for all the works in accordance with the terms and conditions stipulated under this contract. You shall carry out work under the direction and supervision of Project Managers. Special emphasis shall be given as far as quality is concerned. Project Manager's decision with regard to quality of the materials shall be final and binding and any materials, equipment not complying with the specifications shall be immediately removed from the site. Any work not acceptable shall be rectified to the complete satisfaction of the Project Manager/ Client/ Architect-Consultant.

11. Liquidated Damages:
The Contractor should adhere to the milestone mentioned vide clause No. 4 under SCC – 'Time for completion of work'. If the milestone / total completion is not achieved by the contractor shall pay the owner half (0.5%) percent of the contract price per week of delay, limited to maximum five percent (5%) of contract price. Inclusive of amounts, increase or decrease, in respect of change order, by way of Liquidate damages for each week that the milestone work is incomplete in any way whatsoever after the date assigned for completion of the milestone work. Extension if allowed must be obtained in writing from the project manager / Owner's representative well in advance of completion dates.

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ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]
Second Floor, E-4, Defense Colony, Delhi-110024,
GSTIN/UIN: 07AAFCA5597E1ZJ

12. Debris Disposal:

You shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis to the designated location as approved by Client/ Project Manager. Under no circumstances will the debris be thrown on the pavement outside the construction site or stacked in adjacent properties without proper permission from the authorities. You will be responsible for any penalty levied by the local authority on this account.

13. Protection of Work and coordination with other contractors:

You shall protect your work from other contractor's ongoing works and against anticipated accidents at site. No claims against damage of works at site shall be entertained. The cost of protection shall be borne by you. You are responsible for proper coordination of your works with other agencies and shall provide timely clearances for subsequent activities of other trade contractors on the project.

14. Compliance with Procedures:

You shall comply with all the project management procedures being implemented by Project Managers at site and fulfill all the documentation requirements during the supply and handing over/ close-out phases of the project.

15. STATUTORY REQUIREMENTS & LOCAL ISSUES

- Vendor shall be responsible for all the statutory compliance as applicable. Client shall only provide the necessary document supports.
- Vendor shall handle all the local issues before and during the project.

16. EHS compliance

You shall comply with all the EHS requirements, implied or specifically stated in EHS guidelines issued with the tender documents and agree with the imposition of penalty, as determined by Project Manager for the safety violations observed at site. No personnel shall be permitted at site without proper personal protective equipment and ID cards. Deviations will be viewed seriously and will attract action, as determined by Project Manager, in compliance with the EHS guidelines.

For all project related matters, you shall address all your correspondences to our Project Manager. Kindly sign the duplicate copy of this order as a token of your acceptance and return the same for our records.

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17. GST Compliance:

• Before the commencement of work, you shall register under the Goods and Services Tax (GST) as provider of the category of the services or Supply of goods contracted here under and submits a copy of the registration certificate to our finance department.

• Tax Invoices (In case applicable) raised to ARHPL shall be duly accounted and timely uploaded into GST Network to enable us to avail the Input Tax Credit intime.

• The responsibility of correctly disclosing output supply in tax returns by indicating the correct HSN/ SAC lies with you, so that we can avail credit of the same. Further it is your responsibility to raise a valid tax invoice/ debit note/ credit note as per the law so that the company can avail the benefit of input tax credit based on document furnished. Any loss of input tax credit or any GST liability for tax, interest, or penalty, arising due to delay in compliance or non-compliance with GST provision by you, shall be reimbursed /indemnify us or made good immediately.

• All payments under this contract shall be made after deducting applicable statutory taxes, duties as applicable. Further, payment would be made subject to relevant tax credit being reflected in the GSTIN portal.

• Anti- profiteering: In case of any change in tax laws including GST, if there is any additional benefits available including additional tax credits or an reduction in rate of tax due to GST to the vendor/service provider, the same should be passed on to ARHPL appropriately.

18. RESPONSIBILTY OF CONTRACTOR AT CLOSE-OUT

The contractor shall be responsible to ensure that the owner gets all Close-out deliverables on time, at the end of the project. The Close-out deliverables shall include and not limited to

a) Operation and Maintenance Manuals

b) Guarantees / Warrantees

c) Special warranties

d) Extra material/ Attic stock

e) Training

f) Testing and commissioning reports

g) Contact list

h) Handing over/ taking over certificate duly accepted by the representative of the Owner.

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7, Model House, Lko.
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Training shall be scheduled in consultation with Project Manager. Contractor shall be responsible to videotape all the training sessions and provide two copies of the recording to Owner representative/ Project Manager, as part of Project Closeout documentation.

19. MISCELLANEOUS

The Contractor must ensure that the highest standards of quality are being achieved.

- Insurance: The Contractor will be required to hold insurance in the form of Transit insurance for all works mentioned in this work order and shall furnish proof of such to the ARHPL before commencement of any site works.
- If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, ARHPL reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.
- Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.
- Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.
- In the event of death of any of your personnel arising out of any cause occurring at the site, M/s ARHPL shall in no way be responsible and that shall keep indemnified ARHPL against any claim arising out of such demise from relatives of the concerned personnel.

20. GENERAL CONDITIONS

a. **DISPUTE RESOLUTION/ARBITRATION:** Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes and other matters in question between the parties to this Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the non-binding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of

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A.K. MAURYA
Advocate
7, Model House, Lko.
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Arbitration shall be in Mumbai. Demand for arbitration shall be filed in writing with the other party to this Agreement and with the Indian Arbitration Association. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen. In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance within applicable law in any court having jurisdiction.

b. FORCE MAJEURE: Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of the elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

c. LIMITATION OF LIABILITY: Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) and including any other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential, and incidental damages of any kind (including without limitation

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A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(3412000
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damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

d. NON-SOLICITATION: Neither party shall offer employment to the employee of the other party during the term of this Agreement nor during the period of two (2) years after the expiry of this Agreement, without the prior written consent of the other party. In case of breach of this clause, the aggrieved party shall be entitled to claim compensation or damages of not less than six months of the gross salary or cost-to-the company of the employee so poached. This is without prejudice to any other action that will be initiated by the aggrieved party to initiate arbitration proceedings under this agreement or any action in court of law.

e. TERMINATION: The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 90 days giving valid reasons to the other party.

a. The Vendor shall solely be liable and responsible for due and timely payments / filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers / personnel deployed to perform the Services and such workers / personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers / personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set off such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

b. The Vendor's invoice must be accompanied by all necessary supporting documents evidencing the extent to which work / services have been provided by the Vendor (and out of pocket expenses, if any if the same has been agreed in writing to be reimbursed by the Client to the Vendor). The invoice will also be accompanied by supporting documents evidencing due and timely payment of all salaries and deposit of all social security contributions in respect of the workers / personnel deployed for the invoice period. It is clarified that if the Vendor fails to submit records to the satisfaction of the Client, the Client shall have the right to withhold payments till such details are provided to Client's satisfaction, and for any such delay

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the Client will not be liable to for any penalties, interest, damages and will not be in breach of its obligations under this PO.

f. MISCELLANEOUS: Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

21. ANTI BRIBERY

23.1 Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

23.2 Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.

23.3 Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold any and all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

NOTARY A.K. MAURYA Advocate 7, Motel House, Lko. Regd. No. 31/941/07 GOVT. OF U.P. LUCKNOW

22. Whistle-blower

Vendor shall communicate immediately to Compliance Compliance@hiparks.com in case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor.

23. The Landscape Development. has complied with all the rules and regulations of to the Prevention of Corruption Act, 1988, as amended; the Indian Penal Code; and the Companies Act, 2013, as amended and anti-bribery or anti-corruption policies as adopted by the Company (collectively referred to as the "Anti-Corruption Laws"), and will not take any actions in violation of any Anti-Corruption Laws in relation to the use of the Licensed Premises / engagement scope & services or transactions as may be contemplated under this Agreement;

24. The Landscape Development will not use, transact in or transfer, any monies to satisfy its obligations under this Agreement that reflect the proceeds of crime or are derived from any unlawful activities; and it will at all times continue to comply with, all applicable requirements of the Indian Prevention of Money Laundering Act, 2002; and

25. The Landscape Development. is not subject to any sanction administered by the Office of Foreign Assets Control of the United States Treasury Department (referred to as **"US Economic Sanctions"**) and has not engaged in, nor will engage in, any business activities with or for the benefit of any persons or entities that are subject to US Economic Sanctions. The Colliers acknowledges that if it becomes a designated person or entity with whom transactions are prohibited under US Economic Sanctions, the Company may terminate this Agreement with immediate effect.

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Soil-works					R1	
Sr.no.	Item	Specification	Unit	Quantity	Rate	Amount
1	Old soil Excavation	Removing existing soil as per the available depth including removal and stacking of serviceable materials, , any type of rank vegetation and disposing off all unwanted foreign material as per instructions of Site Incharge.Making up the area to proper levels by filling up soil mixed with Farm yard manure and Vermicompost in proportion of 2:1(1 parts earth , 1 part Farm yard manure and Vermicompost) Excludes cost of new earth Farm yard manure , vermicompost .	Cu.mtrs.	0		
1	Sweet earth supply	Supply , filling and levelling of Sweet earth.Free of grass or weed growth of any kind,sticky clay and stones 100 mm or larger in dimension and extraneous materials harmful to plantgrowth.Total percentage of stones shold be less than 5% in volume.Cost includes royalty and carriage upto 5 km complete (earth measured in stacks will be reduced by 20% for payment	cum	400	540	₹ 2,16,000
2	Farm yard manure supply	Supply , filling and Imixing of Farm yard manure Well decomposed , stable , odourless Powder form , .Moisture content 2 to 5% by weight and free of grass or weed growth of any kind, .Cost includes royalty and carriage upto 5 km complete.To be mixed in overall soil layer uniformly .Not to be dumped over filled soil.	cum	250	1,200	₹ 3,00,000
3	Vermicompost supply	Supply , filling and mixing of Vermicompost .Powder form , stable , odourless and free of grass or weed growth of any kind.Moisture content 2 to 5% by weight.To be mixed in upper half of soil-mix at time of plantation	Kg.	4000	8	₹ 32,000
				Total Amount		₹ 5,48,000
				GST 5%		₹ 27,400
				Total Amount		₹ 5,75,400

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HORIZON INDUSTRIAL PARKS

Invoice To	Ship To
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY,,Delhi-110024,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi	Anant Raj Hotels Private Limited Site Address: Khasra No. 38/ 1,2, 3, 7, 8, 9, 10, 11, 12, 26, 39/ 3, 4, 5, 6, 7, 8, 26 Village Jindpur, Tehsil Narela, ,Delhi-110036,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi

Work Order

Work Order No.: WO/WDIISA/23-24/1/1	Date :Jan 11, 2024
Amendment No.: Original Work Order	Amendment Date :

Vendor Details

OpticVyu

Doctors Colony, Near White Ho use Function Hall, D No 11 15 18 A, 2nd Floor, L B Nagar, Saroonagar, Ranga Reddy,,Hyderabad-500035,Telangana,India

GST : 36AAEFO8508K1ZX

PAN : AAEFO8508K

State Name : Telangana

Particulars	SAC Code	Amount
Maintenance and Monitoring of 2 cameras already placed at Jindpur-II		60,000.00
IGST Input - DL @ 18%		10,800.00
Total		70,800.00
Amount In words : Rupees: Seventy Thousand Eight Hundred		
		E. & O.E
Annexure-1 : Terms & Conditions		
Annexure -2 BOQ		

For Anant Raj Hotels Private Limited

Authorized Signatory

Accepted & Confirmed

For OpticVyu

Authorized Signatory

Anant Raj Hotels Pvt. Ltd. Delhi

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

ANNEXURE-1 : TERMS & CONDITIONS OF THE WORK ORDER
A) SCOPE OF WORK: Maintenance and Monitoring of 2 cameras already placed at Jindpur-II
B) Special Conditions of Contract
C) GENERAL CONDITIONS:
[WO_Condition_Category_New]

Annexure II - Bill of Quantities

Sl No	Description Of Item	UOM	Quantity	Rate	Amount
1		-	-	-	-
1.1	Maintenance and Monitoring Charges for 2 nos. camera 06 months (Rs.5,000 x 06 months) SAC code-998319	months	6.000	10,000.00	60,000.00
-		-	-	-	60,000.00
IGST Input - DL @ 18%					10,800.00
Work Order Gross value					70,800.00

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Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi 110024

GST No. 07AAFCA5597E1ZJ

Order No. WO/WDIISA/23-24/1/1 dated 15-Dec-24

Contract Sum

The order for Maintenanceand Monitoring Camera 4MP – 2 nos. Charges for 06 months at Jindpur 2 amounts to ₹ 70,800/- (including GST @ 18%) Rupees One Lac Sixty Thousand Four Hundred and Eighty Only also including all taxes, duties and Govt. levies as quoted by you. Any statutory variation and change in government policies and taxes shall be paid at actual.

Summarized version of the price breakup with detailed payment terms and conditions are as per below:

SN	Item & Work Description	Qty	UOM	Rate	Amount
1	Maintenance and Monitoring Chargesfor 2 nos. camera - 06 months (₹ 5,000 x 06months)	6	Months	10,000	₹ 60,000
	Total				₹ 60,000
	GST @ 18%				₹ 10,800
	Grand Total				₹ 70,800

Notes:

For OpticVyu Make Camera

01. Prices mentioned above are exclusive of taxes.

02. OpticVyu to deliver the cameras on site & install the cameras on accessible locations.

03. For inaccessible locations like tower cranes, poles etc, client's site people to install the camera at height. OpticVyu engineer shall assist site people while installation.

04. In case camera is stolen or intentionally damaged at site, one time camera cost is applicable to install new camera. It is OpticVyu's responsibility to keep camera active in all other situations.

05. No WI-FI required at site. Only power supply is needed to run the cameras.

06. All the cameras are plug & play. Client's site team is expected to change the camera locations & clean camera front glass whenever needed.

07. Camera comes with default 10m power cable.

08. Client to provide Aadhar card number & name of anyone from site to authorize the SIM for camera operation. OpticVyu will arrange the SIM & bear the charges.

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ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi 110024

GST No. 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/02 dated 15-Dec-22

For Existing CCTV Integration

01. Prices mentioned above are exclusive of taxes.

02. CCTV installation, cabling & its internet connection is in client's scope. OpticVyu to remotely access the existing CCTV & integrate with OpticVyu platform through software installations.

Features

Image Capturing Interval - 10 min
Time Lapse Video
Custom Time Lapsing
Reports
In-built Wi-fi
Image comparison
Image Markup
Image Sharing
Favourites
Auto E-mail
Project Time-line
Weather info.
Multiple Camera Viewing via Split Screen
Multiple Projects/Camera Handling
Add Unlimited Users
User management portal
Mobile Application (Android & IOS)
Mobile Photo Synchronization
Open Access (For Public Feeds) (Optional)
Camera Off Notifications
Image Data storage - Unlimited

Free Integrations (Optional)

Project Planning Integration
Procore Integration
BIM 360 Integration
BIM Model Rendering Overlay Integration
Material Tracking Module

OpticVyu Construction Camera: Features Description

Time interval

The default image capturing interval is 10Min.

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Order No. PO/ARHL/22-23/12/02 dated 15-Dec-22

Time Lapse Video

Every day, OpticVyu servers automatically create the updated time-lapse videos for each camera. Just logi https://secure.opticvyu.com/login & click on Time- lapse tab to play to latest time-lapse video.

Type of time-lapse available with OpticVyu: https://bit.ly/time-lapse-types

Custom Time Lapsing
User can schedule a time-lapse for their choice by choosing the date/time range, video speed, quality & some advanced customization options. OpticVyu AI-based advanced time-lapse customization options help you remove undesirable images, stabilize the video, increase video sharpness using frame blending & increase video smoothing levels by introducing intra-frame
transitions.

Reports
Create a instant progress report by comparing 2 images for better documentation. Reports can be instantly downloaded, shared, or scheduled.
User can also create detailed reports with multiple images selected from various cameras. OpticVyu's inbui image markup library gives plenty of tools for highlighting an issue with minimal effort.

In-built Wi-fi
OpticVyu cameras will be operated through SIM-based internet & charges for the same will be borne by OpticVyu.

Image comparison
Compare images captured at different instances to identify the actual work progress. OpticVyu interactive comparison tool allows users to compare images side by side thereby showcasing the absolute difference in the construction at a given location.

Image Markup, Sharing & Favourites
Any image can be annotated using simple markup tools to highlight areas of concern. Annotated images can be shared within the team or with the customers to pinpointedly showcase the concerns/updates. By the time construction reaches its completion, thousand & lacks images get accumulated in the system. The "Favourite" option allows the user to mark a few images as important. Once marked, these images are stored in the favourite tab for future reference.

Auto E-mail
Receiver's Email ID and Email time can be preconfigured to receive timely email alarms. Quick access to daily images keeps busy users in touch with project activities without putting in any extra effort.

Project Timeline
Quickly check the construction progress using the project's timeline reel showing one image per day for the complete project duration.

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Weather info.
Get the weather info. at your project site.

Multiple Camera Viewing via Split Screen
Users can check all the cameras installed for a given project in a split-screen view.

Multiple Projects/Camera Handling
Any user can access multiple projects & their cameras using single login credentials.

Add Unlimited Users / User management portal
Users are categorized as Superadmin, Admin, or normal users. Users' types & privileges > https://bit.ly/OV-users
Unlimited users can be added to access the camera feeds. Superadmin can control the access of other users.

Mobile Application (Android & IOS)
Access construction cameras from anywhere through any device. You may download the android or ios app from the play store or app store respectively.

Mobile Photo Synchronization
Capture site photos/videos from mobile phone and upload to OpticVyu portal using OpticVyu mobile application.

Open Access (For Public Feeds) (Optional)
OpticVyu offers a platform to remotely monitor numerous construction projects on an Open-access portal thereby creating transparency in construction projects and allowing the customers/stakeholders/common man to check the project progress.
Camera Off Notifications
Get email alerts if the camera goes off for more than 2 hours.

Image Data storage
Images once uploaded are archived in chronological order on our cloud-based server & kept in storage till project completion. Users can use the calendar-based image selection tool to fetch archived images for the chosen date.

Features demo, Sample time-lapse/images: https://www.opticvyu.com/opticvyu-demo

Presentation: https://bit.ly/opticvyu-ppt

Portfolio: https://bit.ly/opticvyu-portfolio

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No. 11034/2003
GOVT. OF U.P. LUCKNOW

Order No. PO/ARHL/22-23/12/02 dated 15-Dec-22

Payment Terms

- Payment for supply of camera will be done after delivery of material against tax invoice raised within 15 days
- AMC amount will be paid on monthly basis within 15 days on submission of tax invoice.
- Billing/ Site Address - Second Floor, E-4, Defence colony, South Delhi, Delhi, 110024.

CONTRACTOR REPRESENTATIVE

Nitesh Patel nitesh.patel@opticvyu.com – Mobile no. 9043718604 of OpticVyu shall remain the single point of contact as contractor's representative for the project.

Guarantee & Warranty

Warranty - Minimum 3 years and max till the Project is Live (For example If Project goes on for 4 years, the system warranty will be four years).

PF RESPONSIBILITIES

Vendor shall be responsible for PF benefits of his staff as per the prevailing rules and shall be required to submit proof of compliance with necessary documents in this regard along with each RA bill.

DEBRIS DISPOSAL

Vendor shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis. Under no circumstances will the debris be thrown n on the pavement outside the construction site or stacked in adjacent properties without proper permission from the authorities. Vendor will be responsible for any penalty levied by the local authority on this account.

INSURANCE

Workmen Compensation, Third Party Liability insurance cover for any no. of claims, Contractors' Plants & Machines and motor vehicles, CAR policy including the earthquake risk coverage to be taken as per the details indicated in contract document will be under the scope of the Contractor. The copies of all relevant documents are required to be submitted to the client within 7 days of the start of the project or issuance of Work Order. The relevant insurance cover shall remain in force till full commissioning and hand-over of the completed scope of works.

MISCELLANEOUS

- The Contractor shall adopt best standards of practice during execution. The Contractor must ensure that the highest standards of quality are being achieved.

- Insurance: The Contractor will be required to hold insurance for all works mentioned in this work order and shall furnish proof of such to the **ARHPL** before commencement of any site works.

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- If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, **ARHPL** reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.

- Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.

- Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.

- In the event of death of any of your personnel arising out of any cause occurring at the site, **ARHPL** shall in no way be responsible and that shall keep indemnified **ARHPL** against any claim arising out of such demise from relatives of the concerned personnel.

GENERAL CONDITIONS

a. DISPUTE RESOLUTION/ARBITRATION: Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes, and other matters in question between the parties to this Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the nonbinding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Mumbai and the arbitration fees shall be borne equally by each party. Demand for arbitration shall be filed in writing with the other party to this Agreement. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen. In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. (The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance with applicable law in any court having jurisdiction) viz. the award rendered by the arbitrators shall be final subject to the remedies available under the relevant provisions of the arbitration and Conciliation Act 1996 as amended thereof and judgement may be entered upon it in accordance with the applicable law in any court having jurisdiction.

NOTARY A.K. MAURYA Advocate 7, Mordi House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

b. FORCE MAJEURE: Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of the elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

c. LIMITATION OF LIABILITY: Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise tosuch liability (whether in contract, tort or otherwise) shall not exceed 100% of the contract value and includingany other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential, and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

d. TERMINATION: The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 90 days giving valid reasons to the other party.

e. The Vendor warrants that it has obtained a valid license under provisions of the Contract Labour (Regulation and Abolition) Act of 1970 and shall ensure that such license continues to be valid and subsisting during the tenure of the work/services. The Vendor also confirms that it has complied with and undertakes to continue compliance with the provisions of the Child Labour (Prohibition and Regulation) Act 1986, Contract Labour (Regulation and Abolition) Act 1970, Employees' State Insurance Act 1948, Employees' Provident Fund and Miscellaneous Provisions Act 1952, Payment of Bonus Act 1965, Payment of Gratuity Act 1972, Payment of Wages Act 1936, Minimum Wages Act 1948, Employees Compensation Act 1923 and all other applicable laws in respect of the workers / personnel deployed at the Client's premises.

f. All workers / personnel engaged by the Vendor for rendering Services hereunder shall, at all times, be in the sole employment and direct control and supervision of the Vendor. The Vendor's workers / personnel shall not be deemed to be employees of the Client at any point of time, and do not have (and shall not have) any privity of contract with the Client for any monetary, non-monetary claim or any other claim in respect of their engagement at the Client's premises.

g. The Vendor shall solely be liable and responsible for due and timely payments / filings for all statutory compliances, contributions, salaries, wages or any other payments, dues, and benefits (statutory or otherwise) to its workers / personnel deployed to perform the Services and such workers / personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay

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NOTARY A.K. MAURYA Advocate GOVT. OF U.P. LUCKNOW

any payment, dues or make any contribution in respect of any of Vendor's workers / personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set off such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

h. The Vendor shall solely be liable and responsible for due and timely payments / filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers / personnel deployed to perform the Services and such workers / personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers / personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying theVendor; or (b) set off such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this Letter of Intent.

i. MISCELLANEOUS: Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

ANTI BRIBERY

a. Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

b. Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.

c. Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi 110024

GST No. 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/02 dated 15-Dec-22

Whistle Blower Policy

Vendor shall communicate immediately to Compliance@hiparks.com in case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor.

STATUTORY REQUIREMENTS & LOCAL ISSUES

- Vendor shall be responsible for all the statutory compliance like Labor licenses etc. Client shall only provide the necessary document supports.
- Vendor shall handle all the local issues before and during execution of project.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

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HORIZON INDUSTRIAL PARKS

Invoice To

Anant Raj Hotels Private Limited

SECOND FLOOR, E-4, DEFENCE COLONY,,Delhi-110024,Delhi,India

GST :07AAFCA5597E1ZJ

PAN : AAFCA5597E

State Name : Delhi

Work Order

Work Order No.: WO/WDIISAP/23-24/2/2	**Date :Feb 16, 2024**
Amendment No.: Original Work Order	**Amendment Date :**

Vendor Details

DS CONSULTING

1st, B-250 a, Lajpat Nagar, Sahibabad, ,Ghaziabad-201005,Uttar Pradesh,India

GST : 09AIEPN4078M1ZO

PAN : AIEPN4078M

State Name : Uttar Pradesh

Particulars	SAC Code	Amount (INR)
DPCC Portal Integration and Annual Data Plan.		14,500.00
IGST Input - DL @ 18%		2,610.00
Total		17,110.00
Amount In words : Rupees: Seventeen Thousand One Hundred Ten ONLY		
		E. & O.E
Annexure-1 : Terms & Conditions		
Annexure -2 BOQ		

For Anant Raj Hotels Private Limited

Authorized Signatory

Accepted & Confirmed

For DS CONSULTING

Authorized Signatory

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2008 GOVT. OF U.P. LUCKNOW

TERMS & CONDITIONS OF THE WORK ORDER		
A) SCOPE OF WORK: DPCC Portal Integration and Annual Data Plan		
B) Special Conditions of Contract		
1	Payment Terms	Payment Terms: 100% advance payment.
C) GENERAL CONDITIONS:		

Annexure II - Bill of Quantities

Sl No	Description Of Item	UOM	SAC	Quantity	Rate (INR)	Amount (INR)
1		-		-	-	-
1.1	DPCC Annual Portal Integration Charges.	-		-	-	-
1.1.1	DPCC Annual Portal Integration Charges	nos		1.000	11,000.00	11,000.00
1.1.2	Airtel 4G GSM SIM With 1 Year Charges	nos		1.000	3,500.00	3,500.00
-		-		-	-	14,500.00
IGST Input - DL @ 18%						2,610.00
Work Order Gross value						17,110.00

NOTARY
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Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

PURCHASE ORDER

Invoice To	Voucher No.	Dated
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY, DELHI, South Delhi, Delhi, 110024 GSTIN/UIN: 07AAFCA5597E1ZJ State Name : Delhi, Code : 07 E-Mail : contactus@hiparks.com	**PO/ARHL/22-23/02/01**	**1-Feb-23**
		Mode/Terms of Payment **NEFT/RTGS**
Supplier (Bill from)	PO No. **PO/ARHL/22-23/02/01**	PO Date **1-Feb-23**
DS Consulting 1st, B-250 a, Lajpat Nagar, Sahibabad, Ghaziabad, Uttar Pradesh, 201005 GSTIN/UIN : 09AIEPN4078M1ZO PAN/IT No : AIEPN4078M State Name : Uttar Pradesh, Code : 09	Dispatched through	Destination
	Terms of Delivery	

Sl No.	Description of Services	HSN/SAC	GST Rate	Due on	Quantity	Rate	per	Amount
1	**PM2510-WPGSM OUTDOOR PM2.5, PM10 Weather Prooc monitor With humiditp Control**	90271000	18 %	*1-Feb-23*	**1 nos**	40,500.00	nos	**40,500.00**
2	**Airtel 4G-GSM Sim With 1 Year Charge**	8523	18 %	*1-Feb-23*	**1 nos**	3,500.00	nos	**3,500.00**
3	**DPCC Annual Data Plan and Integration for 1 Year**	9968	18 %	*1-Feb-23*	**1 nos**	10,500.00	nos	**10,500.00**
								54,500.00
	IGST Input					*18*	*%*	**9,810.00**
	Total				**3 nos**			**₹ 64,310.00**

Amount Chargeable (in words) *E. & O.E*

INR Sixty Four Thousand Three Hundred Ten Only

Company's PAN : **AAFCA5597E**

Declaration

a) Unless otherwise specified prices are net, and items shall be inspected at site.
b) Items shall be brought with challans & invoices.
c) It shall be responsibility of the supplier to replace non -confirming and damaged item within a period of 15 days.
d) Items shall be covered under the manufacture's standard warranty clause and supplier shall undertake to replace the item free of charge, should it fail due to defective design or poor workmanship.
e) In case of delay in delivery, liquidated damages not amounting to penalty @0.5% per week subject to maximum of 5% value of the order shall be levied.
f) In case of dispute the decision of Authorised person of ANATH RAJ HOTEL PVT LTD, shall be final and binding on both the parties.
g) General and Specific T&Cs annexed to this PO forms an integral part of the PO.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2008 GOVT. OF U.P. LUCKNOW

for Anant Raj Hotels Private Limited

Authorised Signatory

SUBJECT TO KARNATAKA JURISDICTION

Anant Raj Hotels Private Limited

No : PO/ARHL/22-23/02/01 **PO Date :** 1-Feb-23

For the purpose of this Purchase Order (PO)

Payment Terms.

100% Advance

1 Year Warranty of manufacturing defects.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

Authorised Signatory

Date :

Created By :

PURCHASE ORDER

Invoice To	Voucher No.	Dated
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY, DELHI, South Delhi, Delhi, 110024 GSTIN/UIN: 07AAFCA5597E1ZJ State Name : Delhi, Code : 07 E-Mail : contactus@hiparks.com	**PO/ARHL/22-23/03/01**	**8-Mar-23**
		Mode/Terms of Payment **Neft/ RTGS**
Supplier (Bill from) **Shree Shakti Infratech** Plot No.75,K.H.No.614, Vikas Kunj,Ghaziabad, Uttar Pradesh - 201102 GSTIN/UIN : 09BPIPM2937L1ZC PAN/IT No : BPIPM2937L State Name : Uttar Pradesh, Code : 09	PO No. **PO/ARHL/22-23/03/01**	PO Date **8-Mar-23**
	Dispatched through	Destination
	Terms of Delivery	

Sl No.	Description of Services	HSN/SAC	GST Rate	Due on	Quantity	Rate	per	Amount
1	**Supply of Anti-Smog Machine at Jindpur 2**	84248990	18 %	*6-Mar-23*	**2 Nos**	1,75,000.00	Nos	**3,50,000.00**
2	**Transport charges**		18 %	*8-Mar-23*	**1 Nos**	7,000.00	Nos	**7,000.00**
								3,57,000.00
	IGST Input-DL					*18*	%	**64,260.00**
	Total				**3 Nos**			**₹ 4,21,260.00**

Amount Chargeable (in words) *E. & O.E*

INR Four Lakh Twenty One Thousand Two Hundred Sixty Only

Company's PAN : **AAFCA5597E**

Declaration

a) Unless otherwise specified prices are net, and items shall be inspected at site.
b) Items shall be brought with challans & invoices.
c) It shall be responsibility of the supplier to replace non -confirming and damaged item within a period of 15 days.
d) Items shall be covered under the manufacture's standard warranty clause and supplier shall undertake to replace the item free of charge, should it fail due to defective design or poor workmanship.
e) In case of delay in delivery, liquidated damages not amounting to penalty @0.5% per week subject to maximum of 5% value of the order shall be levied.
f) In case of dispute the decision of Authorised person of ANATH RAJ HOTEL PVT LTD, shall be final and binding on both the parties.
g) General and Specific T&Cs annexed to this PO forms an integral part of the PO.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

for Anant Raj Hotels Private Limited

Authorised Signatory

SUBJECT TO KARNATAKA JURISDICTION

Anant Raj Hotels Private Limited [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi 110024

GSTIN/ UIN – 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/03 dated 21-Dec-22

1. SCOPE OF WORK

The work under this order shall be supply of Anti-Smog machine (Control Air Pollution) for Jindpur 2 – Anant Raj Hotels Pvt Ltd. amounts to ₹ 4,21,260/- (including GST @ 18%) Rupees Four Lac Twenty-One Thousand Two Hundred and Sixty Only including all taxes, duties and Govt. levies as quoted by you. Any statutory variation and change in government policies and taxes shall be paid at actual.

2. CONTRACT SUM

The value of works under this contract is ₹ 4,21,260.00/- including GST and the specification is as below table:

Anti-Smog Machine

Usage / Application	Control Air Pollution
Range	25-30 mtr.
Automation Grade	Semi-Automatic
Motor	5 hp three phase
Brand	Crompton/kirloskar
Weight	400 kg Approx
Type	Trolly Mounted
Material	Milde Steel
Water Tank Sheet Size 2.5mm MS	1000ltr
Water Motor Pump	2hp/CRI
Control Panel	Schneider
Nozzle	18pcs/ Brass
Fan Blade Size 24 "	6nos.
Rotation	320Degree
Trolly Mounted	4 wheels (New tyre)

3. PAYMENT TERMS AND CONDITIONS

100% Advance along with Purchase Order before dispatch.

NOTARY A.K. MAURYA Advocate 7, Motel House, Lko. Regd. No- 31(3412000) GOVT. OF U.P. LUCKNOW

Anant Raj Hotels Private Limited [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi 110024

GSTIN/ UIN – 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/03 dated 21-Dec-22

Billing/ Site Address - Second Floor, E-4, Defence colony, South Delhi, Delhi, 110024.

The vendor shall submit the original signed bills with entity name, complete address along with the breakup of taxes to the project manager for certification of bills. And basis the certification by the project manager, the project owner shall release the payment.

All payments shall be made by RTGS. Provided however that RA Bills shall be due for payment only upon,

i. The Project Manager has received satisfactory documentary evidence for the works completed that are being claimed in the RA Bill

ii. The vendor is not in breach of any provisions of the Contract Documents to be executed between the Project Owner and the Vendor.

By signing this work order, the Contractor signifies unequivocal acceptance to the terms and conditions stated herein.

This work order is duly executed and issued by the Project Owner to the Contractor in two originals. One copy of this work order shall be returned to the Project Owner within 3 (three) days from the date of its issue, duly signed by the Contractor through its authorized signatory as a token of acceptance of the same.

4. TIME OF COMPLETION:

You will complete the total scope of work as mentioned in the tender document, drawings, etc. within 2 days from the date of Confirmation.

5. VALIDITY OF THE WORK ORDER

The work order issued is valid still completion of work from the date of issue of the same.

6. Warranty

The Equipment is guaranteed against any manufacturing defects/ bad workmanship for a period of 12 months from the date of Purchase. However, the guarantee does not cover the normal wear and tear of the equipment; Damage caused due to Mishandling/Accident/Improper use of Equipment and the Bought outs/Electrical Components/Prime Mover, etc

7. MATERIALS:

All materials shall be of the best quality of its type and strictly in conformity with the material and finish described in the specifications enclosed with the tender. You will submit the samples of the relevant material to be used at site to the Project Manager and obtain quality approval from the consultants on the same. No compensation would be granted on account of rejected material.

NOTARY
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7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

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Second Floor, E-4, Defence Colony, South Delhi 110024
GSTIN/ UIN – 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/03 dated 21-Dec-22

8. LIABILITY FOR SAFE KEEPING OF MATERIAL AT SITE:
The liability for safe keeping of material delivered at site is with you. Any damage/loss/theft of the material shall be the responsibility of the contractor and **ARHPL** shall not be responsible for any extra cost on account of the loss/theft/damage.

9. Protection of Work and coordination with other contractors:
You shall protect your work from other contractor's ongoing works and against anticipated accidents at site. No claims against damage of works at site shall be entertained. The cost of protection shall be borne by you. You are responsible for proper coordination of your works with other agencies and shall provide timely clearances for subsequent activities of other trade contractors on the project.

10. Compliance with Procedures:
You shall comply with all the project management procedures being implemented by Project Managers at site and fulfill all the documentation requirements during the supply, installation, testing, commissioning, and handing over/ close-out phases of the project.

11. STATUTORY REQUIREMENTS & LOCAL ISSUES
- Vendor shall be responsible for all the statutory compliance like Labor licenses etc. Client shall only provide the necessary document supports.
- Vendor shall handle all the local issues before and during execution of project.

12. Contractor's Team and Single point of contact: Mr. Sanjay Mishra (Phone # 8826544443, 9654243444) shall remain the prime vendor's representative Coordinator for the project. A technical team, consisting of qualified engineers and adequate workers, would be deputed to site by you for execution of the work. The technical team shall coordinate with all other such agencies, till such time that the installation is completed & is virtually completed & acceptance of hand over by the owner.

13. HSE compliance
You shall comply with all the EHS requirements, implied or specifically stated in HSE guidelines issued with the tender documents and agree with the imposition of penalty, as determined by Project Manager for the safety violations observed at site. No personnel shall be permitted at site without proper personal protective equipment and ID cards. Deviations will be viewed seriously and will attract action, as determined by Project Manager, in compliance with the EHS guidelines.

NOTARY
A.K. MAURYA
Advocate
7, Market House, Lko.
Regd. No- 31[illegible]
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Anant Raj Hotels Private Limited [ARHPL]
Second Floor, E-4, Defence Colony, South Delhi 110024
GSTIN/ UIN – 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/03 dated 21-Dec-22

For all project related matters, you shall address all your correspondences to our Project Manager. Kindly sign the duplicate copy of this order as a token of your acceptance and return the same for our records.

14. GST Compliance:

• Before the commencement of work, you shall register under the Goods and Services Tax (GST) as provider of the category of the services or Supply of goods contracted here under and submits a copy of the registration certificate to our finance department.

• Tax Invoices raised to **ARHPL** shall be duly accounted and timely uploaded into GST Network to enable us to avail the Input Tax Credit intime.

• The responsibility of correctly disclosing output supply in tax returns by indicating the correct HSN/ SAC lies with you, so that we can avail credit of the same. Further it is your responsibility to raise a valid tax invoice/ debit note/ credit note as per the law so that the company can avail the benefit of input tax credit on the basis of document furnished. Any loss of input tax credit or any GST liability for tax, interest or penalty, arising due to delay in compliance or non-compliance with GST provision by you, shall be reimbursed /indemnify us or made good immediately.

• All payments under this contract shall be made after deducting applicable statutory taxes, duties as applicable. Further, payment would be made subject to relevant tax credit being reflected in the GSTIN portal.

• Anti- profiteering: In case of any change in tax laws including GST, if there is any additional benefits available including additional tax credits or any

reduction in rate of tax due to GST to the vendor/service provider, the same should be passed on to **ARHPL** appropriately.

15. MISCELLANEOUS

- The Contractor shall adopt best standards of practice during execution. The Contractor must ensure that the highest standards of quality are being achieved.
- Insurance: The Contractor will be required to hold insurance in the form of Freight insurance for all works mentioned in this work order and shall furnish proof of such to the **ARHPL** before commencement of any site works.
- If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, **ARHPL** reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.
- Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by

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arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.

- Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.
- In the event of death of any of your personnel arising out of any cause occurring at the site, **M/s ARHPL** shall in no way be responsible and that shall keep indemnified **ARHPL** against any claim arising out of such demise from relatives of the concerned personnel.

16. GENERAL CONDITIONS

a. **DISPUTE RESOLUTION/ARBITRATION:** Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes, and other matters in question between the parties to this Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the non-binding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Mumbai. Demand for arbitration shall be filed in writing with the other party to this Agreement and with the Indian Arbitration Association. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen. In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance with applicable law in any court having jurisdiction.

b. **FORCE MAJEURE:** Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of the elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

c. **LIMITATION OF LIABILITY:** Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) and including any other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

d. **NON-SOLICITATION:** Neither party shall offer employment to the employee of the other party during the term of this Agreement nor during the period of two (2) years after the expiry of this Agreement, without the prior written consent of the other party. In case of breach of this clause, the aggrieved party shall be entitled to claim compensation or damages of not less than six months of the gross salary or cost-to-the company of the employee so poached. This is without prejudice to any other action that will be initiated by the aggrieved party to initiate arbitration proceedings under this agreement or any action in court of law.

e. **TERMINATION:** The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 90 days giving valid reasons to the other party.

f. The Vendor shall solely be liable and responsible for due and timely payments / filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers / personnel deployed to perform the Services and such workers / personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers / personnel, the

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Regd. No- 31[illegible]
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Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set off such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

g. The Vendor's invoice must be accompanied by all necessary supporting documents evidencing the extent to which work / services have been provided by the Vendor (and out of pocket expenses, if any if the same has been agreed in writing to be reimbursed by the Client to the Vendor). The invoice will also be accompanied by supporting documents evidencing due and timely payment of all salaries and deposit of all social security contributions in respect of the workers / personnel deployed for the invoice period. It is clarified that if the Vendor fails to submit records to the satisfaction of the Client, the Client shall have the right to withhold payments till such details are provided to Client's satisfaction, and for any such delay the Client will not be liable to for any penalties, interest, damages and will not be in breach of its obligations under this PO.

h. **MISCELLANEOUS:** Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

17. ANTI BRIBERY

16.1 Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

16.2 Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a

NOTARY A.K. MAURYA Advocate 7, Medical House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.

16.3 Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold any and all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

18. Whistle-blower
Vendor shall communicate immediately to Compliance Compliance@hiparks.com in case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor.

19. The **Shree Shakti Infratech** has complied with all the rules and regulations of to the Prevention of Corruption Act, 1988, as amended; the Indian Penal Code; and the Companies Act, 2013, as amended and anti-bribery or anti-corruption policies as adopted by the Company (collectively referred to as the "**Anti-Corruption Laws**"), and will not take any actions in violation of any Anti-Corruption Laws in relation to the use of the Licensed Premises / engagement scope & services or transactions as may be contemplated under this Agreement;

20. The **Shree Shakti Infratech** will not use, transact in or transfer, any monies to satisfy its obligations under this Agreement that reflect the proceeds of crime or are derived from any unlawful activities; and it will at all times continue to comply with, all applicable requirements of the Indian Prevention of Money Laundering Act, 2002; and

21. The **Shree Shakti Infratech** is not subject to any sanction administered by the Office of Foreign Assets Control of the United States Treasury Department (referred to as "**US Economic Sanctions**") and has not engaged in, nor will engage in, any business activities with or for the benefit of any persons or entities that are subject to US Economic Sanctions. The Colliers acknowledges that if it becomes a designated person or entity with whom transactions are prohibited under US Economic Sanctions, the Company may terminate this Agreement with immediate effect.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2009
GOVT. OF U.P. LUCKNOW

PURCHASE ORDER

Invoice To	Voucher No.	Dated
Anant Raj Hotels Private Limited SECOND FLOOR, E-4, DEFENCE COLONY, DELHI, South Delhi, Delhi, 110024 GSTIN/UIN: 07AAFCA5597E1ZJ State Name : Delhi, Code : 07 E-Mail : contactus@hiparks.com	**PO/ARHL/22-23/12/02**	**15-Dec-22**
		Mode/Terms of Payment **Rtgs/ Neft**
Supplier (Bill from)	PO No. **PO/ARHL/22-23/12/02**	PO Date **15-Dec-22**
OpticVyu H.no - 11-15-18, Above Uday Hardware, Doctors Colony, L.B.Nagar, HYDERABAD - 500035 GSTIN/UIN : 36AAEFO8508K1ZX PAN/IT No : AAEFO8508K State Name : Telangana, Code : 36	Dispatched through	Destination
	Terms of Delivery	

Sl No.	Description of Services	HSN/SAC	GST Rate	Due on	Quantity	Rate	per	Amount
1	**Supply of OpticVyu-Fixed Position Construction Camera 4MP**	8525	18 %	*15-Dec-22*	**2 Nos**	18,000.00	Nos	**36,000.00**
2	**Annual Maintenance and Monitoring Charges for 2 nos. camera – 10 months (₹ 5,000 x 10 months)**	998319	18 %	*15-Dec-22*	**2 Nos**	50,000.00	Nos	**1,00,000.00**
								1,36,000.00
	IGST Input					*18*	%	**24,480.00**
	Total				**4 Nos**			**₹ 1,60,480.00**

Amount Chargeable (in words) *E. & O.E*

INR One Lakh Sixty Thousand Four Hundred Eighty Only

Company's PAN : **AAFCA5597E**

Declaration

a) Unless otherwise specified prices are net, and items shall be inspected at site.
b) Items shall be brought with challans & invoices.
c) It shall be responsibility of the supplier to replace non -confirming and damaged item within a period of 15 days.
d) Items shall be covered under the manufacture's standard warranty clause and supplier shall undertake to replace the item free of charge, should it fail due to defective design or poor workmanship.
e) In case of delay in delivery, liquidated damages not amounting to penalty @0.5% per week subject to maximum of 5% value of the order shall be levied.
f) In case of dispute the decision of Authorised person of ANATH RAJ HOTEL PVT LTD, shall be final and binding on both the parties.
g) General and Specific T&Cs annexed to this PO forms an integral part of the PO.

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for Anant Raj Hotels Private Limited

Authorised Signatory

SUBJECT TO KARNATAKA JURISDICTION

ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi 110024

GST No. 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/02 dated 15-Dec-22

Contract Sum

The order for supply of OpticVyu-Fixed Position Construction Camera 4MP – 2 nos. and Annual Maintenance and Monitoring Charges for 10 months at Jindpur 2 amounts to ₹ 1,60,480/- (including GST @ 18%) Rupees One Lac Sixty Thousand Four Hundred and Eighty Only also including all taxes, duties and Govt. levies as quoted by you. Any statutory variation and change in government policies and taxes shall be paid at actual.

Summarized version of the price breakup with detailed payment terms and conditions are as per below:

SN	Item & Work Description	Qty	UOM	Rate	Amount	Remarks
1	Supply of Optic Vyu-Fixed Position Construction Camera 4MP	2	Nos.	18,000	₹ 36,000	Includes Camera System, Housing, Mounting, Configuration charges, includes on site camera delivery.
2	Annual Maintenance and Monitoring Charges for 2 nos. camera - 10 months (₹ 5,000 x 10 months)	2	Nos.	50,000	₹ 1,00,000	Includes server maintenance, WIFI, Repair services, daily camera monitoring, Daily Time lapse creation
	Total				₹ 1,36,000	
	GST @ 18%				₹ 24,480	
	Grand Total				₹ 1,60,480	

Notes:

For OpticVyu Make Camera

01. Prices mentioned above are exclusive of taxes.

02. OpticVyu to deliver the cameras on site & install the cameras on accessible locations.

03. For inaccessible locations like tower cranes, poles etc, client's site people to install the camera at height. OpticVyu engineer shall assist site people while installation.

04. In case camera is stolen or intentionally damaged at site, one time camera cost is applicable to install new camera. It is OpticVyu's responsibility to keep camera active in all other situations.

05. No WI-FI required at site. Only power supply is needed to run the cameras.

06. All the cameras are plug & play. Client's site team is expected to change the camera locations & clean camera front glass whenever needed.

07. Camera comes with default 10m power cable.

08. Client to provide Aadhar card number & name of anyone from site to authorize the SIM for camera operation. OpticVyu will arrange the SIM & bear the charges.

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Second Floor, E-4, Defence Colony, South Delhi 110024

GST No. 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/02 dated 15-Dec-22

For Existing CCTV Integration

01. Prices mentioned above are exclusive of taxes.

02. CCTV installation, cabling & its internet connection is in client's scope. OpticVyu to remotely access the existing CCTV & Integrate with OpticVyu platform through software installations.

Features

Image Capturing Interval - 10 min
Time Lapse Video
Custom Time Lapsing
Reports
In-built Wi-fi
Image comparison
Image Markup
Image Sharing
Favourites
Auto E-mail
Project Time-line
Weather info.
Multiple Camera Viewing via Split Screen
Multiple Projects/Camera Handling
Add Unlimited Users
User management portal
Mobile Application (Android & IOS)
Mobile Photo Synchronization
Open Access (For Public Feeds) (Optional)
Camera Off Notifications
Image Data storage - Unlimited

Free Integrations (Optional)

Project Planning Integration
Procore Integration
BIM 360 Integration
BIM Model Rendering Overlay Integration
Material Tracking Module

OpticVyu Construction Camera: Features Description

Time interval

The default image capturing interval is 10Min.

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Time Lapse Video

Every day, OpticVyu servers automatically create the updated time-lapse videos for each camera. Just logir https://secure.opticvyu.com/login & click on Time- lapse tab to play to latest time-lapse video.

Type of time-lapse available with OpticVyu: https://bit.ly/time-lapse-types

Custom Time Lapsing

User can schedule a time-lapse for their choice by choosing the date/time range, video speed, quality & some advanced customization options. OpticVyu AI-based advanced time-lapse customization options help you remove undesirable images, stabilize the video, increase video sharpness using frame blending & increase video smoothing levels by introducing intra-frame transitions.

Reports

Create a instant progress report by comparing 2 images for better documentation. Reports can be instantly downloaded, shared, or scheduled.

User can also create detailed reports with multiple images selected from various cameras. OpticVyu's inbuil image markup library gives plenty of tools for highlighting an issue with minimal effort.

In-built Wi-fi

OpticVyu cameras will be operated through SIM-based internet & charges for the same will be borne by OpticVyu.

Image comparison

Compare images captured at different instances to identify the actual work progress. OpticVyu interactive comparison tool allows users to compare images side by side thereby showcasing the absolute difference in the construction at a given location.

Image Markup, Sharing & Favourites

Any image can be annotated using simple markup tools to highlight areas of concern. Annotated images can be shared within the team or with the customers to pinpointedly showcase the concerns/updates. By the time construction reaches its completion, thousand & lacks images get accumulated in the system. The "Favourite" option allows the user to mark a few images as important. Once marked, these images are stored in the favourite tab for future reference.

Auto E-mail

Receiver's Email ID and Email time can be preconfigured to receive timely email alarms. Quick access to daily images keeps busy users in touch with project activities without putting in any extra effort.

Project Timeline

Quickly check the construction progress using the project's timeline reel showing one image per day for the complete project duration.

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Order No. PO/ARHL/22-23/12/02 dated 15-Dec-22

Weather info.
Get the weather info. at your project site.

Multiple Camera Viewing via Split Screen
Users can check all the cameras installed for a given project in a split-screen view.

Multiple Projects/Camera Handling
Any user can access multiple projects & their cameras using single login credentials.

Add Unlimited Users / User management portal
Users are categorized as Superadmin, Admin, or normal users. Users' types & privileges > https://bit.ly/OV-users
Unlimited users can be added to access the camera feeds. Superadmin can control the access of other users.

Mobile Application (Android & IOS)
Access construction cameras from anywhere through any device. You may download the android or ios app from the play store or app store respectively.

Mobile Photo Synchronization
Capture site photos/videos from mobile phone and upload to OpticVyu portal using OpticVyu mobile application.

Open Access (For Public Feeds) (Optional)
OpticVyu offers a platform to remotely monitor numerous construction projects on an Open-access portal thereby creating transparency in construction projects and allowing the customers/stakeholders/common man to check the project progress.
Camera Off Notifications
Get email alerts if the camera goes off for more than 2 hours.

Image Data storage
Images once uploaded are archived in chronological order on our cloud-based server & kept in storage till project completion. Users can use the calendar-based image selection tool to fetch archived images for the chosen date.

Features demo, Sample time-lapse/images: https://www.opticvyu.com/opticvyu-demo

Presentation: https://bit.ly/opticvyu-ppt

Portfolio: https://bit.ly/opticvyu-portfolio

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ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi 110024

GST No. 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/02 dated 15-Dec-22

Payment Terms

- Payment for supply of camera will be done after delivery of material against tax invoice raised within 15 days
- AMC amount will be paid on monthly basis within 15 days on submission of tax invoice.
- Billing/ Site Address - Second Floor, E-4, Defence colony, South Delhi, Delhi, 110024.

CONTRACTOR REPRESENTATIVE

Nitesh Patel nitesh.patel@opticvyu.com – Mobile no. 9043718604 of OpticVyu shall remain the single point of contact as contractor's representative for the project.

Guarantee & Warranty

Warranty - Minimum 3 years and max till the Project is Live (For example If Project goes on for 4 years, the system warranty will be four years).

PF RESPONSIBILITIES

Vendor shall be responsible for PF benefits of his staff as per the prevailing rules and shall be required to submit proof of compliance with necessary documents in this regard along with each RA bill.

DEBRIS DISPOSAL

Vendor shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis. Under no circumstances will the debris be thrown n on the pavement outside the construction site or stacked in adjacent properties without proper permission from the authorities. Vendor will be responsible for any penalty levied by the local authority on this account.

INSURANCE

Workmen Compensation, Third Party Liability insurance cover for any no. of claims, Contractors' Plants & Machines and motor vehicles, CAR policy including the earthquake risk coverage to be taken as per the details indicated in contract document will be under the scope of the Contractor. The copies of all relevant documents are required to be submitted to the client within 7 days of the start of the project or issuance of Work Order. The relevant insurance cover shall remain in force till full commissioning and hand-over of the completed scope of works.

MISCELLANEOUS

- The Contractor shall adopt best standards of practice during execution. The Contractor must ensure that the highest standards of quality are being achieved.

- Insurance: The Contractor will be required to hold insurance for all works mentioned in this work order and shall furnish proof of such to the **ARHPL** before commencement of any site works.

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- If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, **ARHPL** reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.

- Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.

- Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.

- In the event of death of any of your personnel arising out of any cause occurring at the site, **ARHPL** shall in no way be responsible and that shall keep indemnified **ARHPL** against any claim arising out of such demise from relatives of the concerned personnel.

GENERAL CONDITIONS

a. DISPUTE RESOLUTION/ARBITRATION: Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes, and other matters in question between the parties to this Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the nonbinding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Mumbai and the arbitration fees shall be borne equally by each party. Demand for arbitration shall be filed in writing with the other party to this Agreement. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen. In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. (The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance with applicable law in any court having jurisdiction) viz. the award rendered by the arbitrators shall be final subject to the remedies available under the relevant provisions of the arbitration and Conciliation Act 1996 as amended thereof and judgement may be entered upon it in accordance with the applicable law in any court having jurisdiction.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 51[3432000
GOVT. OF U.P. LUCKNOW

b. FORCE MAJEURE: Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of the elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

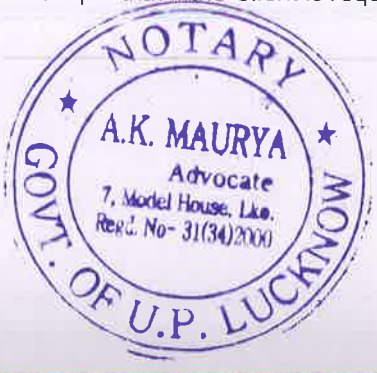
c. LIMITATION OF LIABILITY: Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) shall not exceed 100% of the contract value and including any other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential, and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

d. TERMINATION: The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 90 days giving valid reasons to the other party.

e. The Vendor warrants that it has obtained a valid license under provisions of the Contract Labour (Regulation and Abolition) Act of 1970 and shall ensure that such license continues to be valid and subsisting during the tenure of the work/services. The Vendor also confirms that it has complied with and undertakes to continue compliance with the provisions of the Child Labour (Prohibition and Regulation) Act 1986, Contract Labour (Regulation and Abolition) Act 1970, Employees' State Insurance Act 1948, Employees' Provident Fund and Miscellaneous Provisions Act 1952, Payment of Bonus Act 1965, Payment of Gratuity Act 1972, Payment of Wages Act 1936, Minimum Wages Act 1948, Employees Compensation Act 1923 and all other applicable laws in respect of the workers / personnel deployed at the Client's premises.

f. All workers / personnel engaged by the Vendor for rendering Services hereunder shall, at all times, be in the sole employment and direct control and supervision of the Vendor. The Vendor's workers / personnel shall not be deemed to be employees of the Client at any point of time, and do not have (and shall not have) any privity of contract with the Client for any monetary, non-monetary claim or any other claim in respect of their engagement at the Client's premises.

g. The Vendor shall solely be liable and responsible for due and timely payments / filings for all statutory compliances, contributions, salaries, wages or any other payments, dues, and benefits (statutory or otherwise) to its workers / personnel deployed to perform the Services and such workers / personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay



any payment, dues or make any contribution in respect of any of Vendor's workers / personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set off such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

h. The Vendor shall solely be liable and responsible for due and timely payments / filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers / personnel deployed to perform the Services and such workers / personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers / personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set off such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this Letter of Intent.

i. MISCELLANEOUS: Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

ANTI BRIBERY

a. Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

b. Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or contingent fee to secure or solicit any extension hereof.

c. Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

NOTARY A.K. MAURYA Advocate 7, Mariel House, Lko. Regd. No- 31(34)/20 GOVT. OF U.P. LUCKNOW

ANANT RAJ HOTELS PRIVATE LIMITED [ARHPL]

Second Floor, E-4, Defence Colony, South Delhi 110024

GST No. 07AAFCA5597E1ZJ

Order No. PO/ARHL/22-23/12/02 dated 15-Dec-22

Whistle Blower Policy

Vendor shall communicate immediately to Compliance@hiparks.com in case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor.

STATUTORY REQUIREMENTS & LOCAL ISSUES

- Vendor shall be responsible for all the statutory compliance like Labor licenses etc. Client shall only provide the necessary document supports.
- Vendor shall handle all the local issues before and during execution of project.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

HORIZON INDUSTRIAL PARKS

Invoice To	Ship To
JINDPUR INDUSTRIAL PARK PRIVATE LIMITED (Formerly Known As Anant Raj Hotels Private Limited) SECOND FLOOR, E-4, DEFENCE COLONY,,Delhi-110024,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi	JINDPUR INDUSTRIAL PARK PRIVATE LIMITED (Formerly Known As Anant Raj Hotels Private Limited) Site Address: Khasra No. 38/ 1,2, 3, 7, 8, 9, 10, 11, 12, 26, 39/ 3, 4, 5, 6, 7, 8, 26 Village Jindpur, Tehsil Narela, ,Delhi-110036,Delhi,India GST : 07AAFCA5597E1ZJ PAN : AAFCA5597E State Name : Delhi

Work Order

Work Order No.: WO/WDIICI/23-24/12/1	Date :Dec 19, 2024
Amendment No.: Original Work Order	Amendment Date :

Vendor Details

Landscape Development

FIRST FLOOR, OFFICE NO.99, ADCHINI,SRI AUROBINDO MARG, NEAR IIT GATE,NEW DELHI,,New Delhi-110017,Delhi,India

GST : 07AECPG5876N1Z0

PAN : AECPG5876N

State Name : Delhi

Particulars	SAC Code	Amount
Manual Irrigation system for Jindpur-II		8,60,969.50
SGST Input - DL @ 9%		77,487.00
CGST Input - DL @ 9%		77,487.00
Total		10,15,943.50
Amount In words : Ten Lakh Fifteen Thousand Nine Hundred Forty Four Rupees		
		E. & O.E
Annexure-1 : Terms & Conditions		
Annexure -2 BOQ		

For JINDPUR INDUSTRIAL PARK PRIVATE LIMITED

Anant Raj Hotels Pvt. Ltd. Delhi

Authorized Signatory

Accepted & Confirmed

For Landscape Development

Authorized Signatory

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2003 GOVT. OF U.P. LUCKNOW

ANNEXURE-1 : TERMS & CONDITIONS OF THE WORK ORDER		
A) SCOPE OF WORK: Manual Irrigation system for Jindpur-II		
B) Special Conditions of Contract		
1	Payment Terms	As per work done and submission of R.A. bills on pro-rata basis.
2	Contract Value	The total contract value for the above said work amounts to Rs. 10,15,943/-. (INR Ten Lakhs Fifteen Thousand Nine Hundred Forty Three Only.) This amount is inclusive of GST, other duties, levies, local taxes, and applicable taxes as per the State and Central Government Authorities. The contract value also includes required Insurances, wastages, Freights, loading and unloading charges, tools, tackles, sundries, contingencies, safety and Quality requirements as prescribed. Any change in existing taxes will be adjusted or changed as per the taxes applicable at the time imposed by the government Authorities.
3	Time of completion of works	The scope of work under this contract to be completed within 30 days from the date of place of work order.
4	Running Account Bill Submission and Payments timeline	RA Bills once submitted the payment shall be released within 30 days from the date of Submission of Technically correct bill with all supporting Documents. For Final bill, the payment shall be released within 60 days from the date of submission of bill
5	Performance Bank Guarantee	NA
6	Retention Money	5% Retention will be hold on Gross Certified amount (Basic +GST) from every R.A. bill and same will be released after successfully completion of DLP i.e 12 months or against submission of PBG for equivalent amount, valid till completion of DLP.
7	Defects Liability Period (DLP)	The Contractor shall be responsible for carrying out rectification of defects arising in the work executed by vendor either in the materials used or in the workmanship for a period of 12 months from the date of certification of Final Invoice. Defects Liability period commences only after the issuance of certification of Final Invoice. Any defect or failures in materials, workmanship and performance during the Defects Liability period, the same shall be rectified by the Contractor, within one week or reasonable time after intimation or receipt of notice, strictly in accordance with the manner prescribed.
8	Water & Electricity	Water & Electricity is in the scope of Contractor.
9	Labour Accommodation	The Contractor shall arrange Labour accommodation outside the site premises.
10	NT Items (Non Tender) / Extra items	Any item which is not covered under the given scope of works will be qualified as Non-Tender Item or Extra Item. No extra item shall be executed without the prior Approval of the Developer. The contractor shall submit the rate analysis for the same. The rate Analysis consists of actual cost to be incurred for executing the extra item i.e. cost of Material + cost of Labour + cost of Machinery + Contractor Overhead & Profit. For NT items the Contractors OHP (Overhead& Profit) shall not exceed 15% of the Actual cost incurred.
11	Variation in Quantities	The contract is essentially an item rate contract. The items of work and their quantities indicated in the schedule of quantities (BOQ) are approximate and are subject to variation to any extent (without limit) during the actual execution of the work. Payment shall be made as per actual quantities incorporated in the works and measured. Measurement shall be carried out as indicated in the specifications and as per the criteria stipulated in BOQ and corresponding prices. Any claim by the Contractor for such variations and/or deletion to any item shall not be entertained. The Developer do not bind themselves for any such variations and/or deletion of item of work and its quantities.
12	Rate Validity & Price Escalation	The prices under this contract shall be fixed and valid till the completion of the project. Hence no variation in rates or escalation will be allowed during the tenure of the contract.
13	WARRANTY	The warranty shall be for these materials for 13 months from the date of supply or 12 months from the date of Hand over whichever is later.
14	Contractors representative:	Mr. Dev Gujral, Mob (9811206050) shall remain the single point of contact for all communication purposes regarding this contract
C) GENERAL CONDITIONS:		

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

Sl No	Description Of Item	UOM	Quantity	Rate	Amount
1		-	-	-	-
1.1	Manual Irrigation system for Jindpur-II	-	-	-	-
1.1.1	PIPE WORK	-	0.000	0.00	0.00
1.1.2	Providing, laying & jointing in position PVC pipe conforming to ISI S : 4985 / 2000 and suitable for the respective working pressures with all fittings and accessories e.g. couplings, tees, bends, reducers, screwed adapters, flanged tail pieces etc. jointing as per manufacturers' instruction,etc. item complete.	-	0.000	0.00	0.00
1.1.3	PVC pipe 75mm-6 kg/cm2	rmt	0.000	0.00	0.00
1.1.4	PVC pipe 63mm-6 kg/cm2	rmt	50.000	141.00	7,050.00
1.1.5	PVC pipe 50mm-6 kg/cm2	rmt	75.000	92.12	6,909.00
1.1.6	PVC pipe 40mm-6 kg/cm2	rmt	75.000	58.28	4,371.00
1.1.7	Providing, laying & jointing in position PVC pipe conforming to ASTM D - 1785 standard and suitable for the respective working pressures with all fittings and accessories e.g. couplings, tees, bends, reducers, screwed adapters, flanged tail pieces etc. jointing as per manufacturers' instruction,etc. item complete.	-	0.000	0.00	0.00
1.1.8	ASTM 2.5" (SCH 40)	rmt	1400.000	418.30	5,85,620.00
1.1.9	ASTM 2" (SCH 40)	rmt	100.000	277.30	27,730.00
1.1.10	ASTM 1.5" (SCH 40)	rmt	100.000	216.20	21,620.00
1.1.11	ASTM 1.25" (SCH 40)	rmt	100.000	183.30	18,330.00
1.1.12	Earth work excavation and refilling 300x450mm in soft scape area	rmt	200.000	70.50	14,100.00
1.1.13	Valves, Valve Boxes	-	0.000	0.00	0.00
1.1.14	Supply and installation of Wafer type CI Butterfly Valve PN 16 as Control valves of suitable size as per specifications including the cost of all fittings & accessories complete	-	0.000	0.00	0.00
1.1.15	Butterfly Valve 2.5 "	nos	4.000	1,786.00	7,144.00
1.1.16	Providing, fixing, tseting, commisioing of gun metal Ball valve PN 16 valves of suitable size as per specifications including the cost of all fittings & accessories complete	-	0.000	0.00	0.00
1.1.17	2"	nos	4.000	893.00	3,572.00
1.1.18	1.5"	nos	2.000	681.50	1,363.00
1.1.19	1.25"	nos	2.000	611.00	1,222.00
1.1.20	1"	nos	45.000	314.90	14,170.50
1.1.21	Providing & fixing of a double acting 1" Air release valve, The Air release valve shall be capable of both releasing and admitting air from and into the line. The working pressureshall be 5 bar. Including service saddle and riser assembly	nos	1.000	517.00	517.00
1.1.22	FILTERATION UNIT	-	0.000	0.00	0.00
1.1.23	Providing & Fixing of 2" screen filter- with capacity matching pump design flow having an suitable inlet connections	nos	1.000	4,230.00	4,230.00
1.1.24	PUMPING UNIT	-	0.000	0.00	0.00
1.1.25	Providing & Fixing of (Monoblock) pumpset of having discharge 1.5 lps@ 30 mtr head etc. item complete (1W + 1 S)	set	1.000	52,640.00	52,640.00
1.1.26	Providing and fixing of control panel suitable for pumpset having panel box and fixed alongwith following accessories starter ,start / stop push buttons , Ammeter, Voltmeter , Indicating lamps, MCB , with cable, etc. item complete. (Two In one)	nos	1.000	39,950.00	39,950.00
1.1.27	Providing &fixing of submerssible flat cable2.5 sq mm 3 core.	rmt	60.000	173.90	10,434.00
1.1.28	Providing & Fixing of Suction ,Delivery & Header Pipe etc. item complete.	nos	1.000	23,500.00	23,500.00
1.1.29	Providing & fixing of Butterfly Valve in mainline for bypass and flow diversion of approved quality 2.5" size with necessary fittings & accessories etc. complete.	nos	2.000	1,692.00	3,384.00
1.1.30	Providing & fixing of Non Return Valve to prevent back flow 2.5" size with necessary fittings & accessories etc complete.	nos	2.000	893.00	1,786.00
1.1.31	Providing and fixing of Pressure Relief Valve 2" etc. with necessary fittings & accessories etc complete.	nos	1.000	8,319.00	8,319.00
1.1.32	1 " pvc hose pipe 20m length	nos	1.000	3,008.00	3,008.00
-		-	-	-	8,60,969.50
	SGST Input - DL @ 9%				77,487.00
	CGST Input - DL @ 9%				77,487.00
	Work Order Gross value				10,15,943.50

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

JINDPUR INDUSTRIAL PARK PRIVATE LIMITED [JIPPL]
SECOND FLOOR, E-4, DEFENCE COLONY, Delhi- 110024, Delhi
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. WO/WDIICI/23-24/12/1 Dated *19-Dec-24*

GENERAL Terms and Conditions

1. MATERIALS:

All materials shall be of the best quality of its type and strictly in conformity with the material and finish described in the specifications enclosed with the tender. You will submit the samples of the relevant material to be used at site to the Project Manager and obtain quality approval from the consultants on the same. No compensation would be granted on account of rejected material.

2. STORAGE:

The delivery of the products shall be consistent and scheduled with the progress of the installation work. In case of incoming material with possibility of damage during transit or installation, necessary protective packing shall be provided, to prevent the damage during handling, storage, and installation.

3. LIABILITY FOR SAFE KEEPING OF MATERIAL AT SITE:

The liability for safe keeping of material delivered at site is with you. Any damage/loss/theft of the material shall be the responsibility of the contractor and JIPPL shall not be responsible for any extra cost on account of the loss/theft/damage.

4. ESCALATION:

Your rates for all the items will remain firm for the entire contract and no escalation shall be paid whether on market fluctuation Except for statutory variation in Taxes and Duties.

5. Protection of Work and coordination with other contractors:

You shall protect your work from other contractor's ongoing works and against anticipated accidents at site. No claims against damage of works at site shall be entertained. The cost of protection shall be borne by you. You are responsible for proper coordination of your works with other agencies and shall provide timely clearances for subsequent activities of other trade contractors on the project.

6. Compliance with Procedures:

You shall comply with all the project management procedures being implemented by Project Managers at site and fulfil all the documentation requirements during the supply, installation, testing, commissioning, and handing over/ close-out phases of the project.

7. Make of Equipment:

All equipment, material shall be provided from the list of approved makes as per the contract and shall meet all technical requirements as mentioned therein. However, the selection and approval of make/ technical requirement from the various alternative mentioned in the contract will be on the discretion of the Owner/ Consultant.

8. Quality Assurance / Quality control

You are responsible for the due and proper execution of all the works in accordance with the terms and conditions stipulated under this contract. You shall carry out work under the direction and supervision of Project Managers. Special emphasis shall be given to the work as far as quality and workmanship are concerned. Project Manager's decision with regard to quality of the materials and workmanship shall be final and binding and any materials,

NOTARY A.K. MAURYA Advocate 7, Nazi House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

equipment not complying with the specifications shall be immediately removed from the site. Any work not acceptable shall be rectified to the complete satisfaction of the Project Manager/ Client/ Architect-Consultant. Quality objective is to execute and manage projects in accordance with IS Codes, International Standards and Specifications whilst ensuring that statutory and regulatory requirements are compiled with IS Codes, specifications and related Standards have been mentioned in BOQ. However, if specific Code / specifications have not been mentioned in particular BOQ item, then the BOQ item will be executed as per concerned IS Codes.

9. Liquidated Damages:

The Contractor should adhere to the milestone mentioned vide clause No. 4 under sec - 'Time for completion of work'. If the milestone/ total completion is not achieved by the contractor shall pay the owner half (0.5%) percent of the contract price per week of delay, limited to maximum five percent (5%) of contract price. Inclusive of amounts, increase or decrease, in respect of change order, by way of Liquidate damages for each week that the milestone work is incomplete in any way whatsoever after the date assigned for completion of the milestone work. Extension if allowed must be obtained in writing from the project manager / Owner's representative well in advance of completion dates.

10. Debris Disposal:

You shall be responsible for the disposal of debris/ unwanted packing material etc. on a day to day to basis to the designated location as approved by Client/ Project Manager. Under no circumstances will the debris be thrown on the pavement outside the construction site or stacked in adjacent properties without proper permission from the authorities. You will be responsible for any penalty levied by the local authority on this account.

11. STATUTORY REQUIREMENTS & LOCAL ISSUES

- Vendor shall be responsible for all the statutory compliance like Labor licenses etc. Client shall only provide the necessary document supports.
- Vendor shall handle all the local issues before and during execution of project.

12. PF RESPONSIBILITIES

Vendor shall be responsible for PF benefits of his staff as per the prevailing rules and shall be required to submit proof of compliance with.

necessary documents in this regard along with each RA bill.

13. Contractor's Team

A technical team, consisting of qualified engineers and adequate workers, would be deputed to site by you for execution of the work. The technical team shall coordinate with all other such agencies, till such time that the installation is completed & is virtually completed & acceptance of hand over by the owner.

14. EHS compliance

You shall comply with all the EHS requirements, implied or specifically stated in EHS guidelines issued with the tender documents and agree with the imposition of penalty, as determined by Project Manager for the safety violations observed at site. No personnel shall

NOTARY A.K. MAURYA Advocate Regd. No. 41434/2000 GOVT. OF U.P. LUCKNOW

JINDPUR INDUSTRIAL PARK PRIVATE LIMITED [JIPPL]
SECOND FLOOR, E-4, DEFENCE COLONY, Delhi- 110024, Delhi
GSTIN/UIN: 07AAFCA5597E1ZJ

be permitted at site without proper personal protective equipment and ID cards. Deviations will be viewed seriously and will attract action, as determined by Project Manager, in compliance with the EHS guidelines.

For all project related matters, you shall address all your correspondences to our Project Manager. Kindly sign the duplicate copy of this order as a token of your acceptance and return the same for our records.

Safe methods of working shall be ensured. The Contractor must strictly observe all Safety Policies, rules and instructions while undertaking the works as stipulated in the Contract and as instructed by the Project Manager on a time-to-time basis.

Child labour and children are not permitted inside the site.

The Contractor to adhere to all safety procedures and norms ensuring 100% safety from day 1 of start of work at site.

The Contractor shall observe all necessary safety precautions to safeguard his personnel, machinery and materials mobilized by him for carrying out the work. He will comply with all requirements of safety norms as per prevailing laws. He shall remain solely responsible for any claims or damages arising out of non-compliance of such safety precautions and would indemnify the JIPPL / Project Manager from any such claims or damages.

Adequate protection to be taken up by the Contractor for neighbouring works, services near the vicinity of the Contract works. Any such damage caused by the fault of the Contractor needs to be made good at his own cost. Failing which the Project Manager may engage other agency to do the same and all necessary cost shall be recovered from the payments becoming due to the Contractor.

The Contractor shall indemnify the P M C / JIPPL from any risks and cost arising out of any accidents, leading to total or partial loss to the person or property during execution of work and due to non-compliance of rules and regulations of any statutory or Government bodies.

The Contractor shall get the approval from the PMC/ JIPPL for all EHS Policy, Quality and Safety Plan.

The Contractor shall provide adequate lighting at all work fronts and / or localized zones. Providing of lighting to access routes to such work fronts /localized zones from a safety point of view shall be the absolute responsibility of the Contractor.

15. RESPONSIBILTY OF CONTRACTOR AT CLOSE-OUT

The contractor shall be responsible to ensure that the owner gets all Close-out deliverables on time, at the end of the project. The Close-out deliverables shall include and not limited to

a) Operation and Maintenance Manuals
b) Guarantees/ Warrantees
c) Special warranties
d) Extra material/ Attic stock
e) Training
f) Testing and commissioning reports
g) Contact list
h) Handing over/ taking over certificate duly accepted by the representative of the Owner.

NOTARY A.K. MAURYA Advocate 7, Model House Regd. No. 5/1/2000 GOVT. OF U.P. LUCKNO

JINDPUR INDUSTRIAL PARK PRIVATE LIMITED [JIPPL]
SECOND FLOOR, E-4, DEFENCE COLONY, Delhi- 110024, Delhi
GSTIN/UIN: 07AAFCA5597E1ZJ

Training shall be scheduled in consultation with Project Manager. Contractor shall be responsible to videotape all the training sessions and provide two copies of the recording to Owner representative/ Project Manager, as part of Project Closeout documentation.

16. GST Compliance:

- Before the commencement of work, you shall register under the Goods and Services Tax (GST) as provider of the category of the services or Supply of goods contracted here under and submits a copy of the registration certificate to our finance department.
- Tax Invoices raised to **JIPPL** shall be duly accounted and timely uploaded into GST Network to enable us to avail the Input Tax Credit intime.
- The responsibility of correctly disclosing output supply in tax returns by indicating the correct HSN/ SAC lies with you, so that we can avail credit of the same. Further it is your responsibility to raise a valid tax invoice/ debit note/ credit note as per the law so that the company can avail the benefit of input tax credit on the basis of document furnished. Any loss of input tax credit or any GST liability for tax, interest, or penalty, arising due to delay in compliance or non-compliance with GST provision by you, shall be reimbursed /indemnify us or made good immediately.
- All payments under this contract shall be made after deducting applicable statutory taxes, duties as applicable. Further, payment would be made subject to relevant tax credit being reflected in the GST portal.
- Anti- profiteering: In case of any change in tax laws including GST, if there is any additional benefits available including additional tax credits or any

a) reduction in rate of tax due to GST to the vendor/service provider, the same should be passed on to **JIPPL** appropriately.

17. MISCELLANEOUS

- The Contractor shall adopt best standards of practice during execution. The Contractor must ensure that the highest standards of quality are being achieved.
- Insurance: The Contractor will be required to hold insurance in the form of Freight insurance for all works mentioned in this work order and shall furnish proof of such to the **JIPPL** before commencement of any site works.
- If any services rendered by the Contractor are found to be unsatisfactory, or for any unsatisfactory service on account of various reasons under the Contractor's purview, **JIPPL** reserves the right to terminate this contract with prior intimation at any stage during the tenure of Contract.
- Arbitration: Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning and operation or effect of this Contract or the breach thereof shall be settled by arbitration in accordance with the Arbitration and Conciliation Act 1996 and/or statutory modifications thereof. The arbitration award shall be final and binding upon the parties, and language of the proceedings shall be in English.
- Environment: The Contractor shall abide by all the environmental norms, to safeguard the surroundings and ensure that the environment is not contaminated by adhering to best practices.
- In the event of death of any of your personnel arising out of any cause occurring at the site, M/s **JIPPL** shall in no way be responsible and that shall keep Indemnified **JIPPL** against any claim arising out of such demise from relatives of the concerned personnel.

NOTARY A.K. MAURYA ADVOCATE MOHAN GOVT. OF U.P. LUCKNOW

JINDPUR INDUSTRIAL PARK PRIVATE LIMITED [JIPPL]
SECOND FLOOR, E-4, DEFENCE COLONY, Delhi- 110024, Delhi
GSTIN/UIN: 07AAFCA5597E1ZJ

Order No. WO/WDIICI/23-24/12/1 Dated *19-Dec-24*

18. OTHER CONDITIONS

a. **DISPUTE RESOLUTION/ARBITRATION:** Any controversy, claim or dispute arising out of or relating to the interpretation, construction, or performance of this Agreement, or breach thereof, shall be referred to voluntary, non-binding mediation to be conducted by a mutually acceptable mediator prior to resorting to litigation or arbitration. All claims, disputes and other matters in question between the parties to this Agreement, arising out of or relating to this Agreement or the breach thereof, which are not resolved as the result of the non-binding mediation process, shall be decided by arbitration in accordance with the Provision of Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The venue of Arbitration shall be in Bangalore. Demand for arbitration shall be filed in writing with the other party to this Agreement and with the Indian Arbitration Association. The demand shall be made within a reasonable time after the claim, dispute or other matter in question has arisen. In no event shall the demand for arbitration be made after the date when institution of legal or equitable proceedings based on such claim, dispute or other matter in question would be barred by the applicable statute of limitations. No arbitration, arising out of or relating to this Agreement shall include, by consolidation, rejoinder or in any other manner, any additional person not a party to this Agreement except by written consent containing a specific reference to this Agreement and signed by the Vendor, the Engineer and any other person sought to be joined. Any consent to arbitration involving an additional person or persons shall not constitute consent to arbitration of any disputes not described therein. This agreement to arbitrate and any agreement to arbitrate with an additional person or persons duly consented to by the parties to this Agreement shall be specifically enforceable under the prevailing arbitration law. The award rendered by the arbitrators shall be final, and judgment may be entered upon it in accordance with applicable law in any court having jurisdiction.

b. **FORCE MAJEURE:** Neither party shall be held to be in breach of the terms of this agreement, if it is prevented from performing its obligations by reasons of force majeure including but not limited to fire, flood, earthquakes, storms, typhoons, explosions, action of the elements, acts of God, governmental restrictions, accidents, epidemics, strikes, lockouts or other labour disputes or storage, inability to obtain or shortage of material equipment or transportation, insurrections, riots or other civil commotion, war, enemy action, acts, pollution ban, demands or requirements of the governments or military authorities in any states or by other causes beyond its control, provided that notice is given to the other party, as soon as possible of the occurrence if the aforesaid events.

c. **LIMITATION OF LIABILITY:** Notwithstanding anything to the contrary contained in this Agreement the Vendor aggregate liability in connection with this Agreement, the specifications, design specifications, drawings and services provided pursuant to this Agreement, regardless of the form of action giving rise to such liability (whether in contract, tort or otherwise) and including any other liability in terms of this Agreement shall not exceed the total fees of project or the fees paid up to date by the Company to the Vendor for the project, whichever is less. The Vendor or any of its agents shall not be liable for any indirect, exemplary, special, consequential, and incidental damages of any kind (including without limitation damages for lost business or lost profits) even if the Vendor has been advised of the possibilities of such damages, and except as provided in this Agreement.

d. **NON-SOLICITATION**: Neither party shall offer employment to the employee of the other party during the term of this Agreement nor during the period of two (2) years after the expiry of this Agreement, without the prior written consent of the other party. In case of breach of this

NOTARY ANIL KUMAR MAURYA Advocate Regd. No. 21/34/2000 GOVT. OF U.P. LUCKNOW

clause, the aggrieved party shall be entitled to claim compensation or damages of not less than six months of the gross salary or cost-to-the company of the employee so poached. This is without prejudice to any other action that will be initiated by the aggrieved party to initiate arbitration proceedings under this agreement or any action in court of law.

e. **TERMINATION:** The Agreement herein may be terminated at any time for breach of contract by giving a written notice of 30 days giving valid reasons to the other party.

f. The Vendor shall solely be liable and responsible for due and timely payments/ filings for all statutory compliances, contributions, salaries, wages or any other payments, dues and benefits (statutory or otherwise) to its workers/ personnel deployed to perform the Services and such workers/ personnel of the Vendor shall under no circumstances be eligible to receive any salaries, wages, contributions, payments, dues, compensation or benefits from the Client. The Vendor agrees and accepts that if the Client is required to pay any payment, dues or make any contribution in respect of any of Vendor's workers/ personnel, the Company shall at its discretion, be entitled to either (a) be reimbursed for all such payments forthwith upon notifying the Vendor; or (b) set *off* such amounts paid to any workers / personnel against any and all amounts due to the Vendor under this PO.

g. The Vendor's invoice must be accompanied by all necessary supporting documents evidencing the extent to which work/ services have been provided by the Vendor (and out of pocket expenses, if any if the same has been agreed in writing to be reimbursed by the Client to the Vendor). The invoice will also be accompanied by supporting documents evidencing due and timely payment of all salaries and deposit of all social security contributions in respect of the workers / personnel deployed for the invoice period. It is clarified that if the Vendor fails to submit records to the satisfaction of the Client, the Client shall have the right to withhold payments till such details are provided to Client's satisfaction, and for any such delay the Client will not be liable to for any penalties, interest, damages and will not be in breach of its obligations under this PO.

h. MISCELLANEOUS: Neither party may assign its interest in this Agreement to any other person without the express written consent of the other party. This Agreement constitutes the complete and sole agreement between the parties with respect to the Project and may be amended only by a written document signed by both parties and shall be governed by the laws of the city where the Vendor is performing the work for this contract.

19. ANTI BRIBERY

19.1 Vendor acknowledges and agrees that it has not, and will not, make or promise to make corrupt payments of money or anything of value, directly or indirectly, to any government or public international organization officials, political parties, or candidates for public office, or employee of a commercial customer or supplier, for the purpose of obtaining or retaining business or securing any improper advantage. Vendor also agrees that it shall not engage in any activity that would expose the Client to a risk of penalties under the laws and regulations of any relevant jurisdiction, like the US Foreign Corrupt Practices Act of 1977, UK Bribery Act of 2010 or any applicable local laws including Prevention of Corruption Act 1988, prohibiting improper payments, including but not limited to bribes to officials of any government or private agency.

19.2 Vendor hereby represents that it has not and shall not itself or through any of its Personnel given or give or promise to give any money or gift to any employee/official of the Client to influence their decision regarding this Agreement, nor shall it exert or utilize any unlawful influence through a promise to pay a commission, percentage, brokerage, or

contingent fee to secure or solicit any extension hereof.

19.3 Vendor agrees that breach of this clause shall be sufficient ground for the Client to terminate this Agreement immediately without prejudice to Vendor's liability under applicable laws. Further, breach of this clause shall also be sufficient ground for the client to withhold any and all payments, which may be due to Vendor and for the Client to initiate appropriate legal actions against Vendor.

20. Whistle-blower

Vendor shall communicate immediately to compliance@hipaks.com in case of any grievances in relation obstruction by the Client employee/s during performance of services under this agreement, violation of anti-bribery law or any employee of the Client seeking undue favours from Vendor.

The Landscape Development has complied with all the rules and regulations of to the Prevention of Corruption Act, 1988, as amended; the Indian Penal Code; and the Companies Act, 2013, as amended and anti-bribery or anti-corruption policies as adopted by the Company (collectively referred to as the "Anti-Corruption Laws"), and will not take any actions in violation of any Anti-Corruption Laws in relation to the use of the Licensed Premises/ engagement scope & services or transactions as may be contemplated under this Agreement;

The Landscape Development will not use, transact in or transfer, any monies to satisfy its obligations under this Agreement that reflect the proceeds of crime or are derived from any unlawful activities; and it will at all times continue to comply with, all applicable requirements of the Indian Prevention of Money Laundering Act, 2002; and

The Landscape Development is not subject to any sanction administered by the Office of Foreign Assets Control of the United States Treasury Department (referred to as "US Economic Sanctions") and has not engaged in, nor will engage in, any business activities with or for the benefit of any persons or entities that are subject to US Economic Sanctions. The Colliers acknowledges that if it becomes a designated person or entity with whom transactions are prohibited under US Economic Sanctions, the Company may terminate this Agreement with immediate effect.

21. INDEMNITY

Vendor shall indemnify and keep the employer indemnified from and against any loss, damage, expense (including legal costs on a full indemnity basis) or liability (whether criminal or civil) and costs of settlement suffered or incurred by us due to any neglect or default by you agents, employees, Partners, directors or representatives of you or due to any breach of understanding & loss, regulation and other statutory requirements in force in the territory or any other reason so long as such loss, expense, damage fees or costs resulted from the acts, operations or negligence of the vendor.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

ANNEXURE-V
ENVIRONMENT POLICY

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW

HORIZON INDUSTRIAL PARKS

Horizon Industrial Park

Environmental Policy

Policy Title	**Environment Policy**
Organization	Horizon Industrial Parks
Approving Authority	ESG
Issue Date	9 January 2024

Applicability:

The Environmental Policy for Horizon Industrial Parks ("the Company") shall be applicable across all business operations, including construction sites, logistics parks and office premises spanning the life cycle of park assets from site selection, design and construction, through operations and demolition. This policy has referenced the United Nations Development Programme (UNDP) Environmental Standards, the International Finance Corporation (IFC) Environment, Health and Safety General Guidelines and Global Real Estate Sustainability Benchmark (GRESB) recommendations integrating sustainable principles across the business ensuring that environmental considerations are an inherent part of the decision-making, operational and end of life processes.

Purpose:

The Company is committed to environmental excellence and continuous improvement in the environmental performance of construction and development activities, operations, asset management and end of life. Managing environmental impacts in a responsible and effective manner is a key focus. The Company seeks to improve performance through a holistic approach through stakeholder engagement, alignment with best practices and standardizing operating procedures with third party audits across the portfolio.

At Horizon Industrial Parks, our key focus areas include:

Environmental Stewardship

Water management

- Deploying water management systems with the aim of efficient resource planning and use of technology to minimize the use of fresh water. Use of water management instruments such as low flow plumbing fixtures and smart meters, on-site recycling and reuse, recharging the groundwater table and monitoring the use of groundwater. Monitoring for continuously improvement water consumption performance standards to optimize use of this natural resource.

Waste management

- Identify opportunities to reduce and divert waste from landfill through scientific methods, recycling and reuse to minimize negative environment and social impact.

Energy efficiency

- Design mandates that aim to optimize the passive and active energy use in buildings. Put in place systems to baseline every new project for energy efficiency and institutionalize conducting annual energy audits to ensure compliance with energy and emission reduction targets. Mandate the deployment of high efficiency equipment such as pumps, motors & DG sets at parks. In line with

Anant Raj Hotels Pvt. Ltd. Delhi

A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31/3412014

emission reduction targets, prioritize the adoption of renewable energy sources for common areas and tenant activity.

Biodiversity

- Our approach to construction, operations and demolition of assets is to reduce and manage any adverse impacts on the living environment and natural resources. We are committed to conserving biodiversity through thoughtful design of natural spaces and use of native species to conserve the present local ecosystems and promote their healthy development within parks.

Certifications

- Adopt a comprehensive and proactive designing and building development approach to follow green building certifications standards, ensuring all new and existing developments meet internationally recognized sustainability standards to a minimum Gold standard and obtain the relevant certifications.

Procurement

- The Company's Supplier Code of Conduct encourages suppliers to provide goods and services that deliver a more sustainable outcome and eliminate negative impacts on the environment and society. The approach to design and construction of new parks and operations should strive towards reduction in the use of virgin materials, harmful chemicals or volatile organic compounds (VOC) and integrate material with a higher recycled content to reduce the embodied carbon of buildings. Refer to the Green Procurement Policy(link) and Supplier Code of Conduct(link) that highlight these practices in more detail.

Implementation and stakeholder engagement

- Follow defined standard operating procedure (SOP) and guidelines that ensure adoption of best practices during planning, design, material sourcing, construction, operation and decommissioning of assets. Continuous monitoring and implementation of resulting updates to increase the robustness of processes with an aim to achieving world class standards certified by organisation such as ISO.
- Engagement with stakeholders such as external property managers, occupants, construction partners, vendors and other relevant stakeholders informs a holistic approach to drive and execute environmental improvements during construction, operations and end of life of assets.

Ethics and Governance

- Focus on raising awareness and building robust systems through policies and practices, which enable stakeholders both internal and external to contribute towards achieving environmental objectives.
- To institute a dedicated ESG committee tasked with formulating and supervising a robust governance framework to execute ESG initiatives and ensure the attainment of sustainability objectives in a timely manner.
- Establish a structured framework for engaging in focused, capacity-building sessions with internal and external stakeholders. These efforts are intended to effectively convey the organization's ESG targets and promote a collective responsibility toward environmental protection.
- To assign individual accountability of relevant employees in contributing to environmental performance and guarantee the adoption of suitable operational procedures and training to support this commitment.
- Establishing a methodical, data-driven approach for enhancing the environmental performance of business operations and infrastructure, with supervision by the ESG committee.
- Set explicit targets to improve environmental performance backed by robust systems to assist in continuous tracking and facilitate data-based decision-making for performance enhancement.

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW
Classified as Business
Anant Raj Hotels Pvt. Ltd.
Delhi

Communication:

Our Environmental Policy reflects our strong commitment to environmental responsibility. We share it proactively with employees, partners, and suppliers, including new partners during onboarding. All partners must acknowledge and accept it, integrated into our contracts. We will regularly review and update the policy, to ensure relevance. We will promptly inform stakeholders of changes, allowing them sufficient time to understand and adapt to align with our sustainability goals.

Reporting:

Our company maintains a robust internal reporting mechanism designed to receive, investigate, and address any issues or possible violations of our Environment Policy.

Anant Raj Hotels Pvt. Ltd. Delhi

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

ANNEXURE R6/8

Speed Post/Online

F. No. IA-L-11011/2/2025-IA-I

Government of India
Ministry of Environment, Forest and Climate Change
(Compliance & Monitoring Division-IA Division)

*****

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: moefcc-monitoring@gov.in

Dated: 22nd July, 2025

To,

Deputy Director General of Forests (C),
Ministry of Env., Forest and Climate Change,
Integrated Regional Office, Kendriya Bhawan,
5th Floor, Sector "H", Aliganj,
Lucknow – 226020
Email: rocz.lko-mef@nic.in

Sub: Non-compliances observed with respect to the project "Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, by M/s Anant Raj Limited."-reg.

Ref:

i. Ministry's EC letter no. 21-30/2020-IA-III, dated 14.07.2020
ii. Transfer of the Environmental clearance from "M/s Anant Raj Limited" to "M/s Anant Raj Hotels Private Limited" by SIEAA Delhi. vide F. no. DPCC/SEIAA-IV/C385/DL/2022/3937-3949, dated 08.07.2022.
iii. RO-Lucknow Monitoring report vide letter no. XXI/ENV/NGT/CC/189/2025/1095 dated 24.03.2025
iv. ATR by PP dated 29.04.2025

Sir,

This has reference to the Environmental Clearance (EC) granted to the 'Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, by M/s Anant Raj Limited letter no. 21-30/2020-IA-III, by MOEF & CC dated 14.07.2020. Transfer of the Environmental clearance from "M/s Anant Raj Limited" to "M/s Anant Raj Hotels Private Limited" by SIEAA Delhi. vide F. no. DPCC/SEIAA-IV/C385/DL/2022/3937-3949, dated 08.07.2022.

NOTARY A.K. MAURYA Advocate 7, Model House, Lko. Regd. No- 31(34)2000 GOVT. OF U.P. LUCKNOW

2. The project was monitored by the Regional Office of the Ministry at Lucknow on 17.03.2025. The report has been submitted to the Ministry vide letter No. XXI/ENV/NGT/CC/189/2025/1095 dated 24.03.2025.

3. Based on the non-compliance observed, letter seeking ATR was issued to the project vide letter no. IA-L-11011/2/2025-IA-I dated 04.04.2025. Now, PP has submitted ATR.

4. The Regional Office (RO) is requested to verify the inputs submitted by the PP in reference to observations of RO on the issue of non-compliance and submit ATR review report to the Ministry at the earliest.

This issues with the approval of the Competent Authority.

Encl: As above

Pankaj Verma
(Pankaj Verma)
Scientist 'F'

Copy to:

1. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. The Member Secretary, 6th floor, C wing, Delhi Secretariat, I P Estate,Delhi-110002
3. The Member Secretary, INFRA-II, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh, New Delhi-110003. (for information and necessary action)
4. The Project Head, 'Construction of Warehouse' at Khasra No. 38//1,2,3,7,8,9,10,11,12,26,39//3,4,5,6,7,8,26, Village Jindpur, Tehsil Narela, District North West Delhi, by M/s Anant Raj Hotels Private Limited.
5. Shri Hardik Jain, Lead Corporate Affairs, E-4, 2nd Floor, Defence Colony, New Delhi-110024.

Pankaj Verma
(Pankaj Verma)
Scientist 'F'

NOTARY
A.K. MAURYA
Advocate
7, Model House, Lko.
Regd. No- 31(34)2000
GOVT. OF U.P. LUCKNOW